उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या– H86815 /सी–5/104/OA N. 691/23 दिनांक 04-1-23

Register /E-mail

From,

Chief Environmental Officer,
Uttar Pradesh Pollution Control Board,
Lucknow.

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Sub: Regarding Joint Inspection report in compliance of Order dated 27.09.2022 in O.A. No. 691/2022 Rama Shanker Awasthi Versus State of Uttar Pradesh & Ors.

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal dated 27.09.2022 on matter mentioned above, the Joint Inspection report is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Enclosure: As above

Yours Sincerely,

(Dr. Ram Karan)
Chief Environmental Officer, Circle-5

Copy to:

1. Shri Pradeep Mishra, Advocate for UPPCB.
2. Chief Law Officer, UPPCB, Lucknow.
3. Regional Officer, UPPCB, Lucknow.

Chief Environmental Officer, Circle-5

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Joint Inspection Report of M/s Bajaj Hindusthan Limited and M/s Bajaj Energy Limited at Khambhar Khera, Lakhimpur Kheri, U.P.

in the matter of

Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors.

in

OA no. 691/2022

Background

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 27 September 2022 in the matter of Rama Shankar Awasthi Vs State of Uttar Pradesh and Ors. in O.A. No. 691/2022 passed order for verification of factual position related to the unit operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes in referenced NGT order and remedial action. Relevant para of Hon'ble NGT order is as under-

"....1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and provide ladder for safety of monitoring personnel during manual monitoring but the said directions have not been complied.
2. Having regard to above, we consider it necessary to require a factual report in the matter from joint Committee of CPCB and State PCB. State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.
*List for further consideration on **02.01.2023**...."*

Copy of the reference NGT order is annexed as **annexure no. 1.**

In compliance of NGT order, joint inspection of M/s Bajaj Hindusthan Limited and M/s Bajaj Energy Limited at Khambhar Khera, Lakhimpur Kheri, U.P., have been carried out during December 21-22, 2022 by following team members-

1. Dr. D. K. Soni, Regional Director, Regional Directorate, CPCB RD, Lucknow
2. Shri K. K. Chaudhary, SA, UPPCB, Regional Office, Lucknow.

Salient observation in the light of Hon'ble NGT directions dated 27.09.2022, recommendation based on site inspection and available records of each unit are as under.

A) M/s Baja Hindusthan Limited (Sugar Division), Village Khambhar Khera Lakhimpur Kheri:

A: General Information		
1	Name and address of the unit	M/s Bajaj Hinduthan Limited, Khambar Khera, Lakhimpur Kheri (UP)
2	Name of the Proprietor/ Contact person – Designation Contact No.	Sh. Avdhesh Kumar Gupta Vice President/Unit Head 09919660222
3	Year of Comm.	2006
4	Sector	Private
B: Water Pollution and its Control:		
1	Water Supply Source Water Consumption (KLD) ➢ Industrial ➢ Domestic	Tube well -03 nos. (Avg. form Nov., 10 2022- Dec 20, 22) 821.925 m^3/day (Avg.) 751.925 m^3/day 70.00 m^3/day
2	Waste Water Generation (KLD) ➢ Industrial ➢ Domestic	Avg. form Nov., 10 2022- Dec 20, 22) 482.4 m^3/day 60.00 m^3/day
3	Waste water treated (KLD) ➢ Industrial ➢ Domestic	Avg. form Nov., 10 2022- Dec 20, 22) 311.375 m^3/day 60.00 m^3/day
4	Details of ETP ➢ ETP Description	ETP comprises of Bar Screen, Mechanical Oil and Grease Trap, Mixing Tank, Equalization Tank, Primary Clarifier, Anaerobic Tank, Aeration Tank, Secondary Clarifier, Pressure Sand Filter, Activated Carbon Filter and Sludge Drying Beds. Flow chart annexed as **annexure 8**
5	Mode of disposal of treated effluent	Treated effluent from ETP is collected in lagoon with capacity 17200 m^3 & then used by farmers on agriculture land.
6	Flow measuring device installed at outlet of ETP	Electromagnetic flow meter
7	Status of Consent under the Water Act-1974	Valid up to 31.12.2023
b (I) Information regarding Ferti-irrigation		
1	Details of treatment of effluent before ferti-irrigation	Treated through ETP
2	Command area for irrigation (Available land area)	174.85 Hectare

3	System of transportation of treated effluent upto field.	Pumps
4	Formal agreements with farmers for using treated effluent	Yes (as reported)
5	Storage facility available for treated effluent during low demand period	01 nos. lagoon having capacity 17200 m^3
6	Quality of effluent being used for ferti-irrigation	ETP treated effluent
C: Air Pollution and its Control		
1	Sources of Air Pollution	Boiler- 03 nos. (3 x 90 TPH)
2	➢ Type of Fuel used ➢ Stack details with APCS	Bagasse Chimney height- 60 m APCS- Wet Scrubber
3	Status of Consent under the Air Act-1981	Valid up to 31.12.2023
D: Waste Management		
1	Type & Quantity of Waste Generated	**ETP sludge** –No information provided **Press mud** – 3580 qtls/day **Boiler ash** – 26.50 ton/day **Used oil**- 0.099 ton/day
2	Facility of Storage/ Disposal	**ETP sludge**-Used as manure by farmers **Press mud**- Sold to vender **Boiler ash**-Dispose off in low lying area **Used oil**- TSDF, Kanpur
3	Disposal of waste	As mentioned above
4	Status of Grant of authorization	Valid up to 02.05.2024

Observations:

1. The unit has provided display board regarding hazardous waste generated outside the main factory gate, on quantity and nature of hazardous chemicals being used in the plant, water and air emissions and solid waste generated within the factory premises in compliance of Hon'ble Supreme Court order dated 14.10.2003 in the matter of Writ petition © No. 657/1995 (Research Foundation for Science, Technology and Natural Resource Policy Vs Union of India & Ors).
2. The unit has installed in 2006 and as per EIA notification 1994 the unit was excluded from procedure to obtain NOC from SEIAA. Hence the unit was exempted for the NOC from SEIAA. Notification in this regard attached as **Annexure-2** for reference.
3. The unit has obtained the NOC from UPPCB in 2005 and 2006 for 25 Megawatt electricity generation and 03 Megawatt electricity generation respectively through co-generation power plant mode. The unit has valid consent under Air, Water Act and Authorization for handling of Hazardous waste from UPPCB. Copy attached as **Annexure-3 & 4** for reference.

4. The unit has obtained NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is valid up to 21/06/2026. Attached as **Annexure-5** for reference.
5. The unit has 03 boilers with capacity 90 TPH each for power generation and utilities. Emission from boilers is vented through combined stack of 60 m height. Boiler is equipped with Wet Scrubber as APCD.
6. During inspection it was observed that housekeeping in captive power plant area with respect to drainage system was not satisfactory.
7. During visit, it was observed that the designs of sludge drying beds are not in adequate to manage the sludge generated during treatment.
8. During inspection, it was found that the unit has installed monkey ladder which is unsafe for stack emission monitoring for the flue gas and not aligned with the prescribed guideline of CPCB.
9. The unit has infrastructure of co-generation of power of 28 MW with combination of Sugar production. During inspection, the unit was in operation for crushing season FY2022-23. As informed by the unit representative, the unit has started its cane crushing on 10.11.2022 for the current crushing season (2022-23).
10. The unit has presently three (03) bore wells to meet its fresh water requirement. Electromagnetic water meter is installed in each bore wells. Log book of fresh water consumption is maintained. Copy attached as **Annexure-6** for reference.
11. The unit has installed 01 rain water harvesting pit within premises and adopted 14.7629 hectare pond area of the nearby village with agreement from Gram Pradhan. Copy attached as **Annexure-7** for reference.
12. During inspection, it was found that housekeeping in ETP & drainage area was not good.
13. The launder of the Primary Clarifier was not appropriately levelled.
14. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. On the day of inspection, OCEMS was found functional except pH sensor which was found non-operational due to sudden break down. Concerned engineer has been communicated to service provider to get it repaired. Login credentials of the OCEMES attached as **Annexure-9** for reference.
15. The unit has informed that the unit has got monitored particulate matter in stack emission and wastewater by the third party once in a year. Copy of the report annexed as **Annexure 10 for reference.**
16. Calibration certificate of OCEMS installed for stack emission and ETP is attached **as Annexure-11** for reference.

17. The unit has constructed a lagoon with capacity 17,200 m^3 for storage of treated effluent. It is informed by unit representative; treated effluent is being used by local farmers for irrigation purpose which is transported via closed pipeline.
18. The unit had got prepared irrigation management plan from National Sugar Institute, Kanpur, Uttar Pradesh, India for utilization of treated waste water in irrigation. Copy annexed as **Annexure-12** for reference.
19. The unit has installed sulphate removal system to remove Sulphur form effluent and treated effluent was goes to ETP for further treatment.
20. During inspection, it was observed that wastewater generated from sugar and captive power plant from various activities i.e. washing, cleaning and process are treated through ETP and stored in storage tank. Further it was distributed to the farmer for the use of irrigation in agriculture land. Sample from the outlet of ETP was collected by CPCB Lucknow. Analysis results are presented below:

Sampling Location	**Parameters**					
	pH	**TSS (mg/l)**	**BOD (mg/l)**	**COD (mg/l)**	**Oil and Grease(mg/l)***	**SAR (meq/liter)**
ETP Outlet	7.44	7.37	19.4	80.4	BDL	1.77
Consented condition	*5.5-8.5*	*100*	*30*	*250*	*10*	*26*

*BDL- < 5 mg/l

21. It is evident from the results that outlet of combined ETP for sugar and energy unit are meeting with the stipulated norms with respect of consented parameter.
22. The unit has installed combined Sewage Treatment Plant (STP) for township of Energy and Sugar unit for treatment of domestic wastewater.

B) M/s Bajaj Energy Limited, Village Khambar Khera Lakhimpur Kheri :

01	Name of the industry & Address	M/s Bajaj Energy Limited, Village Khambhar Khera, Lakhimpur Kheri
02	Name of Contact person with designation Phone & Fax No.	Sh. Amit Kumar Singh Sr. Manager- EHS Mobile No.- +91-8299056795
03	Year of Commissioning	2011

04	Category of Industry		Large		
05	Installed Capacity		2x45 MW=90MW		
06	Electricity Generation & Raw material requirement				
	Description	Electricity Generated (MW)	Raw material requirement per KWH		
			Coal/Coke (KG)	Oil (KL) /Gas	Water (KL)
	2019-20	79822	63406	-	255194
	2020-21	188082	138586	-	543920
	2021-22	199934	158769	-	608884
07	Process details		1) Coal from coal yard→ Coal Screening → Boiler→ Ash Generation→ Ash collection 2) Boiler steam→ turbine → electricity generation→ steam cooling via cooling tower→ steam recirculation 3) Boiler flue gas→ ESP→ Stack		
08	Water consumption & Wastewater generation (Avg. for FY 2021-2022)				
S. No.		Water Consumption in KLD	Wastewater generated in KLD	Water Consumption per MWH	
01	Process (DM Water)	87.04	380.46 (Annual avg)	3.04	
02	Cooling	4265.41 (Annual avg)			
03	Domestic	28	22		
09	Effluent Treatment facility provided & disposal details: - Yes (1000 KLD cap. ETP plant) Flow consists as below: -				
	a) Ash Pond Overflow		Dry Ash Handling		
	b) Boiler Blow Down		ETP		
	c) Cooling tower blow down		ETP		
	d) Make up water for cooling tower		Bore wells		

	e) Plant Wastewater	ETP
	f) Domestic wastewater treated in	STP 100 KLD
10	Whether ETP facilities adequate to achieve standards	Plant is not in operational. Required infrastructure for ETP found in order .
11	Status of consents & Authorization (validity)	a. Air Consent: 31.12.2023 b. Water Consent: 31.12.2023 c. HW Consent: 02.03.2026

12 Fuel Consumption

Sr. No.	Type of fuel	Fuel consumption (MT/KL)		
		2019-20	2020-21	2021-22
1	Coal	63406	138986	158769
2	Furnace Oil	54.35	54.20	41.35

Details of coal being utilized:

Year	Coal Consumption	Grade of Coal	% Ash	% Sulphur	Calorific Value
2019-20	63406	-	38.34	-	3501
2020-21	138986	-	31.13	-	3891
2021-22	158769	-	31.31	-	3878

13	Stack details and source emission status:	Attached as Annexure-
14	Whether APCDs provided are adequate to achieve standard	ESP, as per report yes.
15	Pollution control measure adopted for fugitive emission control and status (near coal handling area, coal transfer point, coal crusher, ash disposal and other plant areas)	Yes Attached as annexure
16	Status of HW	

H W Generated	Category	Authorized Quantity	Quantity	HW stored or Disposal

				Generated	Facility
1	Used Oil	5.1	4.0 KL/Annum	3.0 KL	TSDF
2	Waste Oil	5.2	3.0 Kl/ Annum	1.515 KL	TSDF
3	Used ion exchange residue	35.2	1.0	150 Kg	TSDF

18	Ash Management
	A) Fly Ash Generation (FY 2021-22 up to September 2022) 50181 MT B) Bottom ash generation/ disposal practiced 5299 MT C) Measures taken for ash handling/collection/disposal Total 03 silo installed (02 for Fly Ash, 01 for Bottom Ash) D) Details of silo capacity Silo-1= 200 MT Silo-2= 200 MT Silo-3 150 MT
	E) Fly Ash disposal

Sr. No	Utilization for	Quantity
1	Brick Manufacturing	5299
2	Cement manufacturing	27554
3	Low Lying area filling	22158

Observations on M/s Bajaj Energy Limited: -

1. The unit has infrastructure for production of 90 MW power using coal. During inspection, the unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit get start its production as and when the UPPCL issue production schedule.

2. The unit has obtained the NOC form SEIAA, UP for the installation of 90 MW Power plant based on coal as fuel on July 2010. NOC attached as **Annexure-13** for reference.
3. The unit has obtained the NOC from SEIAA on behalf of M/s Hindusthan Limited (Sugar Unit), Khambhar Khera but unit has changed its name on 2010 into M/s Bajaj Energy Limited, Khamber Khera Lakhimpur Kheri. Letter issued from the UPPCB is attached as **annexure-14 & 15** for reference.
4. The unit has valid consent under Air, Water act and Authorization for handling of Hazardous waste from UPPCB. Copy of the consent attached as **Annexure-16, 17 & 18** for reference.
5. The unit has obtained NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is valid upto 24/07/2026. Copy attached as **Annexure-19** for reference.
6. The unit has presently three (03) bore wells to meet its fresh water requirement. Electromagnetic water meter is installed in each bore wells. Log book of fresh water consumption is maintained. Copy attached as **Annexure-20** for reference.
7. The unit has installed one rain water harvesting pit within premises for regeneration of ground water. Copy of the design is attached as **Annexure-21** for reference.
8. During visit, it was observed that the unit has not maintained dedicated shed for the storage of Hazardous chemical.
9. The unit has established Effluent Treatment Plant (ETP), which comprises of following:
    b. Bar Screen,
    c. Mechanical Oil and Grease Trap,
    d. Equalization Tank,
    e. Coagulation and chemical mixing tank,
    f. Tube settler
    g. Filter feed tank,
    h. Pressure Sand Filter,
    i. Activated Carbon Filter and
    j. Sludge Drying Beds.
    k. Treated Effluent Storage Lagoon of 8000 m^3 capacity

    Flow chart of ETP, adequacy report and Logbook of ETP **attached as Annexure-22** for reference.

10. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. Login credentials of the OCEMES attached as **Annexure-23** for reference.
11. The unit has informed that the unit has got monitored particulate matter in stack emission and wastewater characteristics by the third party once in a year. Copy of the report annexed as annexure and calibration certificate of OCEMS installed for stack emission and ETP is attached **as Annexure-24** for reference.
12. The unit has installed dust separation and dust extraction system in coal handling plant covering all the transfer points. Details of dust separation system and dust extraction system is attached as **Annexure-25** for reference.
13. The unit has developed green belt covering area of 43.724 Acre. wherein 22,024 plants have been planted. Copy of undertaking submitted in this regard by the unit is attached as **Annexure-26** for reference.
14. The unit has installed combined Sewage Treatment Plant (STP) for township of Sugar and Energy unit for treatment of domestic waste water.
15. The unit has 02 boilers with capacity 190 TPH each. Emission from boilers is vented through stack of height having 110 m.
16. The unit has installed two ESP for the dust emission control from flue gas. The ash unitization certificate by the unit is attached as **annexure-27** for reference.
17. During inspection, it was found that the unit has installed monkey ladder for flue gas emission monitoring which is unsafe for stack emission monitoring and not aligned with the CPCB guideline.
18. During inspection it was observed that the unit is using treated wastewater for dust separation system in coal handling plant and for irrigating the green belt developed by the plant.

Conclusion and Recommendations:

Based on the observation the following recommendation are made by the Joint Committee.

M/s Bajaj Hindusthan Limited: -

1) The unit has to installed spiral ladder for the monitoring of flue gas emission as per CPCB guideline.
2) The unit has to maintain the drainage system and equalization tank to ensure the compliance of norms and better efficiency of ETP.

3) The unit has to modify the launder of clarifier tank of ETP and sludge drying beds.
4) The unit has to deploy the preventive measure to control the fugitive emission in captive power plant area.
5) The unit has to get repaired pH sensor which is installed on ETP outlet on priority basis and proper operational for OCMES.
6) The unit has to carryout studies for impact assessment of treated water utilization on agriculture land and rate of ground water recharge through the pond adopted by them.
7) The unit has to developed dedicated storage shed for the storage of contaminated drums and bags as per Hazardous Waste (Management and Transboundary Movement), Rule 2016.

M/s Bajaj Energy Limited: -

The unit was non-operational due to non-requirement of power from UPPCL. As informed by the unit representative, the unit will start its production when the UPPCL will issue production schedule.

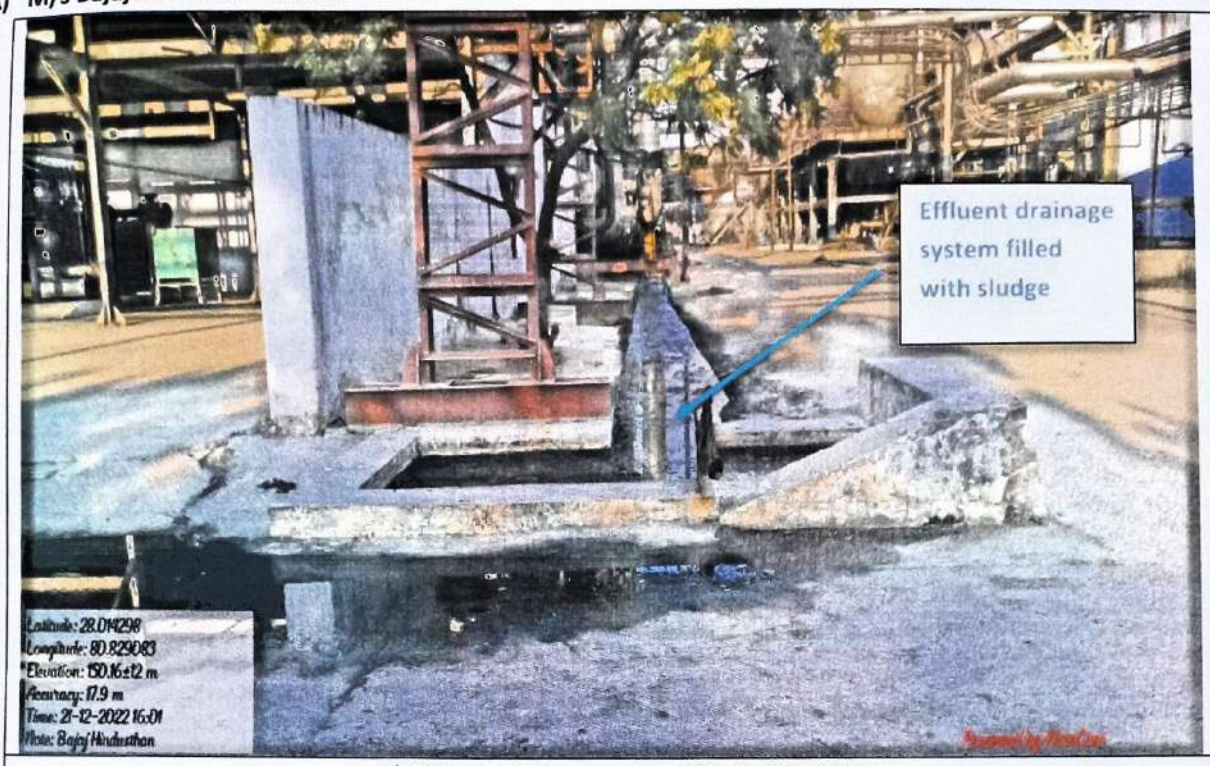
1) The unit has to installed spiral ladder for the monitoring of flue gas emission as per CPCB guideline.
2) The unit has to developed dedicated storage shed for the storage of contaminated drums and bags as per Hazardous Waste (Management and Transboundary Movement), Rule 2016.

03/01/2023
Sh. K. K. Chaudhary
SA, UPPCB,
RO Lucknow

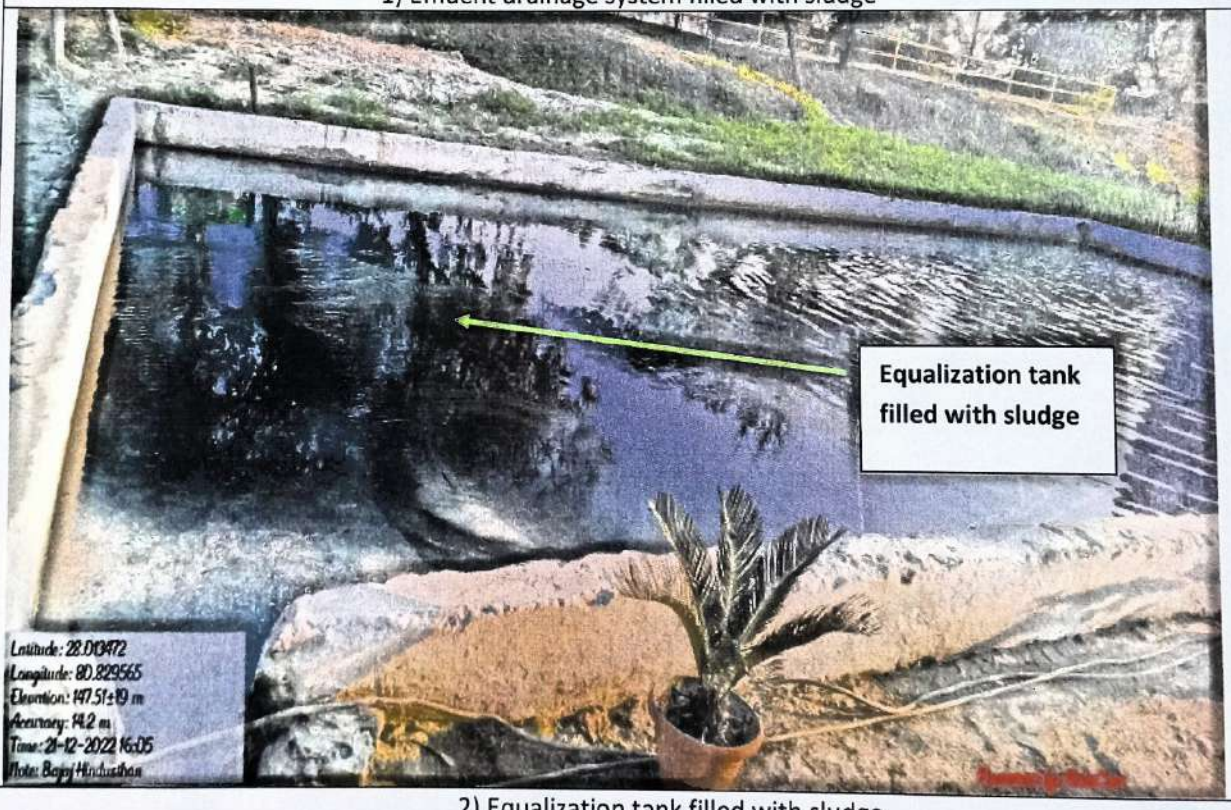
3/1/23
Dr. D. K. Soni
Regional Director
CPCB RD Lucknow

Photo gallery of M/s Bajaj Hinduthan Limited and M/s Bajaj Energy Limited in the matter of O.A. No. 691 of 2022 "Rama Shankar Awasthi Vs State of Uttar Pradesh & Ors."

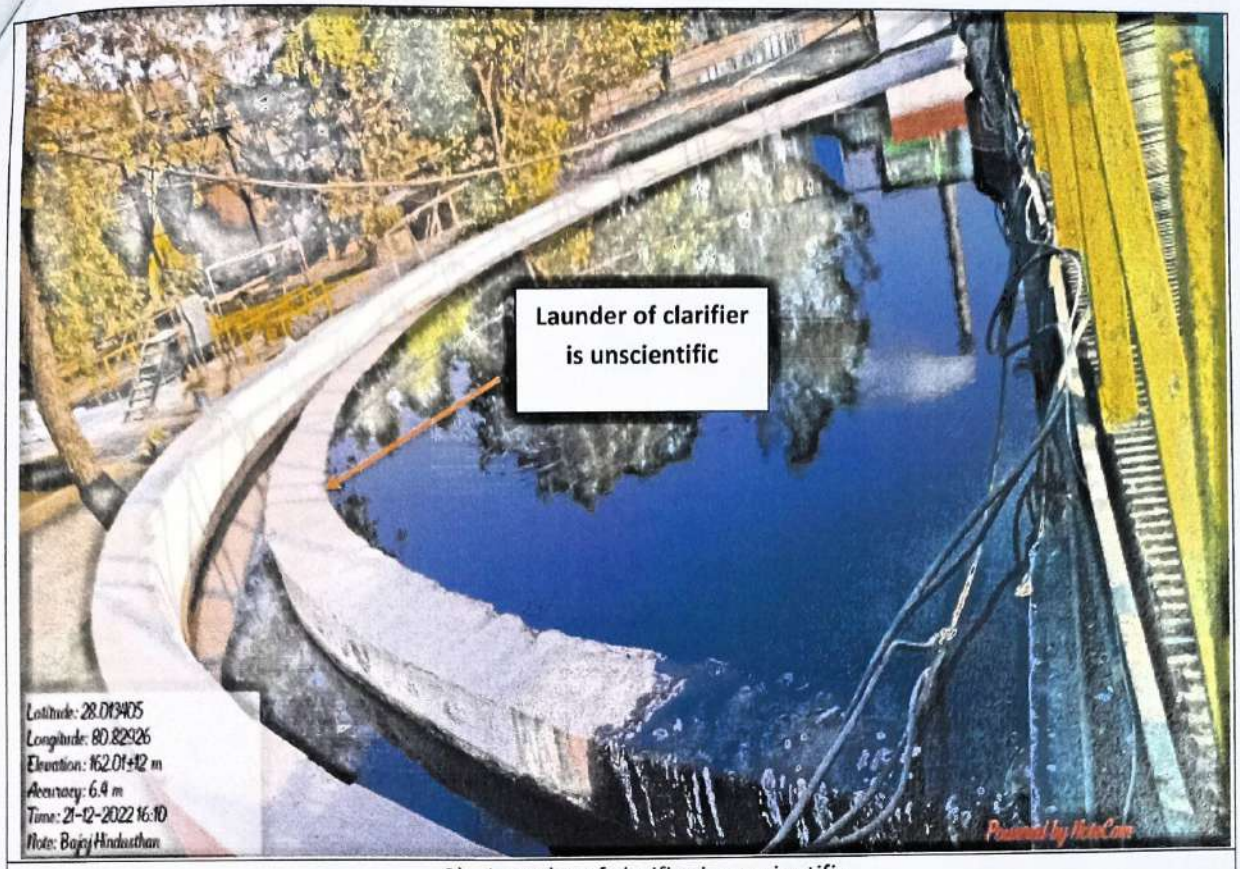
A) M/s Bajaj Hinduthan Limited



1) Effluent drainage system filled with sludge



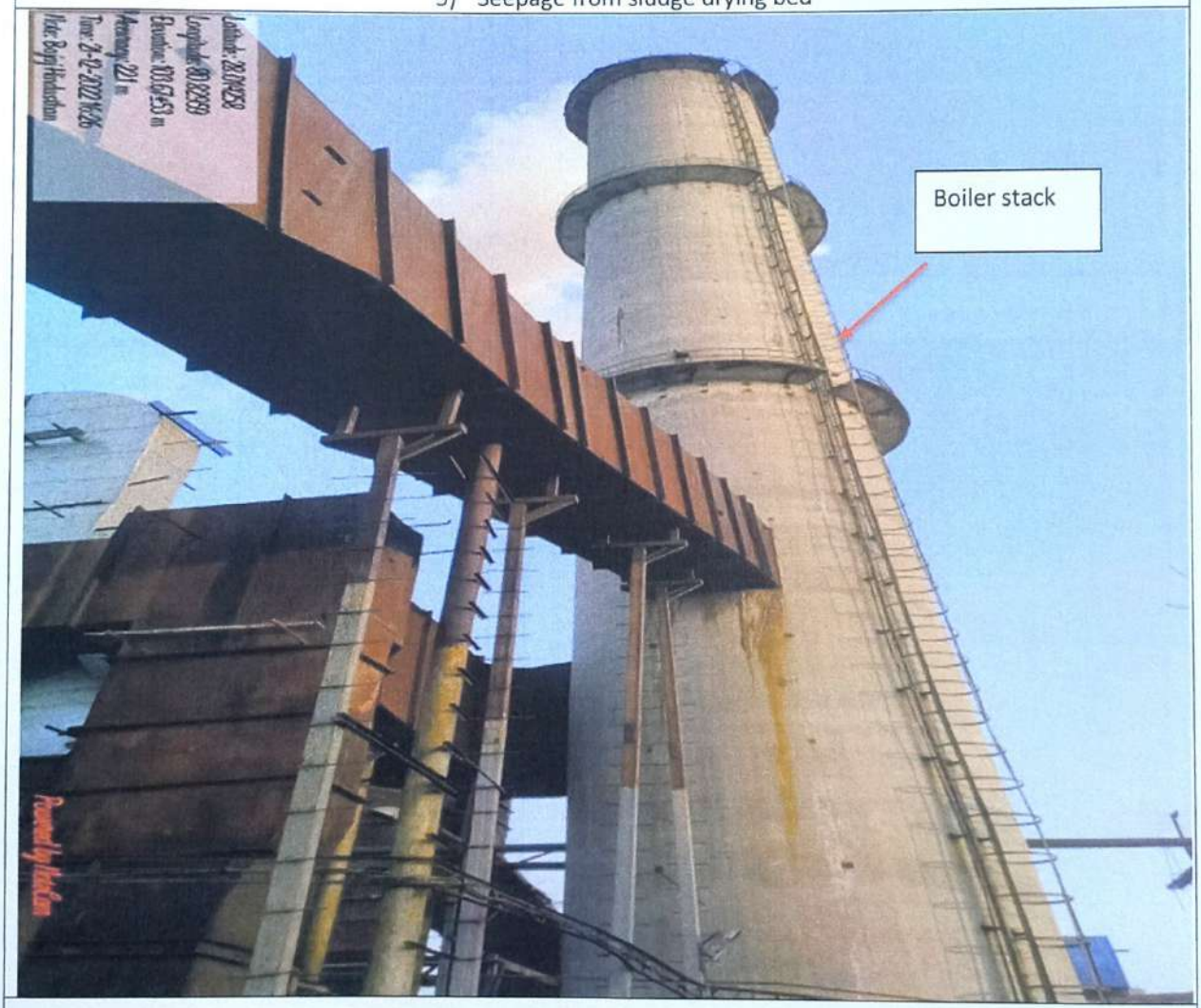
2) Equalization tank filled with sludge



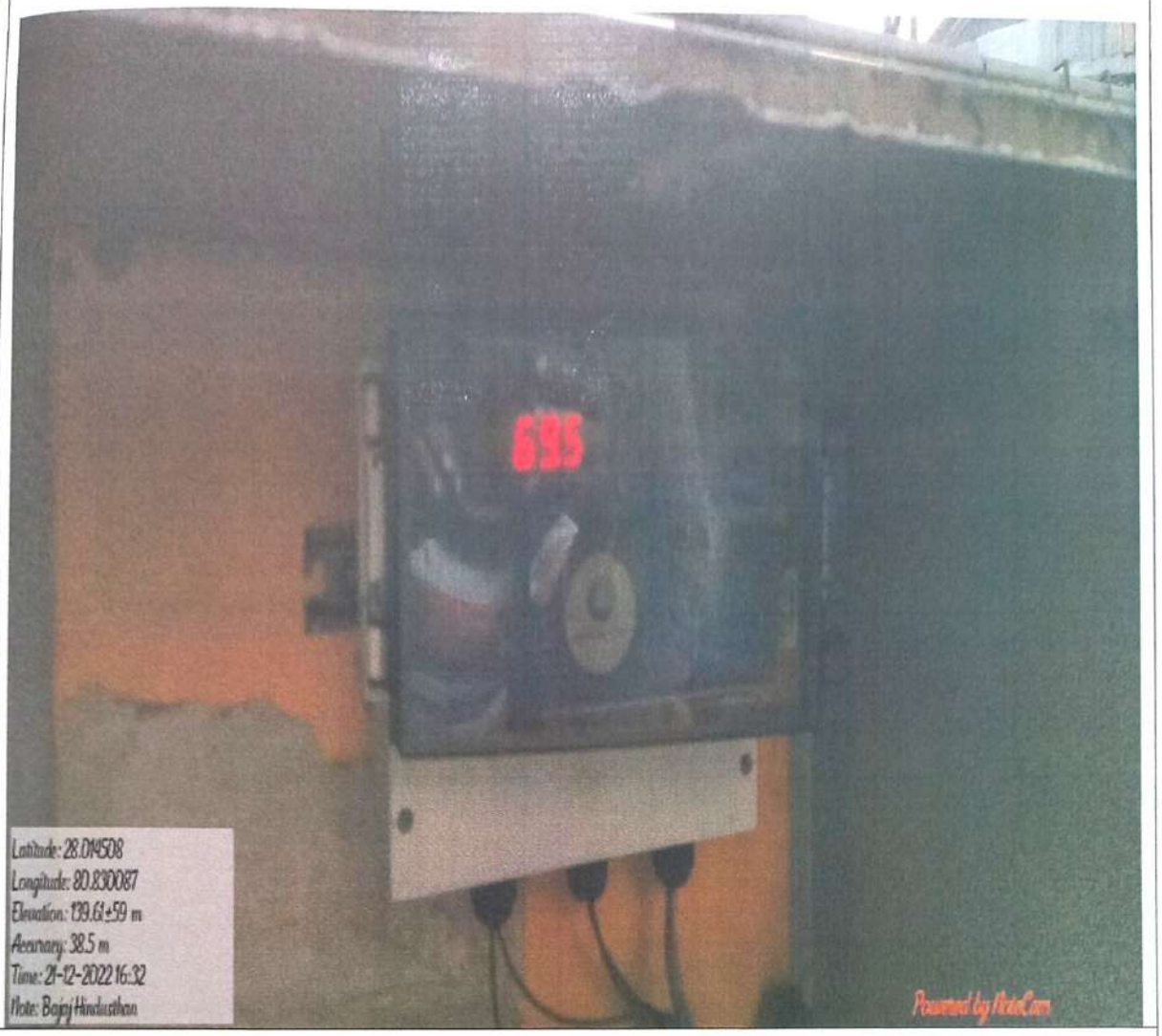
3) Launder of clarifier is unscientific

4) OCMES for ETP

5) Seepage from sludge drying bed



6) Boiler Stack



7) OCMES for Stack

8) Drains filled with Bagasse

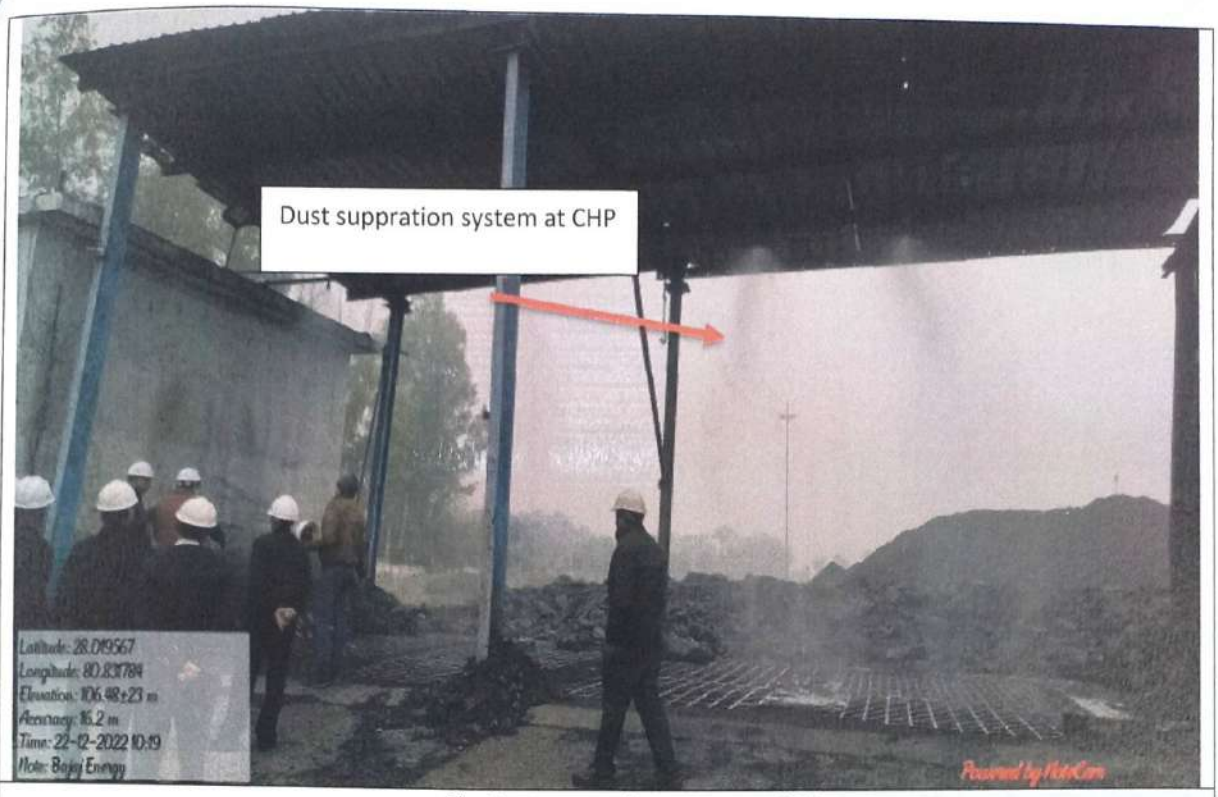
Contaminated drums and chemicals bag are stored in open area

9) 100 KLD STP for Township

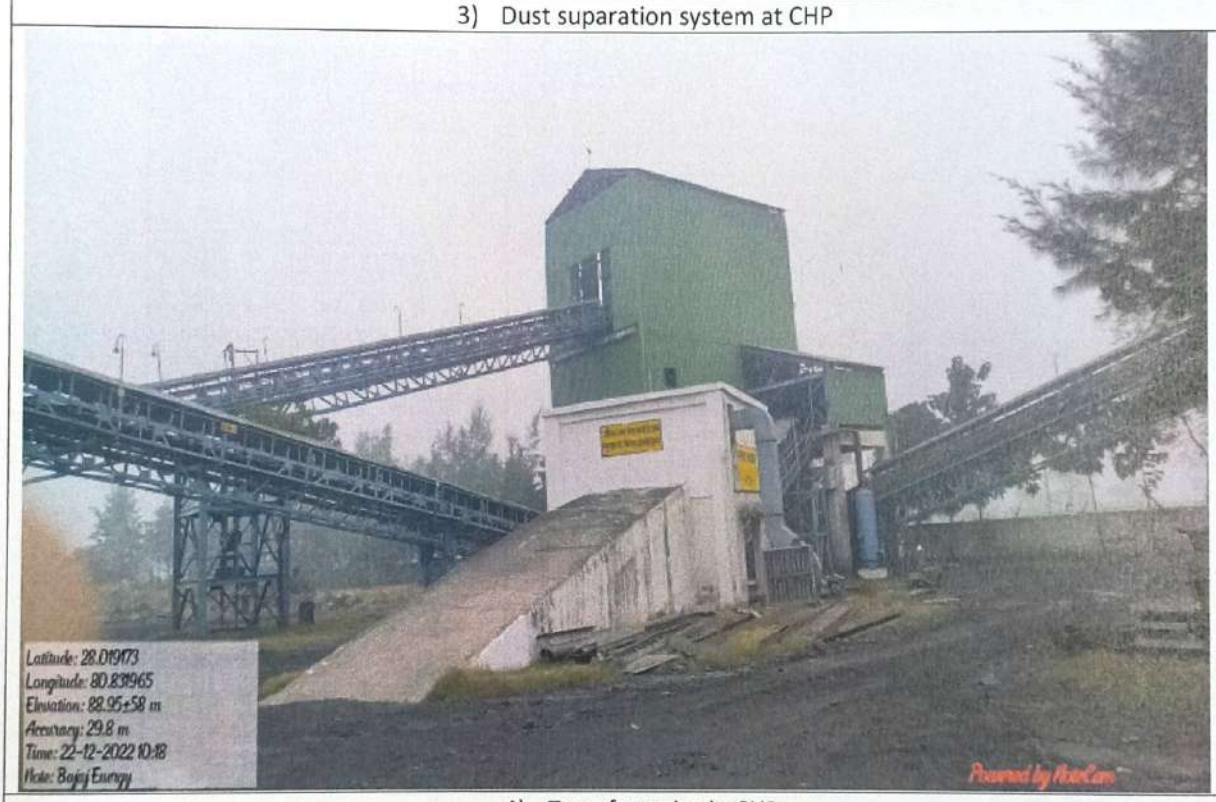
8) M/s Bajaj Energy Limited

1) Coal Handing Plant (CHP)

2) Bag house for control of fugitive emission at CHP

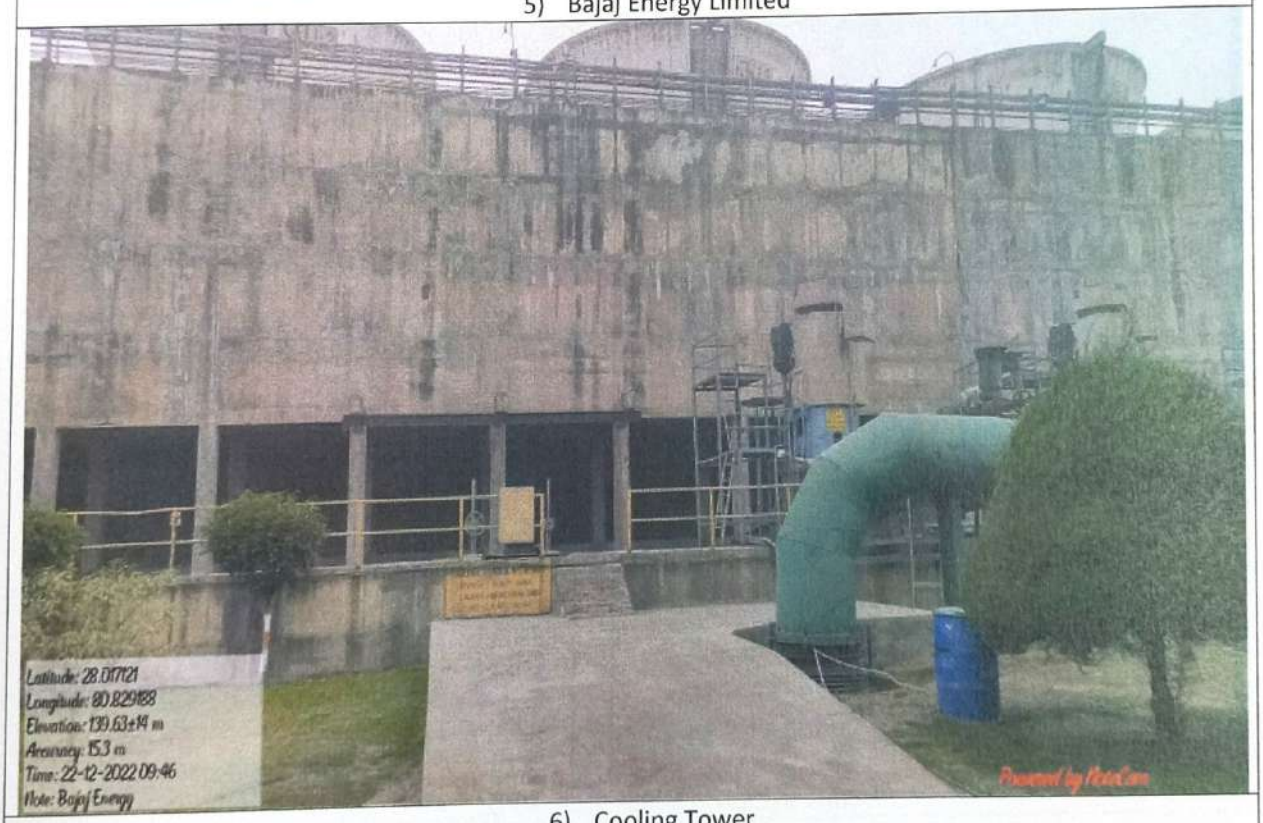


3) Dust suparation system at CHP



4) Transfer point in CHP

5) Bajaj Energy Limited

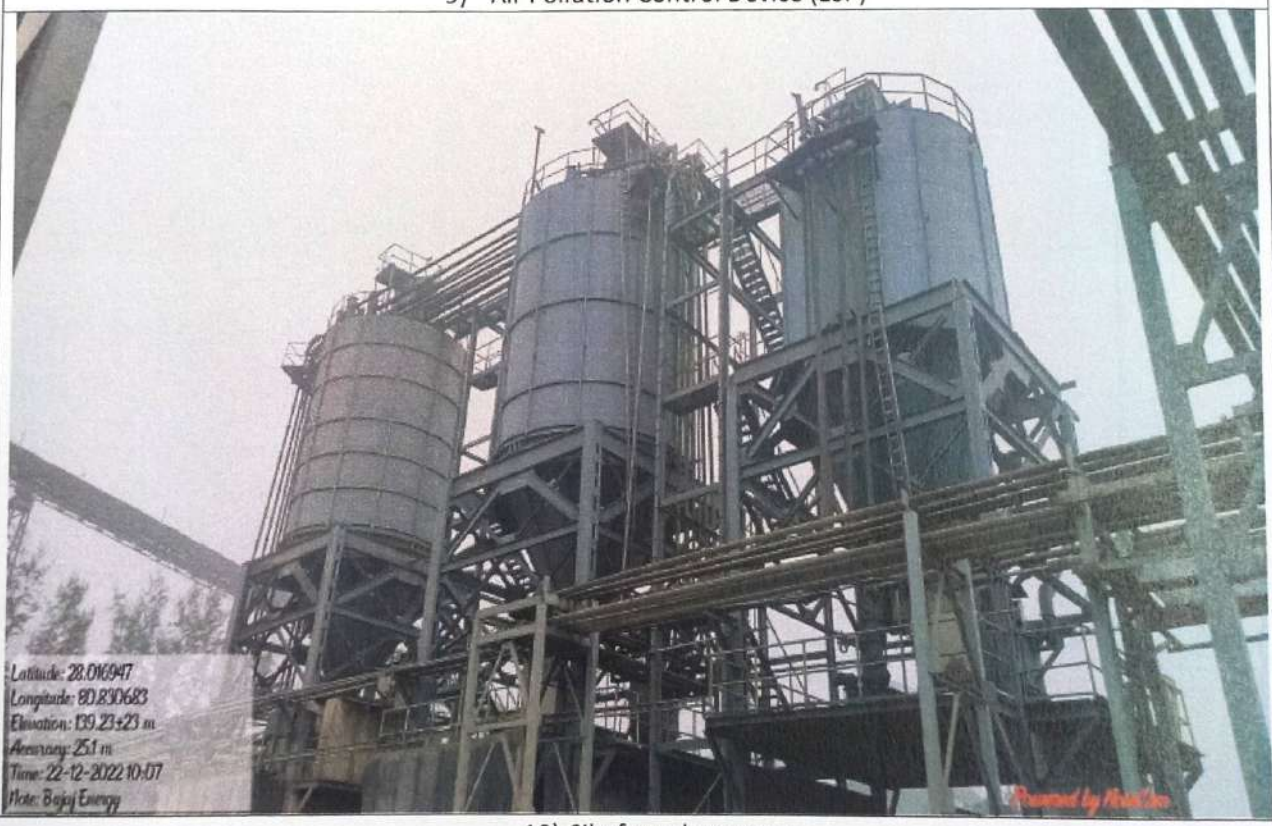


6) Cooling Tower

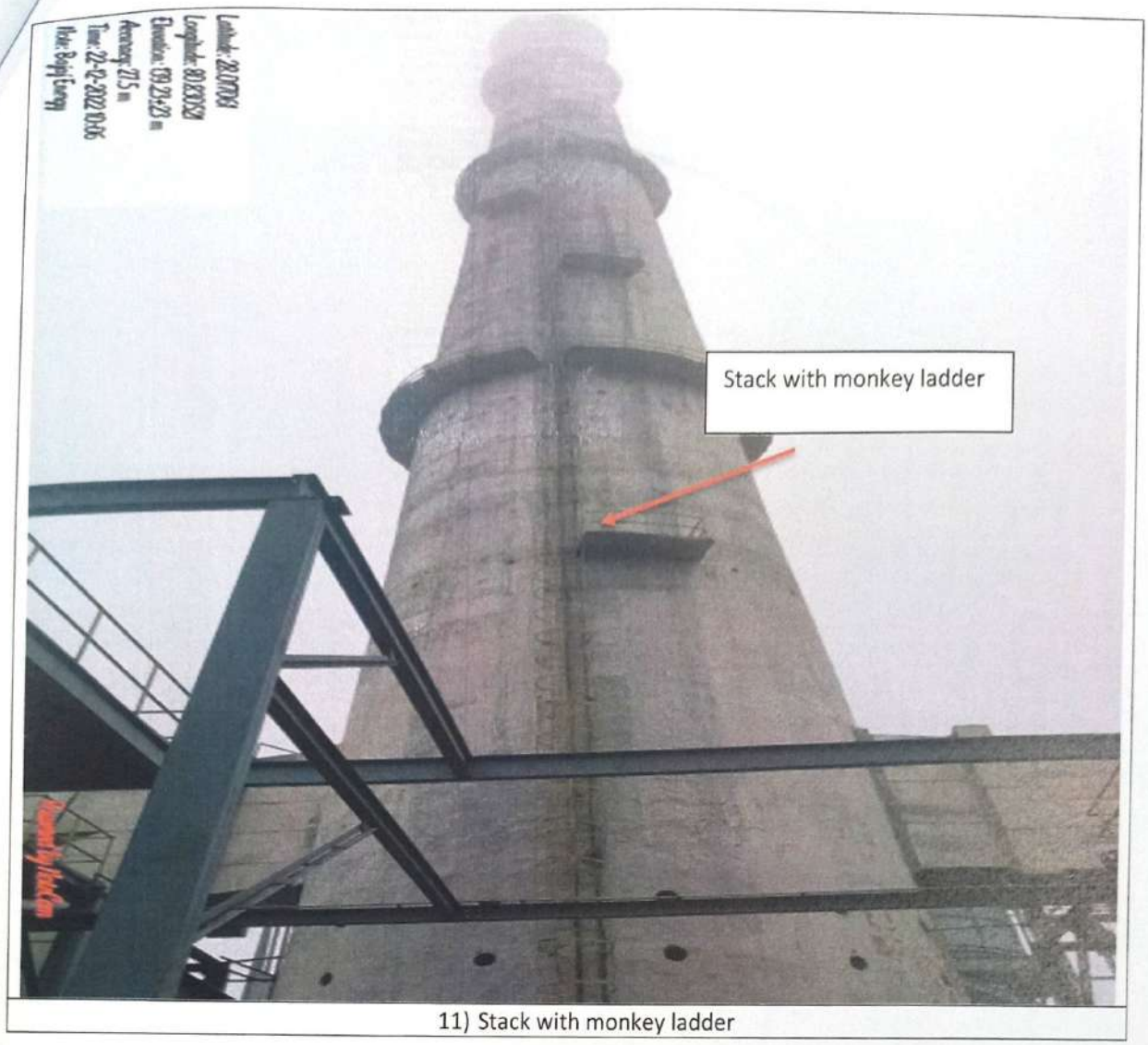
7) Chemicals drum stored in open area

8) Treated effluent storage tank

9) Air Pollution Control Device (ESP)



10) Silo for ash storage



11) Stack with monkey ladder

Annx-B

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Dr. Bhim Rao Ambedkar Paryavaran Parisar
Vineet Khand-1, Gomti Nagar, Lucknow-226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : up.seiaa@yahoo.com

Ref. No/076 /SEAC/368/2009 Date 9 July, 2010

To,

Dr. A. V. Singh,
Head (Distillery Business & EHS)
M/s Bajaj Hindusthan Ltd.,
B-10, Sector-03,
NOIDA.

Sub: Regarding the Environmental Clearance for 90 MW Indpendent Coal based thermal Power Plant at Village Khambarkhera, Tehsil Lakhimpur Kheri, District-Kheri, M/s Bajaj Hindusthan Ltd.

Dear Sir,

Please refer to your letter dated 10-06-2010 addressed to the Secretary, State Level Expert Appraisal Committee, Govt. of Uttar Pradesh, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered your application in its meeting dated 30/06/2010. The Committee noted that terms of reference for the proposed project were issued vide letter No. 37/Parya/SEAC/368/09 dated 6th January, 2010 and letter no. 699/Parya/SEAC/368/09 dated 30-04-2010. Public Hearing for the project was held on 24-5-2010 and the Public Hearing Report was communicated to Directorate of Environment through letter No.F-68143/C-5/NOC-521/10 Dated 7.6.10. The Committee was given to understand by the representatives of project proponents present in the meeting that:

1. The Environmental Clearance is sought for proposed 90 MW Independent Coal based thermal Power Plant at Village Khambarkhera, Tehsil Lakhimpur Kheri, District-Kheri, M/s Bajaj Hindusthan Ltd..

2. The total land requirement is 51 acres out of which 16.0 acres is for plant and machinery,25.0 acres is for green area and 10 acres is for ash pond.

3. Proposed Water consumption is 6984 kld which shall be sourced from ground water.

4. Coal requirement for the proposed project is 1600 MT/day.

5. The project proposal is covered under category "1d" of the EIA notification dated 14/09/06.

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 30-06-2010) on the aforesaid project the State Level Environment Impact Assessment Authority (meeting held on 08-07-2010) has decided to grant the Environmental Clearance to the project subject to the effective implementation of all general conditions prescribed by the Committee earlier(Annex-1) and following specific condition:

1. Consent for establishment shall be obtained from U.P.Pollution Control Board and a copy shall be furnished to the SEIAA, U.P. before taking up any construction activity at the site.
2. Compliance regarding all the issues raised at the Public Hearing shall be ensured and communicated.
3. A stack of 110 metres height shall be provided with stack monitoring facility (sampling code etc.) for NOX and particulate matter. Exit velocity of flue gases shall not be less than 15 metres per second. The data collected shall be analyzed and submitted regularly to the Ministry.
4. High efficiency electro-static precipitator (ESP) shall be installed to ensure that particulate emission does not exceed 100 mg/Nm^3.
5. Adequate dust extraction and dust separation system in dusty areas such as in fuel handling and ash handling points, transfer areas and other vulnerable dusty areas shall be provided.
6. Water requirement of 6984 metre^3 /day shall be met from ground water. Necessary prior permission for drawl of requisite quantity of ground water for the project shall be obtained from the competent authority.
7. Close cycle cooling system with cooling towers shall be provided.
8. The treated effluents conforming to the prescribed standards shall be recalculated and re-used within the plant. There shall be no discharge outside the plant boundary except during monsoon for storm water.

Arrangements shall be made that effluents and storm water do not get mixed.

9 A suitable sewage treatment facility shall be provided and the treated sewage shall be used for raising green belt/plantation.

10. Rain water harvesting should be adopted. Central Ground Water Authority/Board shall be consulted for finalization of appropriate rain water harvesting technology.

11. Regular monitoring of ground water in and around the project area shall be carried out; records maintained and six-monthly reports shall be submitted to the competent authorities.

12. Leq. of noise levels emanating from turbines shall be limited to 75 dBA. For people working in the high noise areas. Requisite protective equipments like ear plugs/ear muffs etc shall be provided. Workers engaged in noisy areas such as turbines, air compressors etc shall be periodically examined to maintain audio metric record and for treatment for any hearing loss including shifting to non-noisy/less noisy areas.

13. Fly ash management shall be done as per fly ash notification of Govt. of India.

14. Appropriate safeguard measures to guard against fire hazards shall be undertaken.

15. A green belt of adequate width and density shall be developed around the plant periphery covering at least 33% of the project area.

16. First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.

17. Regular monitoring of ground level concentration of SO2, NOX and RSPM (PM10 and PM2.5) including chlorine at work zone shall be carried out in the impact zone and records maintained. In addition, the new parameters mentioned in new NAAQS should also be taken into account. If at any stage, these levels are found to exceed the prescribed limits, necessary control measures shall be provided immediately. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Six-monthly reports shall be submitted to the Government of India also.

18. A separate Environment Management Cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.

19. Half-yearly report on the status of implementation of the stipulated conditions and environmental safeguards shall be submitted to the MoEF, Govt of India/CPCB/SPCB and to this authority.

20. A separate plan for the treatment of DM plant waste should be prepared.
21. Plantation at the point of maximum impact should be undertaken.
22. Separate funds shall be allocated for implementation of environmental protection measures along with item wise breakup. These costs shall be included as part of the project cost. The funds earmarked for the environmental protection measures shall not be diverted for any other purposes and year wise expenditure should be reported to the Govt. of India/CPCB/SPCB and to this authority.
23. The project authorities shall inform regarding the date of financial closure and final approval of the project by the concerned authorities and the dates of start of land development work and commissioning of plant.
24. In case of any deviation or alteration in the project proposed from those submitted to this authority, a fresh Reference should be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

The above stipulations would be imposed among others under the water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environmental Protection Act 1986 and the rules there under, Hazardous Wastes (Management and Handling) Rules 1989 and its amendments, the Public Liability Insurance Act, 1991 and its amendments.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled.

Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act. 1974, the Air (Prevention and Control of Pollution) Act. 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Dr. C.S. Bhatt)
Member Secretary, SEIAA

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests,'Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. Administrative Officer, Directorate of Environment for monitoring & Web Updation.

(Dr. Yashpal Singh)
Secretary, SEAC &
Director, Environment Directorate,
Govt. of U.P.

General Conditions :

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity with out the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.

20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures confirming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.

40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority of
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly ad submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habilitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North ,South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.

64. Health impacts, Socio-economic impacts, soil degradation factors and Biodiversity indices should also be included in E.I.A. report.
65. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
66. Diesel generating set stacks should be monitored for CO and HC.
67. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
70. Rapid EIA status should be undertaken for three months during the non monsoon period and the monitoring should be as per the latest norms of MoEF.

Ann:-18

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या F67438 /सी-५/एन० ओ० सी०- ५२१/१०/ दिनांक 25-5-10

सेवा में,

मे0 बजाज हिन्दुस्तान लिमिटेड,
(शुगर यूनिट), खम्मारखेड़ा,
जनपद- लखीमपुर खीरी ।

विषय : ~~पर्यावरणीय प्रदूषण की दृष्टि से / नई इकाई की स्थापना हेतु / कार्यरत इकाई की उत्पादन क्षमता में विस्तार / संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन~~

जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ एवं वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१ के प्रविधानों के अन्तर्गत अनापत्ति प्रमाण पत्र निर्गमन ।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनाँक ११/१२/०९ एवं अन्तिम सूचना दिनांक ११/०३/१० का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण–पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :–

(क) स्थल : मै० बजाज हिन्दुस्तान लिमिटेड,
(शुगर यूनिट), खम्मारखेड़ा,
जनपद- लखीमपुर खीरी ।

(ख) उत्पादन : ९० मेगावाट थर्मल पवर

(ग) मुख्य कच्चे माल :..... कोयला– १६०० एम०टी०/दिन.....

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(घ) औद्योगिक उत्प्रवाह की मात्रा :..... २००० कि० ली०/दिन.....

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(ङ) प्रयुक्त ईंधन :..... कोयला – 1600 एम०टी०/दि.....

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उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण–पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।

3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अर्न्तगत उद्योग के विरूद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

5. घरेलू उत्प्रवाह, जिसकी मात्रा ..... से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।

6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक ३०/०७/१० तक अवश्य प्रस्तुत की जाए।

७- उद्योग द्वारा पर्यावरण एवं वन मंत्रालय, भारत सरकार द्वारा जारी चर्टर के प्रविधानों के अक्षरशः अनुपलन किया जाना सुनिश्चित किया जायेगा ।

८- उत्पपदन प्रक्रिया तथा वायु प्रदूषण निर्यंत्रण व्यवस्था के साथ इण्टरलाकिंग की व्यवस्था किया जायेगा ।

९- उद्योग द्वारा स्थल पर नियमानुसार कम से कम ३३ प्रतिशत हरित पट्टिका के रूप मे विकसित किया जायेगा ।

१०- उद्योग की स्थापना का कार्य पर्यावरण एव वन मंत्रालय भारत सरकार के नोटिफिकेशन दिनांक १४-०९-२००६ के अनुरूप स्टेट लेबल इन्वायरमेन्टल कमेटी से क्लीयरेन्स प्राप्त करने के पश्चात ही किया जायेगा ।

११- उद्योग से जनित राख के उपयोग हेतु सीमेन्ट प्लान्ट से अनुबन्ध किया जायेगा ।

१२- उद्योग मे औद्योगिक प्रक्रिया से जनित सालिड वेस्ट(राख) के सुरक्षित भण्डारण/उपयोग हेतु विस्तृत योजना का विवरण (१० वर्ष तक की) एक माह में प्रेषित किया जाना सुनिश्चित करें ।

उद्योग दो माह के अन्दर प्रदूषण निर्यंत्रण व्यवस्था ई० एस० पी० की पूर्ण डिजायन डिटेल राज्य बोर्ड में जमा करेगा ।

13- उद्योग दो माह के अन्दर जल प्रदूषण निर्यंत्रण व्यवस्था ई० टी० पी० एवं एस० टी० पी० की पूर्ण डिजाइन डिटेल राज्य बोर्ड में जमा किया जायेगा ।

१६- उद्योग द्वारा चर्टर के प्रविधानों का अक्षरशः अनुपलन सुनिश्चित किया जायेगा ।

१५- उद्योग सुनिश्चित करे कि ऐश या फलाई ऐश ओवर फलो अथवा अन्य किसी सतही जल श्रोत/नदी में नही किया जायेगा ।

१६- उद्योग में रेन वाटर हार्वेस्टिंग की व्यवस्था सुनिश्चित की जाये ।

उपरोक्त अंकित शर्तो में से क्रम संख्या- ७ से १२ तक शर्ते संवेदनशील श्रेणी की है उक्त का अनुपलन समयबद्ध रूप से कराये जाने के उद्देश्य से रूपये दस लाख की बैंकगारन्टी वांछित है, उपरोक्त बैंकगारन्टी पत्र निर्गमन तिथि से १५ दिन के अन्दर बैंकगारन्टी जमा किया जाना सुनिश्चित करें अन्यथा यह अनापत्ति प्रमाण पत्र रिवोक किया जा सकता है ।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण–पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एंव सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक ३०/०७/१० तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

सक्षम सचिव

पृष्ठांकन सं. /एन. ओ. सी. तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र : लखीमपुर खीरी

2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।

3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : लखनऊ

4.

मुख्य पर्यावरण अधिकारी

(सर्किल– ५)

Annx- 15

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

F 93876

संदर्भ सं / सी–५/एन०ओ०सी०–५२१ /२०१०/ दिनांक 29-9-10
Ref. No. Date

सेवा में,

मै०बजाज हिन्दुस्तान लिमिटेड,
शुगर (यूनिट), खम्भारखेड़ा,
लखीमपुर।

विषयः– उद्योग का नाम परिवर्तन करने के संबंध मे।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र दिनांक ०२–०८–१० का संदर्भ ग्रहण करने का कष्ट करें।

उक्त के संदर्भ में अवगत कराना है कि इस कार्यालय के पत्रांक संख्या एफ ६७४३८/सी–५/एन०ओ०सी०– ५२१/१० दिनांक २५–५–१० द्वारा मै० बजाज हिन्दुस्तान लिमिटेड शुगर (यूनिट), शुगर (यूनिट), खम्भारखेड़ा, लखीमपुर। के नाम से अनापत्ति प्रमाण पत्र जारी किया गया था । उक्त पत्र में मै० बजाज हिन्दुस्तान लिमिटेड के स्थान पर मै०बजाज इनर्जी प्रा०लि० के नाम से संशोधित किया जाता है। उद्योग का प्रस्तावित स्थल, उद्योग का उत्पाद व उत्पादन क्षमता तथा शेष उल्लिखित शर्ते पूर्ववत रहेंगी।

भवदीय,

(डा०सी०एस०भट्ट)
सदस्य सचिव

प्रतिलिपिः– निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ ।
2- महाप्रबन्धक जिला उद्योग केन्द्र, लखीमपुर खीरी।

सदस्य सचिव

पिकप भवन, तृतीय तल, बी-ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ - 226 010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com
वेब साइट : www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com
Web Site : www.uppcb.com

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UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
140693/UPPCB/Lucknow(UPPCBRO)/CTO/air/LAKHIMPUR KHIRI/2021

Dated : 15/12/2021

To ,

Shri Dr. A V Singh
M/s BAJAJ ENERGY LIMITED UNIT KHAMBHARKHERA
SHARDA NAGAR ROAD, KHAMBHARKHERA, DISTT LAKHIMPUR KHERI,LAKHIMPUR KHIRI,261506
LAKHIMPUR KHIRI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ ENERGY LIMITED UNIT KHAMBHARKHERA

Reference Application No. 13929828 Dated : 15/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ ENERGY LIMITED UNIT KHAMBHARKHERA. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

PRAMOD KUMAR AGRAWAL Digitally signed by PRAMOD KUMAR AGRAWAL Date: 2021.12.15 14:58:24 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

PRAMOD KUMAR AGRAWAL Digitally signed by PRAMOD KUMAR AGRAWAL Date: 2021.12.15 14:58:41 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

1. The consent is valid for electricity generation of Total 90 megawatt (2 nos. of 45 MW each).

2. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement etc. No Objection Certificate shall be obtained from the Board.

3. Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

4. Industry shall develop green belt as per the Protocol attached with Board's office order H 16405/220/2018/02 dated 16-2-2018, which is available on Board's website- www.uppcb.com.

5. Industry shall operate and maintain installed APCS (ESP attached with the boilers of capacity 190 TPH) effectively and Stack monitoring report shall be submitted on quarterly basis.

6. The operation of industry shall be in such a manner that no any adverse impact on the environment and public in surrounding.

7. Effective operation and maintenance of all installed air pollution control equipment shall be done so that emission meets the norms/standards of CPCB and industry shall be operated in such a manner that ambient air quality should not be adversely affected.

8. With regards to the use of Pet Coke/Furnace Oil as fuel, the orders passed by the Hon'ble Supreme Court in the Writ petition (Civil) no. 13029/1985 MC Mehta versus Union of India and others will be applicable.

9. Noise and emission level from the DG sets installed of 2X250 KVA capacities shall remain within the prescribed norms and the stacks and acoustic enclosure shall be properly maintained according to the prescribed norms.

10. Air monitoring report conducted by any NABL accredited lab shall be submitted within one month by the PP.

11 The industry shall submit the details of utilization of Fly Ash every month.

12. Ash generated from boilers shall be stored in a safe place and proper arrangement of water sprinkling shall be done to suppress the dust particles.

13. The industry shall ensure the proper management in all 3 Silos located near chimney to control pollution generated due to loading and unloading of bottom at ash and fly as in vehicles/containers.

14. The industry shall follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi for utilization of fly ash notification S.O. 2804 (E) dated 03.11.2009 as amended time to time.

15. The industry shall be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in Eco friendly manner.

16. Arrangements for collection, Segregation, Storage, Handling and disposal of Solid Waste including garbage shall be provided and maintained properly.

17. Source Emission Monitoring report and Ambient Air Quality Monitoring report from any EPA recognized/NABL accredited Laboratory must be submitted quarterly basis.

18. The Order issued by Hon'ble Courts/Hon'ble NGT, MOEF, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.

19. Generated hazardous waste shall be stored temporarily in the factory premises and disposed off through authorized TSDF after obtaining the authorization from the Board.

20. The industry shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and

Transboundary Movement) Rules 2016 (Whichever is applicable).

21. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

PRAMOD KUMAR AGRAWAL Digitally signed by PRAMOD KUMAR AGRAWAL
Date: 2021.12.15 14:58:59 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
140717/UPPCB/Lucknow(UPPCBRO)/CTO/wate r/LAKHIMPUR KHIRI/2021

Dated : 15/12/2021

To ,

Shri Dr. A V Singh
M/s BAJAJ ENERGY LIMITED UNIT KHAMBHARKHERA
SHARDA NAGAR ROAD, KHAMBHARKHERA, DISTT LAKHIMPUR KHERI,LAKHIMPUR KHIRI,261506
LAKHIMPUR KHIRI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ ENERGY LIMITED UNIT KHAMBHARKHERA

Reference Application No :13931952 **Dated :15/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ ENERGY LIMITED UNIT KHAMBHARKHERA is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

PRAMOD KUMAR AGRAWAL Digitally signed by PRAMOD KUMAR AGRAWAL Date: 2021.12.15 14:54:50 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

PRAMOD KUMAR AGRAWAL Digitally signed by PRAMOD KUMAR AGRAWAL Date: 2021.12.15 14:54:50 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ ENERGY LIMITED UNIT KHAMBHARKHERA vide

Consent Order No. 13931952/ Water Dated : 15/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Electricity generation-90 Megawatt.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	24.0 KLD	STP
2	Industrial	980.0 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Oil & Grease	10 mg/l
2	COD	250 mg/l
3	BOD	30 mg/l
4	Total Suspended Solids	100 mg/l

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

1. The consent is valid for electricity generation of 90 megawatt.

2. This consent is valid for the current products and capacity. In case of any change in process, capacity enhancement etc. No Objection Certificate shall be obtained from the Board.

3. The industry shall maintain and operate the ETP (capacity of 1000 KLD) properly and the treated effluent/sewage shall be used for flushing, irrigation and gardening and shall ensure that no untreated effluent discharged in any surface water body.

4. The treated waste water shall be utilized for the irrigation purpose, sprinkling at coal yard, ash quenching and make up water in cooling tower and shall dispose of as MoEF and CC regulation.

5. The industry shall ensure to operate and maintain the Online Continuous Effluent Monitoring System regularly.

6. The industry shall operate and maintain STP (capacity of 100 KLD) in such a manner so that it can achieve the stranded specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.

7. The industry shall ensure to submit treated effluent analysis report from outlet of ETP and STP conducted by any NABL accredited lab should be submitted quarterly.

8. Polluted effluent generated from power plant unit must not be disposed outside industry premises without proper treatment.

9. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.

10. The industry shall ensure to install Electro Magnetic Flow meter at the outlet of ETP and maintain the logbook.

11. The industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

12. The industry shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.

13. Install Electromagnetic Flow Meter at each point of water supply source and at effluent discharge point and ensure to timely send meter reading to department on monthly basis.

14. The industry shall ensure to submit treated effluent analysis report from STP conducted by any NABL accredited lab within 15 days in the Board issuance this certificate.

15. Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.

16.. The industry shall obtain NOC from UP State Ground Water Department within 03 months and submit it to the Board, failing which this CTO shall be automatically be stand revoked.

17. The industry shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)

18. If closure order is issued by CPCB or UPPCB against the unit, then this CTO will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

PRAMOD KUMAR AGRAWAL Digitally signed by PRAMOD KUMAR AGRAWAL Date: 2021.12.15 14:55:29 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-5, UPPCB.

A-18

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13700/UPPCB/Lucknow(UPPCBRO)/HWM/LAKHIMPUR KHIRI/2021

Dated :28/02/2021

To,

M/s BAJAJ ENERGY LIMITED UNIT KHAMBHARKHERA
Sharda Nagar Road , Village-Khambharkhera, Lakhimpur Kheri, 261506,LAKHIMPUR KHIRI,261506
Tehsil : Dhaurahara
District :LAKHIMPUR KHIRI

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13700 and 28/02/2021 .
2. Reference of application (No. and date) 10990931 and 18/01/2021 .
3. Mr DHARMINDER SINGH of M/s BAJAJ ENERGY LIMITED UNIT KHAMBHARKHERA is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Village-Khambharkhera, Lakhimpur Kheri .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Sch-I, Cat-5.1 (Used or spent oil)	TSDF	4.0 KL/annum
2	Sch-I, Cat-5.2 (Waste containing oil)	TSDF	3.0 KL/annum
3	Sch-I, Cat-3.3 (Sludge and filters contaminated with oil)	TSDF	0.5 Ton/annum
4	Sch-I, Cat-33.1 (Empty barrels/containers wastes)	TSDF	1.0 Ton/annum
5	Sch-I, Cat-35.2 (Spent ion exchange resin)	TSDF	1.0 Ton/annum
6	Sch-I, Cat-35.3 (ETP Sludge)	TSDF	3.0 Ton/annum

1. The authorization shall be valid for a period of 02/03/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A. General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .

11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any

12. An application for the renewal of an authorisation shall be made as laid down under these Rules .

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. Board has issued earlier HWM authorization to the industry vide letter no. 4477/UPPCB/Lucknow(UPPCBRO)/HWM/LAKHIMPUR KHIRI/2018 dated 28.09.2018 is hereby revoked.

2. The authorization shall be valid for a period of Five Years from the date of issue, if not suspended or cancelled earlier.

3. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

4. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

6. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

11. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

12. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

18. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

19. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

20. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.

21. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

22. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

23. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

24. The industry shall ensure renewal of agreement from TSDF before expiry date.

25. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

(Authorized Signatory)

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2021.03.01 15:29:58 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Lucknow. for information and necessary action .

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal Date: 2021.03.01 15:30:13 +05'30'

CEO/EE, I/C Circle_____

Annx-19

11/04/2022, 11:43

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG045173

VALID FROM 25/07/2021 TO 24/07/2026

Registration No.: 202106000284

Name of the Owner	DHARMINDER SINGH		
Address of the Applicant	Sharda Nagar Road, Village-Khambharkhera, Lakhimpur Khiri	**Application Form Serial No.**	LMPK0621RIN0033
Date of Submission	12/06/2021	**Specimen Signature**	
Company Name	Bajaj Energy Limited Unit Khambharkhera	**Company Address**	SHARDA NAGAR ROAD ,KHAMBHARKHERA , DIST:LAKHIMPUR

Location Particulars

District	Lakhimpur Kheri	**Block**	FULBEHAD
Plot No./Khasra No.	1068 , 1069	**Municipality/Corporation**	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/12/2011		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	110.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	25.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		15/12/2011	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	18.00
Maximum Allowable Annual Extraction of Ground Water:			972000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Validity of Existing NOC from CGWA is going to expire on 28.08.2021		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a

rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.

- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**07/04/2022**

Place:**Lakhimpur Kheri**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG012934

VALID FROM 25/07/2021 TO 24/07/2026

Registration No.: 202106000377

Name of the Owner	DHARMINDER SINGH		
Address of the Applicant	Sharda Nagar Road, Village-Khambharkhera, Lakhimpur Khiri	**Application Form Serial No.**	LMPK0621RIN0034
Date of Submission	17/06/2021	**Specimen Signature**	
Company Name	Bajaj Energy Limited Unit Khambharkhera	**Company Address**	SHARDA NAGAR ROAD ,KHAMBHARKHERA , DIST:LAKHIMPUR

Location Particulars

District	Lakhimpur Kheri	**Block**	FULBEHAD
Plot No./Khasra No.	1068 , 1069	**Municipality/Corporation**	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/12/2011		
Type of Well	Tube Well/Boring	**Depth of the Well (In meter)**	110.00
Purpose of well	Industrial	**Assembly Size(For Tube Well)**	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	**H.P. of the Pump**	25.00
Operational Device	Electric Motor	**Rate of Withdrawal (m^3/hr.)**	180.00
Date of Energization (In Case of Electric Pump)		15/12/2011	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	14.00
Maximum Allowable Annual Extraction of Ground Water:			756000.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Validity of Existing NOC from CGWA is going to expire on 28.08.2021		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a

rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
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- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.

- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**07/04/2022**

Place:**Lakhimpur Kheri**

This certificate is electronically generated and does not require digital signature

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC020026

VALID FROM 25/07/2021 TO 24/07/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202106000500			
Name of the Owner	DHARMINDER SINGH		
Designation पद	Unit Head	Company Name कंपनी का नाम	Bajaj Energy Limited Unit Khambharkhera
Company Address कंपनी का पता	SHARDA NAGAR ROAD ,KHAMBHARKHERA , DIST:LAKHIMPUR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Sharda Nagar Road, Village-Khambharkhera, Lakhimpur Khiri	Application Form Serial No.	LMPK0621NIN0024
Date of Submission	23/06/2021	Specimen Signature	
Location Particulars			
District	Lakhimpur Kheri	Block	FULBEHAD
Plot No./Khasra No.	1068 , 1069	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	15/04/2020		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	110.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m^3/hr.)	180.00

Date of Energization (In Case of Electric Pump)		15/04/2020	
Maximum Allowable Rate of Withdrawal (m^3/hr.):	180.00	**Maximum Allowable Running Hours Per Day:**	7.00
Maximum Allowable Annual Extraction of Ground Water:			378000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :**07/04/2022**

Place:**Lakhimpur Kheri**

This certificate is electronically generated and does not require digital signature

Annx-18
2019

bajaj ENERGY

Bajaj Energy Limited

Unit – Khambharkhera, Lakhimpur Kheri(UP)

Borewell Logbook

Month - Sep - 22

Date	Borewell #1 (Near TG Building)		Borewell #2 (Near UGR-2)		Borewell #3 (Near UGR-2)		Total Water Consumption in (Kl/Day)	Remarks
	Reading	Water Consumption in Day (Kl/Day)	Reading	Water Consumption in Day (Kl/Day)	Reading	Water Consumption in Day (Kl/Day)		
01-09-22	182574	2597	136657	645	13557	0	3242	
02-09-22	184218	1644	138263	1606	13557	0	3250	
03-09-22	186632	2414	139616	1353	13557	0	3767	
04-09-22	189174	2542	141293	1677	13557	0	4219	
05-09-22	191578	2404	142936	1643	13557	0	4047	
06-09-22	193403	1825	144575	1639	13698	141	3605	
07-09-22	195298	1895	146735	2160	13698	0	4055	
08-09-22	198329	3029	147787	1052	13698	0	4081	
09-09-22	200269	1947	149141	1354	14330	632	3928	
10-09-22	202842	2573	150856	1715	14330	0	4293	
11-09-22	204854	2007	152586	1730	14330	0	3737	
12-09-22	207320	2466	153579	993	14330	0	3459	
13-09-22	209446	2126	155052	1473	14330	0	3599	
14-09-22	211028	1582	155532	480	14330	0	2062	
15-09-22	211028	0	155532	0	14330	0	0	
16-09-22	211028	0	155532	0	14330	0	0	
17-09-22	211028	0	155532	0	14330	0	0	
18-09-22	211028	0	155532	0	14361	31	31	
19-09-22	211028	0	155532	0	14361	0	0	
20-09-22	211503	475	156024	492	15117	756	1723	
21-09-22	213823	2320	156820	796	15117	0	3116	
22-09-22	214833	1010	158331	1511	15117	0	2521	
23-09-22	214833	0	158331	0	15117	0	0	
24-09-22	214833	0	158331	0	15117	0	0	
25-09-22	214833	0	158331	0	15117	0	0	
26-09-22	215197	364	158331	0	15895	778	786	
27-09-22	217509	2312	158331	0	15895	0	0	
28-09-22	220497	2988	158573	242	15917	522	1480	
29-09-22	223528	3031	160241	1668	16026	109	4144	
30-09-22	227018	3490	161795	1554	16025	0	4134	
Total		61024		26934		2418	64942	

bajaj ENERGY

Bajaj Energy Limited

Unit – Khambharkhera, lakhimpur kheri(UP)

Borewell Logbook

Month - Oct - 2022

Date	Borewell #1 (Near TG Building)		Borewell #2 (Near UGR-2)		Borewell #3 (Near UGR-2)		Total Water Consumption in (KL/Day)	Remarks
	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)		
01-10-22	222852	2634	163078	1343	16025	0	3977	
02-10-22	224938	2086	164535	1457	16025	0	3543	
03-10-22	227812	2874	165890	1355	16025	0	4229	
04-10-22	229554	1742	167446	1556	16031	16	3304	
05-10-22	230795	1241	167551	105	16031	0	1346	
06-10-22	230795	0	167551	0	16031	0	0	
07-10-22	230795	0	167551	0	16031	0	0	
08-10-22	231014	219	167551	0	16199	168	387	
09-10-22	231014	0	167551	0	16199	0	0	
10-10-22	231014	0	167551	0	16199	0	0	
11-10-22	231014	0	167551	0	16199	0	0	
12-10-22	231014	0	167551	0	16199	0	0	
13-10-22	231014	0	167551	0	16423	52	52	
14-10-22	231014	0	167551	0	16423	0	0	
15-10-22	231014	0	167551	0	16423	0	0	
16-10-22	231014	0	167551	0	16423	0	0	
17-10-22	231014	0	167551	0	16423	0	0	
18-10-22	231014	0	167551	0	16423	0	0	
19-10-22	231414	0	167551	0	16661	238	238	
20-10-22	231118	104	167551	0	16678	17	121	
21-10-22	231118	0	167551	0	16691	13	13	
22-10-22	231118	0	167551	0	16711	20	20	
23-10-22	231118	0	167551	0	16711	0	0	
24-10-22	231118	0	167551	0	16711	0	0	
25-10-22	231118	0	167551	0	16711	0	0	
26-10-22	231118	0	167551	0	16711	0	0	
27-10-22	231118	0	167551	0	16711	0	0	
28-10-22	231118	0	167551	0	16711	0	0	
29-10-22	231142	24	169551	0	16785	74	98	
30-10-22	231142	0	167551	0	16785	0	0	
31-10-22	231142	0	167551	0	16785	0	0	
Total		10924		5816	[illegible]	588	17328	

bajaj ENERGY

Bajaj Energy Limited

Unit – Khambharkhera, lakhimpur kheri(UP)

Borewell Logbook

Month - Nov. 2022

Date	Borewell #1 (Near TG Building)		Borewell #2 (Near UGR-2)		Borewell #3 (Near UGR-2)		Total Water Consumption in (KL/Day)	Remarks
	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)		
01-11-22	231142	0	167551	0	16785	0	0	
02-11-22	231142	0	167551	0	16785	0	0	
03-11-22	231142	0	167551	0	16785	0	0	
04-11-22	231142	0	167551	0	16785	0	0	
05-11-22	231142	0	167551	0	16809	24	24	
06-11-22	231142	0	167551	0	16913	65	65	
07-11-22	231142	0	167551	0	16913	0	0	
08-11-22	231142	0	167551	0	16913	0	0	
09-11-22	231142	0	167551	0	16913	0	0	
10-11-22	231142	0	167551	0	16913	0	0	
11-11-22	231142	0	167551	0	16913	0	0	
12-11-22	231142	0	167551	0	16913	0	0	
13-11-22	231159	17	167551	0	16913	0	17	
14-11-22	231159	0	167551	0	16913	0	0	
15-11-22	231159	0	167551	0	16925	12	12	
16-11-22	231159	0	167551	0	17026	101	101	
17-11-22	231159	0	167551	0	17026	0	0	
18-11-22	231159	0	167551	0	17026	0	0	
19-11-22	231159	0	167551	0	17026	0	0	
20-11-22	231159	0	167551	0	17026	0	0	
21-11-22	231159	0	167551	0	17026	0	0	
22-11-22	231159	0	167551	0	17026	0	0	
23-11-22	231164	05	167551	0	17035	09	14	
24-11-22	231164	0	167551	0	17035	0	0	
25-11-22	231164	0	167551	0	17035	0	0	
26-11-22	231164	0	167551	0	17035	0	0	
27-11-22	231164	0	167551	0	17035	0	0	
28-11-22	231164	0	167551	0	17035	0	0	
29-11-22	231164	0	167551	0	17035	0	0	
30-11-22	231164	0	167551	0	17035	0	0	
Total		22		0		211	233	

bajaj ENERGY

Bajaj Energy Limited

Unit – Khambharkhera, lakhimpur kheri(UP)

Borewell Logbook

Month - Dec - 2022

Date	Borewell #1 (Near TG Building)		Borewell #2 (Near UGR-2)		Borewell #3 (Near UGR-2)		Total Water Consumption in (KL/Day)	Remarks
	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption in Day (KL/Day)		
01-12-22	231164	0	167551	0	17035	0	0	
02-12-22	231164	0	167551	0	17035	0	0	
03-12-22	231164	0	167551	0	17035	0	0	
04-12-22	231164	0	167551	0	17035	0	0	
05-12-22	231164	0	167551	0	17035	0	0	
06-12-22	231164	0	167551	0	17035	0	0	
07-12-22	231164	0	167551	0	17035	0	0	
08-12-22	231164	0	167554	03	17055	20	23	
09-12-22	231164	0	167554	0	17293	238	238	
10-12-22	231164	0	167554	0	17518	225	225	
11-12-22	231164	0	167554	0	17518	0	0	
12-12-22	231164	0	167568	14	17518	0	14	
13-12-22	231164	0	167568	0	17518	0	0	
14-12-22	231164	0	167568	0	17518	0	0	
15-12-22	231164	0	167568	0	17518	0	0	
16-12-22	231164	0	167568	0	17540	22	22	
17-12-22	231164	0	167568	0	17665	125	125	
18-12-22	231164	0	167568	0	17852	187	187	
19-12-22	231164	0	167568	0	17852	0	0	
20-12-22	231164	0	167568	0	17852	0	0	
Total								

Bajaj Energy

Rain Water Harvesting Details.

1. Capacity

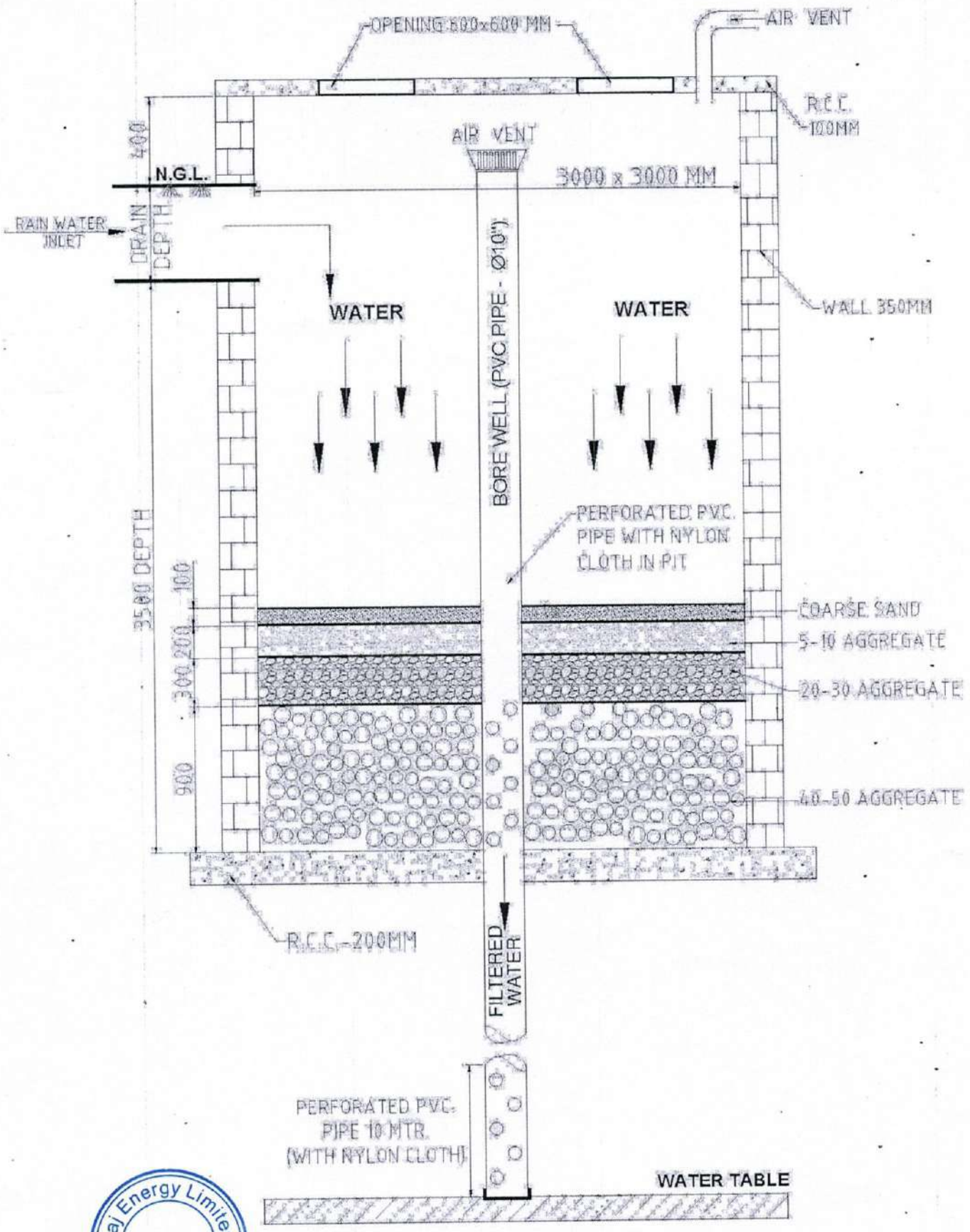
    Plant - 30 Cum + 16 Cum
    Colony - 20 Cum

2. Roof Top Area

    Plant - 1950 Sqm + 1000 Sqm
    Colony - 1200 Sqm

3. Design -
    Avg. runoff co-efficient = 0.90
    One hour peak intensity of rainfall = 50 mm (maximum in a day)
    Design period for storage capacity = 60 Min. (1 Hr)
    Theoretical volume required = Area x Intensity of rain x runoff coefficient x Design period

Annx-4(2)



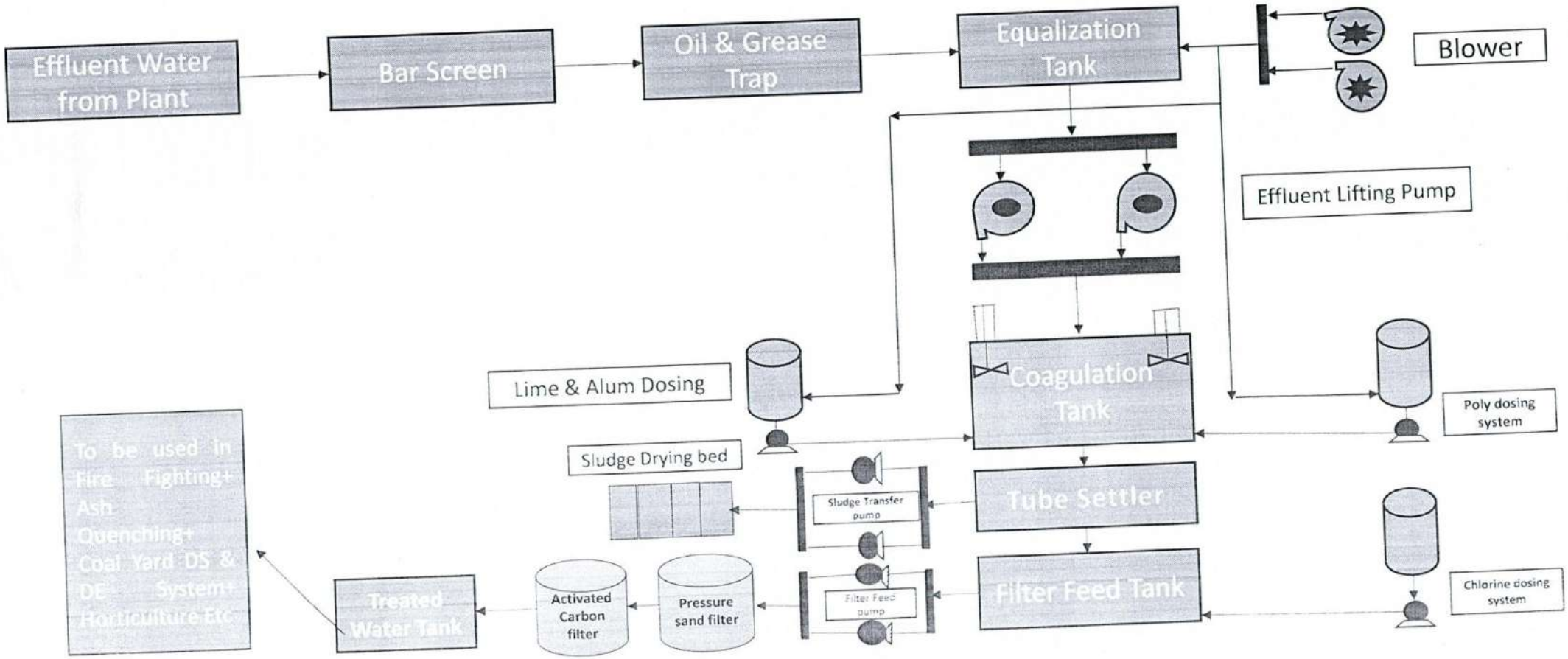
Bajaj Energy Limited ★ Khambhar Khera ★

Itemref	Quantity	MATERIAL:-			
DRAWN BY	Checked by	Approved by	File name	Date	Scale
		TITLE:-	RAIN WATER HARVESTING PIT		

bajaj ENERGY

Process Flow Diagram
1 MLD Effluent Treatment Plant (ETP)

bajaj GROUP THINK TOMORROW



bajaj ENERGY

BAJAJ ENERGY LIMITED — Format No

STP OPERATION

STATION: KKH

bajaj GROUP

Hours	Eqalisation Tank Level	Equalization Pump Disc. Pr.	MGF Feed Pump	Treated Water Pump			UV		Clear Water Tank Level	Chemical Dosing (hypo)	Sludge Trans. Pump Disc. Pr.	Filter press pump Disc. Pr.	INLET PARAMETER						OUTLET PARAMETER						STP running hr			STP Energy consumption		
Parameter	%	kg/cm2	O/L Press	O/L Press	Flow Meter Reading		Meter Reading		%				pH	Cond.	TSS	Oil & Grease	COD	BOD	pH	Cond.	TSS	Oil & Grease	COD	BOD	Eugalization pump initial reading	Eugalization pump Final reading	STP Running hr	Energy initial reading	Energy final reading	Energy consumption
Unit			kg/cm2	kg/cm2	Totalizer	Tret. water Gen.(M3)	Totalizer	Running Hr		Kg	kg/cm2	kg/cm2	Two Hourly	Two Hourly	Daily	Monthly	Weekly	Monthly	Two Hourly	Two Hourly	Daily	Daily	Weekly	Monthly						
Range														µS/cm	PPM	PPM	PPM	PPM	6.5-8.6	-	<100	<10	<250	<30						
31-Mar-22		...	...	...	54230.0	...	5732.0		...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...						
1-Apr-22	40	0.40	2.90	2.40	54266.0	36.0	5736.0	4.0	35.0	...	...	...	7.59	878	29	...	...	...	7.68	849	19	...	...	...	3829.5	3833.8	4.3	23926.00	24046.57	120.57
2-Apr-22	35	0.40	2.90	2.40	54315.0	49.0	5742.0	6.0	37.0	...	...	...	7.66	839	26	...	...	...	7.59	830	17	...	...	...	3833.8	3839.4	5.6	24046.57	24173.40	126.83
3-Apr-22	37	0.40	2.90	2.40	54355.0	40.0	5747.0	5.0	34.0	...	...	...	7.73	882	28	...	...	...	7.63	869	16	...	...	...	3839.4	3844.0	4.5	24173.40	24310.03	136.63
4-Apr-22	33	0.40	2.90	2.40	54407.0	52.0	5751.0	4.0	30.0	...	...	...	7.69	849	25	3	120	...	7.56	834	14	NIL	24	...	3844.0	3848.0	4.1	24310.03	24401.46	91.44
5-Apr-22	30	0.40	2.80	2.40	54433.0	26.0	5755.0	4.0	31.0	...	...	...	7.72	855	27	...	...	...	7.54	837	16	...	...	...	3848.0	3852.1	4.1	24401.46	24493.39	91.93
6-Apr-22	40	0.40	2.90	2.40	54470.0	37.0	5760.0	5.0	35.0	...	...	...	7.61	851	28	...	...	...	7.53	841	18	...	...	...	3852.1	3856.8	4.7	24493.39	24607.92	114.53
7-Apr-22	40	0.40	2.90	2.40	54508.0	38.0	5763.0	3.0	25.0	...	...	...	7.56	882	29	...	...	...	7.64	853	17	...	...	...	3856.8	3859.8	3.0	24607.92	24715.58	107.65
8-Apr-22	40	0.40	2.90	2.40	54541.0	33.0	5768.0	5.0	30.0	10.00	...	...	7.59	886	30	...	...	...	7.65	851	18	...	...	...	3859.8	3864.2	4.4	24715.58	24832.67	117.09
9-Apr-22	29	0.40	2.90	2.40	54577.0	36.0	5771.0	3.0	25.0	...	...	...	7.71	863	26	...	...	...	7.57	846	16	...	...	...	3864.2	3867.2	3.0	24832.67	24941.98	109.31
10-Apr-22	30	0.40	2.90	2.40	54602.0	25.0	5774.0	3.0	27.0	...	...	...	7.66	845	27	...	...	...	7.53	834	17	...	...	...	3867.2	3870.8	3.5	24941.98	25050.41	108.44
11-Apr-22	50	0.40	2.90	2.40	54635.0	33.0	5778.0	4.0	33.0	...	...	...	7.68	874	29	...	126	...	7.60	861	18	...	28	...	3870.8	3874.5	3.7	25050.41	25162.77	112.36
12-Apr-22	36	0.40	2.80	2.40	54679.0	44.0	5783.0	5.0	42.0	...	...	...	7.72	870	26	...	...	...	7.57	853	16	...	...	...	3874.5	3879.2	4.7	25162.77	25283.08	120.31
13-Apr-22	31	0.40	2.90	2.40	54718.0	39.0	5787.0	4.0	33.0	...	...	...	7.69	862	29	...	...	...	7.56	840	17	...	...	...	3879.2	3883.5	4.3	25283.08	25403.14	120.06
14-Apr-22	40	0.40	2.90	2.40	54753.0	35.0	5791.0	4.0	30.0	...	...	...	7.58	881	28	...	...	...	7.63	851	16	...	...	...	3883.5	3887.9	4.3	25403.14	25521.55	118.41
15-Apr-22	40	0.40	2.90	2.40	54792.0	39.0	5794.0	3.0	30.0	...	...	...	7.60	883	29	...	...	...	7.64	850	16	...	...	...	3887.9	3892.0	4.2	25521.55	25638.31	116.76
16-Apr-22	30	0.40	2.90	2.40	54832.0	40.0	5799.0	5.0	25.0	...	...	...	7.66	877	26	...	...	...	7.60	857	16	...	...	...	3892.0	3896.7	4.7	25638.31	25757.33	119.02
17-Apr-22	46	0.40	2.90	2.40	54900.0	68.0	5807.0	8.0	52.0	...	...	...	7.63	872	27	...	...	...	7.56	863	15	...	...	...	3896.7	3904.4	7.7	25757.33	25893.54	136.21
18-Apr-22	42	0.40	2.90	2.40	54963.0	63.0	5814.0	7.0	40.0	...	...	...	7.66	867	26	...	...	...	4.58	857	15	...	...	...	3904.4	3911.1	6.7	25893.54	26026.12	132.57
19-Apr-22	45	0.40	2.90	2.40	55032.0	69.0	5821.0	7.0	48.0	...	...	...	7.73	862	28	2	124	58	7.61	843	17	NIL	26	20	3911.1	3918.7	7.6	26026.12	26163.85	137.74
20-Apr-22	47	0.40	2.90	2.40	55106.0	74.0	5830.0	9.0	52.0	...	...	...	7.71	858	26	...	...	...	7.57	839	15	...	...	...	3918.7	3926.9	8.2	26163.85	26300.25	136.40
21-Apr-22	45	0.40	2.90	2.40	55175.0	69.0	5837.0	7.0	50.0	...	...	...	7.63	881	28	...	...	...	7.67	844	16	...	...	...	3926.9	3934.0	7.1	26300.25	26429.04	128.79
22-Apr-22	46	0.40	2.90	2.40	55213.0	38.0	5842.0	5.0	50.0	...	...	...	7.62	883	28	...	...	...	7.69	846	18	...	...	...	3934.0	3938.8	4.8	26429.04	26544.03	114.99
23-Apr-22	45	0.40	2.90	2.40	55266.0	53.0	5847.0	5.0	44.0	...	...	...	7.61	885	29	...	...	...	7.69	854	20	...	...	...	3938.8	3944.3	5.5	26544.03	26667.47	123.44
24-Apr-22	48	0.40	2.90	2.40	55337.0	71.0	5853.0	6.0	46.0	...	...	...	7.68	874	27	...	...	...	7.61	862	16	...	...	...	3944.3	3950.4	6.2	26667.47	26796.49	129.02
25-Apr-22	46	0.40	2.90	2.40	55406.0	69.0	5861.0	8.0	46.0	...	...	...	7.70	880	26	...	...	...	7.62	871	15	...	...	...	3950.4	3958.0	7.6	26796.49	26932.46	135.97
26-Apr-22	38	0.40	2.90	2.40	55464.0	58.0	5867.0	6.0	48.0	10.00	...	...	7.73	864	28	...	128	...	7.59	849	17	...	28	...	3958.0	3963.8	5.8	26932.46	27058.80	126.34
27-Apr-22	45	0.40	2.90	2.40	55527.0	63.0	5874.0	7.0	40.0	...	...	...	7.64	879	27	...	...	...	7.68	847	16	...	...	...	3963.8	3971.4	7.6	27058.80	27193.78	134.98
28-Apr-22	50	0.40	2.90	2.40	55590.0	63.0	5883.0	9.0	40.0	...	...	...	7.62	873	28	...	...	...	7.60	841	16	...	...	...	3971.4	3979.5	8.1	27193.78	27320.96	127.18
29-Apr-22	40	0.40	2.90	2.40	55668.0	78.0	5891.0	8.0	40.0	...	...	...	7.62	871	29	...	...	...	7.59	841	16	...	...	...	3979.5	3987.6	8.1	27320.96	27464.27	143.31
30-Apr-22	40	0.40	2.90	2.40	55754.0	86.0	5899.0	8.0	44.0	...	...	...	7.61	872	29	...	...	...	7.64	842	19	...	...	...	3987.6	3990.2	8.0	27464.27	27612.32	148.05
1-May-22	40	0.40	2.90	2.50	55830.0	76.0	5905.0	6.0	42.0	...	...	...	7.69	881	27	...	...	...	7.67	851	18	...	...	...	3990.2	3996.3	6.2	27612.32	27748.15	135.83
2-May-22	45	0.40	2.90	2.40	55885.0	55.0	5914.0	9.0	45.0	...	...	...	7.58	874	28	...	...	...	7.63	843	16	...	...	...	3996.3	4003.8	7.5	27748.15	27887.17	139.02
3-May-22	45	0.40	2.90	2.40	55956.0	71.0	5921.0	7.0	46.0	...	...	...	7.70	864	26	...	126	40	7.61	840	15	...	24	10	4003.8	4011.4	7.6	27887.17	28026.77	139.60
4-May-22	50	0.40	2.90	2.40	56036.0	80.0	5929.0	8.0	48.0	...	...	...	7.62	868	28	...	...	...	7.57	848	17	...	...	...	4011.4	4019.5	8.0	28026.77	28165.18	138.41
5-May-22	30	0.40	2.90	2.40	56097.0	61.0	5935.0	6.0	40.0	...	...	...	7.66	890	27	...	...	...	7.70	862	18	...	...	...	4019.5	4025.7	6.3	28165.18	28294.67	129.49
6-May-22	40	0.40	2.90	2.40	56149.0	52.0	5942.0	7.0	40.0	...	...	...	7.67	893	28	...	...	...	7.72	862	18	...	...	...	4025.7	4031.6	5.9	28294.67	28421.40	126.73
7-May-22	46	0.40	2.90	2.40	56214.0	65.0	5948.0	6.0	52.0	...	...	...	7.71	877	27	...	...	...	7.64	858	17	...	...	...	4031.6	4037.7	6.1	28421.40	28554.49	133.09
8-May-22	34	0.40	2.90	2.40	56261.0	47.0	5954.0	6.0	34.0	...	...	...	7.77	873	28	...	...	...	7.68	864	18	...	...	...	4037.7	4043.2	5.6	28554.49	28679.76	125.27
9-May-22	32	0.40	2.90	2.40	56315.0	54.0	5959.0	5.0	29.0	...	...	...	7.64	845	25	...	...	...	7.56	833	15	...	...	...	4043.2	4048.3	5.1	28679.76	28803.24	123.48
10-May-22	44	0.40	2.90	2.40	56381.0	66.0	5965.0	6.0	35.0	...	...	...	7.71	875	27	...	...	...	7.66	855	16	...	...	...	4048.3	4054.6	6.3	28803.24	28941.72	138.49
11-May-22	52	0.40	2.90	2.40	56465.0	84.0	5974.0	9.0	54.0	...	...	...	7.67	878	29	2	130	36	7.68	858	18	NIL	28	10	4054.6	4063.3	8.7	28941.72	29080.53	138.81
12-May-22	44	0.40	2.90	2.40	56548.0	83.0	5982.0	8.0	40.0	...	...	...	7.75	885	27	...	...	...	7.69	856	17	...	...	...	4063.3	4071.8	8.6	29080.53	29226.06	145.53
13-May-22	42	0.40	2.90	2.40	56635.0	87.0	5991.0	9.0	50.0	...	...	...	7.76	885	28	...	...	...	7.70	858	19	...	...	...	4071.8	4080.3	8.5	29226.06	29372.70	146.65
14-May-22	44	0.40	2.90	2.40	56718.0	83.0	5999.0	8.0	33.0	...	...	...	7.77	867	29	...	...	...	7.70	860	20	...	...	...	4080.3	4088.7	8.4	29372.70	29520.38	147.68
15-May-22	63	0.40	2.90	2.40	56791.0	73.0	6005.0	6.0	54.0	...	...	...	7.69	855	26	...	...	...	7.62	844	16	...	...	...	4088.7	4094.3	5.6	29520.38	29661.62	141.24
16-May-22	66	0.40	2.90	2.40	56865.0	74.0	6013.0	8.0	48.0	...	...	...	7.67	837	24	...	...	...	7.60	828	15	...	...	...	4094.3	4102.8	8.5	29661.62	29811.29	149.67
17-May-22	79	0.40	2.80	2.40	56935.0	70.0	6018.00	5.0	52.00	...	...	...	7.76	883	27	2.00	126.00	...	7.71	859	18	NIL	26.00	...	4102.8	4107.9	5.1	29811.29	29950.53	139.24
18-May-22	57	0.40	2.90	2.40	57021.0	86.0	6027.00	9.0	56.00	...	...	...	7.81	891	30	...	...	...	7.70	863	20	...	...	...	4107.9	4116.5	8.6	29950.53	30051.04	100.51
19-May-22	60	0.40	2.90	2.40	57100.0	79.0	6035.00	8.0	60.00	10.00	...	...	7.67	850	27	...	...	...	7.55	826	17	...	...	...	4116.5	4125.1	8.6	30051.04	30197.07	146.03
20-May-22	56	0.40	2.90	2.40	57190.0	90.0	6044.00	9.0	47.00	...	...	...	7.70	862	24	...	...	...	7.61	849	15	...	...	...	4125.1	4133.6	8.5	30197.07	30347.04	149.97
21-May-22	56	0.40	2.90	2.40	57281.0	91.0	6053.0	9.0	42.0	...	...	...	7.65	872	27	...	...	...	7.58	858	19	...	...	...	4133.6	4142.1	8.5	30347.04	30489.19	142.15
22-May-22	60	0.40	2.90	2.40	57372.0	91.0	6061.0	8.0	38.0	...	...	...	7.71	867	28	...	...	...	7.57	857	17	...	...	...	4142.1	4150.4	8.3	30489.19	30635.75	146.56

23-May-22	65	0.40	2.90	2.40	57452.0	80.0	6069.0	8.0	48.0	...	...	...	7.68	843	29	...	...	...	7.58	831	16	...	...	...	4150.4	4158.8	8.5	30635.75	30776.55	140.81
24-May-22	68	0.40	2.90	2.40	57520.0	68.0	6077.0	8.0	42.0	...	...	...	7.76	872	31	...	130	26	7.66	848	18	...	28	8	4158.8	4167.2	8.3	30776.55	30903.91	127.36
25-May-22	60	0.40	2.80	2.40	57610.0	90.0	6085.0	8.0	52.0	...	...	...	7.70	864	26	...	...	...	7.58	840	16	...	...	...	4167.2	4175.7	8.5	30903.91	31048.77	144.86
26-May-22	60	0.35	2.80	2.30	57700.0	90.0	6094.0	9.0	40.0	...	...	...	7.68	870	24	...	...	...	7.62	835	14	...	...	...	4175.7	4184.2	8.5	31048.77	31185.20	136.43
27-May-22	64	0.40	2.80	2.40	57762.0	62.0	6102.0	8.0	41.0	...	...	...	7.85	892	31	...	...	...	7.71	857	21	...	...	...	4184.2	4192.8	8.6	31185.20	31325.75	140.55
28-May-22	66	0.35	2.80	2.40	57832.0	70.0	6110.0	8.0	42.0	...	...	...	7.85	892	30	...	...	...	7.74	859	21	...	...	...	4192.8	4201.2	8.4	31325.75	31465.67	139.92
29-May-22	77	0.40	2.80	2.40	57917.0	85.0	6120.0	10.0	63.0	...	...	...	7.71	867	27	...	...	...	7.63	576	16	...	...	...	4201.2	4208.3	7.1	31465.67	31615.24	149.57
30-May-22	60	0.40	2.80	2.40	57998.0	81.0	6127.0	7.0	43.0	...	...	...	7.69	872	26	...	...	...	7.60	863	15	...	...	...	4208.3	4215.5	7.2	31615.24	31743.42	128.18
31-May-22	66	0.40	2.80	2.40	58063.0	65.0	6132.0	5.0	62.0	...	...	...	7.76	882	28	2	124	...	7.63	857	17	NIL	24	...	4215.5	4221.3	5.8	31743.42	31879.82	136.40
1-Jun-22	55	0.40	2.80	2.40	58175.0	112.0	6142.0	10.0	46.0	...	...	...	7.72	863	27	...	...	...	7.65	855	16	...	...	...	4221.3	4231.0	9.7	31879.82	32031.19	151.37
2-Jun-22	42	0.40	2.80	2.40	58241.0	66.0	6149.0	7.0	40.0	...	...	...	7.74	886	28	...	...	...	7.71	860	17	...	...	...	4231.0	4238.2	7.3	32031.19	32159.17	127.98
3-Jun-22	60	0.40	3.00	2.40	58319.0	78.0	6158.0	9.0	35.0	...	...	...	7.67	890	27	...	...	...	7.70	855	18	...	...	...	4238.2	4246.9	8.6	32159.17	32294.85	135.68
4-Jun-22	68	0.40	2.90	2.40	58405.0	86.0	6166.0	8.0	40.0	...	...	...	7.72	882	26	...	...	...	7.61	852	17	...	...	...	4246.9	4255.2	8.30	32294.85	32432.35	137.50
5-Jun-22	50	0.40	2.90	2.40	58471.0	66.0	6175.0	9.0	44.0	...	...	...	7.68	874	27	...	...	...	7.60	865	16	...	...	...	4255.2	4264.0	8.83	32432.35	32564.62	132.27
6-Jun-22	46	0.40	2.90	2.40	58528.0	57.0	6181.0	6.0	32.0	...	...	...	7.72	879	28	...	128	...	7.66	872	17	...	26	...	4264.0	4271.0	7.01	32564.62	32692.85	128.23
7-Jun-22	43	0.40	2.90	2.40	58588.0	60.0	6188.0	7.0	35.0	...	...	...	7.70	876	29	...	...	...	7.63	866	15	...	...	...	4271.0	4278.2	7.22	32692.85	32787.89	95.04
8-Jun-22	48	0.40	2.90	2.40	58658.0	70.0	6195.0	7.0	53.0	...	...	...	7.64	847	26	...	...	...	7.58	838	16	...	...	...	4278.2	4285.3	7.09	32787.89	32919.40	131.52
9-Jun-22	45	0.40	2.90	2.40	58725.0	67.0	6203.0	8.0	40.0	...	...	...	7.71	883	27	...	...	...	7.63	856	16	...	...	...	4285.3	4293.4	8.12	32919.40	33047.33	127.93
10-Jun-22	45	0.40	2.90	2.40	58804.0	79.0	6211.0	8.0	44.0	...	...	...	7.72	885	27	...	...	...	7.65	857	17	...	...	...	4293.4	4301.3	7.88	33047.33	33182.24	134.91
11-Jun-22	41	0.40	2.90	2.40	58872.0	68.0	6220.0	9.0	41.0	...	...	...	7.70	887	27	...	...	...	7.67	860	18	...	...	...	4301.3	4309.5	8.22	33182.24	33311.81	129.57
12-Jun-22	50	0.40	2.90	2.40	58936.0	64.0	6226.0	6.0	40.0	...	...	...	7.78	897	28	...	...	...	7.69	865	19	...	...	...	4309.5	4315.0	5.48	33311.81	33439.73	127.92
13-Jun-22	43	0.40	2.90	2.40	58986.0	50.0	6231.0	5.0	48.0	...	...	...	7.72	877	27	...	...	...	7.65	868	15	...	...	...	4315.0	4320.8	5.74	33439.73	33563.02	123.29
14-Jun-22	43	0.40	2.90	2.40	59047.0	61.0	6236.0	5.0	30.0	...	...	...	7.74	878	28	...	...	...	7.69	867	17	...	...	...	4320.8	4326.3	5.59	33563.02	33685.80	122.77
15-Jun-22	47	0.40	2.90	2.40	59092.0	45.0	6242.0	6.0	37.0	...	...	...	7.81	876	27	2	136	28	7.70	861	15	NIL	28	10	4326.3	4332.3	5.9	33685.80	33741.86	56.06
16-Jun-22	48	0.40	2.90	2.40	59169.0	77.0	6249.0	7.0	39.0	...	...	...	7.67	881	28	...	...	...	7.60	872	16	...	...	...	4332.3	4339.6	7.3	33741.86	33875.36	133.50
17-Jun-22	52	0.40	2.90	2.40	59231.0	62.0	6256.0	7.0	42.0	...	...	...	7.76	900	28	...	...	...	7.73	863	18	...	...	...	4339.6	4346.4	6.8	33875.36	33999.22	123.86
18-Jun-22	45	0.40	2.90	2.40	59290.0	59.0	6261.0	5.0	40.0	...	...	...	7.80	891	29	...	...	...	7.71	846	17	...	...	...	4346.4	4352.8	6.4	33999.22	34121.37	122.15
19-Jun-22	40	0.40	2.90	2.40	59339.0	49.0	6266.0	5.0	40.0	...	...	...	7.85	906	27	...	...	...	7.76	874	16	...	...	...	4352.8	4358.4	5.6	34121.37	34240.45	119.08
20-Jun-22	28	0.40	2.90	2.40	59394.0	55.0	6271.0	5.0	38.0	...	...	...	7.78	952	28	...	...	...	7.71	941	18	...	...	...	4358.4	4363.6	5.2	34240.45	34362.05	121.61
21-Jun-22	42	0.40	2.90	2.40	59450.0	56.0	6277.0	6.0	48.0	...	...	...	7.80	885	27	...	...	...	7.71	874	17	...	...	...	4363.6	4369.5	5.9	34362.05	34484.89	122.83
22-Jun-22	40	0.40	2.90	2.40	59516.0	66.0	6284.0	7.0	45.0	...	...	...	7.84	903	28	...	...	...	7.78	880	16	...	...	...	4369.5	4376.2	6.7	34484.89	34613.07	128.18
23-Jun-22	50	0.40	2.90	2.40	59585.0	69.0	6292.0	8.0	40.0	...	...	...	7.74	879	26	...	130	...	7.70	863	17	...	24	...	4376.2	4383.6	7.4	34613.07	34738.91	125.84
24-Jun-22	44	0.40	2.90	2.40	59657.0	72.0	6299.0	7.0	41.0	...	...	...	7.77	880	27	...	...	...	7.72	865	17	...	...	...	4383.6	4390.5	6.9	34738.91	34859.08	120.17
25-Jun-22	54	0.40	2.90	2.40	59725.0	68.0	6309.0	10.0	40.0	...	...	...	7.81	939	28	...	...	...	7.74	929	18	...	...	...	4390.5	4397.3	6.8	34859.08	34984.21	125.13
26-Jun-22	50	0.40	2.90	2.40	59787.0	62.0	6314.0	5.0	45.0	...	...	...	7.79	901	27	...	...	...	7.71	868	19	...	...	...	4397.3	4405.6	8.3	34984.21	35116.05	131.85
27-Jun-22	54	0.35	2.90	2.40	59882.0	95.0	6322.0	8.0	50.0	20.00	...	...	7.68	883	29	...	...	...	7.65	865	17	...	...	...	4405.6	4414.2	8.6	35116.05	35247.82	131.77
28-Jun-22	50	0.35	2.90	2.30	59962.0	80.0	6330.0	8.0	50.0	...	...	...	7.81	902	27	...	...	...	7.78	878	16	...	...	...	4414.2	4421.4	7.2	35247.82	35377.22	129.40
29-Jun-22	45	0.40	2.90	2.40	60038.0	76.0	6338.0	8.0	40.0	...	...	...	7.72	948	29	...	...	...	7.65	923	18	...	...	...	4421.4	4429.9	8.6	35377.22	35509.75	132.53
30-Jun-22	56	0.40	2.90	2.40	60118.0	80.0	6347.0	9.0	54.0	...	...	...	7.75	946	27	...	...	...	7.68	919	16	...	...	...	4429.9	4438.5	8.5	35509.75	35647.88	138.13
1-Jul-22	50	0.40	2.90	2.40	60189.0	71.0	6355.0	8.0	60.0	...	...	...	7.82	888	29	...	...	...	7.74	879	20	...	...	...	4438.5	4446.9	8.4	35647.88	35783.51	135.63
2-Jul-22	54	0.40	2.90	2.40	60275.0	86.0	6363.0	8.0	42.0	...	...	...	7.72	874	27	2	128	42	7.66	862	17	NIL	28	14	4446.9	4455.4	8.5	35783.51	35916.46	132.95
3-Jul-22	56	0.40	2.90	2.40	60335.0	60.0	6372.0	9.0	54.0	...	...	...	7.78	881	29	...	...	...	7.67	866	19	...	...	...	4455.4	4464.0	8.6	35916.46	36048.17	131.71
4-Jul-22	70	0.40	2.90	2.40	60424.0	89.0	6380.0	8.0	50.0	...	...	...	7.82	876	27	...	...	...	7.69	861	16	...	...	...	4464.0	4472.5	8.5	36048.17	36185.82	137.65
5-Jul-22	66	0.40	2.90	2.40	60491.0	67.0	6389.0	9.0	54.0	...	...	...	7.72	882	29	...	...	...	7.66	868	17	...	...	...	4472.5	4481.1	8.6	36185.82	36318.93	133.11
6-Jul-22	58	0.40	2.90	2.40	60586.0	95.0	6398.0	9.0	38.0	...	...	...	7.81	928	31	...	...	...	7.76	921	19	...	...	...	4481.1	4489.7	8.5	36318.93	36461.09	142.15
7-Jul-22	50	0.40	2.90	2.40	60666.0	80.0	6407.0	9.0	40.0	...	...	...	7.75	886	28	...	...	...	7.65	854	17	...	...	...	4489.7	4499.5	9.9	36461.09	36589.77	128.68
8-Jul-22	55	0.40	2.90	2.40	60745.0	79.0	6416.0	9.0	45.0	...	...	...	7.83	904	30	...	...	...	7.74	874	19	...	...	...	4499.5	4508.5	9.0	36589.77	36730.92	141.15
9-Jul-22	56	0.40	2.90	2.40	60807.0	62.0	6424.0	8.0	38.0	...	...	...	7.86	886	27	2	136	...	7.68	866	16	NIL	26	...	4508.5	4516.7	8.2	36730.92	36869.12	138.20
10-Jul-22	63	0.40	2.90	2.40	60868.0	61.0	6431.0	7.0	50.0	...	...	...	7.78	866	28	...	...	...	7.60	856	18	...	...	...	4516.7	4524.8	8.1	36869.12	36986.28	117.16
11-Jul-22	65	0.40	2.90	2.40	60950.0	82.0	6439.0	8.0	53.0	...	...	...	7.81	862	26	...	...	...	7.71	856	16	...	...	...	4524.8	4535.7	10.9	36986.28	37128.96	142.68
12-Jul-22	54	0.40	2.90	2.40	61020.0	70.0	6448.0	9.0	50.0	...	...	...	7.72	887	28	...	...	...	7.63	865	17	...	...	...	4535.7	4545.2	9.4	37128.96	37276.84	147.88
13-Jul-22	50	0.40	2.90	2.40	61074.0	54.0	6457.0	9.0	50.0	...	...	...	7.83	907	30	...	...	...	7.74	873	19	...	...	...	4545.2	4553.7	8.6	37276.84	37413.26	136.42
14-Jul-22	60	0.40	2.80	2.40	61146.0	72.0	6463.0	6.0	40.0	...	...	...	7.78	887	28	...	...	...	7.66	854	17	...	...	...	4553.7	4560.3	6.6	37413.26	37550.19	136.93
15-Jul-22	45	0.40	2.90	2.40	61221.0	75.0	6472.0	9.0	40.0	...	...	...	7.66	897	29	...	...	...	7.62	855	16	...	...	...	4560.3	4568.8	8.4	37550.19	37687.76	137.57
16-Jul-22	50	0.40	2.90	2.40	61297.0	76.0	6480.0	8.0	45.0	...	...	...	7.78	864	26	...	...	...	7.70	851	15	...	...	...	4568.8	4577.4	8.6	37687.76	37832.27	144.51
17-Jul-22	53	0.40	2.90	2.40	61376.0	79.0	6489.0	9.0	46.0	...	...	...	7.82	873	28	2	132	46	7.72	858	17	NIL	24	14	4577.4	4585.8	8.4	37832.27	37974.74	142.47
18-Jul-22	58	0.40	2.90	2.40	61454.0	78.0	6497.0	8.0	44.0	...	...	...	7.78	866	26	...	...	...	7.68	854	16	...	...	...	4585.8	4593.7	8.0	37974.74	38123.37	148.63
19-Jul-22	54	0.40	2.90	2.40	61528.0	74.0	6505.0	8.0	42.0	...	...	...	7.79	940	28	...	...	...	7.73	932	18	...	...	...	4593.7	4601.9	8.2	38123.37	38265.08	141.71
20-Jul-22	90	0.40	2.90	2.40	61609.0	81.0	6513.0	8.0	36.0	...	...	...	7.74	879	28	...	...	...	7.68	870	16	...	...	...	4601.9	4609.9	8.0	38265.08	38406.01	140.93
21-Jul-22	55	0.40	2.90	2.40	61694.0	85.0	6521.0	8.0	45.0	...	...	...	7.80	877	29	...	...	...	7.72	863	17	...	...	...	4609.9	4617.7	7.8	38406.01	38554.77	148.76
22-Jul-22	50	0.40	2.90	2.40	61763.0	69.0	6530.0	9.0	40.0	...	...	...	7.78	923	27	...	...	...	7.72	903	17	...	...	...	4617.7	4626.2	8.4	38554.77	38689.73	134.97
23-Jul-22	58	0.40	2.90	2.40	61835.0	72.0	6537.0	7.0	38.0	...	...	...	7.81	892	28	...	...	...	7.71	884	18	...	...	...	4626.2	4634.6	8.4	38689.73	38836.49	146.76
24-Jul-22	55	0.40	2.90	2.40	61914.0	79.0	6546.0	9.0	45.0	...	...	...	7.69	904	29	...	...	...	7.63	860	17	...	...	...	4634.6	4643.0	8.5	38836.49	38977.72	141.23
25-Jul-22	90	0.40	2.90	2.40	61945.0	31.0	6548.0	2.0	40.0	...	...	...	7.81	918	27	2	140	...	7.73	886	18	NIL	32	...	4643.0	4645.0	2.0	38977.72	39076.76	99.04

26-Jul-22	92	0.40	2.90	2.40	61985.0	40.0	6553.0	5.0	50.00	...	...	...	7.84	895	29	...	...	...	7.76	877	19	...	...	...	4645.0	4649.7	4.7	39076.76	39204.56	127.80
27-Jul-22	55	0.40	2.90	2.40	62055.0	70.0	6561.0	8.0	45.0	...	...	...	7.73	904	30	...	...	...	7.67	870	18	...	...	...	4649.7	4658.4	8.7	39204.56	39348.53	143.97
28-Jul-22	50	0.40	2.90	2.40	62125.0	70.0	6570.0	9.0	40.0	...	...	...	7.78	884	28	...	...	...	7.73	860	16	...	...	...	4658.4	4667.0	8.6	39348.53	39493.35	144.82
29-Jul-22	54	0.40	2.90	2.40	62197.0	72.0	6579.0	9.0	42.0	...	...	...	7.80	939	29	...	...	...	7.75	930	17	...	...	...	4667.0	4675.2	8.2	39493.35	39636.83	143.48
30-Jul-22	60	0.40	2.90	2.40	62272.0	75.0	6587.0	8.0	34.0	...	...	...	7.79	898	28	...	...	...	7.74	887	16	...	...	...	4675.2	4683.5	8.3	39636.83	39781.57	144.74
31-Jul-22	55	0.40	2.90	2.40	62343.0	71.0	6595.0	8.0	40.0	20.00	...	...	7.69	904	29	...	...	...	7.63	867	17	...	...	...	4683.5	4691.8	8.3	39781.57	39919.73	138.16
1-Aug-22	60	0.40	2.90	2.40	62407.0	64.0	6602.0	7.0	42.0	...	...	...	7.78	933	28	...	...	...	7.72	926	18	...	...	...	4691.8	4698.2	6.4	39919.73	40058.46	138.73
2-Aug-22	78	0.40	2.90	2.40	62477.0	70.0	6610.0	8.0	44.0	...	...	...	7.84	924	30	2	136	56	7.74	914	18	NIL	28	22	4698.2	4706.7	8.5	40058.46	40205.47	147.01
3-Aug-22	70	0.40	2.90	2.40	62556.0	79.0	6619.0	9.0	46.0	...	...	...	7.86	934	28	...	...	...	7.78	922	19	...	...	...	4706.7	4715.3	8.6	40205.47	40351.08	145.61
4-Aug-22	60	0.40	2.90	2.40	62629.0	73.0	6626.0	7.0	45.0	...	...	...	7.73	898	29	...	...	...	7.65	866	17	...	...	...	4715.3	4723.0	7.7	40351.08	40493.69	142.61
5-Aug-22	60	0.40	2.90	2.40	62720.0	91.0	6635.0	9.0	46.0	...	...	...	7.80	868	27	...	...	...	7.75	861	15	...	...	...	4723.0	4731.5	8.5	40493.69	40648.47	154.78
6-Aug-22	50	0.40	2.90	2.40	62790.00	70.0	6642.0	7.0	45.0	...	...	...	7.72	896	29	...	...	...	7.65	872	17	...	...	...	4731.5	4739.0	7.5	40648.47	40787.11	138.64
7-Aug-22	70	0.35	2.80	2.30	62843.00	53.0	6651.0	9.0	30.0	...	...	...	7.86	942	37	...	...	...	7.89	924	14	...	...	...	4739.0	4747.0	8.0	40787.11	40919.60	132.49
8-Aug-22	65	0.40	2.90	2.40	62925.00	82.0	6658.0	7.0	43.0	...	...	...	7.82	897	29	...	...	...	7.75	873	17	...	...	...	4747.0	4754.9	7.9	40919.60	41082.64	163.04
9-Aug-22	42	0.40	2.90	2.40	62982.00	57.0	6664.0	6.0	40.0	...	...	...	7.75	899	31	2	132	...	7.72	872	19	NIL	26	...	4754.9	4760.4	5.5	41082.64	41196.67	114.03
10-Aug-22	54	0.40	2.90	2.40	63041.00	59.0	6671.0	7.0	40.0	...	...	...	7.78	900	28	...	...	...	7.72	885	18	...	...	...	4760.4	4767.9	7.5	41196.67	41329.85	133.18
11-Aug-22	56	0.40	2.90	2.40	63109.00	68.0	6680.0	9.0	66.0	...	...	...	7.81	898	28	...	...	...	7.76	887	17	...	...	...	4767.9	4776.2	8.3	41329.85	41469.60	139.75
12-Aug-22	50	0.40	2.90	2.40	63174.00	65.0	6688.0	8.0	55.0	...	...	...	7.88	928	29	...	...	...	7.78	902	19	...	...	...	4776.2	4784.0	7.8	41469.60	41616.90	147.30
13-Aug-22	36	0.40	2.90	2.40	63235.00	61.0	6692.0	4.0	33.0	...	...	...	7.76	943	26	...	...	...	7.70	929	15	...	...	...	4784.0	4788.7	4.7	41616.90	41727.78	110.88
14-Aug-22	44	0.40	2.90	2.40	63284.00	49.0	6699.0	7.0	48.0	...	...	...	7.87	988	28	...	...	...	7.82	977	19	...	...	...	4788.7	4795.5	6.8	41727.78	41862.50	134.71
15-Aug-22	55	0.35	2.80	2.35	63345.00	61.0	6705.0	6.0	40.0	...	...	...	7.78	1034	32	...	...	...	7.86	1022	18	...	...	...	4795.5	4802.1	6.6	41862.50	41991.45	128.96
16-Aug-22	50	0.40	2.90	2.40	63406.00	61.0	6713.0	8.0	45.0	...	...	...	7.82	944	30	2	140	...	7.79	923	19	NIL	30	...	4802.1	4810.2	8.1	41991.45	42131.70	140.25
17-Aug-22	45	0.40	2.80	2.40	63473.00	67.0	6720.0	7.0	40.0	...	...	...	7.76	879	28	...	...	...	7.69	863	17	...	...	...	4810.2	4817.0	6.8	42131.70	42267.90	136.20
18-Aug-22	50	0.40	2.90	2.40	63557.00	84.0	6728.0	8.0	50.0	...	...	...	7.86	917	29	...	...	...	7.80	898	19	...	...	...	4817.0	4824.8	7.8	42267.90	42411.40	143.50
19-Aug-22	50	0.40	2.90	2.40	63621.00	64.0	6736.0	8.0	45.0	20.00	...	...	7.73	888	30	...	...	...	7.69	872	18	...	...	...	4824.8	4832.5	7.7	42411.40	42555.48	144.08
20-Aug-22	50	0.40	2.90	2.40	63689.00	68.0	6745.0	9.0	40.0	...	...	...	7.84	906	31	...	...	...	7.80	894	20	...	...	...	4832.5	4840.8	8.3	42555.48	42701.23	145.75
21-Aug-22	54	0.40	2.90	2.40	63764.00	75.0	6752.0	7.0	42.0	...	...	...	7.90	916	32	...	...	...	7.83	888	21	...	...	...	4840.8	4849.0	8.1	42701.23	42842.14	140.91
22-Aug-22	54	0.40	2.90	2.40	63838.00	74.0	6760.0	8.0	54.0	...	...	...	7.80	894	29	...	...	...	7.82	881	17	...	...	...	4849.0	4857.4	8.5	42842.14	42982.18	140.05
23-Aug-22	53	0.40	2.90	2.40	63914.00	76.0	6768.0	8.0	42.0	...	...	...	7.88	909	32	2	138	54	7.84	895	19	NIL	28	18	4857.4	4865.9	8.5	42982.18	43134.19	152.00
24-Aug-22	64	0.40	2.90	2.40	63993.00	79.0	6775.0	7.0	56.0	...	...	...	7.78	881	27	...	...	...	7.72	870	17	...	...	...	4865.9	4871.7	5.8	43134.19	43272.84	138.65
25-Aug-22	58	0.40	2.90	2.50	64037.00	44.0	6782.0	7.0	55.0	...	...	...	7.84	903	29	...	...	...	7.77	886	19	...	...	...	4871.7	4879.1	7.4	43272.84	43404.33	131.50
26-Aug-22	55	0.40	2.90	2.40	64103.0	66.0	6790.0	8.0	50.0	...	...	...	7.72	889	30	...	...	...	7.69	866	18	...	...	...	4879.1	4887.5	8.3	43404.33	43547.74	143.41
27-Aug-22	50	0.40	2.90	2.40	64170.0	67.0	6798.0	8.0	40.0	...	...	...	7.85	909	31	...	...	...	7.80	892	20	...	...	...	4887.5	4895.7	8.2	43547.74	43683.69	135.95
28-Aug-22	45	0.40	2.90	2.40	64239.0	69.0	6805.0	7.0	45.0	...	...	...	7.90	923	30	...	...	...	7.83	895	21	...	...	...	4895.7	4903.1	7.5	43683.69	43826.04	142.35
29-Aug-22	60	0.40	2.90	2.40	64306.0	67.0	6812.0	7.0	40.0	...	...	...	7.77	882	28	...	...	...	7.70	867	18	...	...	...	4903.1	4909.9	6.8	43826.04	43973.70	147.66
30-Aug-22	70	0.40	2.90	2.40	64372.0	66.0	6820.0	8.0	52.0	...	...	...	7.83	951	27	...	...	...	7.76	941	16	...	...	...	4909.9	4917.5	7.5	43973.70	44119.00	145.30
31-Aug-22	62	0.40	2.90	2.40	64434.0	62.0	6828.0	8.0	56.0	...	...	...	7.76	885	26	...	...	...	7.71	876	15	...	...	...	4917.5	4925.3	7.9	44119.00	44266.35	147.35
1-Sep-22	45	0.35	2.80	2.20	64501.0	67.0	6835.0	7.0	40.0	...	...	...	7.69	923	30	...	...	...	7.82	911	18	...	...	...	4925.3	4933.2	7.9	44266.35	44413.04	146.69
2-Sep-22	50	0.40	2.80	2.30	64571.0	70.0	6844.0	9.0	45.0	...	...	...	7.82	904	32	3	142	...	7.78	887	20	NIL	32	...	4933.2	4941.6	8.4	44413.04	44560.54	147.50
3-Sep-22	60	0.40	2.90	2.40	64642.0	71.0	6852.0	8.0	40.0	...	...	...	7.72	927	29	...	...	...	7.66	908	18	...	...	...	4941.6	4949.9	8.3	44560.54	44713.77	153.23
4-Sep-22	68	0.40	2.90	2.40	64715.0	73.0	6860.0	8.0	54.0	...	...	...	7.77	882	27	...	...	...	7.70	867	17	...	...	...	4949.9	4958.2	8.3	44713.77	44861.75	147.98
5-Sep-22	66	0.40	2.90	2.40	64789.0	74.0	6867.0	7.0	48.0	...	...	...	7.84	906	31	...	...	...	7.82	895	19	...	...	...	4958.2	4965.3	7.0	44861.75	45014.39	152.64
6-Sep-22	64	0.40	2.90	2.40	64856.0	67.0	6876.0	9.0	62.0	...	...	...	7.76	878	28	...	...	...	7.72	870	17	...	...	...	4965.3	4973.7	8.5	45014.39	45160.36	145.97
7-Sep-22	60	0.40	2.90	2.40	64926.0	70.0	6884.0	8.0	68.0	...	...	...	7.74	828	30	...	...	...	7.68	812	18	...	...	...	4973.7	4982.2	8.5	45160.36	45302.51	142.15
8-Sep-22	55	0.40	2.80	2.30	64994.0	68.0	6892.0	8.0	50.0	...	...	...	7.80	879	28	...	...	...	7.73	862	17	...	...	...	4982.2	4990.3	8.1	45302.51	45458.36	155.85
9-Sep-22	60	0.40	2.90	2.40	65064.0	70.0	6899.0	7.0	55.0	...	...	...	7.87	906	30	...	...	...	7.81	894	19	...	...	...	4990.3	4997.7	7.4	45458.36	45602.72	144.36
10-Sep-22	58	0.40	2.90	2.40	65134.0	70.0	6907.0	8.0	62.0	...	...	...	7.77	888	27	...	...	...	7.79	877	15	...	...	...	4997.7	5005.1	7.4	45602.72	45744.61	141.89
11-Sep-22	60	0.40	2.90	2.40	65208.0	74.0	6915.0	8.0	56.0	...	...	...	7.76	842	29	2	152	48	7.68	822	18	NIL	32	16	5005.1	5013.2	8.1	45744.61	45891.29	146.68
12-Sep-22	55	0.40	2.80	2.40	65281.0	73.0	6922.0	7.0	50.0	...	...	...	7.81	880	27	...	...	...	7.72	865	17	...	...	...	5013.2	5020.4	7.2	45891.29	46032.15	140.86
13-Sep-22	50	0.40	2.90	2.40	65346.0	65.0	6930.0	8.0	45.0	...	...	...	7.74	912	30	...	...	...	7.68	902	19	...	...	...	5020.4	5028.5	8.1	46032.15	46177.23	145.08
14-Sep-22	55	0.40	2.90	2.40	65416.0	70.0	6938.0	8.0	50.0	20.00	...	...	7.79	899	32	...	...	...	7.82	889	20	...	...	...	5028.5	5036.8	8.3	46177.23	46320.89	143.66
15-Sep-22	73	0.40	2.90	2.40	65486.0	70.0	6946.0	8.0	58.0	...	...	...	7.80	942	28	...	...	...	7.74	927	17	...	...	...	5036.8	5044.4	7.6	46320.89	46470.29	149.40
16-Sep-22	70	0.40	2.90	2.40	65546.0	60.0	6955.0	9.0	60.0	...	...	...	7.75	894	29	...	...	...	7.69	886	19	...	...	...	5044.4	5052.4	8.0	46470.29	46576.49	106.20
17-Sep-22	62	0.40	2.90	2.40	65608.0	62.0	6961.0	6.0	58.0	...	...	...	7.82	919	31	...	...	...	7.77	910	20	...	...	...	5052.4	5060.0	7.6	46576.49	46655.91	79.42
18-Sep-22	70	0.40	2.90	2.40	65667.0	59.0	6968.0	7.0	48.0	...	...	...	7.79	854	28	2	148	...	7.72	832	17	NIL	28	...	5060.0	5067.7	7.7	46655.91	46792.25	136.34
19-Sep-22	72	0.40	2.90	2.40	65731.0	64.0	6975.0	7.0	54.0	...	...	...	7.84	860	29	...	...	...	7.73	838	18	...	...	...	5067.7	5074.1	6.4	46792.25	46929.61	137.36
20-Sep-22	68	0.40	2.90	2.40	65800.0	69.0	6983.0	8.0	62.0	...	...	...	7.77	872	27	...	...	...	7.71	865	17	...	...	...	5074.1	5082.4	8.2	46929.61	47066.99	137.38
21-Sep-22	68	0.40	2.90	2.40	65866.0	66.0	6990.0	7.0	54.0	...	...	...	7.82	846	27	...	...	...	7.75	839	16	...	...	...	5082.4	5090.2	7.8	47066.99	47211.15	144.16
22-Sep-22	60	0.40	2.80	2.40	65938.0	72.0	6998.0	8.0	60.0	...	...	...	7.75	894	29	...	...	...	7.68	883	18	...	...	...	5090.2	5093.6	3.4	47211.15	47357.68	146.53
23-Sep-22	65	0.40	2.80	2.50	66007.0	69.0	7006.0	8.0	60.0	...	...	...	7.84	864	28	...	...	...	7.74	853	19	...	...	...	5093.6	5100.8	7.2	47357.68	47499.51	141.83
24-Sep-22	70	0.40	2.90	2.40	66071.0	64.0	7013.0	7.0	60.0	...	...	...	7.79	883	29	...	...	...	7.75	874	17	...	...	...	5100.8	5108.2	7.4	47499.51	47613.96	114.45
25-Sep-22	72	0.40	2.90	2.40	66139.0	68.0	7021.0	8.0	62.0	...	...	...	7.81	868	30	2	154	...	7.76	862	18	NIL	30	...	5108.2	5115.9	7.8	47613.96	47773.45	159.49
26-Sep-22	80	0.40	3.00	2.40	66202.0	63.0	7027.0	6.0	65.0	...	...	...	7.76	896	32	...	...	...	7.69	882	21	...	...	...	5115.9	5116.0	0.1	47773.45	47903.23	129.78
27-Sep-22	67	0.40	2.90	2.40	66270.0	68.0	7034.0	7.0	60.0	...	...	...	7.83	864	29	...	...	...	7.75	855	19	...	...	...	5116.0	5116.0	0.0	47903.23	48073.32	170.09

28-Sep-22	66	0.40	2.90	2.40	66339.0	69.0	7042.0	8.0	56.0	...	...	...	7.82	853	27	...	...	...	7.77	839	16	...	...	...	5116.0	5116.0	0.0	48073.32	48206.63	133.31
29-Sep-22	70	0.40	3.00	2.40	66398.0	59.0	7050.0	8.0	64.0	...	...	...	7.78	859	28	2	152	52	7.79	847	17	NIL	32	18	5116.0	5116.1	0.0	48206.63	48343.67	137.04
30-Sep-22	68	0.40	3.00	2.40	66465.0	67.0	7058.0	8.0	58.0	...	...	...	7.83	862	29	...	...	...	7.75	851	19	...	...	...	5116.1	5116.1	0.0	48343.67	48493.15	149.48
1-Oct-22	64	0.40	3.00	2.40	66528.0	63.0	7065.0	7.0	52.0	...	...	...	7.79	843	27	...	...	...	7.73	834	16	...	...	...	5116.1	5123.0	6.9	48493.15	48644.70	151.55
2-Oct-22	68	0.40	3.00	2.40	66596.0	68.0	7073.0	8.0	62.0	...	...	...	7.83	861	29	...	...	...	7.75	851	19	...	...	...	5123.0	5130.7	7.7	48644.70	48788.05	143.35
3-Oct-22	70	0.40	2.90	2.40	66661.0	65.0	7081.0	8.0	60.0	...	...	...	7.77	859	28	...	...	...	7.75	846	17	...	...	...	5130.7	5138.8	8.1	48788.05	48929.74	141.69
4-Oct-22	65	0.50	3.00	2.50	66729.0	68.0	7089.0	8.0	55.0	...	...	...	7.82	913	29	...	...	...	7.79	879	19	...	...	...	5138.8	5146.2	7.4	48929.74	49067.72	137.98
5-Oct-22	60	0.40	2.90	2.50	66793.0	64.0	7096.0	7.0	50.0	...	...	...	7.75	890	30	...	...	...	7.70	883	18	...	...	...	5146.2	5153.3	6.8	49067.72	49221.88	154.16
6-Oct-22	55	0.40	3.00	2.40	66856.0	63.0	7103.0	7.0	50.0	...	...	...	7.84	870	28	3	146	56	7.76	860	19	NIL	36	20	5153.3	5160.4	7.0	49221.88	49372.97	151.09
7-Oct-22	70	0.40	2.90	2.40	66917.0	61.0	7108.0	5.0	52.0	...	...	...	7.78	910	29	...	...	...	7.72	880	17	...	...	...	5160.4	5165.2	8.0	49372.97	49501.66	128.69
8-Oct-22	65	0.40	2.90	2.50	66993.0	76.0	7116.0	8.0	55.0	...	...	...	7.83	872	30	...	...	...	7.76	858	19	...	...	...	5165.2	5173.3	6.0	49587.23	49587.23	85.57
9-Oct-22	70	0.40	2.90	2.40	67056.0	63.0	7124.0	8.0	62.0	...	...	...	7.78	857	31	...	...	...	7.69	847	20	...	...	...	5173.3	5180.8	7.5	49587.23	49688.35	101.11
10-Oct-22	64	0.40	2.90	2.40	67125.0	69.0	7132.0	8.0	62.0	...	...	...	7.80	877	28	...	...	...	7.74	866	18	...	...	...	5180.8	5188.0	7.2	49688.35	49834.46	146.11
11-Oct-22	68	0.40	2.90	2.40	67192.0	67.0	7140.0	8.0	60.0	...	...	...	7.77	872	30	...	...	...	7.73	856	19	...	...	...	5188.0	5195.5	7.5	49834.46	49986.45	151.99
12-Oct-22	70	0.40	2.90	2.40	67263.0	71.0	7148.0	8.0	60.0	...	...	...	7.81	870	28	2	142	...	7.74	856	19	NIL	30	...	5195.5	5203.3	7.7	49986.45	50130.03	143.58
13-Oct-22	70	0.40	2.90	2.40	67327.0	64.0	7156.0	8.0	64.0	...	...	...	7.77	857	27	...	...	...	7.70	847	17	...	...	...	5203.3	5211.1	7.9	50130.03	50273.79	143.76
14-Oct-22	68	0.40	3.00	2.40	67396.0	69.0	7163.0	7.0	62.0	...	...	...	7.82	860	30	...	...	...	7.76	846	19	...	...	...	5211.1	5219.0	7.9	50273.79	50413.16	139.37
15-Oct-22	68	0.40	2.90	2.40	67463.0	67.0	7171.0	8.0	62.0	...	...	...	7.76	876	28	...	...	...	7.69	870	17	...	...	...	5219.0	5227.0	8.0	50413.16	50560.42	147.26
16-Oct-22	56	0.40	2.90	2.40	67531.0	68.0	7179.0	8.0	60.0	...	...	...	7.82	863	27	...	...	...	7.77	856	16	...	...	...	5227.0	5234.9	8.0	50560.42	50702.48	142.06
17-Oct-22	60	0.40	2.90	2.40	67600.0	69.0	7187.0	8.0	55.0	...	...	...	7.87	880	29	...	...	...	7.80	869	19	...	...	...	5234.9	5242.8	7.9	50702.48	50846.52	144.04
18-Oct-22	65	0.40	2.80	2.50	67680.0	80.0	7195.0	8.0	45.0	...	...	...	7.77	915	30	...	...	...	7.74	882	19	...	...	...	5242.8	5251.3	8.5	50846.52	50995.72	149.20
19-Oct-22	60	0.40	2.90	2.40	67748.0	68.0	7204.0	9.0	60.0	...	...	...	7.84	876	28	3	154	...	7.78	868	20	NIL	34	...	5251.3	5259.7	8.4	50995.72	51065.88	70.16
20-Oct-22	65	0.40	2.80	2.40	67826.0	78.0	7210.0	6.0	55.0	...	...	...	7.73	890	30	...	...	...	7.70	876	19	...	...	...	5259.7	5266.2	6.4	51065.88	51191.16	125.28
21-Oct-22	62	0.40	2.90	2.40	67894.0	68.0	7218.0	8.0	62.0	...	...	...	7.79	867	28	...	...	...	7.74	861	17	...	...	...	5266.2	5274.3	8.1	51191.16	51334.55	143.39
22-Oct-22	60	0.40	2.90	2.40	67949.0	55.0	7224.0	6.0	50.0	...	...	...	7.74	858	29	...	...	...	7.67	852	18	...	...	...	5274.3	5281.8	7.5	51334.55	51463.21	128.66
23-Oct-22	62	0.40	2.90	2.40	68031.0	82.0	7232.0	8.0	48.0	...	...	...	7.78	854	28	...	...	...	7.69	843	17	...	...	...	5281.8	5289.8	8.1	51463.21	51551.78	88.57
24-Oct-22	46	0.40	2.90	2.40	68081.0	50.0	7238.0	6.0	60.0	...	...	...	7.84	867	29	...	...	...	7.72	851	19	...	...	...	5289.8	5295.4	5.6	51551.78	51651.84	100.06
25-Oct-22	60	0.40	2.90	2.40	68123.0	42.0	7246.0	8.0	62.0	20.00	...	...	7.76	875	28	...	...	...	7.71	868	17	...	...	...	5295.4	5303.5	8.1	51651.84	51774.58	122.74
26-Oct-22	66	0.40	2.90	2.40	68188.0	65.0	7251.0	5.0	42.0	...	...	...	7.81	863	27	2	148	52	7.75	858	16	NIL	32	18	5303.5	5308.1	4.6	51774.58	51833.17	58.59
27-Oct-22	60	0.40	2.80	2.40	68229.0	41.0	7256.0	5.0	40.0	...	...	...	7.85	890	30	...	...	...	7.82	876	19	...	...	...	5308.1	5313.4	5.3	51833.17	51946.52	113.35
28-Oct-22	75	0.40	2.90	2.40	68251.0	22.0	7259.0	3.0	45.0	...	...	...	7.78	881	27	...	...	...	7.74	872	18	...	...	...	5313.4	5316.4	3.0	51946.52	52040.69	94.17
29-Oct-22	60	0.40	2.90	2.50	68318.0	67.0	7266.0	7.0	60.0	...	...	...	7.85	897	30	...	...	...	7.79	883	20	...	...	...	5316.4	5324.8	8.4	52040.69	52178.33	137.64
30-Oct-22	50	0.40	2.90	2.40	68374.0	56.0	7272.0	6.0	50.0	...	...	...	7.79	867	28	...	...	...	7.75	860	18	...	...	...	5324.8	5330.1	5.3	52178.33	52310.33	131.99
31-Oct-22	52	0.40	2.90	2.40	68430.0	56.0	7279.0	7.0	60.0	...	...	...	7.82	889	30	...	...	...	7.77	879	20	...	...	...	5330.1	5337.2	7.1	52310.33	52437.42	127.09
1-Nov-22	55	0.40	2.90	2.50	68489.0	59.0	7287.0	8.0	60.0	...	...	...	7.77	897	28	...	...	...	7.72	884	19	...	...	...	5337.2	5344.1	6.8	52437.42	52578.36	140.94
2-Nov-22	50	0.40	3.00	2.40	68557.0	68.0	7295.0	8.0	60.0	...	...	...	7.85	877	30	3	156	...	7.79	869	20	NIL	36	...	5344.1	5352.3	8.3	52578.36	52719.02	140.66
3-Nov-22	45	0.40	2.90	2.40	68610.0	53.0	7301.0	6.0	50.0	...	...	...	7.79	898	28	...	...	...	7.74	886	19	...	...	...	5352.3	5357.6	5.3	52719.02	52835.77	116.75
4-Nov-22	68	0.40	2.90	2.40	68685.0	75.0	7307.0	6.0	56.0	...	...	...	7.79	876	28	...	...	...	7.73	869	16	...	...	...	5357.6	5364.7	7.0	52835.77	52935.01	99.24
5-Nov-22	65	0.40	2.90	2.50	68742.0	57.0	7315.0	8.0	55.0	...	...	...	7.73	889	27	...	...	...	7.69	875	18	...	...	...	5364.7	5372.6	8.0	52935.01	53065.28	130.27
6-Nov-22	70	0.40	2.90	2.40	68807.0	65.0	7323.0	8.0	62.0	...	...	...	7.83	895	30	...	...	...	7.79	889	19	...	...	...	5372.6	5380.8	8.2	53065.28	53208.04	142.76
7-Nov-22	68	0.40	2.90	2.40	68892.0	85.0	7331.0	8.0	62.0	...	...	...	7.78	867	27	...	...	...	7.74	862	16	...	...	...	5380.8	5389.5	8.8	53208.04	53388.78	180.74
8-Nov-22	48	0.40	2.90	2.40	68977.0	85.0	7341.0	10.0	71.0	...	...	...	7.82	893	29	...	...	...	7.77	884	19	...	...	...	5389.5	5398.4	8.8	53388.78	53507.64	118.86
9-Nov-22	48	0.40	3.00	2.40	69043.0	66.0	7348.0	7.0	51.0	...	...	...	7.77	882	28	2	152	...	7.73	853	18	NIL	34	...	5398.4	5405.5	7.1	53507.64	53646.48	138.85
10-Nov-22	50	0.40	2.90	2.50	69117.0	74.0	7358.0	10.0	55.0	...	...	...	7.80	885	26	...	...	...	7.72	861	17	...	...	...	5405.5	5414.6	9.1	53646.48	53731.22	84.74
11-Nov-22	30	0.40	2.90	2.40	69166.0	49.0	7363.0	5.0	35.0	...	...	...	7.78	880	30	...	...	...	7.72	870	20	...	...	...	5414.6	5419.4	4.8	53731.22	53812.38	81.16
12-Nov-22	40	0.40	3.00	2.50	69242.0	76.0	7371.0	8.0	40.0	...	...	...	7.86	899	28	...	...	...	7.78	885	18	...	...	...	5419.4	5427.9	8.5	53812.38	53979.10	166.72
13-Nov-22	36	0.40	2.90	2.40	69321.0	79.0	7380.0	9.0	60.0	...	...	...	7.80	883	29	...	...	...	7.76	870	18	...	...	...	5427.9	5437.2	9.3	53979.10	54131.72	152.62
14-Nov-22	42	0.40	2.90	2.40	69397.0	76.0	7388.0	8.0	50.0	...	...	...	7.81	890	30	...	...	...	7.76	882	20	...	...	...	5437.2	5445.4	8.3	54131.72	54238.62	106.90
15-Nov-22	34	0.40	2.80	2.40	69474.0	77.0	7396.0	8.0	70.0	...	...	...	7.77	871	29	2.00	154.00	54.00	7.71	852	18	NIL	36	18	5445.4	5452.6	7.2	54238.62	54331.54	92.92
16-Nov-22	38	0.40	3.00	2.50	69524.00	50.0	7403.0	7.0	50.00	...	...	...	7.88	905.00	28.00	...	...	...	7.79	889.00	17.00	...	...	...	5452.6	5459.0	6.4	54331.54	54402.36	70.82
17-Nov-22	60	0.40	3.00	2.50	69605.0	81.0	7413.0	10.0	60.00	...	...	...	7.80	891.00	31	...	...	...	7.76	883	20.00	...	...	...	5459.0	5468.3	9.3	54402.36	54603.07	200.71
18-Nov-22	55	0.40	2.90	2.40	69691.0	86.0	7422.0	9.0	50.00	...	...	...	7.88	899.00	29.00	...	...	...	7.80	888.00	18.00	...	...	...	5468.3	5477.4	9.1	54603.07	54908.89	305.82
19-Nov-22	50	0.40	2.90	2.50	69777.0	86.0	7432.0	10.0	50.0	...	...	...	7.80	884	30	...	...	...	7.74	875	20	...	...	...	5477.4	5485.5	8.2	54908.89	55033.21	124.32
20-Nov-22	52	0.40	3.00	2.50	69857.0	80.0	7440.0	8.0	62.0	...	...	...	7.75	878	28	...	...	...	7.71	868	17	...	...	...	5485.5	5492.4	6.9	55033.21	55116.97	83.76
21-Nov-22	42	0.40	2.90	2.40	69939.0	82.0	7448.0	8.0	70.0	...	...	...	7.79	870	29	2	148	...	7.73	860	17	NIL	34	...	5492.4	5500.3	7.9	55116.97	55190.83	73.86
22-Nov-22	49	0.40	2.90	2.40	70020.0	81.0	7456.0	8.0	62.0	...	...	...	7.75	879	29	...	...	...	7.72	869	18	...	...	...	5500.3	5508.0	7.7	55190.83	55337.85	147.02
23-Nov-22	47	0.40	3.00	2.40	70106.0	86.0	7464.0	8.0	52.0	...	...	...	7.79	871	27	...	...	...	7.74	864	17	...	...	...	5508.0	5517.8	9.8	55337.85	55483.28	145.43
24-Nov-22	46	0.40	3.00	2.40	70180.0	74.0	7474.0	10.0	68.0	...	...	...	7.74	875	29	...	...	...	7.74	865	18	...	...	...	5517.8	5527.9	10.1	55483.28	55628.80	145.52
25-Nov-22	49	0.40	3.00	2.40	70250.0	70.0	7482.0	8.0	71.0	...	...	...	7.78	866	27	...	...	...	7.74	857	16	...	...	...	5527.9	5537.4	9.5	55628.80	55796.22	167.41
26-Nov-22	60	0.40	3.00	2.40	70307.0	57.0	7490.0	8.0	64.0	...	...	...	7.82	887	29	...	...	...	7.77	879	19	...	...	...	5537.4	5547.8	10.3	55796.22	55919.62	123.40
27-Nov-22	66	0.40	3.00	2.40	70369.0	62.0	7498.0	8.0	64.0	...	...	...	7.78	861	26	...	...	...	7.73	851	16	...	...	...	5547.8	5557.8	10.0	55919.62	56068.72	149.10
28-Nov-22	52	0.40	3.00	2.40	70450.0	81.0	7508.0	10.0	71.0	...	...	...	7.75	869	27	2	156	...	7.71	855	17	NIL	36	...	5557.8	5568.6	10.8	56068.72	56206.91	138.19
29-Nov-22	49	0.40	2.90	2.40	70529.0	79.0	7516.0	8.0	71.0	...	...	...	7.77	872	28	...	...	...	7.74	860	18	...	...	...	5568.6	5577.6	9.0	56206.91	56358.11	151.20
30-Nov-22	41	0.40	3.00	2.40	70610.0	81.0	7525.0	9.0	66.0	...	...	...	7.82	856	28	...	...	...	7.79	850	17	...	...	...	5577.6	5587.1	9.5	56358.11	56453.16	95.06

1-Dec-22	52	0.40	2.90	2.40	70676.0	66.0	7535.0	10.0	66.0	...	...	...	7.78	861	27	...	...	...	7.76	847	16	...	...	...	5587.1	5593.3	6.2	56453.16	56578.19	125.02
2-Dec-22	59	0.40	3.00	2.40	70748.0	72.0	7543.0	8.0	58.0	...	...	...	7.77	866	28	...	...	...	7.74	852	17	...	...	...	5593.3	5604.2	10.9	56578.19	56730.88	152.70
3-Dec-22	47	0.40	2.90	2.40	70825.0	77.0	7549.0	6.0	70.0	...	...	...	7.80	880	28	...	...	...	7.76	874	19	...	...	...	5604.2	5613.7	9.5	56730.88	56889.28	158.39
4-Dec-22	46	0.40	3.00	2.40	70900.0	75.0	7558.0	9.0	66.0	...	...	...	7.77	863	29	...	...	...	7.75	856	19	...	...	...	5613.7	5623.0	9.3	56889.28	57011.77	122.49
5-Dec-22	53	0.40	3.00	2.40	70984.0	84.0	7566.0	8.0	63.0	...	...	...	7.81	880	29	...	...	...	7.77	874	19	...	...	...	5623.0	5630.5	7.5	57011.77	57163.70	151.92
6-Dec-22	stop condition due to welding work				70984	0.0	7566.0	0.0	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	5630.5	5630.5	0.0	57163.70	57163.70	0.00
7-Dec-22	stop condition due to epoxy work				70984	0.0	7566.0	0.0	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	5630.5	5630.5	0.0	57163.70	57163.70	0.00
8-Dec-22	stop condition due to epoxy work				70984.0	0.0	7566.0	0.0	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	5630.5	5630.5	0.0	57163.70	57163.70	0.00
9-Dec-22	65	0.40	3.00	2.50	71063.0	79.0	7574.0	8.0	50.0	...	...	...	7.89	897	29	...	...	...	7.82	885	19	...	...	...	5630.5	5639.3	8.8	57163.70	57551.17	387.47
10-Dec-22	49	0.40	3.00	2.40	71155.0	92.0	7584.0	10.0	74.0	...	...	...	7.79	876	28	...	...	...	7.75	870	19	...	...	...	5639.3	5649.1	9.8	57551.17	57723.46	172.29
11-Dec-22	46	0.40	2.90	2.40	71246.0	91.0	7594.0	10.0	74.0	...	...	...	7.74	858	28	2	144	...	7.69	848	17	NIL	32	...	5649.1	5658.8	9.7	57723.46	57897.29	173.83
12-Dec-22	41	0.40	2.90	2.40	71322.0	76.0	7601.0	7.0	66.0	...	...	...	7.78	865	29	...	...	...	7.74	852	18	...	...	...	5658.8	5665.9	7.1	57897.29	58028.22	130.93
13-Dec-22	51	0.40	3.00	2.40	71407.0	85.0	7611.0	10.0	67.0	...	...	...	7.75	860	27	...	...	...	7.72	847	17	...	...	...	5665.9	5676.2	10.4	58028.22	58206.20	177.98
14-Dec-22	36	0.40	3.00	2.40	71483.0	76.0	7618.0	7.0	44.0	...	...	...	7.80	874	29	...	...	...	7.74	865	19	...	...	...	5676.2	5684.1	7.9	58206.20	58374.77	168.57
15-Dec-22	42	0.40	2.90	2.40	71559.0	76.0	7626.0	8.0	67.1	...	...	...	7.75	860	28	...	...	...	7.71	849	17	...	...	...	5684.1	5691.7	7.5	58374.77	58539.49	164.72
16-Dec-22	38	0.40	2.90	2.40	71632.0	73.0	7634.0	8.0	64.0	...	...	...	7.78	866	28	...	...	...	7.75	854	18	...	...	...	5691.7	5700.2	8.6	58539.49	58702.26	162.77
17-Dec-22	45	0.40	2.90	2.40	71706.0	74.0	7644.0	10.0	58.0	...	...	...	7.80	874	29	...	...	...	7.75	868	17	...	...	...	5700.2	5710.2	10.0	58702.26	58875.69	173.43
18-Dec-22	58	0.40	3.00	2.40	71776.0	70.0	7653.0	9.0	62.0	...	...	...	7.76	860	27	2	152	52	7.72	849	17	NIL	34	16	5710.2	5720.4	10.2	58875.69	59047.20	171.51
19-Dec-22	59	0.40	3.00	2.40	71846.0	70.0	7661.0	8.0	61.0	...	...	...	7.80	872	28	...	...	...	7.74	862	18	...	...	...	5720.4	5729.3	8.9	59047.20	59216.17	168.97
20-Dec-22	63	0.40	3.10	2.40	71929.0	83.0	7670.0	9.0	60.0	...	...	...	7.81	857	27	...	...	...	7.70	849	17	...	...	...	5729.3	5738.2	8.9	59216.17	59385.13	168.96
21-Dec-22	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	5738.2		-5738.2	59385.13		-59385.13
22-Dec-22	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0	0.00		0.00
23-Dec-22	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0	0.00		0.00
24-Dec-22	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0	0.00		0.00
25-Dec-22	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0	0.00		0.00
26-Dec-22	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0	0.00		0.00
27-Dec-22	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0	0.00		0.00
28-Dec-22	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0	0.00		0.00
29-Dec-22	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0	0.00		0.00
30-Dec-22	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0	0.00		0.00
31-Dec-22	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0	0.00		0.00
1-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
2-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
3-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
4-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
5-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
6-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
7-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
8-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
9-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
10-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
11-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
12-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
13-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
14-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
15-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
16-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
17-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
18-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
19-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
20-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
21-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
22-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
23-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
24-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
25-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
26-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
27-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
28-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
29-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
30-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
31-Jan-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
1-Feb-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00
2-Feb-23	...	...	...	...	...	#VALUE!	...	#VALUE!	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	...	0.0		0.0			0.00

3-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
4-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
5-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
6-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
7-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
8-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
9-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
10-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
11-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
12-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
13-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
14-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
15-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
16-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
17-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
18-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
19-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
20-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
21-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
22-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
23-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
24-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
25-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
26-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
27-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
28-Feb-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
1-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
2-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
3-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
4-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
5-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
6-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
7-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
8-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
9-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
10-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
11-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
12-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
13-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
14-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
15-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
16-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
17-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
18-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
19-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
20-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
21-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
22-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
23-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
24-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
25-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
26-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
27-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
28-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
29-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
30-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
31-Mar-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00
1-Apr-23	---	---	---	---	---	#VALUE!	---	#VALUE!	---	---	---	---	---	---	---	---	---	---	---	---	---	---	---	0.0		0.0			0.00

ETP TREATED WATER PARAMETERS

DATE	LAB REPORT I/L						LAB REPORT O/L						ONLINE			Energy Meter Reading		ETP Runing hr (equalization pump)						
	pH	TSS	TURBIDITY	OIL & GREASE	COD	BOD	pH	TSS	TURBIDITY	OIL & GREASE	COD limit <250	BOD limit <30	pH	TSS	ETP O/L Flow Totalizer Reading	ETP Treated Water Generation	Meter Reading	Power Consumption KWH	Pump-1 Initial reading	Pump-1 Final reading	Pump-1 running hr	Pump-2 Initial reading	Pump-2 Final reading	Pump-2 running hr	Total ruunig hr
20-Sep-22	7.60	36.00	21.00	....	....	....	7.52	10.00	5.00	....	....	....	7.74	3.11	134405.00	210.0	152532.62	46.27	1712.63	1712.63	0	1711.36	1715.56	4.2	4.2
21-Sep-22	7.56	38.00	23.00	....	....	....	7.47	12.00	7.00	....	....	....	7.85	2.80	134416.00	11.0	152538.00	5.38	1712.63	1712.63	0	1715.56	1715.56	0	0
22-Sep-22	7.63	35.00	20.00	3.00	142.00	...	7.60	10.00	5.00	NIL	43.00	....	7.86	2.57	134590.00	174.0	152616.17	78.17	1712.63	1718.14	5.51	1715.56	1715.56	0	5.51
23-Sep-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	134590.00	0.0	152616.18	0.01	1718.14	1718.14	0	1715.56	1715.56	0	0
24-Sep-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	134590.00	0.0	152616.18	0.00	1718.14	1718.14	0	1715.56	1715.56	0	0
25-Sep-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	134590.00	0.0	152621.21	5.03	1718.14	1718.14	0	1715.56	1715.56	0	0
26-Sep-22	7.62	28.00	18.00	...	....	....	7.74	9.00	6.00	....	.....	.....	7.72	2.19	134829.00	239.0	152727.92	106.71	1718.14	1719.7	1.56	1715.56	1721.62	6.06	7.62
27-Sep-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	134829.00	0.0	152727.92	0.00	1719.7	1719.7	0	1721.62	1721.62	0	0
28-Sep-22	7.56	30.00	19.00	....	....	....	7.72	9.00	5.00	....	....	....	7.88	4.28	135061.00	232.0	152748.98	21.06	1719.7	1719.8	0.1	1721.62	1728.49	6.87	6.97
29-Sep-22	7.69	34.00	20.00	2.00	148.00	22.00	7.76	10.00	6.00	NIL	46.00	8.00	7.84	5.36	135332.00	271.0	152935.52	186.54	1719.8	1724.02	4.22	1728.49	1731.66	3.17	7.39
30-Sep-22	7.62	36.00	22.00	....	....	....	7.72	10.00	5.00	.....	.....	.....	7.83	5.39	135823.00	491.0	153079.20	143.68	1724.02	1738.61	14.59	1731.66	1731.8	0.14	14.73
01-Oct-22	7.58	33.00	20.00	....	....	....	7.50	11.00	4.00	.....	.....	.....	7.64	4.11	136151.00	328.0	153245.41	166.21	1738.61	1738.61	0	1731.8	1739.8	8	8
02-Oct-22	7.66	30.00	19.00	....	....	....	7.72	10.00	5.00	....	....	.....	7.84	3.15	136617.00	466.0	153380.19	134.78	1738.61	1751.64	13.03	1739.8	1741.03	1.23	14.26
03-Oct-22	7.68	36.00	21.00	....	....	....	7.78	11.00	6.00	....	....	.....	7.88	3.01	137030.00	413.0	153635.17	254.98	1751.64	1754.7	3.06	1741.03	1750.24	9.21	12.27
04-Oct-22	7.56	34.00	18.00	...	....	....	7.79	10.00	5.00	...	....	....	7.83	2.33	137215.00	185.0	153715.39	80.22	1754.7	1755.45	0.75	1750.24	1755.72	5.48	6.23
05-Oct-22	7.60	32.00	15.00	....	....	....	7.76	8.00	4.00	...	....	....	7.87	2.12	137525.00	310.0	153838.99	123.60	1755.45	1762.21	6.76	1755.72	1755.74	0.02	6.78
06-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	137525.00	0.0	153838.99	0.00	1762.21	1762.21	0	1755.74	1755.74	0	0
07-Oct-22	7.72	30.00	17.00	...	....	....	7.64	11.00	5.00	....	....	....	7.84	2.44	137741.00	216.0	153925.54	86.54	1762.21	1762.21	0	1755.74	1761.21	5.47	5.47
08-Oct-22	7.78	42.00	25.00	3.00	138.00	....	7.68	12.00	7.00	NIL	42.00	...	....	....	137902.00	161.0	153981.20	55.66	1762.21	1765.85	3.64	1761.21	1761.24	0.03	3.67
09-Oct-22	7.70	40.00	23.00	....	....	....	7.74	10.00	5.00	....	.....	....	7.65	2.65	137990.00	88.0	154022.21	41.01	1765.85	1765.93	0.08	1761.24	1763.8	2.56	2.64
10-Oct-22	7.59	34.00	20.00	....	....	....	7.50	11.00	4.00	....	.....	....	7.75	2.65	138097.00	107.0	154062.43	40.22	1765.93	1765.93	0	1763.8	1766.81	3.01	3.01
11-Oct-22	7.70	29.00	18.00	....	....	....	7.84	9.00	4.00	....	.....	....	7.83	2.76	138302.00	205.0	154140.29	77.86	1765.93	1769.89	3.96	1766.81	1766.83	0.02	3.98
12-Oct-22	7.76	28.00	17.00	2.00	142.00	24.00	7.70	10.00	5.00	NIL	44.00	10.00	7.72	2.25	138400.00	98.0	154185.04	44.75	1769.89	1770.13	0.24	1766.83	1769.65	2.82	3.06
13-Oct-22	7.68	30.00	19.00	....	....	....	7.73	8.00	4.00	....	.....	.....	7.69	2.75	138537.00	137.0	154241.73	56.69	1770.13	1774.03	3.9	1769.65	1769.65	0	3.9
14-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	138537.00	0.0	154241.73	0.00	1774.03	1774.03	0	1769.65	1769.65	0	0
15-Oct-22	7.70	38.00	24.00	....	....	....	7.62	11.00	7.00	....	....	....	7.68	2.62	138651.00	114.0	154284.85	43.12	1774.03	1774.03	0	1769.65	1772.57	2.92	2.92
16-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	138651.00	0.0	154284.87	0.02	1774.03	1774.03	0	1772.57	1772.57	0	0
17-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	138651.00	0.0	154284.90	0.03	1774.03	1774.03	0	1772.57	1772.57	0	0
18-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	138651.00	0.0	154284.90	0.00	1774.03	1774.03	0	1772.57	1772.57	0	0
19-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	138651.00	0.0	154284.90	0.00	1774.03	1774.03	0	1772.57	1772.57	0	0
20-Oct-22	7.65	43.00	22.00	...	....	....	7.70	8.00	6.00	...	....	....	7.62	2.15	138752.00	101.0	154314.43	29.54	1774.03	1776.26	2.23	1772.57	1772.58	0.01	2.24
21-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
22-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
23-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	1.0	...	0.00	...	...	...	...	...	...	...
24-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	1.0	...	0.00	...	...	...	...	...	...	...
25-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
26-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
27-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	5.17	...	...	...	...	...	...	...
28-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
29-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
30-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
31-Oct-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	12.48	...	...	...	...	...	...	...
01-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	16.62	...	...	...	...	...	...	...
02-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
03-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	1.04	...	...	...	...	...	...	...
04-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
05-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
06-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
07-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
08-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
09-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
10-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.05	...	...	...	...	...	...	...
11-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
12-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.02	...	...	...	...	...	...	...
13-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
14-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.02	...	...	...	...	...	...	...
15-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...
16-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...

17-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
18-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	-0.03	...	...	...	...	...	...	...	...
19-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
20-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	20.32	...	...	...	...	...	...	...	...
21-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
22-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
23-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.24	...	...	...	...	...	...	...	...
24-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
25-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
26-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
27-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
28-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
29-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.02	...	...	...	...	...	...	...	...
30-Nov-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
01-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
02-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
03-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
04-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
05-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
06-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
07-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
08-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.06	...	...	...	...	...	...	...	...
09-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
10-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
11-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
12-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
13-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
14-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
15-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
16-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.43	...	...	...	...	...	...	...	...
17-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
18-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
19-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...
20-Dec-22	....	....	....	....	....	....	....	....	....	....	....	....	....	....	...	0.0	...	0.00	...	...	...	...	...	...	...	...

Bajaj Energy

Annx-2

OCEMS Details.

Url- http://rtdms.cpcb.gov.in/industry-login

Login Id- operationefficiency.kkh@bajajenergy.com
Password- Belkkh@2019

Annx-22

bajaj ENERGY

Bajaj Energy Limited
Shardanagar Road, Khambarkhera, Shrinagar,
Lakhimpur Kheri,-261506
Uttar Pradesh - 09 INDIA
Purchase Order for Services

TO,	
Vendor Code	**301183**
Vendor name	Steam Equipments Pvt. Ltd.
Address1	Plot No. 44, Tiny Ind. Co-op. Estate,
Address2	Pisoli Road, Kondhwa Budruk,
Address3	PUNE 411048
Address4	Maharashtra-27
Address5	020-26930908
Phone No. with STD	020-26930959
Code	8308821185
Fax	rshaikh@steamequipments.com
Mobile No.	
Email ID	
Contact Person	

Single Unit	
Service Order No.	1200005009
Service Order Date	26.06.2022
Version No.	
Order Currency	INR
Service Start Date	18.06.2022
Service End Date	31.03.2023

Contact Details

Contact Person Name	Harishankar Pal
Email ID	hspal2007@rediffmail.com
Designation	Assistant Manager
Contact No	9720106984

Vendor GST, Service Reg. Details	
PAN No.	AAICS4679N
Service Tax Reg.	
GST Reg No.	27AAICS4679N1ZG

Our GST, Service Reg. Details	
CIN No.	U40102UP2008PLC046764
PAN No.	AADCB4998C
Service Tax Reg.	AADCB4998CSD001
GST Reg No.	09AADCB4998C1ZH

Reference Document (Supplier)	
Your Initial Offer No:	Date:
Your Final Offer No:	Date:

Reference Document (Bajaj)	
Our RFQ no.:	Date:
Comparative no.:	Date:
Approval Note no.	Date
Contract no.:	Date:
Delivery Date:	
31.03.2023	
Remarks	

Billing Address
M/S Bajaj Energy Limited
Shardanagar Road, Khambarkhera, Shrinagar,
Lakhimpur Kheri,,261506
Uttar Pradesh-09
GST Reg No. 09AADCB4998C1ZH

Delivery/Shipping Address
M/S Bajaj Energy Limited
Shardanagar Road, Khambarkhera, Shrinagar,
Lakhimpur Kheri,,261506
Uttar Pradesh-09
GST Reg No. 09AADCB4998C1ZH

Dear Sir/Madam,

Referring to your quotation we have pleasure in informing you that your offer has been accepted & you may arrange supply of the following items complying with instructions given in this order.

bajaj ENERGY

Bajaj Energy Limited
Shardanagar Road, Khambarkhera, Shrinagar,
Lakhimpur Kheri,-261506
Uttar Pradesh - 09 INDIA

Service Order No.1200005009

Date 26.06.2022

Schedule of Prices

Sr. No.	Description	Qty.	Uom	Unit Rate	Discount	Net Price	Delivery Dt.	Plant
10	CALIBRATION OF TSS ANALYZER	1	AU	7,600.00	0.00	7,600.00	31.03.2023	3005

Complete Service Description

IGST 18.00 %	1,368.00
Other Charges	0.01
Total	8,968.01

The Item Covers The Following Services:

Sr.No.	Service Code	Description	Qty	Uom	Unit Rate	Net Price
10.10	CICAL01GS1198	CALIBRATION OF TSS ANALYZER SAC Code - 998711	4	NO	1,900.00	7,600.00

Complete Description

Sr.								
20	CALIBRATION OF SOX-NOX ANALYZER	1	AU	9,500.00	0.00	9,500.00	31.03.2023	3005

Complete Service Description

IGST 18.00 %	1,710.00
Other Charges	0.01
Total	11,210.01

The Item Covers The Following Services:

Sr.No.	Service Code	Description	Qty	Uom	Unit Rate	Net Price
20.10	CICAL01GS1196	CALIBRATION OF SOX-NOX ANALYZER SAC Code - 998711	4	NO	2,375.00	9,500.00

Complete Description

Sr.								
30	CALIBRATION OF SPM ANALYZER	1	AU	3,800.00	0.00	3,800.00	31.03.2023	3005

Complete Service Description

IGST 18.00 %	684.00
Other Charges	0.01
Total	4,484.01

The Item Covers The Following Services:

Sr.No.	Service Code	Description	Qty	Uom	Unit Rate	Net Price
30.10	CICAL01GS1197	CALIBRATION OF SPM ANALYZER SAC Code - 998711	4	NO	950.00	3,800.00

Complete Description

Total Base Price	20,900.00
Total IGST	3,762.00
Total Other Charges	0.03
Total Amount (Landed Cost)	24,662.03

Total Amount (in words): Twenty Four Thousand Six Hundred Sixty Two Rupees Three Paise Only

Bajaj Energy Limited
Shardanagar Road, Khambarkhera, Shrinagar,
Lakhimpur Kheri,-261506
Uttar Pradesh - 09 INDIA

Service Order No.1200005009

Date 26.06.2022

Commercial Terms & Conditions

1.Price Basis (Incoterms)

For unit

2.Payment Terms

100% WITHIN 30 DAYS AFTER TEST CERTIFICATE RECEIPT AT UNIT.

3.Header Note

OTHER TERMS & CONDITION:

1. The agency shall have proven track record in carrying of repairing of boiler pressure parts of coal based thermal power plants of at least 30 MW unit size or above, preferably CFBC boiler.
2. For smooth operation of above contract the contractor shall have to deploy a qualified & experienced person as site-in-charge to operate the contract to the satisfaction of Engineer-in-Charge. The contractor shall deploy qualified & experienced supervisors at site to arrange/guide manpower to take up breakdown/overhaul and other maintenance jobs. The skilled and unskilled manpower deployed for various jobs should have adequate experience of maintaining such equipments. Contractor has to mobilize manpower so as to take up jobs at multi locations simultaneously. For it, adequate nos of manpower in different category viz. mill wright fitter, general welder, IBR welder ,general fitter, rigger, helper, electrician in order to carry out jobs OTHER TERMS & CONDITION:

1. The agency shall have proven track record in carrying of repairing of boiler pressure parts of coal based thermal power plants of at least 30 MW unit size or above, preferably CFBC boiler.
2. For smooth operation of above contract the contractor shall have to deploy a qualified & experienced person as site-in-charge to operate the contract to the satisfaction of Engineer-in-Charge. The contractor shall deploy qualified & experienced supervisors at site to arrange/guide manpower to take up breakdown/overhaul and other maintenance jobs. The skilled and unskilled manpower deployed for various jobs should have adequate experience of maintaining such equipments. Contractor has to mobilize manpower so as to take up jobs at multi locations simultaneously. For it, adequate nos of manpower in different category viz. mill wright fitter,

4.Header Text

PO MADE AS PER APPROVAL OF REPEAT PO NO.1200004622 13.07.2021 & final Negociated by-Ajahar Ji

Boarding & lodging under the scope of BEL

Bajaj Energy Limited
Shardanagar Road, Khambarkhera, Shrinagar,
Lakhimpur Kheri,-261506
Uttar Pradesh - 09 INDIA

Service Order No.1200005009

Date 26.06.2022

General Terms & Conditions

1-The negotiated price shall remain fixed and firm for the duration of the purchase order taxes during the purchase order period and shall not subject to any variation whatsoever except and statutory variation in duties & taxes during the purchase order period.

2- Contractor/Supplier GST Number, Excise Registration No., CST, TIN No as applicable must be mentioned in all the invoices and delivery challans

3- GST, Excise duty & VAT/CST , as the case may be, would be charged @ prevailing rates and rulings at the time of despatch (if applicable).

4-GST Tax Invoice or Excise Invoice is compulsory. In case the material is non-Taxable/excisable, a declaration must be made to the effect.

5-As per the GST provisions, the suppliers of goods and or services as the case may be is required to comply with all relevant GST provisions like correctly & instantly uploading of outward supply details on GSTN portal, timely filing of returns, deposit of Tax etc. In case because of non-compliance of any provisions by the suppliers due to which any liability arises, including reversal of input tax credit, on the recipient of goods / services, such liability is to be borne by the supplier and the same shall be recovered by us from the supplier.

6-The validity of this purchase order shall expire on 30th day from the specified delivery date/schedule, unless as extended period is granted by BEL in writing at its absolute discretion. In the event BEL grants an extended period, it shall be at liberty to vary, alter or amend the terms & condition including variation of price as also addition of fresh terms & condition and it shall not be open to supplier to protest, dispute or deny any aspect relatable to such fresh terms & conditions of supplying.

7-The owner reserves the right to cancel this purchase order, in case of any default by the contractor/supplier on the terms to be indicated by the Purchaser

8-This purchase order is not entitle you to any rights against us what so ever. Further, we shall not be liable for any damages, claim etc. of any nature in respect of this purchase order, raised by you or any third party or anybody claiming under you.

9-Please sign enclosed copy of this purchase order and return the same to the undersigned, as a token of your acceptance of this purchase order. All annexure's attached herewith are also part of this purchase order.

10-The warranty of the product/ service shall be 12 months from the date of installation or 18 months from the date of supply unless otherwise has been specifically agreed upon.

11-Contractor to obtain Labour License under Contract Labour (R&A) Act# 1970 and rules made there under from the appropriate authority before start of work and shall be submitted to BEL HR deptt. Further contractor shall abide by all provisions of the Act. The contractor shall maintain all register and records to be maintained under the Act and shall produce to HR Deptt of BEL on every month.

12-Before commencement of work, contractor shall obtain Insurance under Employee Compensation Act#1923 to cover any employment injury arising of out of the employment. The copy of the same shall be submitted to HR deptt.

13-Contractor shall submit registration number / code under Employees Provident Fund and Misc. Provisions Act# 1952 and rules made there under. Contractor shall deduct provident fund contribution from the wages of all workmen and shall deposit with employers contribution and other charges as applicable, with Provident Fund Authorities and submit copy of all such documents to HR deptt by 20th for preceding month.

14-Contractor shall comply with the provision of Health, Safety, Welfare and Working Hours & Leave provisions of Factories Act# 1948 and U.P. Factories Rules# 1950. Register and records applicable under the Act shall be maintained by the contractor and shall be produced every month to HR deptt.

15-Payment to the workers shall be disbursed before 7th of every month under Payment of Wages Act#1936. As per Payment of Wages (Amendment) Ordinance 2016 dtd. 28.12.2016, all the payment of workers shall be paid thru crediting the wages in the bank account of the employee/ workers or by cheque only. All other provisions applicable under the Act shall also be ensured by the contractor.

16-Contractor shall abide by all provisions of Payment of Bonus Act# 1972 applicable from time to time and copy of the compliances of the provisions shall be submitted to BEL HR Deptt.

17-Contractor shall ensure compliances of provisions of Minimum Wages Act# 1948, Payment of Gratuity Act and any other Act applicable from time to time and not mentioned above.

18-Contractor shall comply and maintain all statutory records, registers and displays as required under provisions of various Labour Acts and Laws. Any deviation on any fine/ penalty levied by the Government Authorities will be borne by contractor. In case the same has been imposed on BEL, the same will be recovered from the contractors# running bill or security deposit.

Service Order No.1200005009

Date 26.06.2022

General Terms & Conditions

19-Attendance of manpower will be record at site by copy of bio-matrix system. In case for any reason, attendance is not recorded on bio matrix system (machine problem, badli worker etc), attendance will be recorded in manual register & to be jointly verified be Department Head and HR department with reason.
20- Short leaves to man power will be possible only with gate pass, to be deposited with security department, to avoid any work practice in attendance recording.
21-The Contractor shall comply with all the requirements of #Factory Act 1948# / State Rules and any other statutory requirements.
22-The Contractor shall follow BEL Safety Rules as issued from time to time with respect to safety in Operation.
23-The Contractor shall have the approved Environment Health & Safety Policy in respect of Safety & Health of operational worker (Hindi & English).
24-The Contractor shall submit the Safety plan comprising of methods to implement the Safety Policy / Rules, Risk Assessment and ensuring Safety at operational work areas, Safety Audits, Inspections and its Compliances, Supervision and responsibilities to ensure Safety at various levels, Safety Training to employees, review of Safety and Incident analysis.
25-Contractor shall have the Safe Operating procedure to prevent Incident.
26-The Contractor shall provide suitable latest Personal Protective Equipments of prescribed standard to all their employees (Mandatory and Work related/Specific).
27-The Contractor shall ensure proper safety of all the workmen, materials, plant and equipments belongings to him or to the employer or to others, working at plant premises.
28-All equipment's used by Contractor shall meet BIS standard.
29-The Contractor shall prepare an emergency action plan approved by his competent authority to handle any emergency during operational work.
30-The Contractor shall ensure all the lifting appliances, tools & tackles including cranes etc. Lifting gears including fixed or movable and any plant or gear , hoists , Pressure plant and equipments etc. are in good condition and shall be examined by competent person and only certified shall be used at Plant.
31-A periodical examination and the tests for all lifting / hoisting equipment & tackles shall be carried out. A register of such examinations and tests shall be properly maintained by the Contractor and will be promptly produced as and when desired by the concerned person.
32-The Contractor shall employ full time safety personal for their employees for the purpose of safety training, Safety awareness Job Speci-Your data has been truncated.

For - Bajaj Energy Limited

(Authorised Signatory)
Approved Purchase Order
Approved by Dharminder Singh
(This is a computer generated document does not require the signature)

ADVANCE CALIBRATION SERVICES

(ISO : 17025 NABL ACCREDITED LAB.)

'C' - 23, SETOR-10, NOIDA - 201301 (U.P.)

Mob. : +91-9891121066, 7982584097 • E-mail : advance.cal@gmail.com

NABL ACCREDITED LAB CC-3427

Calibration Certificate

CERTIFICATE NO.	: 220401H/NN-101	Page	: 1 of 2
CALIBRATED ON. CALIBRATION DUE.	: 01 / 04 / 2022 : 30 / 06 / 2022		
SRF No. & DATE	: 220401H/NN Dt. 01.04.2022	Phy. Inspection :	O.K.

CALIBRATED FOR : M/s Bajaj Energy Limited
Khambarkhera, Lakhimpur. (U.P)

ITEM CALIBRATED : pH-Sensor

Make	:	HACH
Range	:	0 to 14pH
L. Count	:	-
Sr. No.	:	DEVICE ID – 1507C0128988
Location	:	Plant
Phy. Inspection	:	O.K.

ENVIRONMENT CONDITION :

Amb.Temp.	:	25°C± 4°C
Humidity	:	35% to 70%

STANDARD USED : These readings are taken with Standard Solution , Digital pH Meter make Decibel S. No. D196107 traceable to National Standard through ITCCS vide their report no ITCCS/2021/21111002 Dt. 11/11/2021

*U.C. : Under Calibration.

1. Instrument has been Calibrated against laboratory Standard instruments whose values are traceable to National Standard as mention in above.
2. The calibration results reported in this certificate are valid at the time of and under the stated conditions of measurement for a particular sample identified above.
3. This Certificate should not be reproduced in full or in an abstract form without obtaining prior written permission from Advance Calibration Services.
4. The Calibration Certificate is not to be used for any legal purpose and shall not be produced in the court of law.
5. Instruments has been Calibrated only for Scientific, in house,Testing and Industrial use & should not be used for trade / commercial use.
6. Confirmity statement not provided since not required.

Prepared by

End of Calibration Certificate....

Advance Calibration Services
Auth. Signatory
SIG.....
S.K. Sharma
CEO/TM
C-23, Sec-10, Noida

ADVANCE
CALIBRATION SERVICES

(ISO : 17025 NABL ACCREDITED LAB.)
'C' - 23, SETOR-10, NOIDA - 201301 (U.P.)
Mob. : +91-9891121066, 7982584097 • E-mail : advance.cal@gmail.com

NABL ACCREDITED LAB CC-3427

Calibration Certificate

CERTIFICATE NO.	: 220401H/NN-101	Page	: 2 of 2
CALIBRATED ON.	: 01 / 04 / 2022		
CALIBRATION DUE.	: 30 / 06 / 2022		
SRF No. & DATE	: 220401H/NN Dt. 01.04.2022	Phy. Inspection :	O.K.

TEST RESULTS

*U.C. INSTT. READS (pH)	STANDARD READING (pH)	ERROR (pH)
4.01	4.00	0.01
7.03	7.00	0.03
9.04	9.00	0.04

REMARKS : UUC is within the specified limits of accuracy.

*U.C. : Under Calibration.

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Prepared by

Advance Calibration Services C-23 Sec-10 Noida

Auth. Signatory
SIG.....
S.K. Sharma
CEO/TM

....End of Calibration Certificate....

ADVANCE
CALIBRATION SERVICES

(ISO : 17025 NABL ACCREDITED LAB.)
'C' - 23, SETOR-10, NOIDA - 201301 (U.P.)
Mob. : +91-9891121066, 7982584097 • E-mail : advance.cal@gmail.com

Calibration Certificate

CERTIFICATE NO.	: 220701H/NN-101	Page	: 1 of 2
CALIBRATED ON.	: 01 / 07 / 2022		
CALIBRATION DUE.	: 30 / 09 / 2022		
SRF No. & DATE	: 220701H/NN Dt. 01.07.2022	Phy. Inspection :	O.K.

CALIBRATED FOR : M/s Bajaj Energy Limited
Khambarkhera, Lakhimpur. (U.P)

ITEM CALIBRATED : pH-Sensor

Make	:	HACH
Range	:	0 to 14pH
L. Count	:	-
Sr. No.	:	DEVICE ID – 1507C0128988
Location	:	Plant
Phy. Inspection	:	O.K.

ENVIRONMENT CONDITION :

Amb.Temp.	:	25°C± 4°C
Humidity	:	35% to 70%

STANDARD USED : These readings are taken with Standard Solution , Digital pH Meter make Decibel S. No. D196107 traceable to National Standard through ITCCS vide their report no ITCCS/2021/21111002 Dt. 11/11/2021

*U.C. : Under Calibration.

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Prepared by

Advance Calibration Services C-23, Sec-10, Noida

Auth. Signatory
S.K. Sharma
CEO/TM

End of Calibration Certificate....

ADVANCE
CALIBRATION SERVICES

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'C' - 23, SETOR-10, NOIDA - 201301 (U.P.)
Mob. : +91-9891121066, 7982584097 • E-mail : advance.cal@gmail.com

NABL ACCREDITED LAB
CC-3427

Process Control Instruments

Calibration Certificate

CERTIFICATE NO.	: 220701H/NN-101	Page : 2 of 2
CALIBRATED ON.	: 01 / 07 / 2022	
CALIBRATION DUE.	: 30 / 09 / 2022	
SRF No. & DATE	: 220701H/NN Dt. 01.07.2022	Phy. Inspection : O.K.

TEST RESULTS

* U.C. INSTT. READS (pH)	STANDARD READING (pH)	ERROR (pH)
4.01	4.00	0.01
7.02	7.00	0.02
9.04	9.00	0.04

REMARKS : UUC is within the specified limits of accuracy.

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Prepared by

Auth. Signatory
S/S.....
S.K. Sharma
CEO/TM

Advance Calibration Services C-23, Sec-10, Noida

....End of Calibration Certificate....

ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & MOEF Accredited Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc.

Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/30082022/ST/01	Reporting Date : 05.09.2022
Issued to: **M/S. BAJAJ ENERGY LIMITED** SARDA NAGAR ROAD, KHAMBHAR KHERA, SHRINAGAR, LAKHIMPUR , (U.P) INDIA	**Sample I'd** : AEL/BEL/300822/ST/01 **Date** : 30.08.2022 **Period of Testing:** 30.08.2022 To 05.09.2022

SAMPLE PARTICULARS:	
Type of the Sample	Boiler Stack Emission
Date of Sampling	27.08.2022
Name of Plant/Section	Boiler Section
Capacity of Boiler	Stack Attached two Boiler of Capacity 190THP (2*45mw) Each Mark -1 & Mark-2
Type of Fuel used	Coal
Fuel Consumption	833.029 & 816.897 Ton/Day
Operating Schedule	24hrs
Type of Stack	RCC
Stack Height (from Ground level)	110 Meter
Stack Diameter	3.9 Meter
Attached APCS	ESP in Both
Quantity of Emission Discharge (m3/hr)	2484098.03
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Ambient Temperature, °C	37
Stack Temperature, °C	129
Flue gas velocity, m/sec	7.24
Sampling flow rate, liter per minute	22.9

Sr. No.	Parameters	Unit	Results	Standards Limit as per CPCB	Test Protocol
1	PM(Particulate Matter)	mg/Nm^3	42.8	50	IS 11255(P-1)
2	Sulphur Dioxide (SO_2)	mg/Nm^3	185	200	IS 11255(P-2)
3	Oxides of Nitrogen(NO_x)	mg/Nm^3	256	300	IS 11255(P-7)
4	Carbon Dioxide(CO_2)	%	0.0010	1.0	IS 13270
5.	Mercury (as Hg)	mg/Nm^3	N.D.	0.002	AAS with VGA

*Results corrected to 12.6%CO_2

Remark:-$H=14Q^{3}$whereas Q is the emission rate of SO2 in kg/hr.& H is the height of stack in meter,

Checked By

Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Sample will be destroyed one month from the date of issue of test certificate.
3. Any complaints about this report should be communicated within 7 days of issue of this report
4. The report is Not to be reproduced wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & MOEF Accredited Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc.

Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/30082022/WW/03	Reporting Date : 05.09.2022
Issued to: **M/S. BAJAJ ENERGY LIMITED** SARDA NAGAR ROAD, KHAMBHAR KHERA, SHRINAGAR, LAKHIMPUR, (U.P) INDIA	**Sample I'd** : AEL/BEL/300822/WW/03 **Date** : 30.08.2022 **Period of Testing:** 30.08.2022 To 05.09.2022

SAMPLE PARTICULARS:	
Type of the Sample	Untreated Effluent Water Sample
Date of Sampling	27.08.2022
Point of Sample Collection	From STP Inlet
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring
Weather Condition	Clear

TEST RESULTS

Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	7.69	APHA 23rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	128.3	APHA 23rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	55.2	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	30.0	APHA 23rdEd. 2540 D
5	Oil & Grease	mg/l	1.0	IS-3025 (P-39)

Checked By

Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.
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ASIA ENVIRO LAB

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Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc.

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Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/30082022/WW/04	Reporting Date : 05.09.2022

Issued to:	
M/S. BAJAJ ENERGY LIMITED SARDA NAGAR ROAD, KHAMBHAR KHERA, SHRINAGAR, LAKHIMPUR , (U.P) INDIA	**Sample I'd** : AEL/BEL/300822/WW/04 **Date** : 30.08.2022 **Period of Testing:** 30.08.2022 To 05.09.2022

SAMPLE PARTICULARS:	
Type of the Sample	Treated Effluent Water Sample
Date of Sampling	27.08.2022
Point of Sample Collection	From STP Outlet
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring
Weather Condition	Clear

TEST RESULTS

Sr. No.	Parameters	Unit	Results	Standards Limit for Discharge as per CPCB			Test Protocol
				Inland Surface Water	Public Sewers	Land for Irrigation	
1	pH	--	7.05	5.5-9.0	5.5-9.0	5.5-9.0	APHA 23rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	22.3	250	--	--	APHA 23rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (ROD) at 27° C for 3 days	mg/l	< 5	30	350	100	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	14.0	100	600	200	APHA 23rd Ed. 2540 D
5	Oil & Grease	mg/l	< 0.2	10	20	10	IS-3025 (P-39)

Checked By

Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.
2. Sample will be destroyed one month from the date of issue of test certificate.
3. Any complaints about this repare should be communicated within 7 days of issue of this report.
4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.

ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & MOEF Accredited Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc.

Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/30082022/WW/02	Reporting Date : 05.09.2022
Issued to: **M/S. BAJAJ ENERGY LIMITED** SARDA NAGAR ROAD, KHAMBHAR KHERA, SHRINAGAR, LAKHIMPUR , (U.P) INDIA	**Sample I'd** : AEL/BEL/300822/WW/02 **Date** : 30.08.2022 **Period of Testing:** 30.08.2022 To 05.09.2022

SAMPLE PARTICULARS:	
Type of the Sample	Treated Effluent Water Sample
Date of Sampling	27.08.2022
Point of Sample Collection	From ETP Outlet
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring
Weather Condition	Clear

TEST RESULTS

Sr. No.	Parameters	Unit	Results	Standards Limit for Discharge as per CPCB			Test Protocol
				Inland Surface Water	Public Sewers	Land for Irrigation	
1	pH	--	7.56	5.5-9.0	5.5-9.0	5.5-9.0	APHA 23rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	44.5	250	--	--	APHA 23rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	8.5	30	350	100	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	9.0	100	600	200	APHA 23rd Ed. 2540 D
5	Oil & Grease	mg/l	<0.2	10	20	10	IS-3025 (P-39)

Checked By

Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.
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Test Report

Report No.: AEL/BEL/30082022/WW/01	Reporting Date : 05.09.2022

Issued to:	
M/S. BAJAJ ENERGY LIMITED SARDA NAGAR ROAD, KHAMBHAR KHERA, SHRINAGAR, LAKHIMPUR , (U.P) INDIA	**Sample I'd** : AEL/BEL/300822/WW/01 **Date** : 30.08.2022 **Period of Testing:** 30.08.2022 To 05.09.2022

SAMPLE PARTICULARS:	
Type of the Sample	Untreated Effluent Water Sample
Date of Sampling	27.08.2022
Point of Sample Collection	From ETP Inlet
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring
Weather Condition	Clear

TEST RESULTS

Sr. No.	Parameters	Unit	Results	Test Protocol
1	pH	--	7.63	APHA 23rd Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	155.2	APHA 23rd Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	34.6	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	35	APHA 23rdEd. 2540 D
5	Oil & Grease	mg/l	2.2	IS-3025 (P-39)

Checked By

Authorized Signatory

Notes 1. The result listed refer only to the tested samples and applicable parameters.
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STEAM Equipments
CIN- U29119PN2004PTCO19820

BUREAU VERITAS Certification

Steam Equipments Pvt Ltd
No-44, Tiny Co.Op. Industrial Estate
Kondhwa Budurk, Pune – 411048,
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http://www.steamequipments.com

SEPL/CS/BEL/EMS/KHB-001/21-22 **DATE: 06/04/2021**

CALIBRATION CERTIFICATE

CUSTOMER : M/S BAJAJ ENERGY LIMITED.
UNIT : KHAMBARKHERA
PURCHASE ORDER NUMBER : 1200004533 DATED 07/05/2021
CALIBRATION DATE : 01/04/2021
DUE DATE : 30/06/2021

1) ***PH SENSOR***
MAKE : HACH
MODEL : SC – 200 / DEVICE ID : 1507C0128988
Above mentioned instrument was calibrated with buffer solution of pH 4, pH 7 & pH 9 provided by the customer. The following readings were observed after calibration:

SNO.	PARAMETERS	TEMPERATURE	STANDARD SOLUTION BUFFER SOLUTIONS	ANALYZER READING
1.0	PH	25°C	4	4.1
2.0	PH	25°C	7	7
3.0	PH	25°C	9	9.0

2) ***TSS SENSOR***
MAKE : HACH
MODEL : SC – 200 / DEVICE ID : 1610795
Above mentioned instrument was calibrated under the known concentration of Standard Solution by Sigma Aldrich, by Merck . The following readings were observed after calibration:

SNO.	PARAMETERS	TEMPERATURE	STANDARD SOLUTION (KNOWN CONCENTRATION)	ANALYZER READING
1.0	TSS	25°C	100 mg	97 mg

******NOTE: SEPL hereby certifies that the equipment has been calibrated and tested as per factory test procedure. Calibration shall only be valid for three months.***

TESTED BY:

Name : Azharruddin Ansari
Designation : Customer Service Manager
Email : azhar@steamequipments.com
Contact: (+91) 8000915577

STEAM Equipments
CIN- U29119PN2004PTCO19820

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SEPL/CS/BEL/SPM/KHB-001/21-22 **DATE: 06/04/2021**

CALIBRATION CERTIFICATE

CUSTOMER : M/S BAJAJ ENERGY LIMITED.
UNIT : KHAMBARKHERA
PURCHASE ORDER NUMBER : 1200004533 DATED 07/05/2021
CALIBRATION DATE : 01/04/2021
DUE DATE : 30/06/2021

1) ***DUST MONITORING SYSTEM***
   MAKE : DYNOPTICS
   DEVICE MODEL : DSL340
   DEVICE ID :
   A. ***REFLECTOR : ASY-168-3009***
   B. ***OI S/NO : ASY-166-4069***
   C. ***TRX S/NO : ASY-092-4014***
   PARAMETERS MEASURED : SPM (0 – 1000mg/m3)

Above mentioned instrument was calibrated as per the down stated CPCB Standards:

ZERO CALIBRATION :

REFERENCE SIGNAL	MEASURED SIGNAL	ANALYZER READING
4.01 VOLTS	3.95 VOLTS	00.00 mg/m3

The instrument was zero calibrated under no dust concentration and found the analyzer readings and working properly.

SPAN CALIBRATION :

ISOKINETIC READING (FROM MANUAL SAMPLING)	ANALYZER READING
78.00 mg/m3	76.00 mg/m3

The instrument was calibrated against Iso kinetic Value (Manual Sampling System) provided by the customer and found the readings of analyzer is in correlation with Iso Kinetic Readings.

******NOTE: SEPL hereby certifies that the equipment has been calibrated and tested as per factory test procedure. Calibration shall only be valid for three months.***

TESTED BY:
Name : Azharruddin Ansari
Designation : Customer Service Manager
Email : azhar@steamequipments.com
Contact: (+91) 800091557

STEAM Equipments
CIN- U29119PN2004PTCO19820

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SEPL/CS/BEL/CEMS/KHB-001/21-22 **DATE: 06/04/2021**

CALIBRATION CERTIFICATE

CUSTOMER : M/S BAJAJ ENERGY LIMITED.
UNIT : KHAMBARKHERA
PURCHASE ORDER NUMBER : 1200004533 DATED 07/05/2021
CALIBRATION DATE : 01/04/2021
DUE DATE : 30/06/2021

1) **CEMS MONITORING SYSTEM**
   MAKE : CODEL
   DEVICE MODEL : GCEM40 SERIES
   DEVICE ID : GCEM-0460
   PARAMETERS MEASURED :
   A. **SOX (0 – 2000 PPM)**
   B. **NOX (0 – 1000 PPM)**

Above mentioned instrument was calibrated as per the CPCB Standards. The instrument was calibrated using the standard gas with below concentration.
CONCENTRATION OF SO2 : 470 PPM
CONCENTRATION OF NO : 525 PPM
CONCENTRATION OF CO : 512 PPM
& BALANCE N2 WITH A PRESSURE 130Kg/Cm2

******NOTE: SEPL hereby certifies that the equipment has been calibrated and tested as per factory test procedure. Calibration shall only be valid for three months.***

TESTED BY:

Name : Azharruddin Ansari
Designation : Customer Service Manager
Email : azhar@steamequipments.com
Contact: (+91) 8000915577

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CIN- U29119PN2004PTCO19820

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SEPL/CS/BEL/EMS/KHB-002/21-22 **DATE: 05/07/2021**

CALIBRATION CERTIFICATE

CUSTOMER : M/S BAJAJ ENERGY LIMITED.
UNIT : KHAMBARKHERA
PURCHASE ORDER NUMBER : 1200004533 DATED 07/05/2021
CALIBRATION DATE : 01/07/2021
DUE DATE : 30/09/2021

3) PH SENSOR
MAKE : HACH
MODEL : SC – 200 / DEVICE ID : 1507C0128988
Above mentioned instrument was calibrated with buffer solution of pH 4, pH 7 & pH 9 provided by the customer. The following readings were observed after calibration:

SNO.	PARAMETERS	TEMPERATURE	STANDARD SOLUTION BUFFER SOLUTIONS	ANALYZER READING
1.0	PH	25°C	4	4.2
2.0	PH	25°C	7	7.1
3.0	PH	25°C	9	9.1

4) TSS SENSOR
MAKE : HACH
MODEL : SC – 200 / DEVICE ID : 1610795
Above mentioned instrument was calibrated under the known concentration of Standard Solution by Sigma Aldrich, by Merck . The following readings were observed after calibration:

SNO.	PARAMETERS	TEMPERATURE	STANDARD SOLUTION (KNOWN CONCENTRATION)	ANALYZER READING
1.0	TSS	25°C	100 mg	98 mg

******NOTE: SEPL hereby certifies that the equipment has been calibrated and tested as per factory test procedure. Calibration shall only be valid for three months.***

TESTED BY:

Name : Azharruddin Ansari
Designation : Customer Service Manager
Email : azhar@steamequipments.com
Contact: (+91) 8000915577

STEAM Equipments
CIN- U29119PN2004PTC019820

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http://www.steamequipments.com

SEPL/CS/BEL/SPM/KHB-002/21-22 **DATE: 05/07/2021**

CALIBRATION CERTIFICATE

CUSTOMER : M/S BAJAJ ENERGY LIMITED.
UNIT : KHAMBARKHERA
PURCHASE ORDER NUMBER : 1200004533 DATED 07/05/2021
CALIBRATION DATE : 01/07/2021
DUE DATE : 30/09/2021

1) ***DUST MONITORING SYSTEM***
MAKE : DYNOPTICS
DEVICE MODEL : DSL340
DEVICE ID :
   A. ***REFLECTOR : ASY-168-3009***
   B. ***OI S/NO : ASY-166-4069***
   C. ***TRX S/NO : ASY-092-4014***

PARAMETERS MEASURED : SPM (0 – 1000mg/m3)
Above mentioned instrument was calibrated as per the down stated CPCB Standards:

ZERO CALIBRATION :

REFERENCE SIGNAL	MEASURED SIGNAL	ANALYZER READING
4.01 VOLTS	3.89 VOLTS	00.00 mg/m3

The instrument was zero calibrated under no dust concentration and found the analyzer readings and working properly.

SPAN CALIBRATION :

ISOKINETIC READING (FROM MANUAL SAMPLING)	ANALYZER READING
76.00 mg/m3	74.00 mg/m3

The instrument was calibrated against Iso kinetic Value (Manual Sampling System) provided by the customer and found the readings of analyzer is in correlation with Iso Kinetic Readings.

****NOTE: SEPL hereby certifies that the equipment has been calibrated and tested as per factory test procedure. Calibration shall only be valid for three months.***

TESTED BY:
Name : Azharruddin Ansari
Designation : Customer Service Manager
Email : azhar@steamequipments.com
Contact: (+91) 800091557

STEAM Equipments
CIN- U29119PN2004PTCO19820

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SEPL/CS/BEL/CEMS/KHB-002/21-22 **DATE: 05/07/2021**

CALIBRATION CERTIFICATE

CUSTOMER : M/S BAJAJ ENERGY LIMITED.
UNIT : KHAMBARKHERA
PURCHASE ORDER NUMBER : 1200004533 DATED 07/05/2021
CALIBRATION DATE : 01/07/2021
DUE DATE : 30/09/2021

2) **CEMS MONITORING SYSTEM**
MAKE : CODEL
DEVICE MODEL : GCEM40 SERIES
DEVICE ID : GCEM-0460
PARAMETERS MEASURED :
D. **SOX (0 – 2000 PPM)**
E. **NOX (0 – 1000 PPM)**

Above mentioned instrument was calibrated as per the CPCB Standards. The instrument was calibrated using the standard gas with below concentration.
CONCENTRATION OF SO2 : 470 PPM
CONCENTRATION OF NO : 525 PPM
CONCENTRATION OF CO : 512 PPM
& BALANCE N2 WITH A PRESSURE 130Kg/Cm2

******NOTE: SEPL hereby certifies that the equipment has been calibrated and tested as per factory test procedure. Calibration shall only be valid for three months.***

TESTED BY:

Name : Azharruddin Ansari
Designation : Customer Service Manager
Email : azhar@steamequipments.com
Contact: (+91) 8000915577

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SEPL/CS/BEL/EMS/KHB-003/21-22 **DATE: 05/10/2021**

CALIBRATION CERTIFICATE

CUSTOMER : M/S BAJAJ ENERGY LIMITED.
UNIT : KHAMBARKHERA
PURCHASE ORDER NUMBER : 1200004533 DATED 07/05/2021
CALIBRATION DATE : 01/10/2021
DUE DATE : 31/12/2021

5) PH SENSOR
MAKE : HACH
MODEL : SC – 200 / DEVICE ID : 1507C0128988
Above mentioned instrument was calibrated with buffer solution of pH 4, pH 7 & pH 9 provided by the customer. The following readings were observed after calibration:

SNO.	PARAMETERS	TEMPERATURE	STANDARD SOLUTION BUFFER SOLUTIONS	ANALYZER READING
1.0	PH	25°C	4	4.1
2.0	PH	25°C	7	7.2
3.0	PH	25°C	9	9.2

6) TSS SENSOR
MAKE : HACH
MODEL : SC – 200 / DEVICE ID : 1610795
Above mentioned instrument was calibrated under the known concentration of Standard Solution by Sigma Aldrich, by Merck . The following readings were observed after calibration:

SNO.	PARAMETERS	TEMPERATURE	STANDARD SOLUTION (KNOWN CONCENTRATION)	ANALYZER READING
1.0	TSS	25°C	100 mg	97 mg

****NOTE: SEPL hereby certifies that the equipment has been calibrated and tested as per factory test procedure. Calibration shall only be valid for three months.***

TESTED BY:

Name : Azharruddin Ansari
Designation : Customer Service Manager
Email : azhar@steamequipments.com
Contact: (+91) 8000915577

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CIN- U29119PN2004PTCO19820

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SEPL/CS/BEL/SPM/KHB-003/21-22 **DATE: 05/10/2021**

CALIBRATION CERTIFICATE

CUSTOMER : M/S BAJAJ ENERGY LIMITED.
UNIT : KHAMBARKHERA
PURCHASE ORDER NUMBER : 1200004533 DATED 07/05/2021
CALIBRATION DATE : 01/10/2021
DUE DATE : 31/12/2021

2) DUST MONITORING SYSTEM
MAKE : DYNOPTICS
DEVICE MODEL : DSL340
DEVICE ID :
F. REFLECTOR : ASY-168-3009
G. OI S/NO : ASY-166-4069
H. TRX S/NO : ASY-092-4014
PARAMETERS MEASURED : SPM (0 – 1000mg/m3)
Above mentioned instrument was calibrated as per the down stated CPCB Standards:

ZERO CALIBRATION :

REFERENCE SIGNAL	MEASURED SIGNAL	ANALYZER READING
4.01 VOLTS	3.92 VOLTS	00.00 mg/m3

The instrument was zero calibrated under no dust concentration and found the analyzer readings and working properly.

SPAN CALIBRATION :

ISOKINETIC READING (FROM MANUAL SAMPLING)	ANALYZER READING
76.00 mg/m3	74.00 mg/m3

The instrument was calibrated against Iso kinetic Value (Manual Sampling System) provided by the customer and found the readings of analyzer is in correlation with Iso Kinetic Readings.

******NOTE: SEPL hereby certifies that the equipment has been calibrated and tested as per factory test procedure. Calibration shall only be valid for three months.***

TESTED BY:
Name : Azharruddin Ansari
Designation : Customer Service Manager
Email : azhar@steamequipments.com
Contact: (+91) 800091557

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SEPL/CS/BEL/CEMS/KHB-003/21-22 **DATE: 05/10/2021**

CALIBRATION CERTIFICATE

CUSTOMER : M/S BAJAJ ENERGY LIMITED,
UNIT : KHAMBARKHERA
PURCHASE ORDER NUMBER : 1200004533 DATED 07/05/2021
CALIBRATION DATE : 01/10/2021
DUE DATE : 31/12/2021

3) **CEMS MONITORING SYSTEM**
MAKE : CODEL
DEVICE MODEL : GCEM40 SERIES
DEVICE ID : GCEM-0460
PARAMETERS MEASURED :
I. **SOX (0 – 2000 PPM)**
J. **NOX (0 – 1000 PPM)**

Above mentioned instrument was calibrated as per the CPCB Standards. The instrument was calibrated using the standard gas with below concentration.
CONCENTRATION OF SO2 : 470 PPM
CONCENTRATION OF NO : 525 PPM
CONCENTRATION OF CO : 512 PPM
& BALANCE N2 WITH A PRESSURE 130Kg/Cm2

******NOTE: SEPL hereby certifies that the equipment has been calibrated and tested as per factory test procedure. Calibration shall only be valid for three months.***

TESTED BY:

Name : Azharruddin Ansari
Designation : Customer Service Manager
Email : azhar@steamequipments.com
Contact: (+91) 8000915577

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(An ISO 9001:2015, 14001:2015, 45001:2018 & MOEF Accredited Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc.

Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Distt. Alwar (Rajasthan)-301019

Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/30082022/AA/01	Reporting Date : 05.09.2022

Issued to:	
M/S. BAJAJ ENERGY LIMITED SARDA NAGAR ROAD, KHAMBHAR KHERA, SHRINAGAR, LAKHIMPUR , (U.P) INDIA	**Sample I'd** : AEL/BEL/300822/AA/01 **Date** : 30.08.2022 **Period of Testing**: 30.08.2022 To 05.09.2022

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	27.08.2022 To 28.08.2022
Point of Sample Collection	Near TG 2 Corner Area
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Sampling flow rate (m^3/min.)	1.12
Period of sampling (minutes)	1441.6
Total volume of air sampled (m^3)	1614.6

Sr. No.	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter(PM_{10})	$\mu g/m^3$	82.6	100	IS: 5182,(P-23)
2	Particulate Matter($PM_{2.5}$)	$\mu g/m^3$	50.2	60	As per CPCB Guidelines
3	Sulphur Dioxide (SO_2)	$\mu g/m^3$	17.5	80	IS: 5182,(P-2)
4	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	36.1	80	IS: 5182,(P-6)
5	Benzene (C_6H_6)	$\mu g/m^3$	N.D	5	IS: 5182 (P-11)
6	Ozone(O_3)	$\mu g/m^3$	22.4	180	IS: 5182,(P-9)
7	Lead (Pb)	$\mu g/m^3$	N.D	1	IS: 5182(P-22)
8	Arsenic (As)	ng/m^3	N.D	6	APHA-Air
9	Nickel (Ni)	ng/m^3	N.D	20	APHA-Air
10	Ammonia(NH_3)	$\mu g/m^3$	34.7	400	As per CPCB Guidelines
11	Benzopyrene (BaP)	ng/m^3	N.D	1	IS: 5182 (P-12)
12	Carbon Mono Oxide (CO)	mg/m^3	<1.15	4	IS: 5182,(P-10)

Remark: - ND-Not Detectable

Checked By

Authorized Signatory

Note: 1. The result listed refer only to the tested samples and applicable parameters.
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ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & MOEF Accredited Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc.

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Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/30082022/AA/02	**Reporting Date : 05.09.2022**
Issued to: **M/S. BAJAJ ENERGY LIMITED** SARDA NAGAR ROAD, KHAMBHAR KHERA, SHRINAGAR, LAKHIMPUR , (U.P) INDIA	**Sample I'd** : AEL/BEL/300822/AA/02 **Date** : 30.08.2022 **Period of Testing:** 30.08.2022 To 05.09.2022

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	27.08.2022 To 28.08.2022
Point of Sample Collection	Near Coal Handling Plant
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Sampling flow rate (m^3/min.)	1.16
Period of sampling (minutes)	1440.8
Total volume of air sampled (m^3)	1671.3

Sr. No.	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter(PM_{10})	$\mu g/m^3$	89.1	100	IS: 5182,(P-23)
2	Particulate Matter($PM_{2.5}$)	$\mu g/m^3$	56.8	60	As per CPCB Guidelines
3	Sulphur Dioxide (SO_2)	$\mu g/m^3$	20.7	80	IS: 5182,(P-2)
4	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	42.4	80	IS: 5182,(P-6)
5	Benzene (C_6H_6)	$\mu g/m^3$	N.D	5	IS: 5182 (P-11)
6	Ozone(O_3)	$\mu g/m^3$	26.1	180	IS: 5182,(P-9)
7	Lead (Pb)	$\mu g/m^3$	N.D	1	IS: 5182(P-22)
8	Arsenic (As)	ng/m^3	N.D	6	APHA-Air
9	Nickel (Ni)	ng/m^3	N.D	20	APHA-Air
10	Ammonia(NH_3)	$\mu g/m^3$	45.1	400	As per CPCB Guidelines
11	Benzopyrene (BaP)	ng/m^3	N.D	1	IS: 5182 (P-12)
12	Carbon Mono Oxide (CO)	mg/m^3	<1.15	4	IS: 5182,(P-10)

Remark: - ND-Not Detectable

Checked By

Authorized Signatory

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ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & MOEF Accredited Lab)

Job Description : Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation Pollution NOC Etc.

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Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/30082022/AA/03	Reporting Date : 05.09.2022
Issued to: **M/S. BAJAJ ENERGY LIMITED** SARDA NAGAR ROAD, KHAMBHAR KHERA, SHRINAGAR, LAKHIMPUR , (U.P) INDIA	**Sample I'd** : AEL/BEL/300822/AA/03 **Date** : 30.08.2022 **Period of Testing:** 30.08.2022 To 05.09.2022

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	27.08.2022 To 28.08.2022
Point of Sample Collection	Near Ganga Behar Village
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Sampling flow rate (m^3/min.)	1.14
Period of sampling (minutes)	1442.5
Total volume of air sampled (m^3)	1644.5

Sr. No.	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter(PM_{10})	$\mu g/m^3$	78.7	100	IS: 5182,(P-23)
2	Particulate Matter($PM_{2.5}$)	$\mu g/m^3$	41.5	60	As per CPCB Guidelines
3	Sulphur Dioxide (SO_2)	$\mu g/m^3$	14.3	80	IS: 5182,(P-2)
4	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	30.8	80	IS: 5182,(P-6)
5	Benzene (C_6H_6)	$\mu g/m^3$	N.D	5	IS: 5182 (P-11)
6	Ozone(O_3)	$\mu g/m^3$	19.6	180	IS: 5182,(P-9)
7	Lead (Pb)	$\mu g/m^3$	N.D	1	IS: 5182(P-22)
8	Arsenic (As)	ng/m^3	N.D	6	APHA-Air
9	Nickel (Ni)	ng/m^3	N.D	20	APHA-Air
10	Ammonia(NH_3)	$\mu g/m^3$	19.6	400	As per CPCB Guidelines
11	Benzopyrene (BaP)	ng/m^3	N.D	1	IS: 5182 (P-12)
12	Carbon Mono Oxide (CO)	mg/m^3	<1.15	4	IS: 5182,(P-10)

Remark: - ND-Not Detectable

Checked By

Authorized Signatory

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Test Report

Report No.: AEL/BEL/30082022/AA/04	**Reporting Date : 05.09.2022**
Issued to: **M/S. BAJAJ ENERGY LIMITED** SARDA NAGAR ROAD, KHAMBHAR KHERA, SHRINAGAR, LAKHIMPUR , (U.P) INDIA	**Sample I'd** : AEL/BEL/300822/AA/04 **Date** : 30.08.2022 **Period of Testing**: 30.08.2022 To 05.09.2022

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	27.08.2022 To 28.08.2022
Point of Sample Collection	Near CT Area
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Sampling flow rate (m^3/min.)	1.18
Period of sampling (minutes)	1441.3
Total volume of air sampled (m^3)	1700.7

Sr. No.	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter(PM_{10})	$\mu g/m^3$	83.4	100	IS: 5182,(P-23)
2	Particulate Matter($PM_{2.5}$)	$\mu g/m^3$	47.6	60	As per CPCB Guidelines
3	Sulphur Dioxide (SO_2)	$\mu g/m^3$	16.8	80	IS: 5182,(P-2)
4	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	35.2	80	IS: 5182,(P-6)
5	Benzene (C_6H_6)	$\mu g/m^3$	N.D	5	IS: 5182 (P-11)
6	Ozone(O_3)	$\mu g/m^3$	20.2	180	IS: 5182,(P-9)
7	Lead (Pb)	$\mu g/m^3$	N.D	1	IS: 5182(P-22)
8	Arsenic (As)	ng/m^3	N.D	6	APHA-Air
9	Nickel (Ni)	ng/m^3	N.D	20	APHA-Air
10	Ammonia(NH_3)	$\mu g/m^3$	25.3	400	As per CPCB Guidelines
11	Benzopyrene (BaP)	ng/m^3	N.D	1	IS: 5182 (P-12)
12	Carbon Mono Oxide (CO)	mg/m^3	<1.15	4	IS: 5182,(P-10)

Remark: - ND-Not Detectable

Checked By

Authorized Signatory

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Test Report

Report No.: AEL/BEL/30082022/AA/05	Reporting Date : 05.09.2022
Issued to: M/S. BAJAJ ENERGY LIMITED SARDA NAGAR ROAD, KHAMBHAR KHERA, SHRINAGAR, LAKHIMPUR , (U.P) INDIA	Sample I'd : AEL/BEL/300822/AA/05 Date : 30.08.2022 Period of Testing: 30.08.2022 To 05.09.2022

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	27.08.2022 To 28.08.2022
Point of Sample Collection	Near Khambhar Khera Village
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Sampling flow rate (m^3/min.)	1.15
Period of sampling (minutes)	1443.0
Total volume of air sampled (m^3)	1659.9

Sr. No:	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter(PM_{10})	$\mu g/m^3$	81.9	100	IS: 5182,(P-23)
2	Particulate Matter($PM_{2.5}$)	$\mu g/m^3$	43.1	60	As per CPCB Guidelines
3	Sulphur Dioxide (SO_2)	$\mu g/m^3$	15.6	80	IS: 5182,(P-2)
4	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	33.5	80	IS: 5182,(P-6)
5	Benzene (C_6H_6)	$\mu g/m^3$	N.D	5	IS: 5182 (P-11)
6	Ozone(O_3)	$\mu g/m^3$	21.7	180	IS: 5182,(P-9)
7	Lead (Pb)	$\mu g/m^3$	N.D	1	IS: 5182(P-22)
8	Arsenic (As)	ng/m^3	N.D	6	APHA-Air
9	Nickel (Ni)	ng/m^3	N.D	20	APHA-Air
10	Ammonia(NH_3)	$\mu g/m^3$	22.8	400	As per CPCB Guidelines
11	Benzopyrene (BaP)	ng/m^3	N.D	1	IS: 5182 (P-12)
12	Carbon Mono Oxide (CO)	mg/m^3	<1.15	4	IS: 5182,(P-10)

Remark: - ND-Not Detectable

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Authorized Signatory

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Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

Test Report

Report No.: AEL/BEL/30082022/AA/06	Reporting Date : 05.09.2022
Issued to: **M/S. BAJAJ ENERGY LIMITED** SARDA NAGAR ROAD, KHAMBHAR KHERA, SHRINAGAR, LAKHIMPUR , (U.P) INDIA	**Sample I'd** : AEL/BEL/300822/AA/06 **Date** : 30.08.2022 **Period of Testing:** 30.08.2022 To 05.09.2022

SAMPLE PARTICULARS:	
Type of the Sample	Ambient Air Sample
Date of Sampling	27.08.2022 To 28.08.2022
Point of Sample Collection	Near Lakhanapur Village
Sample Collected By	Lab Rep.
Purpose of Analysis	Monitoring

SAMPLE OBSERVATIONS	
Sampling flow rate (m^3/min.)	1.19
Period of sampling (minutes)	1441.7
Total volume of air sampled (m^3)	1715.6

Sr. No.	Parameters	Unit	Results	Standards Limit as Per NAAQS	Test Protocol
1	Particulate Matter(PM_{10})	$\mu g/m^3$	87.4	100	IS: 5182,(P-23)
2	Particulate Matter($PM_{2.5}$)	$\mu g/m^3$	49.3	60	As per CPCB Guidelines
3	Sulphur Dioxide (SO_2)	$\mu g/m^3$	17.1	80	IS: 5182,(P-2)
4	Nitrogen Dioxide (NO_2)	$\mu g/m^3$	37.8	80	IS: 5182,(P-6)
5	Benzene (C_6H_6)	$\mu g/m^3$	N.D	5	IS: 5182 (P-11)
6	Ozone(O_3)	$\mu g/m^3$	23.5	180	IS: 5182,(P-9)
7	Lead (Pb)	$\mu g/m^3$	N.D	1	IS: 5182(P-22)
8	Arsenic (As)	ng/m^3	N.D	6	APHA-Air
9	Nickel (Ni)	ng/m^3	N.D	20	APHA-Air
10	Ammonia(NH_3)	$\mu g/m^3$	27.1	400	As per CPCB Guidelines
11	Benzopyrene (BaP)	ng/m^3	N.D	1	IS: 5182 (P-12)
12	Carbon Mono Oxide (CO)	mg/m^3	<1.15	4	IS: 5182,(P-10)

Remark: - ND-Not Detectable

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Annx-23

g) Dust extraction system shall be provided for bunker ventilation of coal bunkers, at all coal transfer points and also in the crusher house (1).

h) These shall be operated from the local control panels and interlocked with operation of conveyor equipment.

The tunnel ventilation system shall be designed based on a minimum of 12 air changes per hour. Adequate capacity of supply air fan and exhaust fan shall be provided. Bunker ventilation system will be provided for the bunkers to minimize the dust nuisance on the tripper floor and also to prevent fire hazards inside the bunkers due to volatile gases liberated by the coal

Dust Suppression System

Dust Suppression system complete with water supply system, valves, piping, spray heads, pumps, drive motors with canopy, couplings with enclosure electrical, including supporting structures, approach/maintenance platforms, handling for equipment & structural works, necessary accessories shall be provided at all places.

At specified locations dust suppression system shall be provided which comprises spray equipment discharging water in a fine mist, to capture air borne dust particles and direct them into the main coal flow, agglomerate dust in the main coal flow and prevent release of dust particles from the main coal flow.

Water shall be drawn from the water storage tank by 2×100% electric motor driven pumps, and delivered through a pipe network system to spray heads at the dust suppression zones. Solenoid valves shall be provided for open/close control of solution line to each spray head. Each spray head shall consist of minimum 4 nos. nozzles. Spray heads shall be provided at coal loading, discharge and at skirt board zone. Pressure at inlet to spray head shall not be less than 3.5 Kg/cm² (g).

Each spray head shall have a provision for installing a pressure gauge whenever required. Further, pressure gauges shall be provided at least at two locations.

At specified locations dust suppression system shall be provided which comprises spray nozzles discharging plain water in a fine spray to capture air borne dust particles and direct them into the main coal flow. Water shall be discharged via a pipe work system through spray heads at the dust suppression zones.

Coal Yard Dust Suppression System

Water shall be drawn from the water storage tank by electric motor driven pumps and discharged via a pipe work system through spray heads. Spray heads shall comprise of swiveling type spray units spaced at an interval of approximately 30 meters around each coal pile. Manually operated globe valve shall be provided to control water supply to each spray unit. One no. pump shall be provided for each individual stock pile with common header. Pressure at inlet to spray unit shall not be less than 4.5 $kg/cm^2(g)$.

The quantity of water to be sprayed for the stockyard DS system shall be calculated based on minimum 6.25 litres of water per hour per tonne of coal stacked in a section of 90 metres length wherein a set of sprinklers provided on sectional headers operate simultaneously. The quantity of water to be sprayed at conveyor transfer points shall be 1.25 litres of water per hour per tonne of coal transfer. The operation of each section of sprinklers shall be sequential using (PLC System) with solenoid valve and timer

Sump Pumps

Sump pumps along with level switches & piping up to nearest Purchaser's drain shall be provided at all locations wherever natural drainage is not possible. Further sump pumps along with drain pits shall be provided at other locations also, if required, during detailed engineering stage.

Annx-23

BEL KKH Green Belt Area details are as under-

1. Main Plant & CHP- 18.964 Acre

2. Ash Dyke- 24.76 Acre

Total Area- 43.724 Acre

Green Belt should be 33% of 43.724 acre- 14.43 Acres (58396.138 squire meter)

Bel KKH available Green Belt - 14.86 acre (60134 squire meter)

Plantation Status of Power Plant, Coal yard, Ash yard & Vicinity
Khambharkhera, Lakhimpur-Kheri

Sl.No.	Area Name	Area sq Mtr	Name of plant	Plantation	Total
1	TG lawn	336	Ficus	575	575
			Casuarina	182	182
			Bottle brush	38	38
			Farcaria	115	115
			Arocaria	10	10
2	TG building along boundry	384	Ficus	767	767
			Casuarina	115	115
			Bottlebrush	48	48
			Chandni	27	27
			Jatropha	96	96
			hamelia	86	86
			Plumaria	575	575
			Ashok	115	115
			Kaner	115	115
			caliendra	767	767
3	Between TG and cooling tower	1872	Ficus	77	77
			Casuarina	67	67
			Plumaria	77	77
			Kaner	153	153
4	IN Front of cooling tower	1556	Plumaria	17	17
			Ficus	35	35
			Bottlebrush	96	96
			Casuarina	96	96
			Kaner	115	115
			Chandni	38	38
5	Boundary wall along	540	TMC	192	192
			Ashoka	192	192
			Ficus	173	173
			Kaner	575	575
			caliendra	232	232
6	Main gate road and front of ESP	360	Ficus	81	81
			Kaner	384	384
			Casuarina	38	38
			Bouhinia	38	38
			Cassia seamea	77	77
					0
7	Coal yard	17500	Casuarina	675	675
			Cassea seamea	192	192
			Karanj	389	389
			Bouhinia	115	115
			Eucalyptus	585	585
			Bougainvellia	120	120
			Mango	150	150
			Guava	1500	1500
			Tectona grandis	823	823
8	Switch yard	3586	Plumaria	288	288
			Jatropha	115	115
			Ficus	77	77
9	Ash yard	34000	Saccharam munjo	1343	1343
			Eucalyptus	343	343
			Ficus	89	89
			Tectona grandis	2200	2200
			Kaner	986	986
			Guava	3800	3800
			Karanj	1500	1500
			Terminalia arjuna	350	350
		60134	**Grand Total**	**22024**	**22024**

Upgraded from EPIC-3 controller to Smart controller.

Bajaj Energy Limited

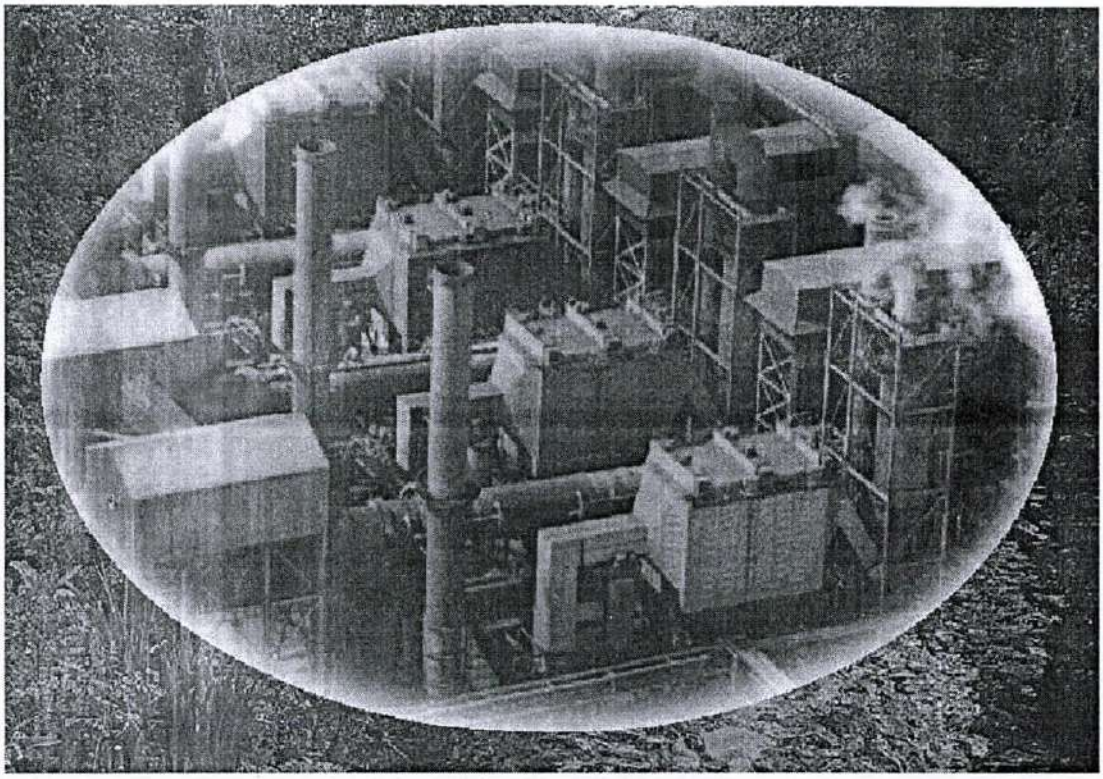
Annx-25

V T CORP PVT LTD.

GAS CLEANING PLANT

OPERATION & MAINTENANCE

MANUAL



ELECTROSTATIC PRECIPITATOR

ESP	Sr. No.	Present Emission level at full Load	Operating Primary Current A	Operating secondary current Ma	Primary Voltage V	Secondary Voltage KV
ESP # 1	Field 1	NOX- 112.43 MG/NM3, SOX-463.10 MG/NM3, SPM - 39.64 MG/NM3	8.8	20	105	48.6
	Field 2		15.9	40	140	47.6
	Field 3		31.9	60	145	46.3
	Field 4		30.1	80	170	60.9
ESP # 2	Field 1	NOX- 95.92 MG/NM3, SOX-463 MG/NM3, SPM - 45.61 MG/NM3	8.8	20	115	54.1
	Field 2		15.9	40	135	56.2
	Field 3		23	60	120	43.4
	Field 4		30.1	80	170	61.3

2. TECHNICAL DATA

2.1 Design Data

		Imported Coal 100 % BMCR	Indian coal 100% BMCR	Design
2.1.1	Operating Volume (Am^3/Hr) :	313700	315720	360000
2.1.2	Gas Temperature (Deg C) :	147	147	160
2.1.3	Inlet Dust Burden (g/Nm^3) :	50	85	100
2.1.4	Outlet Emission. (mg/Nm^3) :			
	With all fields working	≤ 70	≤ 70	Approx 120
	With one field out of service	100	100	Approx 195
2.1.5	Overall Collection Efficiency (%) :	99.86	99.92	Approx 99.88
	With all fields working			

2.2 Size and Type

2.2.1	Size of Electrostatic Precipitators	:	23 / 12.5 / 4 x 11 / 400
2.2.2	No. of ESPs.	:	TWO
2.2.3	Construction		
	Casing Material	:	M.S.
	Internal Equipment Material	:	M.S.
2.2.4	Number of Fields per Precipitator	:	FOUR
2.2.5	Active height of Electrostatic Field (m)	:	12.95
2.2.6	Active length of Electrostatic Field (m)	:	21.12
2.2.7	Number of Collecting Electrodes (CE) arranged in Succession in each Field	:	11
2.2.8	Number of Passages	:	23
2.2.9	Passage width (mm)	:	400
2.2.10	Heating		
	Support Insulators	:	ELECTRICALLY HEATED
	Electrically Heated Hopper Heaters	:	-----
	Heater rating	:	0.8kW/Insulator
	TR Set Rating	:	110kVP/1000mA

2.3 Electrodes and Rapping Systems

Electrodes

2.3.1	Collecting Electrodes (CE)	: VT-240
2.3.2	Discharge Electrodes (DE)	:
2.3.3	Electrostatic Field 1	: Type-Emitron 15
2.3.4	Electrostatic Field 2	: Type-Emitron- 15
2.3.5	Electrostatic Field 3	: Type-Emitron- 15
2.3.6	Electrostatic Field 4	: Type-Emitron- 0

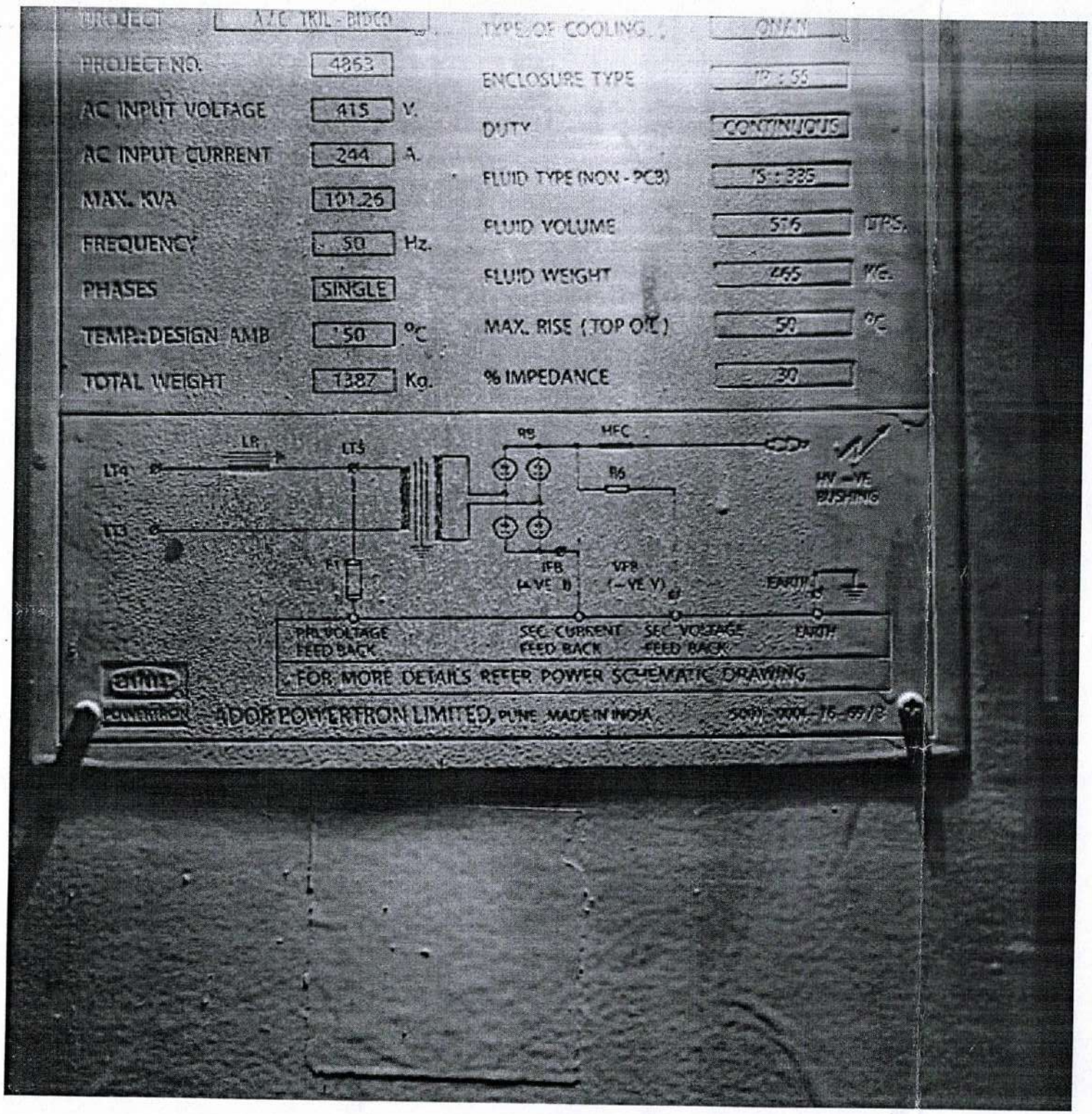
Rapping Systems:

2.3.7	Collecting Electrodes	: Tumbling Hammers mounted on shafts
	Number per Field	: 1 Set
	TOTAL	: 4 Sets
2.3.8	Discharge Electrodes	: Impact Hammer activated by cam Release device.
	Number per Electrostatic Field	: 2 Sets
	TOTAL	: 8 Sets
2.3.9	Gas Distribution Plates	: Tumbling Hammer mounted on shaft.
	Number per Electrostatic Precipitator	: 2 Sets
	TOTAL	: 2 Sets

2.4 Drawings

Following drawings are attached in the annexure:

2.4.1	ESP General Arrangement	: VTC-A1-12500-101
2.4.2	Internal Assembly Drawing (Typical)	: VTC-780-001


PROJECT
A.V.C. TRIL - BIDCO
PROJECT NO.
4863
AC INPUT VOLTAGE
415 V.
AC INPUT CURRENT
244 A.
MAX. KVA
101.26
FREQUENCY
50 Hz.
PHASES
SINGLE
TEMP.: DESIGN AMB
50 °C
TOTAL WEIGHT
1387 Kg.
TYPE OF COOLING
ONAN
ENCLOSURE TYPE
IP : 55
DUTY
CONTINUOUS
FLUID TYPE (NON - PCB)
IS : 335
FLUID VOLUME
516 LTRS.
FLUID WEIGHT
465 KG.
MAX. RISE (TOP OIL)
50 °C
% IMPEDANCE
5.0
LR
LT5
LT4
LT3
R5
HFC
R6
HV -VE BUSHING
FT
IFB (+VE I)
VFB (-VE V)
EARTH
PRI VOLTAGE FEED BACK
SEC CURRENT FEED BACK
SEC VOLTAGE FEED BACK
EARTH
FOR MORE DETAILS REFER POWER SCHEMATIC DRAWING
ADOR POWERTRON LIMITED, PUNE MADE IN INDIA

Item No. 03 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Original Application No. 691/2022
(I.A. No. 227/2022)

Rama Shanker Awasthi Applicant

Versus

State of Uttar Pradesh & Ors. Respondent(s)

Date of hearing: 27.09.2022

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Sanjeet Paliwal, Advocate for Applicant

ORDER

1. Grievance in this application is against operation of captive and Thermal Power Plants in Uttar Pradesh under M/s Bajaj Hindusthan Ltd. and Bajaj Energy Ltd. at Lakhimpur Kheri, U.P in violation of environmental norms. According to the applicant, the units are operating without requisite EC and consent. There is illegal extraction of ground water for commercial purposes, in violation of Rules. It is further stated that vide letter dated 06.04.2018, CPCB directed the project proponent (PP) to obtain requisite consent and also directed to take measures against air pollution, to calibrate OCEMS, rectify TSS analyzer and provide ladder for safety of monitoring personnel during manual monitoring but the said directions have not been complied.

2. Having regard to above, we consider it necessary to require a factual report in the matter from joint Committee of CPCB and State PCB.

State PCB will be the nodal agency for compliance. Report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If on verification violations are found, the statutory regulators may take action and put the PP to notice of these proceedings for their response, if any.

3. The applicant may serve a set of papers on the members of the joint Committee and the PP and file an affidavit of service within one week.

List for further consideration on 02.01.2023.

A copy of this order be forwarded to CPCB and State PCB by email for compliance.

I.A. No. 227/2022 is disposed of with a direction that if the Committee finds violation, remedial action be taken in accordance with law.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

September 27, 2022
Original Application No. 691/2022
(I.A. No. 227/2022)
AB

MINISTRY OF ENVIRONMENT AND FORESTS

ENVIRONMENT IMPACT ASSESSMENT NOTIFICATION S.O.60(E), dated 27/01/1994

(incorporating amendments vide S.O. 356(E) dated 4/5/1994, S.O. 318(E) dated 10/4/1997, S.O. 319 dated 10/4/1997, S.O. 73(E) dated 27/1/2000, S.O. 1119(E) dated 13/12/2000, S.O. 737(E) dated 1/8/2001, S.O. 1148(E) dated 21/11/2001, S.O. 632(E) dated 13/06/2002)

1) **S.O. 60 (E)-** Whereas a notification under clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 inviting objections from the public within sixty days from the date of publication of the said notification, against the intention of the Central Government to impose restrictions and prohibitions on the expansion and modernization of any activity or new projects being undertaken in any part of India unless environmental clearance has been accorded by the Central Government or the State Government in accordance with the procedure specified in that notification was published as SO No. 80(E) dated 28th January, 1993;

   And whereas all objections received have been duly considered;

   Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby directs that on and from the date of publication of this notification in the Official Gazette, expansion or modernization of any activity (if pollution load is to exceed the existing one, or new project listed in Schedule I to this notification, shall not be undertaken in any part of India unless it has been accorded environmental clearance by the Central Government in accordance with the procedure hereinafter specified in this notification;

2) Requirements and procedure for seeking environmental clearance of projects:

   I.(a) Any person who desires to undertake any new project in any part of India or the expansion or modernization of any existing industry or project listed in the Schedule-I shall submit an application to the Secretary, Ministry of Environment and Forests, New Delhi.

   The application shall be made in the proforma specified in Schedule-II of this notification and shall be accompanied by a project report which shall, inter

alia, include an Environmental Impact Assessment Report, Environment Management Plan and details of public hearing as specified in Schedule-IV prepared in accordance with the guidelines issued by the Central Government in the Ministry of Environment and Forests from time to time. However, Public Hearing is not required in respect of (i) small scale industrial undertakings located in (a) notified/designated industrial areas/industrial estates or (b) areas earmarked for industries under the jurisdiction of industrial development authorities; (ii) widening and strengthening of highways; (iii) mining projects (major minerals) with lease area up to twenty five hectares, (iv) units located in Export Processing Zones, Special Economic Zones and (v) modernisation of existing irrigation projects.

Provided that for pipeline projects, Environmental Impact Assessment report will not be required:

Provided further, that for pipeline and highway projects, public hearing shall be conducted in each district through which the pipeline or highway passes through.

(b) Cases rejected due to submission of insufficient or inadequate data and Plan may be reviewed as and when submitted with complete data and Plan. Submission of incomplete data or plans for the second time would itself be a sufficient reason for the Impact assessment Agency to reject the case summarily.

II. In case of the following site specific projects:

a. mining;
b. pit-head thermal power stations;
c. hydro-power, major irrigation projects and/or their combination including flood control;
d. ports and harbours (excluding minor ports);
e. prospecting and exploration of major minerals in areas above 500 hectares;

The project authorities will intimate the location of the project site to the Central Government in the Ministry of Environment and Forests while initiating any investigation and surveys. The Central Government in the Ministry of Environment and Forests will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance shall be granted for a sanctioned capacity and shall be valid for a period of five years for commencing the construction, operation or mining.

III. (a) The reports submitted with the application shall be evaluated and assessed by the Impact Assessment Agency, and if deemed necessary it may consult a committee of Experts, having a composition as specified in Schedule-III of this Notification. The Impact Assessment Agency (IAA) would be the Union Ministry of Environment and Forests. The Committee of Experts mentioned above shall be constituted by the Impact Assessment Agency or such other body under the Central Government authorised by the Impact Assessment Agency in this regard.

(b) The said Committee of Experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the operations relating to the project.

(c) The Impact Assessment Agency shall prepare a set of recommendations based on technical assessment of documents and data, furnished by the project authorities supplemented by data collected during visits to sites or factories, if undertaken and details of the public hearing.

The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the project authorities and completion of public hearing and decision conveyed within thirty days thereafter.

The clearance granted shall be valid for a period of five years for commencement of the construction or operation of the project.

IV. In order to enable the Impact Assessment Agency to monitor effectively the implementation of the recommendations and conditions subject to which the environmental clearance has been given, the project authorities concerned shall submit a half yearly report to the Impact Assessment Agency. Subject to the public interest, the Impact Assessment Agency shall make compliance reports publicly available.

V. If no comments from the Impact Assessment Agency are received within the time limit, the project would be deemed to have been approved as proposed by project authorities.

3) Nothing contained in this Notification shall apply to:

a. any item falling under entry Nos. 3, 18 and 20 of the Schedule-I to be located or proposed to be located in the areas covered by the Notifications S.O. No.102 (E) dated 1st February, 1989, S.O. 114 (E)

dated 20th February, 1991; S.O. No. 416 (E) dated 20th June, 1991 and S.O. No.319 (E) dated 7th May, 1992.

b. any item falling under entry no.1,2,3,4,5,7,9,10,13,14,16,17,19,21,25,27 of Schedule-I if the investment is less than Rs.100 crores for new projects and less than Rs. 50 crores for expansion / modernization projects.
c. any item reserved for Small Scale Industrial Sector with investment less than Rs. 1 crore.
d. defence related road construction projects in border areas.
e. any item falling under entry no. 8 of Schedule-I, if that product is covered by the notification G.S.R. 1037(E) dated 5th December 1989.
f. Modernization projects in irrigation sector if additional command area is less than 10,000 hectares or project cost is less than Rs. 100 crores.

4) Concealing factual data or submission of false, misleading data/reports, decisions or recommendations would lead to the project being rejected. Approval, if granted earlier on the basis of false data, would also be revoked. Misleading and wrong information will cover the following:

- False information
- False data
- Engineered reports
- Concealing of factual data
- False recommendations or decisions

SCHEDULE-I

(See paras 1 and 2)

LIST OF PROJECTS REQUIRING ENVIRONMENTAL CLEARANCE FROM THE CENTRAL GOVERNMENT

1. Nuclear Power and related projects such as Heavy Water Plants, nuclear fuel complex, Rare Earths.
2. River Valley projects including hydel power, major Irrigation and their combination including flood control.
3. Ports, Harbours, Airports (except minor ports and harbours).
4. Petroleum Refineries including crude and product pipelines.
5. Chemical Fertilizers (Nitrogenous and Phosphatic other than single superphosphate).
6. Pesticides (Technical).
7. Petrochemical complexes (Both Olefinic and Aromatic) and Petro-chemical intermediates such as DMT, Caprolactam, LAB etc. and production of basic plastics such as LLDPE, HDPE, PP, PVC.
8. Bulk drugs and pharmaceuticals.
9. Exploration for oil and gas and their production, transportation and storage.
10. Synthetic Rubber.
11. Asbestos and Asbestos products.
12. Hydrocyanic acid and its derivatives.
13 (a) Primary metallurgical industries (such as production of Iron and Steel, Aluminium, Copper, Zinc, Lead and Ferro Alloys).
    (b) Electric arc furnaces (Mini Steel Plants).
14. Chlor alkali industry.
15. Integrated paint complex including manufacture of resins and basic raw materials required in the manufacture of paints.

16. Viscose Staple fibre and filament yarn.
17. Storage batteries integrated with manufacture of oxides of lead and lead antimony alloys.
18. All tourism projects between 200m—500 metres of High Water Line and at locations with an elevation of more than 1000 metres with investment of more than Rs.5 crores.
19. Thermal Power Plants.
20. Mining projects (major minerals) with leases more than 5 hectares.
21. Highway Projects except projects relating to improvement work including widening and strengthening of roads with marginal land acquisition along the existing alignments provided it does not pass through ecologically sensitive areas such as National Parks, Sanctuaries, Tiger Reserves, Reserve Forests
22. Tarred Roads in the Himalayas and or Forest areas.
23. Distilleries.
24. Raw Skins and Hides
25. Pulp, paper and newsprint.
26. Dyes.
27. Cement.
28. Foundries (individual)
29. Electroplating
30. Meta amino phenol

SCHEDULE-II

[See Sub-para I (a) of para 2]

Procedure for seeking environment clearance of projects.

1. (1) Any persons who desires to establish a thermal power plant of any category mentioned n Schedule-I, shall submit an application to the Department of the State Government dealing with the subject of environment.

(2) The application shall be made in the Form 'A' specified in Schedule-II annexed to this notification and shall be accompanied by a detailed project report which shall, inter alia, include an Environmental Impact Assessment Report and an Environment Management plant prepared n accordance with the guidelines issued by the State Department of Environment from time to time.

(3) Cases rejected due to submission of insufficient or inadequate data and Action Plans may be reviewed as and when submitted with complete data and Action Plans. Submission of incomplete data for the second time would itself be a sufficient reason for the State Government to reject the case summarily.

5) In case of the pit-head thermal power plants, the applicant shall intimate the location of the project site to the State Government while initiating any investigation and surveys. The State Government will convey a decision regarding suitability or otherwise of the proposed site within a maximum period of thirty days. The said site clearance will be granted for a sanctioned capacity and it will be valid for a period of five years for commencing the construction or operation of the project.

3. (1) The applicant shall obtained No Objection Certificate from the concerned Pollution Control Board. The State Pollution Control Board shall issue No Objection Certificate to establish only after completing public hearing as specified in Schedule-IV annexed to this notification.

(2) The reports submitted with the application and No Objection Certificate from the State Pollution Control Board shall be evaluated and assessed by the State Government, in consultation with a Committee of experts which shall be constituted by the State Government as specified in Schedule-III appended to this notification.

(3) The said Committee of experts shall have full right of entry and inspection of the site or, as the case may be, factory premises at any time prior to, during or after the commencement of the preparations relating to the plant.

(4) The State Government Department dealing with the subject of Environment shall prepare a set of recommendations based on technical assessment of documents and data furnished by the applicant supplemented by data collected during visits to sites, if undertaken and interaction with affected population and environment groups, if necessary.

(5) The assessment shall be completed within a period of ninety days from receipt of the requisite documents and data from the applicant and decision conveyed within thirty days thereafter.

(6) the environmental clearance granted shall be valid for a period of five years from commencement of the construction or operation of the project.

4. Concealing factual data or submission of false, misleading data reports, decisions of recommendations would lead to the project being rejected. Approval, if granted, earlier on the basis of false data, can also be revoked.

(FORM A)

APPLICATION FORM

1. (a) Name and Address of the project proposed :

(b) Location of the project:

Name of the Place:

District, Tehsil:

Latitude/Longitude:

Nearest Airport/Railway Station :

(c) Alternate sites examined and the reasons for selecting the proposed site:

(d) Does the site conform to stipulated land use as per local land use plan:

2. Objectives of the project:

3. (a) Land Requirement:
   Agriculture Land:
   Forest land and Density of vegetation.
   Other (specify):
   (b) (i) Land use in the Catchment within 10 kms radius of the proposed site:
   (ii) Topography of the area indicating gradient, aspects and altitude:
   (iii) Erodibility classification of the proposed land:
   (c) Pollution sources existing in 10 km radius and their impact on quality of air, water and land:
   (d) Distance of the nearest National Park/Sanctuary/Biosphere Reserve/Monuments/heritage site/Reserve Forest:
   (e) Rehabilitation plan for quarries/borrow areas:
   (f) Green belt plan:
   (g) Compensatory afforestation plan:

4. Climate and Air Quality:

   (a) Windrose at site:
   (b) Max/Min/Mean annual temperature:
   (c) Frequency of inversion:
   (d) Frequency of cyclones/tornadoes/cloud burst:
   (e) Ambient air quality data:
   (f) Nature & concentration of emission of SPM, Gas (CO, CO_2, NOx, CHn etc.) from the project:

5. Water balance:

   (a) Water balance at site:
   (b) Lean season water availability;
   Water Requirement:
   (c) Source to be tapped with competing users (River, Lake, Ground, Public supply):
   (d) Water quality:
   (e) Changes observed in quality and quantity of groundwater in the last years and present charging and extraction details:

(f) (i) Quantum of waste water to be released with treatment details:
(ii) Quantum of quality of water in the receiving body before and after disposal of solid wastes:
(iii) Quantum of waste water to be released on land and type of land:

(g) (i) Details of reservoir water quality with necessary Catchment Treatment Plan:
(ii) Command Area Development Plan:

6. Solid wastes:

(a) Nature and quantity of solid wastes generated
(b) Solid waste disposal method:

7. Noise and Vibrations:

a. Sources of Noise and Vibrations:
b. Ambient noise level:
c. Noise and Vibration control measures proposed:
d. Subsidence problem, if any, with control measures:

8. Power requirement indicating source of supply: Complete environmental details to be furnished separately, if captive power unit proposed:
9. Peak labour force to be deployed giving details of:
   - Endemic health problems in the area due to waste water/air/soil borne diseases:
   - Health care system existing and proposed:

10. (a) Number of villages and population to be displaced:
(b) Rehabilitation Master Plan:
11. Risk Assessment Report and Disaster Management Plan:
12. (a) Environmental Impact Assessment
(b) Environment Management Plan:
(c) Detailed Feasibility Report:
(d) Duly filled in questionnaire

Report prepared as per guidelines issued by the Central Government in the MOEF from time to time:

13. Details of Environmental Management Cell:

I hereby give an undertaking that the data and information given above are due to the best of my knowledge and belief and I am aware that if any part of the data/information submitted is found to be false or misleading at any stage, the

project be rejected and the clearance given, if any, to the project is likely to be revoked at our risk and cost.

Signature of the applicant
With name and full address

Given under the seal of
Organisation
on behalf of Whom the applicant is signing.

Date:

Place:

In respect to item for which data are not required or is not available as per the declaration of project proponent, the project would be considered on that basis.

SCHEDULE-III

[See Sub. Para(2), Para 3 of Schedule- II]

COMPOSITION OF THE EXPERT COMMITTEES FOR ENVIRONMENTAL IMPACT ASSESSMENT

1. The Committees will consist of experts in the following disciplines:

i. Eco-system Management
ii. Air/Water Pollution Control
iii. Water Resource Management
iv. Flora/Fauna conservation and management
v. Land Use Planning
vi. Social Sciences/Rehabilitation
vii. Project Appraisal
viii. Ecology

ix. Environmental Health
x. Subject Area Specialists
xi. Representatives of NGOs/persons concerned with environmental issues.

2. The Chairman will be an outstanding and experienced ecologist or environmentalist or technical professional with wide managerial experience in the relevant development sector.
3. The representative of Impact Assessment Agency will act as a Member-Secretary.
4. Chairman and Members will serve in their individual capacities except those specifically nominated as representatives.
5. The Membership of a Committee shall not exceed 15.

SCHEDULE IV

(See para 3, subparagraph (2) of Schedule- II)

PROCEDURE FOR PUBLIC HEARING

(1) **Process of Public Hearing**: - Whoever apply for environmental clearance of projects, shall submit to the concerned State Pollution Control Board twenty sets of the following documents namely: -

i. An executive summary containing the salient features of the project both in English as well as the local language along with Environmental Impact Assessment (EIA). However, for pipeline project, Environmental Impact Assessment report will not be required. But Environmental Management Plan including risk mitigation measures is required.
ii. Form XIII prescribed under Water (Prevention and Control of Pollution) Rules, 1975 where discharge of sewage, trade effluents, treatment of water in any form, is required.
iii. Form I prescribed under Air (Prevention and Control of Pollution) Union Territory Rules, 1983 where discharge of emissions are involved in any process, operation or industry.

iv. Any other information or document which is necessary in the opinion of the Board for their final disposal of the application.

(2) **Notice of Publics Hearing**: -(i) The State Pollution Control Board shall cause a notice for environmental public hearing which shall be published in at least two newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned. State Pollution Control Board shall mention the date, time and place of public hearing. Suggestions, views, comments and objections of the public shall be invited within thirty days from the date of publication of the notification.

(ii) All persons including bona fide residents, environmental groups and others located at the project site/sites of displacement/sites likely to be affected can participate in the public hearing. They can also make oral/written suggestions to the State Pollution Control Board.

Explanation: - For the purpose of the paragraph person means: -

a. any person who is likely to be affected by the grant of environmental clearance;
b. any person who owns or has control over the project with respect to which an application has been submitted for environmental clearance;
c. any association of persons whether incorporated or not like to be affected by the project and/or functioning in the filed of environment;
d. any local authority within any part of whose local limits is within the neighbourhood wherein the project is proposed to be located.

(3) **Composition of public hearing panel: -** The composition of Public Hearing Panel may consist of the following, namely: -

(i) Representative of State Pollution Control Board;
(ii) District Collector or his nominee;
(iii) Representative of State Government dealing with the subject;
(iv) Representative of Department of the State Government dealing with Environment;
(v) Not more than three representatives of the local bodies such as Municipalities or panchayats;
(vi) Not more than three senior citizens of the area nominated by the District Collector.

(4) **Access to the Executive Summary and Environmental Impact Assessment report:-** The concerned persons shall be provided access to the

Executive Summary and Environmental Impact Assessment report of the project at the following places, namely:-

(i) District Collector Office;
(ii) District Industry Centre;
(iii) In the Office of the Chief Executive Officers of Zila Praishad or Commissioner of the Municipal Corporation/Local body as the case may be;
(iv) In the head office of the concerned State Pollution Control Board and its concerned Regional Office;
(v) In the concerned Department of the State Government dealing with the subject of environment.

5. Time period for completion of public hearing:

The public hearing shall be completed within a period of 60 days from the date of receipt of complete documents as required under paragraph 1.

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS
New Delhi 14th September, 2006
Notification

S.O. 1533(E). - Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India[1], unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment
Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

[1]Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

(i) All new projects or activities listed in the Schedule to this notification;

(ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- **(1)** A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

(2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.

(3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.

(5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.

(6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).

[I] "(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF."

4. Categorization of projects and activities:-

(i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. [II] "In the absence of a duly constituted SEIAA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. **Stage (1) - Screening**:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. **Stage (2) - Scoping**:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terns of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. **Stage (3) - Public Consultation**:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

(a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.

(c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.

III "(cc) maintenance dredging provided the dredged material shall be disposed within port limits.";

III "(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."

e) all Category 'B2' projects and activities.

f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application be shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days .The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

[IV] "(i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.

(b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.

(c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.

(d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.";

[IV] (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

[IV] (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
[v] "1(a)	(i) Mining of minerals.	≥ 50 ha. of mining lease area in respect of non-coal mine lease. > 150 ha of mining lease area in respect of coal mine lease. Asbestos mining irrespective of mining area	<50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease. ≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease.	General Condition shall apply Note: Mineral prospecting Is exempted.”;
	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	All projects.		
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley pojects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	[v] “General Condition shall apply. Note: Irrigation projects not involving submergence or inter-state domain shall be appraised by the SEIAA as Category ‘B’ Projects.”;

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
1(d)	Thermal Power Plants	[v] " ≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel).";	< 500 MW (coal / lignite / naphtha & gas based); <50 MW ≥ 5MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel).";	[v] "General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.";
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3		Materials Production		
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a)Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units ≥ 20,000 tonnes /annum	Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i.)All toxic and heavy metal producing units <20,000 tonnes /annum ii.)All other non –toxic secondary metallurgical processing industries >5000 tonnes/annum	[V] "General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted."
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
4		Materials Processing		
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	[V] "General Condition shall apply."
4(c)	Asbestos milling and asbestos based products	All projects	-	-

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
4(d)	Chlor-alkali industry	≥300 TPD production Capacity or a unit located out side the notified industrial area/ estate	[v] "(i) All projects irrespective of the size, if located in a Notified Industrial Area/ Estate. (ii) <300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate."	[v] "General as well as specific condition shall apply. No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this notification."
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	[v] "General as well as specific condition shall apply."
5		Manufacturing / Fabrication		
5(a)	Chemical fertilizers	[v] "All projects except Single Super Phosphate."	[v] "Single Super Phosphate."	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibers manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	[v] "General as well as specific condition shall apply."

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	[V] "General as well as specific condition shall apply."
5(g)	Distilleries	(i)All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥30 KLD	All Cane juice / non-molasses based distilleries – <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	[V] Omitted			
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries /coral reefs / ecologically sensitive areas including LNG Terminal	All projects		-

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	[V] "All projects including airstrips, which are for commercial use."	-	[V] "Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted."
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7©	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area> 500 ha. and not housing any industry belonging to Category A or B.	[V] "Genral as well as special conditions shall apply. Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be."
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration &landfill or incineration alone	All facilities having land fill only	General Condition shall apply

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
7(e)	[V] "Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	[V] "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	[V] " i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	[V(xvi)(a)] "(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	[V(xvi)(b)] "All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

Note:-

V(xvii) **"General Condition (GC):**
Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above."

Specific Condition (SC):
If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]
(R.CHANDRAMOHAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX I

(See paragraph – 6)

FORM 1

VI(a) **"(I) Basic Information**

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in schedule	
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. 'A' or 'B'	
7.	Does it attract the general condition? If Yes, please specify.	
8.	Does it attract the specific condition? If Yes, please specify.	
9.	Location	
	Plot/Survey/Khasra No.	
	Village	
	Tehsil	
	District	
	State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence:	
	Name	
	Designation (Owner/Partner/CEO)	
	Address	
	Pin Code	
	E-mail	
	Telephone No.	
	Fax No.	
16	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3.
17.	Interlinked Projects	
18	Whether separate application of interlinked project has been submitted?	

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

19.	If yes, date of submission	
20.	If no, reason	
21.	Whether the proposal involves approval/ clearance under: If yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z. Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/ relating to the site ?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ? (a) Name of the Court. (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the ydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water form ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment.		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting. lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, esting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses *(hospitals, schools, places of worship, community facilities)*		
10	Areas containing important, high quality or scarce Resources *(ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)*		
11	Areas already subjected to pollution or environmental damage. *(those where existing legal environmental standards are exceeded)*		
12	Areas susceptible to natural hazard which could cause the project to present environmental Problems (*earthquakes, subsidence, landslides, erosion, Flooding or extreme or adverse climatic conditions*)		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(IV). Proposed Terms of Reference for EIA studies

VI(b) "I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

Date: _____

Place: _____

Signature of the applicant
With Name and Full Address
(Project Proponent/Authorised Signatory)

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Sinmultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturies, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including aubmission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project."

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX II
(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. **LAND ENVIRONMENT**

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

2.2. What is the capacity (dependable flow or yield) of the proposed source of water?

2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)

2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)

2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)

2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)

2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.

2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)

2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)

2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)

2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)

2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)

2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

7.2. Give details of the existing social infrastructure around the proposed project.

7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)

8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?

8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?

8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?

9.2. What type of, and capacity of, power back-up to you plan to provide?

9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?

9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.

9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.

9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?

9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.

9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESSENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	• Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	• Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3.	Description of the Environment	• Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	• In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	• Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	• Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	• Improvements in the physical infrastructure • Improvements in the social infrastructure

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

		• Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	• Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	• Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	• The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A

(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX IV

(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2. 0 **The Process:**

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official languageof the state/local language, prepared strictly in accordance with the Terms of
Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

(a) District Magistrate/District collector/Deputy commissioner/s
(b) Zila Parishad or Municipal Corporation or Panchayats Union
(c) District Industries Office
(d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
(d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

4.0 Supervision and Presiding over the Hearing:

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall Supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC . The SPCB or
UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.

7.0 **Time period for completion of public hearing**

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing.Simultaneously, a copy will also be provided to the project proponent.The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns.".

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX –V

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy)]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.

3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance."

4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14th September, 2006 and amended vide S.O. 1737 (E), dated the 11th October, 2007.

APPENDIX VI

(See paragraph 5)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT`

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts**: Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality

- **Sectoral Experts in Project Management**: Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.

- **Environmental Impact Assessment Process Experts**: Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process

- **Risk Assessment Experts**

- **Life Science Experts in floral and faunal management**

- **Forestry and Wildlife Experts**

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

सदर्भ संख्या F5023(सी)-5/ UPC-3/4/05/05

सेवा में,

मे0 बजाज हिन्दुस्तान लि0,
ग्राम- खम्भार खेड़ा, तहसील-खीरी ,
जिला- लखीमपुर खीरी ।

विषय : पर्यावरणीय प्रदूषण की दृष्टि से / नई इकाई की स्थापना हेतु/ ~~xxxxxxxxxxxxxxxxxxxxxxxx~~
~~xxxxxxxxxxxxxxxxxxxxxxxxxxxxxxxx~~ हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनॉक 19-07-05 का सदर्भ ले। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण–पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :–

(क) स्थल : आराजी नं0- 1057, 1059, 1060, 1061, 1062, 1065, 1066, 1067, 1068, 1069, 1070, 1071, 1075, 1076, 1079, 1080, 1081, 1083, 1086, 1089, 1090, 1091, 1092, 1093, 1095, 1096, 1097, 1099, 1100, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1110 ग्राम- खम्भार खेड़ा, तह0- खीरी, जिला- लखीमपुर खीरी ।

(ख) उत्पादन : चीनी - 1260 टन /दिन
विद्युत - 25 मेगावाट/दिन

(घ) मुख्य कच्चे माल : गन्ना - 12600 टन/दिन

(घ) औद्योगिक उत्प्रवाह की मात्रा 1260 किलोलीटर/दिन
(परिसर से बाहर नहीं)

(ङ.) प्रयुक्त ईंधन : बैगास - 3000 टन/दिन व्यापारियों हेतु
डीजल- 200 लीo/घंटा डीजीo सेट हेतु

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण–पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।

3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरूद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

मै० बजाज हिन्दुस्तान लि०, ग्राम– खम्भारखेड़ा, तहसील–खीरी, जिला– लखीमपुर खीरी ।

८– उद्योग में प्रस्तावित बायलर पर दिये गये प्रस्ताव के अनुसार वेट स्क्रबर की स्थापना उत्पादन प्रारम्भ करने से पूर्ण करना अनिवार्य होगा ।

८– उत्प्रवाह शुद्धीकरण संयत्र की स्थापना दिये गये प्रस्ताव के अनुसार उत्पादन प्रारम्भ करने से पूर्ण करना होगा ।

९– दिये गये प्रस्ताव के अनुसार उत्प्रवाह का ७५ प्रतिशत पुन प्रयोग किया जाये एव २५ प्रतिशत भाग सिंचाई मे प्रयुक्त किया जाये, किसी भी दशा मे उत्प्रवाह का निस्तारण परिसर से बाहर न किया जाये ।

१०– उद्योग परिसर में दिये गये प्रस्ताव के अनुसार ३० प्रतिशत भाग मे हरित पाटेटका का विकास करेगा ।

११– उद्योग पर्यावरण संरक्षण अधिनियम, १९८६ के प्राविधाना का अनुपालन करगा ।

१२– उद्योग अपने परिसर मे आई०एस०आई० मार्क वाटर मीटर की स्थापना करेगा एव दैनिक जल खपत का ब्यौरा लागबुक मे रखेगा ।

१३– वाहनों के आवागमन हेतु उचित व्यवस्था किया जाये ।

१४– ठोस अपशिष्टों के निस्तारण हेतु सुरक्षित व्यवस्था करे एव विवरण एक माह मे प्रेषित करे ।

१५– उद्योग सुनिश्चित करे कि उद्योग परिसर से बाहर जल भराव की स्थिति उत्पन्न न हो ।

१६– उद्योग आस–पास के ग्रामीण/ कस्बावासियों जिन पर जल/ वायु प्रदूषण का प्रभाव पड़ सकता है, के सामाजिक आर्थिक विकास हेतु आवश्यक कार्यवाही सुनिश्चित करे ।

१७– आग/ आकस्मिक दुर्घटना हेतु आन साईट मैनेजमेण्ट प्लान तैयार कर तीन माह मे प्रेषित करे ।

१८– उद्योग में रेन वाटर हार्वेस्टिंग की व्यवस्था की जाये ।

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१६– उद्योग द्वारा दिये गये प्रस्ताव के अनुसार जल/ वायु ध्वनि प्रदूषण नियंत्रण व्यवस्था एवं हैजार्डस अपशिष्ट के निस्तारण हेतु समुचित व्यवस्था उत्पादन प्रारम्भ करने से पूर्व करना सुनिश्चित करेगा, अन्यथा बैंक गारण्टी जब्त कर ली जायेगी ।

२०– ब्वायलर से निकलने वाले राख का निस्तारण इस प्रकार करे कि जन–मानस को इससे कोई समस्या न हो एवं इस सम्बन्ध में की जा रही व्यवस्था का विवरण दो मास के अन्दर प्रेषित करे ।

२१– ई०टी०पी० पर अलग से इनर्जी मीटर स्थापित करे ।

२२– उद्योग चार्टर के प्राविधानों का समयबद्ध अनुपालन करना सुनिश्चित करें ।

२३– मोलासेस का भण्डारण सुरक्षित पक्के टैंकों में ही किया जायेगा ।

(illegible)
मुख्य पर्यावरण अभियन्ता
उ० प्र० प्रदूषण नियन्त्रण बोर्ड
लखनऊ

5. घरेलू उत्प्रवाह, जिसकी मात्रा 70 कि0ली0 दिन से अधिक नहीं होगी। सैप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जायेगा।

6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनाक 30-09-05 तक अवश्य प्रस्तुत की जाए।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं सन्तोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 30-09-05 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जायेगी।

भवदीय

(डा० [illegible])
सदस्य सचिव

पृष्ठांकन सं. /एन. आ सी तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र लखीमपुर खीरी ।

2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।

3. क्षेत्रीय अधिकारी, उ प्र. प्रदूषण नियंत्रण बोर्ड लखनऊ ।

4.

मुख्य पर्यावरण अधिकारी

(सर्किल- 5

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी–ब्लाक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या F05709 /C-S/NOC-319/2006/9 दिनांक 04-9-06

सेवा में,

मे0 बजाज हिन्दुस्तान लि0,
ई शुगर यूनिट ई ग्राम-उम्भार खेड़ा,
जिला- लखीमपुर खीरी ।

विषय : पर्यावरणीय प्रदूषण की दृष्टि से /~~नई इकाई की स्थापना हेतु/ कार्यरत इकाई की उत्पादन क्षमता में विस्तार/ संयंत्रों का आधुनिकीकरण~~ को जनरेशन प्लान्ट क्षमता के विस्तारीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 3.8.06 का संदर्भ लें। आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण–पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :–

(क) स्थल : मे0 बजाज हिन्दुस्तान लि0 ई शुगर यूनिट ई ग्राम- उम्भार खेड़ा, जिला- लखीमपुर खीरी के परिसर में को जनरेशन प्लान्ट क्षमता के विस्तारीकरण का कार्य किया जाना है ।

(ख) उत्पादन : उद्योग परिसर में स्थापित 25 मेगावाट क्षमता के को जनरेशन प्लान्ट में 3 मेगावाट क्षमता का एक अतिरिक्त नया टर्बो जनरेटर स्थापित किया जायेगा ।

(ग) मुख्य कच्चे माल : लागू नहीं

(घ) औद्योगिक उत्प्रवाह की मात्रा : लागू नहीं

(ङ.) प्रयुक्त ईंधन : लागू नहीं

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण–पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, सयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवी तारीख तक निरंतर प्रेषित करे।

3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करे जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर ले। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अर्न्तगत उद्योग के विरूद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे बोर्ड के क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

5. घरेलू उत्प्रवाह, जिसकी मात्रा ..... से अधिक नहीं होगी। सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए। शून्य

6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय मे दिनांक ..... तक अवश्य प्रस्तुत की जाए। 31.12.06

7– उत्प्रवाह शुद्धिकरण संयंत्र में दिये गये प्रस्ताव के अनुसार आवश्यक संशोधन किया जाये। उद्योग से जनित उत्प्रवाह बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत करके ही निस्तारित किया जाये।

8– उद्योग से जनित राख का सुरक्षित निस्तारण किया जाये। राख प्रबन्धन का प्रस्ताव विलम्बतम एक माह में प्रस्तुत किया जाये।

9– उद्योग का संचालन इस प्रकार किया जाये कि एम्बीयेन्ट वायु गुणता बोर्ड मानकों के अनुरूप हो।

10– उद्योग का संचालन इस प्रकार किया जाये कि जल, वायु तथा मृदा प्रदूषण की संभावना न रहे।

11– वर्षा जल के संचयन हेतु रूफ टाप रेन वाटर हार्वेस्टिंग की स्थापना की जाये। इस हेतु प्रस्ताव विलम्बतम एक माह में प्रस्तुत करें।

12– उद्योग परिसर में शेष खुले स्थानों का कम से कम ३३ प्रतिशत भाग में हरित पट्टिका की स्थापना की जाये। हरित पट्टिका हेतु सघन तथा छायादार वृक्षों का चयन किया जाये।

13– उद्योग का संचालन इस प्रकार किया जाये कि प्रदूषण संबंधी शिकायतें प्राप्त न होवें। प्रदूषण संबंधी शिकायतें प्राप्त होने एवं उसकी पुष्टि होने पर अनापत्ति प्रमाण–पत्र रिवोक कर दिया जायेगा, जिसका सम्पूर्ण उत्तरदायित्व उद्यमी का होगा।

14– पर्यावरण (संरक्षण) अधिनियम, १९८६ के प्राविधानों का अनुपालन किया जाये।

15– उद्योग (कार्यरत इकाई) को निर्गत सहमति की शर्तों का पूर्णतया अनुपालन किया जाये।

16– केन्द्रीय प्रदूषण नियंत्रण बोर्ड के चार्टर के निर्देशों का अनुपालन सुनिश्चित करें।

17– उद्योग में ध्वनि प्रदूषण नियंत्रण हेतु डीजल जनरेटर सेट एवं अन्य श्रोत पर उपयुक्त क्षमता का एकास्टिक इन्कलोजर अथवा ध्वनि प्रदूषण नियंत्रण व्यवस्था स्थापित किया जाये ।

कृपया उपरोक्त अंकित शर्तों में कम संख्या–3, 11, 12 एवं 17 पर अंकित शर्तें संवेदनशील श्रेणी की है। उक्त का अनुपालन निर्धारित समयावधि में कराये जाने के उदेदश्य से रूपये पाँच लाख की बैंक गारन्टी वाँछित है । कृपया संलग्न बैंक गारन्टी प्रारूप में उपरोक्त अंकित शर्तें यथोचित स्थान पर अंकित कराके एक माह में प्रस्तुत करना सुनिश्चित करें तथा बैंक गारन्टी की वैधता अवधि न्यूनतम दो वर्ष होनी चाहिए। अन्यथा यह अनापत्ति प्रमाण पत्र रिवोक किया जा सकता है ।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण–पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक 31.12.06 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

सदस्य सचिव.

पृष्ठांकन सं. /एन. ओ. सी. तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र : लखीमपुर खीरी

2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।

3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : लखनऊ

4.

मुख्य पर्यावरण अधिकारी

(वृत्त–5)

Annx-4

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
138833/UPPCB/Lucknow(UPPCBRO)/CTO/wate r/LAKHIMPUR KHIRI/2021

Dated : 07/02/2022

To ,

Shri Avdhesh kumar Gupta
M/s BAJAJ HINDUSTHAN SUGAR LIMITED UNIT KHAMBHAR KHERA
Bajaj Hindusthan Sugar Ltd, Sharda Nagar Road, Khambhar Khera Lakhimpur Kheri ,LAKHIMPUR KHIRI,261506
LAKHIMPUR KHIRI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UNIT KHAMBHAR KHERA

Reference Application No :13708654 **Dated :07/02/2022**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UNIT KHAMBHAR KHERA is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

PRAMOD KUMAR AGRAWAL Digitally signed by PRAMOD KUMAR AGRAWAL Date: 2022.02.07 13:05:43 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

PRAMOD KUMAR AGRAWAL Digitally signed by PRAMOD KUMAR AGRAWAL Date: 2022.02.07 13:06:15 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BAJAJ HINDUSTHAN SUGAR LIMITED UNIT KHAMBHAR KHERA vide

Consent Order No. 13708654/ Water Dated : 07/02/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Sugar by crushing sugar cane 12,600 TCD and 28.0 Megawatt Co-generation Power Plant .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	70.0 KLD	STP
2	Industrial	1260.0 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	30 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.

6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20 The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of Sugar by crushing sugar cane- 12,600 TCD and 28.0 Megawatt Co-generation Power Plant.

2. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement etc. No Objection Certificate shall be obtained from the Board.

3. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS ,so as to meet the prescribed standards from day one of the operation of mill. The industry shall treat industrial effluent through ETP in such manner, so that quality of treated effluent meets the prescribed standards.

4. The industry shall ensure continuous operation of ETP in non crushing season of sugar unit, as well.

5. The industry shall maintain and operate the ETP of adequate capacity properly and the treated effluent shall be recycled and used for irrigation and shall ensure that no treated effluent is discharged in any surface water body.

6. The industry shall ensure to operate and maintain the online Continuous Effluent Monitoring System regularly.

7. Industry shall maintain flow meter at the Final Outlet of ETP and maintain a logbook to record its readings. Industry shall install separate energy meter to record the consumption of power required for operation of ETP. Install water Meter at each point of reused treated effluent discharge point and ensure to timely send meter readings to the department on monthly basis.

8. The industry shall ensure to maintain and operate the PTZ webcam on the aeration tanks and at the final outlet of ETP and STP.

9. The industry shall maintain the installed STP (capacity of 100 KLD) in such a manner so that it can achieve the stranded specified in the notification issued by Ministry of Environment and Forest and Climate change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification.

10. During no demand period for irrigation, the treated effluent shall be stored in a seepage proof lined pond having 15 days holding capacity and should be red marked at free Board.

11. The industry shall follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.

12. The industry shall be submit irrigation protocol within one month.

13. The industry shall comply to the conditions mentioned in the NOC issued by UP Ground Water Department dated 22.06.2021.

14. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF, Central Pollution Control Board and U.P. Pollution Control Board, shall be complied with.

15. Generated hazardous waste shall be stored temporarily in the factory premises and disposed off through authorized TSDF after obtaining the authorization from the Board.

16. Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

17. Install Electromagnetic Pizo Meter at each point of water supply source and at effluent discharge point and ensure to submit timely meter reading to department on monthly basis.

18. The industry shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).

19. Industry shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on Board's website- www.uppcb.com.

20. Conditions for Molasses Storage:
i. The molasses shall be properly collected and stored in steel tank which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
ii. The capacity of tank for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
iii. All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/molasses tank. Suitable arrangements for accidental discharges of molasses from the tank shall be provided to contain the same within factory premises.
iv. Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 days in advance by registered post under intimation to the Board.
V. The storage tanks shall be kept in good conditions all the year around with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tones shall be displayed prominently near/on the tank.

21. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS and meet prescribed standards from day one of the operation of the mill.

22. Industry shall maintain flow meter at the Final Outlet of ETP and maintain a logbook to record its readings.

23. Industry shall install separate energy meter to record the consumption of power required for operation of ETP and STP.

24. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

25. The industry shall ensure that polluted water is not discharged into any nearby water surface body so that the quality of any river/drain water is not adversely affected ultimately.

26. Industry shall keep minimum number of fresh water taps in the sugar mill to reduce loss of water.

27. All pipe lines and vessels should be properly insulated to reduce steam consumption and water loss.

28. If closure order is issued by CPCB or UPPCB against the unit, then this CTO issued will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with prior approval of the competent authority.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

PRAMOD KUMAR AGRAWAL Digitally signed by PRAMOD KUMAR AGRAWAL Date: 2022.02.07 13:06:34

Chief Environmental Officer, Circle-5, UPPCB.

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
138913/UPPCB/Lucknow(UPPCBRO)/CTO/air/LAKHIMPUR KHIRI/2021

Dated : 07/02/2022

To ,

Shri Avdhesh kumar Gupta
M/s BAJAJ HINDUSTHAN SUGAR LIMITED UNIT KHAMBHAR KHERA
Bajaj Hindusthan Sugar Ltd, Sharda Nagar Road, Khambhar Khera Lakhimpur Kheri ,LAKHIMPUR KHIRI,261506
LAKHIMPUR KHIRI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UNIT KHAMBHAR KHERA

Reference Application No. 13722407 Dated : 07/02/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ HINDUSTHAN SUGAR LIMITED UNIT KHAMBHAR KHERA. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

PRAMOD KUMAR AGRAWAL Digitally signed by PRAMOD KUMAR AGRAWAL Date: 2022.02.07 12:47:00 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

PRAMOD KUMAR AGRAWAL Digitally signed by PRAMOD KUMAR AGRAWAL Date: 2022.02.07 12:47:26 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

U.P. Pollution Control Board

Dated : 07/02/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Sugar by crushing sugar cane 12,600 TCD and 28.0 Megawatt Co-generation Power .

2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	1010 KVA DG set	Diesel	2	Particulate Matter	As specified in EPA, 1986
2	500 KVA DG set	Diesel	3	Particulate Matter	As specified in EPA, 1986
3	03 nos. Boiler (capacity of 90.0 TPH each with Common Stack)	Bagasse	1	Particulate Matter	60 meter form GL along with Wet Scrubber.

3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	1	Particulate Matter	150 mg/Nm3

4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .

5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .

6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10 . The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11 . The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12 . The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

13 . The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .

17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of Sugar by crushing sugar cane- 12,600 TCD and 28.0 Megawatt Co-generation Power.

2. The analysis report of flue gas emission and ambient air quality shall be submitted on quarterly basis.

3. The industry shall ensure proper operation and maintenance of the air pollution control system (wet scrubber) in such a manner that the air emission confirms with the standards prescribed under the E(P) Act, 1986, as amended.

4. The industry shall ensure to comply with the provisions of charter on Sugar industry and industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

5. Industry shall operate and maintain installed APCS (wet scrubber attached with the 03 no.of Boiler, each of 90 TPH capacity) effectively and Stack monitoring report shall be submitted on quarterly basis.

6. Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

7. The operation of industry shall be in such a manner that there is no adverse impact on the environment and public in surrounding.

8. Industry shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website.

9. Effective operation & maintenance of all installed air pollution control equipments shall be done so that emission meets the norms/standards prescribed by CPCB.

10. Fly Ash content shall be used for filling of low lying area on industry's own land in a scientific manner so that ambient air quality is not adversely affected.

11. The industry shall follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.

12. The industry shall be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in Eco friendly manner.

13. Arrangements for collection, segregation, storage, handling and disposal of solid Waste including garbage shall be provided and maintained properly.

14. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

15. The industry shall ensure to submit within 01 month a proposal, along with relevant land ownership documents, for safe disposal of boiler ash.

16. Solid waste generated from industries will not be allowed for open burning in the premises or around the industry's area as it is mandatory by the order of NGT.

17. The industry shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).

18. If closure order is issued by CPCB or UPPCB against the defaulting unit, then this CTO issued will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of

closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with prior approval of the competent authority.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

PRAMOD KUMAR AGRAWAL Digitally signed by PRAMOD KUMAR AGRAWAL Date: 2022.02.07 12:47:53 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 7462/UPPCB/Lucknow(UPPCBRO)/HWM/LAKHIMPUR KHIRI/2019 Dated: 27/04/2019

To,

M/s BAJAJ HINDUSTHAN SUGAR LIMITED UNIT KHAMBHAR KHERA LAKHIMPUR KHERI
Sharda Nagar Road Village and Post- Khambhar Khera,LAKHIMPUR KHIRI,261506
Tehsil : Dhaurahara
District :LAKHIMPUR KHIRI

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 7462 and 27/04/2019 .
2. Reference of application (No. and date) 4899447 and 14/03/2019 .
3. Mr NARESH AGARWAL AGARWAL of M/s BAJAJ HINDUSTHAN SUGAR LIMITED UNIT KHAMBHAR KHERA LAKHIMPUR KHERI is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Village and Post- Khambhar Khera,LAKHIMPUR KHIRI .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Sch-1, Cat.-5.1 (Waste Oil and grease)	Burnt in Boiler along with Bagasse	100 Kg/day

1. The authorization shall be valid for a period of 02/05/2024 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission ot the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1. The authorization shall be valid for a period of Five Years from the date of issue, if not suspended or cancelled earlier.

2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

4. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

5. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. The authorized person/agency shall not receive, collect, or store any hazardous waste from any

unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

10. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

11. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

13. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

14. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

16. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

17. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.

20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

(Authorized Signatory)

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL Date: 2019.05.08 12:40:54 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Lucknow. for information and necessary action .

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL Date: 2019.05.08 12:41:04 +05'30'

CEO/EE, I/C Circle_____

Annx-5

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 21/06/2026

Name of the Applicant	RAVINDRA KUMAR TEWARI		
Address of the Applicant:	SHARDA NAGAR ROAD KHAMBHARKHERA, Lakhimpur Khiri		
Company Name:	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT KHAMBARKHERA	**Company Address**	Sharda Nagar Road, Khambhar Khera, Lakhimpur Khiri
Serial No. of Application Form	LMPK0521NIN0016	**Date of Submission**	07/05/2021
Specimen Signature of the User:			

Location particulars:

District	Lakhimpur Kheri	**Block**	FULBEHAD
Plot No.	Existing premises khasra detail attached		
Municipality/Corporation	NA	**Ward No.**	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	200.00	**Date of Energization (In Case of Electric Pump)**	06/07/2006

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	**Purpose of the Well**	Industrial
Assembly Size (For Tube Well)	30.40	**Approx. Strainer Length (For Tube Well)**	0.00
Diameter (For Dug Well)	0.00	**Type of Pump to be Used:**	Submersible
H.P. of the Pump:	60.00	**Operational Device**	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	**Maximum Allowable Running Hours Per Day:**	2.00
Maximum Allowable Annual Extraction of Ground Water:			72000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3
- /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वावलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 21/06/2026

Name of the Applicant	RAVINDRA KUMAR TEWARI		
Address of the Applicant:	SHARDA NAGAR ROAD KHAMBHARKHERA, Lakhimpur Khiri		
Company Name:	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT KHAMBARKHERA	**Company Address**	Sharda Nagar Road, Khambhar Khera, Lakhimpur Khiri
Serial No. of Application Form	LMPK0521NIN0017	**Date of Submission**	07/05/2021
Specimen Signature of the User:			

Location particulars:

District	Lakhimpur Kheri	**Block**	FULBEHAD
Plot No.	Existing premises khasra detail attached		
Municipality/Corporation	NA	**Ward No.**	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	200.00	**Date of Energization (In Case of Electric Pump)**	06/07/2006

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	**Purpose of the Well**	Industrial
Assembly Size (For Tube Well)	30.40	**Approx. Strainer Length (For Tube Well)**	0.00
Diameter (For Dug Well)	0.00	**Type of Pump to be Used:**	Submersible
H.P. of the Pump:	60.00	**Operational Device**	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	**Maximum Allowable Running Hours Per Day:**	2.00
Maximum Allowable Annual Extraction of Ground Water:			72000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3
- /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

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AUTHORIZATION/ NO-OBJECTION CERTIFICAT NO:

VALID UP TO : 21/06/2026

Name of the Applicant	RAVINDRA KUMAR TEWARI		
Address of the Applicant:	SHARDA NAGAR ROAD KHAMBHARKHERA, Lakhimpur Khiri		
Company Name:	BAJAJ HINDUSTHAN SUGAR LTD SUGAR UNIT KHAMBARKHERA	**Company Address**	Sharda Nagar Road, Khambhar Khera, Lakhimpur Khiri
Serial No. of Application Form	LMPK0521NIN0018	**Date of Submission**	07/05/2021
Specimen Signature of the User:			

Location particulars:

District	Lakhimpur Kheri	**Block**	FULBEHAD
Plot No.	Existing premises khasra detail attached		
Municipality/Corporation	NA	**Ward No.**	NA
Holding No.			NA
Rate of Withdrawal (m3/hr.)	200.00	**Date of Energization (In Case of Electric Pump)**	06/07/2006

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	**Purpose of the Well**	Industrial
Assembly Size (For Tube Well)	42.83	**Approx. Strainer Length (For Tube Well)**	0.00
Diameter (For Dug Well)	0.00	**Type of Pump to be Used:**	Submersible
H.P. of the Pump:	60.00	**Operational Device**	Electric Motor
Maximum Allowable Rate of Withdrawal (m3/hr.):	200.00	**Maximum Allowable Running Hours Per Day:**	2.00
Maximum Allowable Annual Extraction of Ground Water:			72000

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Bajaj Hindusthan Sugar Limited

bajaj SUGAR

Unit - Khambharkhera (U.P.)

Daily Water Consumption Logbook

Months : November 2022

Date	Borewell # 1		Borewell # 2		Borewell # 3		Total Water Consumption in (KL/Day)	Remarks
	Reading	Water Consumption in Day (KL/Day)	Reading	Water Consumption In Day (KL/Day)	Reading	Water Consumption In Day (KL/Day)		
10/11/22	338361		18322		42399			
11/11/22	338361	00	18987	665	44037	1638	2303	
12/11/22	338509	148	19061	74	45392	1355	1577	
13/11/22	338517	08	19195	134	47001	1609	1751	
14/11/22	339413	896	19275	80	47625	624	1600	
15/11/22	339127	214	19436	163	47975	350	727	
16/11/22	339165	38	19572	134	48319	344	516	
17/11/22	339572	407	19654	82	48662	343	832	
18/11/22	339572	00	19735	81	49013	351	432	
19/11/22	339599	27	19819	84	49353	340	451	
20/11/22	339643	44	19978	159	49704	351	554	
21/11/22	340058	415	20229	251	50190	486	1152	
22/11/22	340277	~~186~~ 219	20381	152	50526	336	674	
23/11/22	340368	91	20526	145	50867	341	577	
24/11/22	340406	110	20609	83	51230	363	556	
25/11/22	340629	133	20688	79	51576	346	558	
26/11/22	340924	295	20770	82	51943	367	744	
27/11/22	341072	348	20858	88	52932	989	1425	
28/11/22	341351	79	21030	172	53361	429	600	
29/11/22	341367	16	21232	202	53708	347	565	
30/11/22	341376	9	21377	145	54071	327	477	

Unit EHS Head

bajaj SUGAR

Bajaj Hindusthan Sugar Limited

Unit - Khambharkhera (U.P.)

Daily Water Consumption Logbook

Months :

Date	Borewell # 1		Borewell # 2		Borewell # 3		Total Water Consumption in (KL/Day)	Remarks
	Reading	Water Consumption In Day (KL/Day)	Reading	Water Consumption In Day (KL/Day)	Reading	Water Consumption In Day (KL/Day)		
01/12/2022	341381	05	21461	84	54384	353	442	
02/12/2022	341640	259	21714	253	54735	351	863	
03/12/2022	341891	251	21945	231	55076	341	823	
04/12/2022	341891	00	22117	172	55433	357	529	
05/12/2022	341906	15	22423	306	56329	896	1217	
06/12/2022	341906	00	22686	263	56795	466	729	
07/12/2022	342301	395	22832	146	57109	314	855	
08/12/2022	342388	87	22916	84	58063	954	1045	
09/12/2022	342468	80	23058	142	58500	437	619	
10/12/2022	342378	10	23507	469	58706	206	685	
11/12/2022	342378	00	23674	167	59001	295	462	
12/12/2022	342388	10	24105	431	59217	916	657	
13/12/2022	342388	00	24268	163	59379	162	325	
14/12/2022	342425	37	24418	150	59530	133	320	
15/12/2022	342436	11	24579	161	59740	210	382	
16/12/2022	342436	00	24664	85	60001	261	346	
17/12/2022	342479	43	24750	86	60338	337	466	
18/12/2022	342496	17	25080	330	60680	340	689	
19/12/2022	342496	00	25163	83	61017	337	420	
20/12/2022	342510	14	25290	127	61359	342	483	

Unit EHS Head

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अनापत्ति प्रमाण पत्र

मैं आसरा खातून सरपंच ग्राम बसहा माफी परगना श्रीनगर जिला– लखीमपुर खीरी (उत्तर प्रदेश) तसदीक करता हूँ कि पंचयात की सहमित से लिए गये निर्णय के अनुसार हमारे ग्राम में गाटा संख्या-- 197, 264, 360ड, 430क, 433क, 468, 572, 982ग, 993, 101ख , 1479, 1493 में स्थित तालाबों जिनका क्षेत्रफल– 4.2330 हेक्टेयर है, को बजाज हिन्दुस्थान शुगर लिमिटेड खंभार खेड़ा को रेन वाटर हार्वेस्टिंग व रिचार्ज के लिए अधिग्रहीत करता है । तो इस गावं की पंचायत को कोई आपत्ति नहीं है ।

मैं यह भी तसदीक करता हूँ की यह सभी तालाब किसी अन्य व्यक्ति या कंपनी को अधिग्रहित नहीं किया गया है एवं न ही भविष्य में किया जायेगा ।

हस्ताक्षर एवं मोहर

आसरा खातून

प्रधान

ग्राम पंचायत बसहा माफी

वि0खं0 फूलबेहड–खीरी

उद्धरण खतौनी

उद्धरण क्रमांक : 13643020190473

ग्राम क्रमांक : 136430 ग्राम का नाम / परगना : बसहा माफी(श्रीनगर) तहसील : लखीमपुर खीरी जनपद : खीरी फसली वर्ष : 1423-1428 भाग : 1

खाता खतौनी क्रम संख्या	खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	भौमिक अधिकार प्रारम्भ होने का वर्ष	खाते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खातेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले अधिकारी का पद	टिप्पणी
1	----------2----------	3	4	5	6	7-12	13
श्रेणी : 6-1 / अकृषिक भूमि - जलमग्न भूमि ।							
01265	तालाब / /		197	0.1900			
			264	0.0930			
			360ड	1.9540			
			430क	0.3080			
			433क	0.2020			
			468	0.2350			
			572	0.0930			
			928ग	0.1090			
			993	0.2390			
			1019ख	0.1210			
			1479	0.2230			
			1493	0.4660			
			12	4.2330	₹ 8.40	0	0

कुल गाटे- एक दो कुल क्षेत्रफल- चार दशमलव दो तीन तीन शून्य (हेक्टेयर) कुल भू-राजस्व - अठ दशमलव चार शून्य रुपये

Data Digitally Signed by: HARI KISHOR

सक्षम अधिकारी: VIRENDRA KUMAR MISRA
तहसील: लखीमपुर खीरी जनपद: खीरी
दिनांक एवं समय: 30-04-2019 01:12:56

उपरोक्त उद्धरण खतौनी का वेरीफिकेशन http://upbhulekh.gov.in Website पर जाकर किया जा सकता है।

यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

रजिस्ट्रार कानूनगो
30 APR 2019
तहसील–लखीमपुर–खीरी

उत्तर प्रदेश UTTAR PRADESH ET 367010

अनापत्ति प्रमाण पत्र

मैं राम स्नेही सरपंच ग्राम चहमलपुर परगना श्रीनगर जिला– लखीमपुर खीरी (उत्तर प्रदेश) तसदीक करता हूँ । कि पंचयात की सहमित से लिए गये निर्णय के अनुसार हमारे ग्राम में गाटा संख्या– 740 में स्थित तालाब जिसका क्षेत्रफल– 1.0520 हेक्टेयर है, को बजाज हिन्दुस्थान शुगर लिमिटेड खंभार खेड़ा को रेन वाटर हार्वेस्टिंग व रिचार्ज के लिए अधिग्रहीत करता है । तो इस गावं की पंचायत को कोई आपत्ति नहीं है ।

मैं यह भी तसदीक करता हूँ की यह सभी तालाब किसी अन्य व्यक्ति या कंपनी को अधिग्रहित नहीं किया गया है एवं न ही भविष्य में किया जायेगा ।

प्रधान

हस्ताक्षर एवं मोहर

उद्धरण खतौनी

उद्धरण क्रमांक : 13647020190528

ाम क्रमांक : 136470 ग्राम का नाम / परगना : चहमलपुर(श्रीनगर) तहसील : लखीमपुर खीरी जनपद : खीरी फसली वर्ष : 1422-1427 भाग : 1

ाता तौनी क्रम ख्या	खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	भौमिक अधिकार प्रारम्भ होने का वर्ष	खाते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खातेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले अधिकारी का पद	टिप्पणी
	----------2----------	3	4	5	6	7-12	13
ि : 6-1 / असिंचित भूमि - अन्नाम भूमि :							
0624	तालाब / /		33	0.0450			
			70	0.2020			
			73	0.1660			
			83	0.3010			
			163	0.1820			
			217	0.0890			
			402	0.1680			
			477	0.4620			
			483	0.1500			
			485	0.2060			
			671	0.5430			
			690	0.2100			
			709	0.0360			
			740	1.0520			
			14	3.8120	0.00	0	0

गाटे- एक चार कुल क्षेत्रफल- तीन दशमलव आठ एक दो शून्य (हेक्टेयर) कुल भ्-राजस्व - शून्य दशमलव शून्य शून्य रुपये

ata Digitally Signed by: HARI KISHOR

सक्षम अधिकारी : YOGENDRA KUMAR MISRA
तहसील: लखीमपुर खीरी, जनपद: खीरी
दिनांक एवं समय: 28-05-2019 01:38:07
यह प्रमाण-पत्र इलेक्ट्रॉनिक डिलिवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

उक्त उद्धरण खतौनी का वेरीफिकेशन http://upbhulekh.gov.in Website पर जाकर किया जा सकता है।

रजिस्टर कानूनगो
28 MAY 2019
तहसील–लखीमपुर–खीरी

उत्तर प्रदेश UTTAR PRADESH ET 474010

अनापत्ति प्रमाण पत्र

मैं नगमा बानो सरपंच ग्राम गौरा परगना श्रीनगर जिला– लखीमपुर खीरी (उत्तर प्रदेश) तसदीक करती हूँ । कि पंचयात की सहमित से लिए गये निर्णय के अनुसार हमारे ग्राम में गाटा संख्या– 207ख, 220, 222, 608ख, 825, 838, 844, 847, 949ख, 1262, 1263, 1271, 1404, 1493, 1519, 1528 में स्थित तालाबों जिनका क्षेत्रफल– 3.4860 हेक्टेयर है, को बजाज हिन्दुस्थान शुगर लिमिटेड खंभार खेड़ा को रेन वाटर हार्वेस्टिंग व रिचार्ज के लिए अधिग्रहीत करता है । तो इस गावं की पंचायत को कोई आपत्ति नहीं है ।

मैं यह भी तसदीक करता हूँ की यह सभी तालाब किसी अन्य व्यक्ति या कंपनी को अधिग्रहित नहीं किया गया है एवं न ही भविष्य में किया जायेगा ।

नगमा बानो

हस्ताक्षर एवं मोहर

प्रधान
ग्राम पंचायत गौरा
वि० ख० श्रीनगर-खीरी

उद्धरण खतौनी

उद्धरण क्रमांक : 13642520190513

ग्राम क्रमांक : 136425 ग्राम का नाम / परगना : गौरा(श्रीनगर) तहसील : लखीमपुर खीरी जनपद : खीरी फसली वर्ष : 1421-1426 भाग : 1

खाता खतौनी क्रम संख्या	खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	भौमिक अधिकार प्रारम्भ होने का वर्ष	खाते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खातेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले अधिकारी का पद	टिप्पणी
1	----------2----------	3	4	5	6	7-12	13
श्रेणी : 6-1 / अकृषिक भूमि - जलमग्न भूमि ।							
00860	तालाब / /		207ख	0.0650			
			220	0.2180			
			222	0.1820			
			608ख	0.8660			
			825	0.0570			
			838	0.0930			
			844	0.0320			
			847	0.0570			
			949ख	0.0890			
			1262	0.3040			
			1263	0.0080			
			1271	0.0530			
			1404	0.1300			
			1493	1.2710			
			1519	0.0490			
			1528	0.0120			
			16	3.4860	₹ 0.00	0	0

कुल गाटे- एक छ: कुल क्षेत्रफल- तीन दशमलव चार आठ छ: शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमलव शून्य शून्य रुपये

Data Digitally Signed by: HARI KISHOR

रजिस्ट्रार कानूनगो
10 MAY 2019
तहसील–लखीमपुर–खीरी

सक्षम अधिकारी: VIRENDRA KUMAR MISRA
तहसील: लखीमपुर खीरी जनपद: खीरी
दिनांक एवं समय: 10-05-2019 01:55:56

उत्तर प्रदेश UTTAR PRADESH ET 474009

अनापत्ति प्रमाण पत्र

मैं रेशमा देवी सरपंच ग्राम कुसमौरी परगना श्रीनगर जिला– लखीमपुर खीरी (उत्तर प्रदेश) तसदीक करती हूँ । कि पंचयात की सहमित से लिए गये निर्णय के अनुसार हमारे ग्राम में गाटा संख्या– 31, 87, 295, 304, 318, 416, 480मि, 593, 596, 615 में स्थित तालाबों जिनका क्षेत्रफल– 2.2380 हेक्टेयर है, को बजाज हिन्दुस्थान शुगर लिमिटेड खंभार खेड़ा को रेन वाटर हार्वेस्टिंग व रिचार्ज के लिए अधिग्रहीत करता है । तो इस गावं की पंचायत को कोई आपत्ति नहीं है ।

मैं यह भी तसदीक करता हूँ की यह सभी तालाब किसी अन्य व्यक्ति या कंपनी को अधिग्रहित नहीं किया गया है एवं न ही भविष्य में किया जायेगा ।

रेशमा
(रेशमा)
प्रधान
ग्राम पंचायत–कुसमौरी

हस्ताक्षर एवं मोहर

उद्धरण खतौनी

उद्धरण क्रमांक : 1364052019056

ग्राम क्रमांक : 136405 ग्राम का नाम / परगना : कुशमौरी(श्रीनगर) तहसील : लखीमपुर खीरी जनपद : खीरी फसली वर्ष : 1421-1426 भाग : 1

खाता खतौनी क्रम संख्या	खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	भौमिक अधिकार प्रारम्भ होने का वर्ष	खाते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खातेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद	टिप्पणी
1	----------2----------	3	4	5	6	7-12	13
श्रेणी : 6-1 / अकृषिक भूमि - जलमग्न भूमि ।							
00468	तालाब / /		31	0.1250			
			87	0.1010			
			295	0.3440			
			304	0.3080			
			318	0.7610			
			416	0.1250			
			480मि.	0.0040			
			593	0.2230			
			596	0.1460			
			615	0.1010			
			10	2.2380	₹ 0.00	0	0

कुल गाटे- एक शून्य कुल क्षेत्रफल- दो दशमलव दो तीन आठ शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमलव शून्य शून्य रुपये

Data Digitally Signed by: HARI KISHOR

उपरोक्त उद्धरण खतौनी का वेरीफिकेशन http://upbhulekh.gov.in Website पर जाकर किया जा सकता है।

सक्षम अधिकारी: VIRENDRA KUMAR MISRA
तहसील: लखीमपुर खीरी जनपद: खीरी
दिनांक एवं समय: 10-05-2019 01:56:11
यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

रजिस्ट्रार कानूनगो
10 MAY 2019
तहसील-लखीमपुर-खीरी

उत्तर प्रदेश UTTAR PRADESH

ET 474008

अनापत्ति प्रमाण पत्र

मैं राजेश कुमार वर्मा सरपंच ग्राम पतरासी परगना श्रीनगर जिला– लखीमपुर खीरी (उत्तर प्रदेश) तसदीक करता हूँ । कि पंचयात की सहमित से लिए गये निर्णय के अनुसार हमारे ग्राम में गाटा संख्या– 29मि, 30, 32मि, 54, 77क, 100, 102, 189, 202क, 207, 213, 251, 395, 651ख, 782क में स्थित तालाबों जिनका क्षेत्रफल– 2.6130 हेक्टेयर है, को बजाज हिन्दुस्थान शुगर लिमिटेड खंभार खेड़ा को रेन वाटर हार्वेस्टिंग व रिचार्ज के लिए अधिग्रहीत करता है । तो इस गावं की पंचायत को कोई आपत्ति नहीं है ।

मैं यह भी तसदीक करता हूँ की यह सभी तालाब किसी अन्य व्यक्ति या कंपनी को अधिग्रहित नहीं किया गया है एवं न ही भविष्य में किया जायेगा ।

हस्ताक्षर एवं मोहर

प्रधान
ग्राम पंचायत पतरासी
पं. श्रीनगर जिला खीरी

उद्धरण खतौनी

उद्धरण क्रमांक : 13647220190526

ग्राम क्रमांक : 136472 ग्राम का नाम / परगना : पतरासी(श्रीनगर) तहसील : लखीमपुर खीरी जनपद : खीरी फसली वर्ष : 1425-1430 भाग : 1

खाता खतौनी क्रम संख्या	खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	भौमिक अधिकार प्रारम्भ होने का वर्ष	खाते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खातेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद	टिप्पणी
1	----------2----------	3	4	5	6	7-12	13
श्रेणी : 6-1 / अकृषिक भूमि - जलमग्न भूमि ।							
00437	तालाब / /		29मि	0.1420			
			30	0.0320			
			32मि.	0.1420			
			54	0.0490			
			77क	0.1090			
			100	0.0810			
			102	0.0240			
			189	0.2480			
			202क	0.0570			
			207	0.0610			
			213	0.4700			
			251	0.0730			
			395	0.0280			
			651ख	0.0490			
			782क	1.0480			
			15	2.6130	₹ 0.00	0	0

कुल गाटे- एक पाँच कुल क्षेत्रफल- दो दशमलव छः एक तीन शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमलव शून्य शून्य सपे

Data Digitally Signed by: VIRENDRA KUMAR MISHRA

उपरोक्त उद्धरण खतौनी का वेरीफिकेशन http://upbhulekh.gov.in Website पर जाकर किया जा सकता है।

रजिस्ट्रार कानूनगो
10 MAY 2019
तहसील–लखीमपुर–खीरी

सक्षम अधिकारी: VIRENDRA KUMAR MISRA
तहसील: लखीमपुर खीरी जनपद: खीरी
दिनांक एवं समय: 10-05-2019 01:55:34

यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

उत्तर प्रदेश UTTAR PRADESH

DP 820142

प्रमाण–पत्र

प्रमाणित किया जाता है, कि इस ग्राम सभा– खम्भारखेड़ा (नगर पालिका/ग्राम पंचायत) के पास उपलब्ध जल संसाधनों से बजाज हिंन्दुस्थान शुगर लि0 को जल कि आपूर्ति उनके औधोगिक उपयोग हेतु नही किया जा सकता है। एवंम् इस क्षेत्र में नगर पालिका या किसी भी सरकारी विभाग से पानी की आपूर्ति प्रदाय नहीं है।

Poonam
Pradhan
Gram Panchayat Khambhar Khera
Block-Phoolpur, Distt.-Kheri

हस्ताक्षर व मुहर

उत्तर प्रदेश UTTAR PRADESH

DP 820141

अनापत्ति प्रमाण-पत्र

मैं पूनम सरपंच ग्राम–खम्भारखेड़ा ब्लाक–फूलबेहड़ जिला–लखीमपुर खीरी (उत्तर प्रदेश) तसदीक करती हूँ, कि पंचायत की सहमति से लिये गये निर्णय के अनुसार हमारे ग्राम में गाटा संख्या–981 में स्थित तालाब जिसका क्षेत्रफल–1.1409 हे0 है, को बजाज हिन्दुस्थान शुगर लिमिटेड खम्भारखेड़ा को रेनवाटर हॉर्वेस्टिंग व रिचार्ज के लिये अधिग्रहित करता है। तो इस गाँव की पंचायत को कोई आपत्ति नहीं है।

Poonam

हस्ताक्षर व मुहर

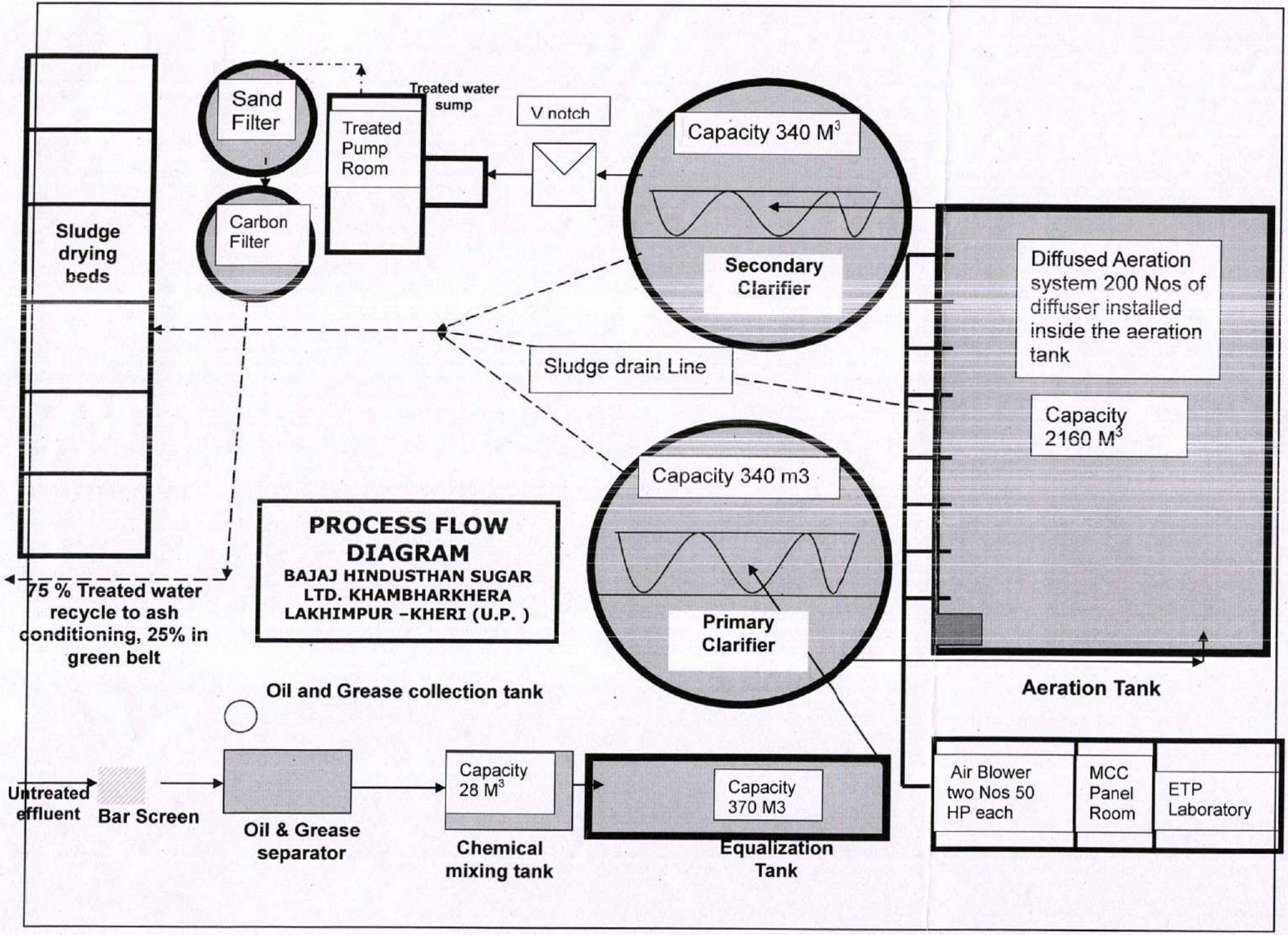

स्वच्छ सुरक्षित जल - खुशहाल कल
CONSERVE WATER - SAVE LIFE
PROJECT NAME M/s Bajaj Group
PROJECT ADDRESS: VILLAGE: BASHA MAFI
BLOCK: PHOOL BEHAR, TENSIL - LAKHIMPUR
DISTRICT - LAKHIMPUR - KHERI
STATE: UTTAR PRADESH, PIN CODE - 261506
POND No: 3 (BASHA MAFI)
POND ADOPTION ARIA IN HECTARE - 1.9540


CONSERVE WATER - SAVE LIEE
PROJECT NAME M/s Bajaj Group
PROJECT ADDRESS: VILLAGE: GAURA
BLOCK: PHOOL BHAR, TEHSIL-LAKHIMPUR
DISTRICT: LAKHIMPUR-KHERI
STATE: UTTER PRADESH, PIN CODE: 261506
POND No.= 5 (GAURA)
POND ADOPTION ARIA IN HECTARE=0.465


स्वच्छ सुरक्षित जल-खुशहाल कल
CONSERVE WATER-SAVE LIFE
PROJECT NAME: M/s Bajaj Group
PROJECT ADDRESS: VILLAGE: PATRASI
BLOCK: NAICAHA TEHSIL-LAKHIMPUR
DISTRICT: LAKHIMPUR-KHERI
STATE: UTTAR PRADESH
PIN CODE: 261506
POND No.= 01 (PATRASI)
POND ADOPTION AREA IN HECTARE=


स्वच्छ सुरक्षित जल - सुशहाल कल
CONSERVE WATER - SAVE LIFE
PROJECT NAME M/s Bajaj Group
PROJECT ADDRESS: VILLAGE: BASHA MAFI
BLOCK: PHOOL BEHAR, TEHSIL - LAKHIMPUR
DISTRICT - LAKHIMPUR - KHERI
STATE: UTTAR PRADESH, PIN CODE - 261506
POND NO: 3 (BASHA MAFI)
POND ADOPTION AREA IN HECTARE - 1.9540

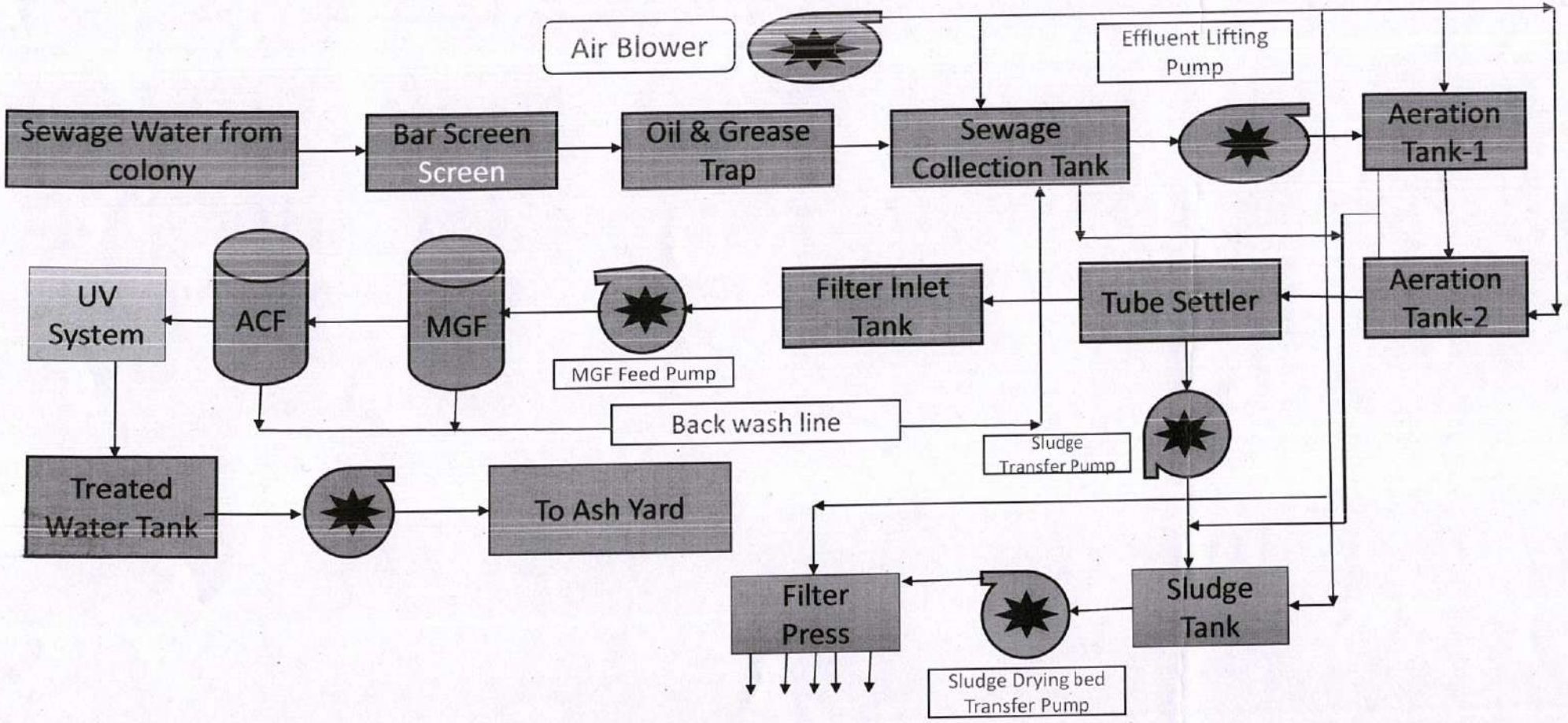
Annex 8/4


Sand Filter
Carbon Filter
Treated water sump
Treated Pump Room
V notch
Capacity 340 M3
Secondary Clarifier
Sludge drying beds
Sludge drain Line
Diffused Aeration system 200 Nos of diffuser installed inside the aeration tank
Capacity 2160 M3
Capacity 340 m3
Primary Clarifier
Aeration Tank
PROCESS FLOW DIAGRAM
BAJAJ HINDUSTHAN SUGAR LTD. KHAMBHARKHERA LAKHIMPUR –KHERI (U.P.)
75 % Treated water recycle to ash conditioning, 25% in green belt
Oil and Grease collection tank
Untreated effluent
Bar Screen
Oil & Grease separator
Capacity 28 M3
Chemical mixing tank
Capacity 370 M3
Equalization Tank
Air Blower two Nos 50 HP each
MCC Panel Room
ETP Laboratory

Annexure 8.6

Process Flow Diagram
100 KLD Sewage Treatment Plant(STP)

bajaj GROUP THINK TOMORROW



Annx-8

Annexure 8/c

bajaj hindusthan sugar ltd., Khambhar Khera, Lakhimpur-kheri

ETP. FLOW METER TOTALIZER LOG BOOK

S. No.	Date	INLET			OUTLET			Signature	Remarks
		Initial Reading	Final Reading	Day Total (KL)	Initial Reading	Final Reading	Day Total (KL)		
1	01/12/2022	0450	0873	423	4495	4826	331		
2	02/12/2022	0873	9923	850	4826	5000	174		
3	03/12/2022	9923	9917	694	5000	5513	513		
4	04/12/2022	9917	10583	666	5513	6111	598		
5	05/12/2022	10583	11107	524	6111	6456	345		
6	06/12/2022	11107	11672	565	6456	7004	548		
7	07/12/2022	11672	12206	534	7004	7429	425		
8	08/12/2022	12206	12764	558	7429	17763	334		
9	09/12/2022	12764	13489	725	7763	8396	633		
10	10/12/2022	13489	13910	421	8396	8712	316		
11	11/12/2022	13910	14469	559	8712	9104	392		
12	12/12/2022	14469	15078	609	9104	9347	243		
13	13/12/2022	15078	15570	492	9347	9736	389		
14	14/12/2022	15570	16167	597	9736	10287	551		
15	15/12/2022	16167	16627	460	10287	10531	244		
16	16/12/2022	16627	17137	510	10531	10797	266		
17	17/12/2022	17137	17703	566	10797	11293	496		
18	18/12/2022	17703	18321	618	11293	11654	361		
19	19/12/2022	18321	18765	444	11654	11933	279		
20	20/12/2022	18765	19296	531	11933	12455	522		
21									
22									
23									
24									
25									
26									
27									
28									
29									
30									
31									

(UNIT EHS HEAD)

bajaj hindusthan sugar ltd., Khambhar Khera, Lakhimpur-kheri

ETP. FLOW METER TOTALIZER LOG BOOK

S. No.	Date	INLET			OUTLET			Signature	Remarks
		Initial Reading	Final Reading	Day Total (KL)	Initial Reading	Final Reading	Day Total (KL)		
1									
2									
3									
4									
5									
6									
7									
8									
9									
10	10-11-22	00	195	195	00	92	92		
11	11-11-22	195	496	301	92	238	146		
12	12-11-22	496	772	276	238	424	186		
13	13-11-22	772	1048	276	424	577	153		
14	14-11-22	1048	1765	717	577	721	144		
15	15-11-22	1765	2303	538	721	1139	418		
16	16-11-22	2303	2749	446	1139	1560	421		
17	17-11-22	2749	3200	531	1560	1989	429		
18	18-11-22	3200	3722	442	1989	2357	368		
19	19-11-22	3722	4088	366	2357	2578	221		
20	20-11-22	4088	4575	487	2578	2830	252		
21	21-11-22	4575	4983	408	2830	2988	158		
22	22-11-22	4983	5353	370	2988	3012	28		
23	23-11-22	5353	5652	299	3012	3012	00		
24	24-11-22	5652	5903	251	3012	3065	53		
25	25-11-22	5903	6121	218	3065	3212	147		
26	26-11-22	6121	6604	483	3212	3656	444		
27	27-11-22	6604	7054	450	3656	3801	145		
28	28-11-22	7054	7506	452	3801	4056	255		
29	29-11-22	7506	7921	415	4056	4194	138		
30	30-11-22	7921	8450	529	4194	4495	301		
31									

(UNIT EHS HEAD)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 1/12/22

Time	pH						Sugar Trace Inlet	Sludge Vol in Areator Tank in %	Temp. in °C						Electrical Consumption in Unit			V-notch Reading in cm	Remarks if any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4·25	8·60	7·58	7·56	7·54	7·52		49 %	33	29	27	25	23	20				18Cm	
8 A.M.	4·20	8·58	7·56	7·54	7·52	7·50		50 %	32	28	26	24	22	19				16Cm	
9 A.M.	4·15	8·56	7·54	7·53	7·51	7·50		48 %	32	28	26	24	22	19				16Cm	
10 A.M.	4·20	8·58	7·56	7·54	7·52	7·51		52 %	31	29	27	25	23	20				17Cm	
11 A.M.	4·25	8·60	7·58	7·56	7·54	7·51		50 %	32	29	27	25	23	20				18Cm	
12 Noon	4.20	8·58	7·56	7·54	7·52	7·50		49 %	30	28	26	24	22	19				16Cm	
1 P.M.	4·25	8·60	7·58	7·56	7·53	7·51		48 %	31	29	27	25	23	20				17Cm	
2 P.M.	4 22	8·59	7·57	7·55	7·53	7·50		51 %	32	28	26	24	22	19				16Cm	
Operator	Faisal Hussain							Faisal Hussain										Faisal Hus	
3 P.M.	4.20	8·59	7.57	7 55	7 53	7 50		51 %	32	28	25	24	21	19				16 Cm	
4 P.M.	4.15	8·58	7 58	7 56	7.52	7 51		52 %	31	29	26	23	22	20				17 Cm	
5 P.M.	4 25	8·56	7.56	7 56	7 56	7 51		52 %	33	27	25	22	20	19				14 Cm	
6 P.M.	4.20	8.56	7 57	7 55	7 52	7 50		51 %	35	26	24	23	21	20				11 Cm	
7 P.M.	4.25	8 55	7 56	7 50	7 55	7 51		52 %	32	28	23	21	21	19				12 Cm	
8 P.M.	4.20	8 58	7 56	7 55	7 52	7 50		51 %	31	26	22	22	22	19				11 Cm	
9 P.M.	4.15	8 57	7 57	7 54	7 50	7 51		51 %	32	27	23	23	21	18				10 Cm	
10 P.M.	4.10	8 57	7 56	7 55	7 51	7 50		50 %	32	26	22	22	20	19				10 Cm	
Operator	Ajay Kumar	–	–	–	–	–		Ajay Kumar	–	–	–	–	–	–				Ajay Kumar	
11 P.M.	4.18	8.60	7.58	7.55	7.53	7.51		52 %	32	29	26	23	21	19				17cm	
12 Night	4.18	8.62	7.59	7.56	7.51	7.50		53 %	32	29	26	23	21	19				17cm	
1 A.M.	4.17	8.62	7.59	7.56	7.52	7.50		53 %	31	28	25	22	20	18				16cm	
2 A.M.	4.22	8.59	7.58	7.56	7.54	7.52		53 %	31	28	25	22	20	18				16cm	
3 A.M.	4.21	8.58	7.57	7.55	7.53	7.51		52 %	31	28	25	22	20	18				15cm	
4 A.M.	4.21	8.58	7.57	7.55	7.53	7.51		52 %	32	29	26	23	21	19				15cm	
5 A.M.	4.20	8.58	7.57	7.55	7.53	7.51		53 %	32	29	26	23	21	19				15cm	
6 A.M.	4.24	8.60	7.58	7.56	7.54	7.50		54 %	32	29	26	23	21	19				15cm	
Operator	Sachin Vij	–	–	–	–	–		Sachin Vij	–	–	–	–	–	–				Sachin Vij	

Operator A Faisal Hussain

Operator B Ajay Kumar

Operator C Sachin Vij

Dy. Manager (EHS)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 2./.11./.22

Time	pH						Sugar Trace Inlet	Sludge Vol In Areator Tank In %	Temp. in °C						Electrical Consumption In Unit			V-notch Reading in cm	Remarks if any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.24	8.59	7.57	7.55	7.53	7.51		56%	33	29	27	25	23	20				18Cm	
8 A.M.	4.22	8.58	7.56	7.54	7.52	7.50		54%	32	28	26	24	22	19				16Cm	
9 A.M.	4.18	8.56	7.55	7.54	7.52	7.50		53%	32	28	26	24	22	19				16Cm	
10 A.M.	4.25	8.60	7.58	7.56	7.54	7.52		55%	31	29	27	25	23	20				17Cm	
11 A.M.	4.15	8.57	7.56	7.54	7.52	7.50		52%	30	28	26	24	22	19				18Cm	
12 Noon	4.20	8.58	7.56	7.54	7.52	7.50		53%	30	28	26	24	22	20				16Cm	
1 P.M.	4.22	8.59	7.57	7.55	7.53	7.51		54%	32	29	27	25	23	19				17Cm	
2 P.M.	4.25	8.60	7.58	7.56	7.54	7.52		56%	33	29	27	25	23	19				16Cm	
Operator	Faisal Hussain							Faisal Hussain										Faisal	
3 P.M.	4.20	8.60	7.56	7.54	7.52	7.50		51%	33	29	27	25	23	19				17Cm	
4 P.M.	4.25	8.58	7.55	7.53	7.52	7.50		52%	31	29	26	24	23	20				16Cm	
5 P.M.	4.20	8.59	7.54	7.52	7.51	7.51		51%	32	28	26	26	23	19				17Cm	
6 P.M.	4.15	8.57	7.55	7.53	7.50	7.50		50%	31	29	26	25	21	20				16Cm	
7 P.M.	4.25	8.59	7.56	7.51	7.51	7.51		52%	32	27	25	26	20	19				15Cm	
8 P.M.	4.20	8.56	7.54	7.52	7.50	7.50		51%	31	28	26	27	20	20				16Cm	
9 P.M.	4.15	8.57	7.56	7.52	7.51	7.51		52%	32	27	27	27	21	20				15Cm	
10 P.M.	4.25	8.56	7.56	7.52	7.52	7.52		52%	31	26	26	26	20	21				16Cm	
Operator	Amit Kumar	—	—	—	—	—		Amit Kumar	—	—	—	—	—					Amit Kumar	
11 P.M.	4.20	8.60	7.59	7.57	7.54	7.52		60%	33	29	27	24	22	20				13cm	
12 Night	4.25	8.62	7.60	7.58	7.55	7.53		62%	32	28	26	23	21	19				13cm	
1 A.M.	4.25	8.62	7.59	7.57	7.55	7.53		61%	32	28	26	23	21	19				16cm	
2 A.M.	4.24	8.58	7.59	7.57	7.55	7.52		61%	33	29	27	24	22	20				16cm	
3 A.M.	4.21	8.58	7.59	7.57	7.55	7.52		60%	33	29	27	24	22	20				15cm	
4 A.M.	4.26	8.60	7.60	7.58	7.56	7.53		62%	33	29	27	24	21	19				14cm	
5 A.M.	4.20	8.60	7.60	7.58	7.55	7.52		62%	32	28	26	23	21	19				14cm	
6 A.M.	4.23	8.62	7.59	7.57	7.54	7.51		62%	33	28	26	23	21	19				13cm	
Operator	Sahdev	—	—	—	—	—		Sahdev	—	—	—	—	—	—				Sahdev	

Operator A Faisal Hussain

Operator B Amit Kumar

Operator C Sahdev

Dy. Manager (EHP)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 3.11.22

Time	pH						Sugar Trace Inlet	Sludge Vol in Areator Tank in %	Temp. in °C						Electrical Consumption in Unit			V-notch Reading in cm	Remarks if any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.25	8.60	7.58	7.56	7.54	7.52		55%	33	29	27	25	23	20				18Cm	
8 A.M.	4.20	8.57	7.55	7.54	7.52	7.50		52%	32	28	26	24	22	19				16Cm	
9 A.M.	4.22	8.58	7.56	7.54	7.52	7.50		54%	32	28	26	24	22	19				16Cm	
10 A.M.	4.25	8.60	7.58	7.56	7.54	7.52		53%	31	29	27	25	23	20				17Cm	
11 A.M.	4.22	8.58	7.56	7.54	7.52	7.50		52%	30	28	26	24	22	19				16Cm	
12 Noon	4.23	8.59	7.57	7.55	7.53	7.51		53%	31	28	26	24	22	19				16Cm	
1 P.M.	4.25	8.60	7.58	7.56	7.54	7.52		52%	32	29	27	25	23	20				17Cm	
2 P.M.	4.20	8.57	7.56	7.54	7.52	7.50		50%	33	29	27	25	23	20				18Cm	
Operator	Faisal Hussain							Faisal Hussain										Faisal H.	
3 P.M.	4.25	8.56	7.50	7.53	7.51	7.50		50%	33	29	27	25	23	21				19C.	
4 P.M.	4.15	8.59	7.56	7.52	7.52	7.51		51%	32	28	26	26	22	20				22Cm	
5 P.M.	4.20	8.58	7.57	7.53	7.51	7.50		51%	32	27	26	25	22	19				18Cm	
6 P.M.	4.25	8.56	7.56	7.52	7.52	7.51		52%	31	28	27	24	21	20				17Cm	
7 P.M.	4.15	8.58	7.54	7.51	7.51	7.50		52%	32	27	25	23	22	19				16Cm	
8 P.M.	4.10	8.56	7.55	7.52	7.52	7.51		50%	32	26	26	22	22	20				17Cm	
9 P.M.	4.10	8.56	7.56	7.53	7.50	7.51		51%	31	26	27	24	21	19				16Cm	
10 P.M.	4.20	8.58	7.55	7.52	7.51	7.50		51%	32	27	26	23	22	20				18Cm	
Operator	Arjun Kumar	-	-	-	-	-		Arjun Kumar	-	-	-	-	-	-				Arjun Kumar	
11 P.M.	4.20	8.58	7.57	7.54	7.52	7.50		50%	32	29	27	24	22	20				15cm	
12 Night	4.22	8.62	7.58	7.56	7.53	7.51		52%	31	28	26	23	21	19				16cm	
1 A.M.	4.21	8.62	7.59	7.56	7.53	7.51		52%	31	28	26	23	21	19				16cm	
2 A.M.	4.21	8.59	7.57	7.55	7.52	7.50		52%	32	29	26	23	21	19				16cm	
3 A.M.	4.25	8.59	7.57	7.55	7.52	7.50		51%	32	29	27	24	22	20				15cm	
4 A.M.	4.25	8.60	7.58	7.56	7.53	7.51		51%	30	29	27	24	22	20				14cm	
5 A.M.	4.21	8.60	7.58	7.56	7.53	7.51		51%	31	28	26	23	21	20				14cm	
6 A.M.	4.23	8.58	7.57	7.54	7.52	7.50		50%	31	28	26	23	21	19				15cm	
Operator	Sachin V.	-	-	-	-	-		Sachin V.	-	-	-	-	-	-				Sachin V.	

Operator A Faisal Hussain

Operator B Arjun Kumar

Operator C Sachin V.

Dy. Manager (EHS)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 14/12/22

Time	pH						Sugar Trace Inlet	Sludge Vol in Areator Tank in %	Temp. in °C						Electrical Consumption in Unit			V-notch Reading in cm	Remarks If any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4·25	8·60	7·58	7·56	7·54	7·52		52%	32	29	27	25	23	20				17Cm	
8 A.M.	4·22	8·58	7·56	7·54	7·53	7·51		51%	31	28	26	24	22	19				16Cm	
9 A.M.	4·20	8·59	7·57	7·55	7·52	7·50		50%	30	29	27	25	23	20				15Cm	
10 A.M.	4·22	8·57	7·55	7·53	7·51	7·50		52%	32	29	27	25	23	20				16Cm	
11 A.M.	4·25	8·60	7·58	7·56	7·54	7·52		54%	32	28	26	24	22	19				18Cm	
12 Noon	4·22	8·58	7·56	7·54	7·52	7·50		56%	30	28	26	24	22	19				16Cm	
1 P.M.	4·20	8·59	7·57	7·55	7·53	7·51		54%	31	29	27	25	23	20				17Cm	
2 P.M.	4·18	8·58	7·56	7·54	7·52	7·50		52%	32	29	27	25	23	20				18Cm	
Operator	Faisal Hussain							Faisal Hussain										Faisal	
3 P.M.	4·20	8·58	7·55	7·53	7·50	7·51		51%	32	29	26	25	22	20				17Cm	
4 P.M.	4·15	8·57	7·56	7·52	7·51	7·50		50%	31	28	27	23	21	19				18Cm	
5 P.M.	4·20	8·58	7·56	7·51	7·51	7·51		51%	30	29	26	22	22	21				17Cm	
6 P.M.	4·25	8·59	7·55	7·53	7·52	7·50		52%	31	28	25	22	20	19				16Cm	
7 P.M.	4·15	8·56	7·54	7·52	7·52	7·51		51%	32	29	24	23	22	20				17Cm	
8 P.M.	4·23	8·55	7·58	7·51	7·51	7·51		52%	31	27	26	24	23	19				19Cm	
9 P.M.	4·23	8·58	7·57	7·55	7·51	7·50		50%	30	29	25	23	21	19				16Cm	
10 P.M.	4·20	8·57	7·59	7·52	7·52	7·50		53%	30	26	24	23	22	18				17Cm	
Operator	Anjan Kumar	-	-	-	-	-		Anjan Kumar	-	-	-	-	-	-				Anjan Kumar	
11 P.M.	4·19	8·59	7·56	7·55	7·53	7·51		54%	33	29	26	23	21	19				14Cm	
12 Night	4·20	8·55	7·57	7·55	7·54	7·50		53%	32	28	25	22	21	19				14Cm	
1 A.M.	4·25	8·56	7·57	7·56	7·54	7·52		54%	32	28	25	22	21	19				15Cm	
2 A.M.	4·24	8·57	7·56	7·55	7·53	7·51		53%	33	29	26	23	22	20				15Cm	
3 A.M.	4·24	8·57	7·56	7·55	7·53	7·51		53%	33	29	26	23	21	20				15Cm	
4 A.M.	4·26	8·57	7·57	7·56	7·54	7·52		54%	33	29	26	23	22	20				16Cm	
5 A.M.	4·25	8·58	7·56	7·55	7·53	7·51		54%	32	28	25	22	21	20				14Cm	
6 A.M.	4·26	8·57	7·56	7·55	7·54	7·52		54%	32	28	25	22	21	19				15Cm	
Operator	Sachin	-	-	-	-	-		Sachin										Sachin	

Operator A Faisal Hussain

Operator B Anjan Kumar

Operator C Sachin

Dy. Manager (EHS)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 05/12/2022

Time	pH						Sugar Trace Inlet	Sludge Vol In Areator Tank In %	Temp. in °C						Electrical Consumption In Unit			V-notch Reading In cm	Remarks If any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.20	8.60	7.57	7.55	7.53	7.51		52%	32	29	26	24	22	20				15cm	
8 A.M.	4.25	8.63	7.58	7.56	7.54	7.52		53%	31	28	25	23	21	19				16cm	
9 A.M.	4.22	8.63	7.59	7.55	7.53	7.51		53%	31	28	25	23	21	19				16cm	
10 A.M.	4.25	8.62	7.58	7.55	7.53	7.51		52%	31	28	25	23	21	19				17cm	
11 A.M.	4.26	8.60	7.59	7.56	7.54	7.52		52%	32	29	26	24	22	20				16cm	
12 Noon	4.26	8.60	7.59	7.56	7.54	7.52		52%	32	29	26	24	22	20				15cm	
1 P.M.	4.24	8.61	7.58	7.55	7.53	7.51		53%	32	29	26	24	22	20				16cm	
2 P.M.	4.26	8.60	7.58	7.55	7.51	7.50		52%	31	28	25	23	21	19				15cm	
Operator	Sachin	-	-	-	-	-		Sachin	-	-	-	-	-	-				Sachin	
3 P.M.	4.25	8.60	7.55	7.53	7.51	7.51		51%	31	28	25	24	21	19				15cm	
4 P.M.	4.20	8.55	7.57	7.52	7.50	7.51		52%	32	27	24	23	21	20				17cm	
5 P.M.	4.21	8.58	7.57	7.51	7.51	7.50		51%	31	29	25	22	20	19				16cm	
6 P.M.	4.22	8.57	7.56	7.50	7.52	7.51		51%	30	28	24	21	21	20				17cm	
7 P.M.	4.15	8.58	7.50	7.53	7.51	7.50		51%	30	26	23	22	22	21				16cm	
8 P.M.	4.20	8.58	7.55	7.52	7.50	7.51		50%	31	28	22	23	21	20				16cm	
9 P.M.	4.10	8.59	7.54	7.53	7.51	7.51		51%	31	27	26	22	21	19				17cm	
10 P.M.	4.15	8.57	7.56	7.52	7.51	7.50		51%	32	28	25	23	20	20				16cm	
Operator	Arjun Kumar	-	-	-	-	-		Arjun Kumar	-	-	-	-	-	-				Arjun Kumar	
11 P.M.	4.20	8.60	7.58	7.57	7.55	7.53		51%	30	29	27	24	22	20				16cm	
12 Night	4.22	8.60	7.60	7.56	7.54	7.52		52%	30	28	26	23	21	19				17cm	
1 A.M.	4.22	8.70	7.59	7.56	7.54	7.52		52%	33	28	26	23	21	19				17cm	
2 A.M.	4.20	8.65	7.60	7.57	7.55	7.53		52%	33	29	27	23	21	19				16cm	
3 A.M.	4.25	8.65	7.60	7.57	7.55	7.52		52%	33	29	27	23	22	20				16cm	
4 A.M.	4.25	8.65	7.59	7.57	7.54	7.51		53%	30	29	27	23	22	20				17cm	
5 A.M.	4.25	8.70	7.56	7.57	7.55	7.52		53%	30	28	26	24	21	19				17cm	
6 A.M.	4.22	8.65	7.59	7.56	7.54	7.51		52%	32	28	26	24	21	19				16cm	
Operator	Sachin	-	-	-	-	-		Sachin	-	-	-	-	-	-				Sachin	

Operator A

Arjun Kumar
Operator B

Operator C

Dy. Manager (EMS)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 6/12/22

Time	pH						Sugar Trace Inlet	Sludge Vol in Areator Tank in %	Temp. in °C						Electrical Consumption In Unit			V-notch Reading in cm	Remarks if any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.20	8.58	7.56	7.54	7.52	7.50		52%	30	28	26	24	22	19				18Cm	
8 A.M.	4.22	8.59	7.57	7.55	7.53	7.51		54%	32	29	27	25	23	20				16Cm	
9 A.M.	4.25	8.60	7.58	7.56	7.54	7.52		56%	32	29	27	25	23	20				17Cm	
10 A.M.	4.18	8.59	7.57	7.55	7.53	7.51		52%	30	28	26	24	22	19				16Cm	
11 A.M.	4.20	8.60	7.58	7.56	7.54	7.52		54%	32	29	27	25	23	20				18Cm	
12 Noon	4.22	8.59	7.57	7.55	7.53	7.51		55%	31	29	27	25	23	20				17Cm	
1 P.M.	4.25	8.59	7.57	7.55	7.53	7.51		54%	30	28	26	24	22	19				16Cm	
2 P.M.	4.20	8.57	7.55	7.53	7.51	7.50		53%	30	28	26	24	22	19				16Cm	
Operator	Faisal Hosain							Faisal Hussain										Faisal Hus	
3 P.M.	4.10	8.58	7.56	7.55	7.53	7.51		53%	30	28	25	24	22	20				17Cm	
4 P.M.	4.15	8.56	7.54	7.52	7.51	7.51		50%	33	26	26	23	21	19				18Cm	
5 P.M.	4.15	8.59	7.56	7.53	7.53	7.51		50%	33	29	25	22	20	19				17Cm	
6 P.M.	4.10	8.58	7.53	7.54	7.51	7.50		51%	30	27	24	23	22	20				18Cm	
7 P.M.	4.10	8.57	7.56	7.55	7.50	7.51		50%	31	28	26	22	22	19				18Cm	
8 P.M.	4.15	8.57	7.55	7.50	7.51	7.51		51%	30	26	28	23	21	18				17Cm	
9 P.M.	4.29	8.56	7.56	7.51	7.50	7.50		50%	31	27	26	22	20	19				18Cm	
10 P.M.	4.25	8.59	7.54	7.50	7.51	7.51		52%	30	26	27	22	21	18				17Cm	
Operator	Ajay Kumar	-	-	-	-	-		Ajay Kumar	-	-	-	-	-	-				Ajay Kum	
11 P.M.	4.20	8.56	7.54	7.55	7.53	7.51		52%	33	29	27	25	20	20				16Cm	
12 Night	4.20	8.58	7.51	7.55	7.53	7.51		53%	30	26	26	24	21	19				15Cm	
1 A.M.	4.25	8.60	7.58	7.56	7.54	7.52		53%	30	26	26	24	21	19				14Cm	
2 A.M.	4.20	8.60	7.58	7.56	7.54	7.52		53%	30	28	26	24	21	19				14Cm	
3 A.M.	4.20	8.58	7.57	7.55	7.54	7.52		52%	33	29	27	25	20	19				15Cm	
4 A.M.	4.25	8.58	7.56	7.55	7.53	7.51		53%	33	29	27	25	22	20				16Cm	
5 A.M.	4.25	8.59	7.57	7.55	7.53	7.51		54%	33	29	27	25	22	20				15Cm	
6 A.M.	4.20	8.60	7.58	7.56	7.54	7.52		54%	30	28	26	24	21	19				15Cm	
Operator	[illegible]							[illegible]	-	-	-	-	-	-				[illegible]	

Operator A Faisal Hussain

Operator B Ajay Kumar

Operator C

Dy. Manager (EHS)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 7/12/2022

Time	pH						Sugar Trace Inlet	Sludge Vol in Areator Tank in %	Temp. in °C						Electrical Consumption in Unit			V-notch Reading in cm	Remarks If any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.15	8.58	7.56	7.55	7.53	7.50		50%	33	27	27	25	24	19				10cm	
8 A.M.	4.20	8.57	7.55	7.54	7.51	7.51		51%	32	27	25	23	22	20				13cm	
9 A.M.	4.10	8.56	7.56	7.52	7.51	7.50		50%	31	28	28	25	23	18				17cm	
10 A.M.	4.15	8.58	7.55	7.53	7.50	7.51		51%	31	28	26	24	22	20				18cm	
11 A.M.	4.20	8.56	7.54	7.52	7.51	7.50		50%	32	27	27	25	21	13				19cm	
12 Noon	4.15	8.55	7.53	7.52	7.50	7.51		50%	31	26	27	22	22	20				18cm	
1 P.M.	4.20	8.58	7.50	7.53	7.51	7.50		50%	33	28	25	24	22	21				19cm	
2 P.M.	4.15	8.59	7.55	7.52	7.51	7.51		51%	31	27	27	25	23	20				18cm	
Operator	Anuj Kumar	–	–	–	–			Anuj Kumar	–	–	–	–	–	–				Anuj Kumar	
3 P.M.	4.16	8.60	7.56	7.55	7.53	7.51		50%	33	28	25	23	21	19				16cm	
4 P.M.	4.15	8.65	7.58	7.56	7.54	7.50		51%	32	29	25	24	22	20				17cm	
5 P.M.	4.15	8.60	7.58	7.55	7.54	7.50		52%	32	29	26	24	22	20				17cm	
6 P.M.	4.20	8.60	7.58	7.56	7.54	7.52		53%	33	28	25	23	21	19				17cm	
7 P.M.	4.20	8.60	7.59	7.57	7.55	7.53		53%	33	28	25	23	21	19				16cm	
8 P.M.	4.15	8.58	7.60	7.57	7.55	7.53		52%	32	28	25	23	21	19				16cm	
9 P.M.	4.10	8.58	7.58	7.57	7.55	7.52		52%	32	29	26	24	22	20				16cm	
10 P.M.	4.10	8.60	7.58	7.56	7.54	7.52		52%	33	29	26	24	22	20				15cm	
Operator	Sahdev	–	–	–	–	–		Sahdev	–	–	–	–	–	–				Sahdev	
11 P.M.	4.20	8.61	7.59	7.56	7.54	7.52		53%	33	29	26	24	22	20				14cm	
12 Night	4.20	8.60	7.59	7.56	7.54	7.52		53%	32	28	25	23	21	19				14cm	
1 A.M.	4.16	8.60	7.58	7.55	7.53	7.51		52%	32	28	25	23	21	19				12cm	
2 A.M.	4.20	8.61	7.58	7.55	7.53	7.51		52%	32	28	25	23	21	19				11cm	
3 A.M.	4.22	8.61	7.58	7.55	7.53	7.51		53%	32	29	26	24	22	20				16cm	
4 A.M.	4.25	8.62	7.59	7.56	7.54	7.52		53%	33	29	26	24	22	20				15cm	
5 A.M.	4.22	8.60	7.59	7.56	7.54	7.52		53%	33	29	26	24	22	20				15cm	
6 A.M.	4.25	8.60	7.58	7.55	7.53	7.51		52%	32	28	25	23	21	19				16cm	
Operator	Sahdev	–	–	–	–	–		Sahdev	–	–	–	–	–	–				Sahdev	

Anuj Kumar
Operator A

Sahdev
Operator B

Sahdev
Operator C

Dy. Manager (EHS)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 2.1.22

Time	pH						Sugar Trace Inlet	Sludge Vol in Areator Tank in %	Temp. in °C						Electrical Consumption in Unit			V-notch Reading in cm	Remarks if any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.10	8.59	7.56	7.54	7.52	7.50		50%	33	29	26	24	22	19				17cm	
8 A.M.	4.15	8.58	7.55	7.50	7.50	7.50		51%	31	28	27	22	22	20				16cm	
9 A.M.	4.20	8.56	7.56	7.53	7.51	7.51		50%	32	27	26	27	21	19				17cm	
10 A.M.	4.15	8.56	7.56	7.53	7.51	7.50		50%	33	28	25	22	20	19				16cm	
11 A.M.	4.10	8.55	7.55	7.52	7.50	7.50		51%	32	26	26	22	21	20				17cm	
12 Noon	4.20	8.58	7.54	7.50	7.51	7.51		50%	31	27	25	23	21	19				17cm	
1 P.M.	4.10	8.57	7.56	7.51	7.52	7.50		51%	32	26	25	22	20	19				18cm	
2 P.M.	4.15	8.59	7.55	7.53	7.51	7.51		51%	31	26	24	23	21	19				16cm	
Operator	Ajay Kumar	–	–	–	–	–		Ajay Kumar	–	–	–	–	–	–				Ajay Kumar	
3 P.M.	4.20	8.60	7.58	7.57	7.54	7.52		52%	32	28	25	23	22	20				16cm	
4 P.M.	4.22	8.62	7.59	7.56	7.53	7.51		52%	32	28	25	23	21	19				16cm	
5 P.M.	4.22	8.62	7.59	7.57	7.55	7.51		53%	33	29	26	24	22	20				15cm	
6 P.M.	4.20	8.62	7.58	7.56	7.54	7.52		53%	33	29	26	24	22	20				15cm	
7 P.M.	4.24	8.61	7.58	7.56	7.54	7.52		53%	33	29	26	24	22	20				15cm	
8 P.M.	4.24	8.61	7.59	7.57	7.54	7.52		52%	32	28	25	23	21	19				16cm	
9 P.M.	4.23	8.60	7.59	7.57	7.54	7.52		52%	32	28	25	23	21	19				16cm	
10 P.M.	4.22	8.60	7.58	7.56	7.53	7.51		52%	33	29	26	24	22	20				16cm	
Operator	Sachin	–	–	–	–	–		Sachin	–	–	–	–	–	–				Sachin	
11 P.M.	4.20	8.60	7.57	7.55	7.53	7.51		52%	32	28	27	24	22	20				15cm	
12 Night	4.22	8.60	7.57	7.55	7.53	7.51		52%	32	28	27	24	22	20				16cm	
1 A.M.	4.21	8.60	7.57	7.55	7.53	7.52		53%	31	29	26	23	21	19				16cm	
2 A.M.	4.21	8.61	7.56	7.54	7.52	7.51		54%	31	29	26	23	21	19				16cm	
3 A.M.	4.22	8.61	7.56	7.54	7.52	7.50		55%	31	29	27	24	22	20				15cm	
4 A.M.	4.22	8.61	7.57	7.55	7.52	7.50		56%	32	28	27	24	22	20				15cm	
5 A.M.	4.21	8.61	7.57	7.55	7.52	7.51		57%	32	28	26	23	21	20				14cm	
6 A.M.	4.21	8.59	7.56	7.54	7.52	7.50		54%	32	28	26	23	21	19				15cm	
Operator	Sachin	–	–	–	–	–		Sachin	–	–	–	–	–	–				Sachin	

Ajay Kumar
Operator A

Sachin
Operator B

Sachin
Operator C

Dy. Manager (EHS)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 31/12/22

Time	pH						Sugar Trace Inlet	Sludge Vol in Areator Tank in %	Temp. in °C						Electrical Consumption in Unit			V-notch Reading in cm	Remarks if any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4·25	8·60	7·58	7·56	7·54	7·52		52%	32	29	27	25	23	20				18Cm	
8 A.M.	4·22	8·58	7·56	7·54	7·52	7·51		50%	30	28	26	24	22	19				16Cm	
9 A.M.	4·20	8·57	7·55	7·53	7·51	7·50		54%	31	29	27	25	23	20				17Cm	
10 A.M.	4·24	8·60	7·58	7·56	7·54	7·52		50%	30	28	26	24	22	19				16Cm	
11 A.M.	4·22	8·56	7·54	7·52	7·51	7·50		51%	32	29	27	25	23	20				18Cm	
12 Noon	4·26	8·60	7·58	7·56	7·53	7·51		52%	30	28	26	24	22	19				16Cm	
1 P.M.	4·25	8·59	7·57	7·55	7·53	7·51		50%	31	29	27	25	23	20				18Cm	
2 P.M.	4·22	8·56	7·54	7·53	7·52	7·50		51%	30	28	26	24	22	19				16Cm	
Operator	Jaisa Hussain							Jaisa Hussain										Jaisa Hussain	
3 P.M.	4.10	8.58	7.56	7.53	7.51	7.51		50%	33	28	26	23	21	19				16Cm	
4 P.M.	4.15	8.56	7.55	7.52	7.50	7.51		51%	32	28	25	24	20	20				17Cm	
5 P.M.	4.25	8.57	7.56	7.50	7.51	7.50		50%	30	29	25	21	21	19				17Cm	
6 P.M.	4.15	8.55	7.54	7.52	7.50	7.51		50%	31	27	23	24	21	20				17Cm	
7 P.M.	4.20	8.58	7.52	7.54	7.51	7.50		50%	31	26	25	23	20	21				19Cm	
8 P.M.	4.10	8.57	7.53	7.56	7.50	7.50		51%	30	27	24	22	21	21				18Cm	
9 P.M.	4.10	8.55	7.50	7.55	7.50	7.50		50%	31	28	28	20	20	20				17Cm	
10 P.M.	4.15	8.59	7.52	7.50	7.51	7.51		52%	32	28	22	21	21	19				18Cm	
Operator	Arjun Kumar	-	-	-	-	-		Arjun Kumar	-	-	-	-	-	-				Arjun Kumar	
11 P.M.	4.90	8.60	7.58	7.56	7.54	7.52		50%	33	29	26	24	20	20				14Cm	
12 Night	4.99	8.61	7.57	7.55	7.53	7.51		52%	32	28	25	23	21	19				15Cm	
1 A.M.	4.90	8.61	7.57	7.55	7.53	7.51		53%	32	28	25	23	21	19				13 Cm	
2 A.M.	4.90	8.60	7.58	7.56	7.54	7.52		53%	32	28	25	23	21	19				13 cm	
3 A.M.	4.22	8.60	7.58	7.56	7.54	7.52		53%	33	29	26	24	22	20				14 cm	
4 A.M.	4.99	8.60	7.58	7.56	7.54	7.52		52%	33	30	26	24	22	20				14 cm	
5 A.M.	4.21	8.59	7.58	7.56	7.54	7.52		52%	33	29	26	24	20	20				13 cm	
6 A.M.	4.23	8.59	7.59	7.55	7.53	7.51		53%	32	28	25	23	21	19				13cm	
Operator	Sachin	-	-	-	-	-		Sachin	-	-	-	-	-	-				Sachin	

Operator A Jaisa Hussain

Operator B Arjun Kumar

Operator C Sachin

Dy. Manager (EHS)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 1.4.22 to 2.4.22

Time	pH						Sugar Trace Inlet	Sludge Vol in Areator Tank in %	Temp. in °C						Electrical Consumption in Unit			V-notch Reading in cm	Remarks if any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.22	8.60	7.58	7.56	7.54	7.52		51%	31	29	27	25	23	20				18Cm	
8 A.M.	4.20	8.58	7.56	7.54	7.52	7.50		50%	32	29	27	25	23	20				16Cm	
9 A.M.	4.22	8.60	7.58	7.56	7.54	7.52		52%	30	28	26	24	22	19				16Cm	
10 A.M.	4.21	8.59	7.57	7.55	7.53	7.51		50%	32	29	27	25	23	20				17Cm	
11 A.M.	4.20	8.58	7.56	7.54	7.52	7.50		52%	31	29	27	25	23	20				18Cm	
12 Noon	4.22	8.59	7.57	7.55	7.53	7.51		51%	32	28	26	24	22	19				16Cm	
1 P.M.	4.20	8.57	7.55	7.53	7.51	7.50		52%	30	28	26	24	22	19				17Cm	
2 P.M.	4.22	8.60	7.58	7.56	7.54	7.52		50%	30	29	27	25	23	20				16Cm	
Operator	[illegible]							[illegible]										[illegible]	
3 P.M.	4.20	8.59	7.56	7.54	7.52	7.50		50%	33	28	26	25	23	20				17Cm	
4 P.M.	4.18	8.57	7.55	7.53	7.51	7.50		51%	31	29	27	26	24	21				18Cm	
5 P.M.	4.18	8.57	7.55	7.52	7.50	7.51		50%	30	27	26	25	21	20				18Cm	
6 P.M.	4.15	8.58	7.54	7.56	7.51	7.50		50%	33	27	26	24	21	18				19Cm	
7 P.M.	4.18	8.59	7.55	7.55	7.50	7.51		51%	33	28	27	25	20	19				16Cm	
8 P.M.	4.18	8.56	7.52	7.55	7.53	7.50		52%	31	29	26	22	23	20				16Cm	
9 P.M.	4.20	8.61	7.54	7.54	7.50	7.51		51%	30	28	27	21	22	19				17Cm	
10 P.M.	4.18	8.55	7.53	7.53	7.51	7.51		51%	30	27	26	22	20	20				18Cm	
Operator	Arjun Kumar	–	–	–	–	–		Arjun Kumar	–	–	–	–	–	–				Arjun Kumar	
11 P.M.	4.20	8.58	7.56	7.54	7.52	7.50		52%	33	29	27	25	23	20				18Cm	
12 Night	4.18	8.57	7.55	7.53	7.51	7.50		50%	30	28	26	24	22	19				16Cm	
1 A.M.	4.22	8.60	7.58	7.56	7.54	7.52		50%	32	29	27	25	23	20				16Cm	
2 A.M.	4.18	8.59	7.57	7.55	7.53	7.51		51%	30	28	26	24	22	19				17Cm	
3 A.M.	4.20	8.58	7.56	7.54	7.52	7.50		50%	31	28	26	24	22	19				16Cm	
4 A.M.	4.21	8.60	7.58	7.56	7.54	7.52		51%	30	29	27	25	23	20				18Cm	
5 A.M.	4.22	8.60	7.58	7.56	7.54	7.52		50%	33	29	27	25	23	20				16Cm	
6 A.M.	4.21	8.59	7.57	7.55	7.53	7.51		50%	32	28	26	24	22	19				17Cm	
Operator	[illegible]							[illegible]										[illegible]	

Operator A [illegible] HUSSAIN

Operator B Arjun Kumar

Operator C [illegible] HUSSAIN

Dy. Manager (EHS)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 11./12./2022

Time	pH						Sugar Trace Inlet	Sludge Vol In Areator Tank In %	Temp. In °C						Electrical Consumption In Unit			V-notch Reading In cm	Remarks If any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.25	8.60	7.58	7.56	7.54	7.52		54%	33	29	27	25	22	20				13Cm	
8 A.M.	4.22	8.58	7.56	7.54	7.52	7.50		52%	31	28	26	24	21	19				16Cm	
9 A.M.	4.24	8.59	7.57	7.55	7.53	7.51		53%	32	29	27	25	22	20				17Cm	
10 A.M.	4.23	8.58	7.56	7.54	7.52	7.50		54%	30	28	26	24	21	19				16Cm	
11 A.M.	4.22	8.57	7.55	7.53	7.52	7.50		52%	32	28	26	24	22	19				18Cm	
12 Noon	4.25	8.60	7.58	7.56	7.53	7.51		50%	30	29	27	25	23	20				16Cm	
1 P.M.	4.23	8.58	7.56	7.54	7.52	7.50		51%	31	29	27	25	23	20				16Cm	
2 P.M.	4.25	8.60	7.58	7.56	7.54	7.52		50	32	28	26	24	20	19				17Cm	
Operator	Faisal Hussain							Faisal Hussain										Faisal H.	
3 P.M.	4.10	8.59	7.56	7.55	7.50	7.51		50%	33	27	25	25	20	19				16Cm	
4 P.M.	4.15	8.56	7.54	7.54	7.51	7.50		51%	31	26	24	24	22	18				17Cm	
5 P.M.	4.10	8.58	7.56	7.53	7.50	7.51		51%	32	27	25	24	21	19				17Cm	
6 P.M.	4.15	8.58	7.55	7.53	7.50	7.50		50%	30	26	25	22	20	20				18Cm	
7 P.M.	4.15	8.59	7.54	7.54	7.51	7.51		55%	30	27	27	25	21	19				19Cm	
8 P.M.	4.10	8.56	7.55	7.53	7.52	7.50		51%	31	26	26	24	21	20				17Cm	
9 P.M.	4.15	8.57	7.56	7.55	7.53	7.51		51%	32	26	25	23	20	19				17Cm	
10 P.M.	4.20	8.56	7.54	7.52	7.50	7.50		50%	31	27	24	22	21	19				16Cm	
Operator	Arjun Kumar	–	–	–	–	–		Arjun Kumar	–	–	–	–	–	–				Arjun Kumar	
11 P.M.	4.10	8.59	7.54	7.51	7.50	7.51		50%	31	27	24	22	20	18				16Cm	
12 Night	4.15	8.56	7.53	7.50	7.51	7.50		51%	32	26	23	24	21	19				17Cm	
1 A.M.	4.12	8.58	7.55	7.53	7.50	7.51		50%	31	27	24	23	21	19				16Cm	
2 A.M.	4.20	8.56	7.53	7.52	7.50	7.51		52%	33	26	25	22	22	18				17Cm	
3 A.M.	4.15	8.57	7.50	7.50	7.51	7.51		50%	33	28	22	20	20	19				17Cm	
4 A.M.	4.20	8.58	7.53	7.50	7.50	7.52		51%	30	27	20	21	21	20				18Cm	
5 A.M.	4.15	8.56	7.53	7.53	7.51	7.50		50%	31	26	23	23	20	18				17Cm	
6 A.M.	4.20	8.55	7.52	7.52	7.50	7.51		52%	30	27	22	22	20	18				17Cm	
Operator	Arjun Kumar	–	–	–	–	–		Arjun Kumar	–	–	–	–	–	–				Arjun Kumar	

Operator A Faisal Hussain

Operator B Arjun Kumar

Operator C Arjun Kumar

Dy. Manager (EHS)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 12/12/22

Time	pH						Sugar Trace Inlet	Sludge Vol In Areator Tank In %	Temp. In °C						Electrical Consumption In Unit			V-notch Reading In cm	Remarks If any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.25	8.60	7.58	7.56	7.53	7.51		56%	33	29	27	25	23	20				18Cm	
8 A.M.	4.20	8.57	7.55	7.53	7.51	7.50		52%	32	28	26	24	22	19				16Cm	
9 A.M.	4.22	8.58	7.56	7.54	7.52	7.50		54%	32	28	26	24	22	19				16Cm	
10 A.M.	4.24	8.60	7.58	7.56	7.53	7.51		50%	31	29	27	25	23	20				18Cm	
11 A.M.	4.22	8.59	7.57	7.55	7.53	7.51		52%	32	29	27	25	23	19				16Cm	
12 Noon	4.20	8.56	7.54	7.52	7.51	7.50		50%	30	28	26	24	22	20				17Cm	
1 P.M.	4.25	8.60	7.58	7.56	7.53	7.51		50%	31	29	27	25	23	19				16Cm	
2 P.M.	4.24	8.60	7.58	7.56	7.53	7.51		52%	30	28	26	24	22	19				18Cm	
Operator	Faiz Hussain							Faiz Hussain										Faiz Hu	
3 P.M.	4.20	8.60	7.59	7.57	7.55	7.52		52%	33	29	27	25	22	20				16Cm	
4 P.M.	4.22	8.60	7.58	7.56	7.54	7.52		53%	32	28	26	24	22	20				17Cm	
5 P.M.	4.25	8.61	7.58	7.56	7.54	7.52		53%	32	28	26	24	23	19				16Cm	
6 P.M.	4.25	8.62	7.58	7.56	7.54	7.52		52%	32	28	26	24	23	20				16Cm	
7 P.M.	4.22	8.62	7.59	7.57	7.54	7.51		52%	33	28	26	25	23	20				15Cm	
8 P.M.	4.22	8.62	7.59	7.57	7.55	7.51		52%	33	29	27	25	22	19				15Cm	
9 P.M.	4.22	8.60	7.58	7.57	7.55	7.52		53%	33	29	27	25	22	19				16Cm	
10 P.M.	4.25	8.61	7.60	7.56	7.54	7.51		53%	32	29	26	24	22	20				16Cm	
Operator	Sachin	-	-	-	-	-		Sachin	-	-	-	-	-	-				Sachin	
11 P.M.	4.20	8.58	7.57	7.55	7.53	7.51		53%	33	29	27	25	22	20				16Cm	
12 Night	4.20	8.58	7.57	7.55	7.53	7.51		53%	32	28	26	24	23	20				15Cm	
1 A.M.	4.30	8.60	7.56	7.54	7.52	7.50		54%	32	28	26	24	22	20				15Cm	
2 A.M.	4.30	8.60	7.56	7.54	7.52	7.50		54%	33	29	27	24	22	19				15Cm	
3 A.M.	4.20	8.58	7.56	7.54	7.52	7.50		54%	33	29	27	25	23	19				16Cm	
4 A.M.	4.20	8.58	7.57	7.55	7.53	7.51		55%	33	29	27	25	23	20				16Cm	
5 A.M.	4.25	8.58	7.57	7.55	7.53	7.51		54%	32	28	26	24	21	18				15Cm	
6 A.M.	4.25	8.60	7.57	7.55	7.53	7.51		54%	32	28	26	24	21	19				15Cm	
Operator	Sachin	-	-	-	-	-		Sachin	-	-	-	-	-	-				Sachin	

Operator A Faiz Hussain

Operator B Sachin

Operator C Sachin

Dy. Manager (EHS)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 13/12/2022

Time	pH						Sugar Trace Inlet	Sludge Vol in Areator Tank in %	Temp. in °C						Electrical Consumption in Unit			V-notch Reading in cm	Remarks if any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.18	8.60	7.58	7.56	7.54	7.52		52%	33	29	26	24	22	20				15cm	
8 A.M.	4.20	8.65	7.59	7.58	7.55	7.53		53%	32	28	25	23	21	19				14cm	
9 A.M.	4.20	8.65	7.60	7.58	7.55	7.53		53%	32	28	25	23	21	19				14cm	
10 A.M.	4.18	8.60	7.58	7.56	7.54	7.52		54%	33	29	26	24	22	20				14cm	
11 A.M.	4.20	8.58	7.55	7.55	7.53	7.50		53%	31	28	25	23	21	19				13cm	
12 Noon	4.15	8.55	7.56	7.54	7.52	7.51		50%	32	29	24	22	22	20				12cm	
1 P.M.	4.10	8.59	7.58	7.55	7.51	7.50		53%	31	27	25	23	21	19				14cm	
2 P.M.	4.20	8.60	7.58	7.54	7.52	7.51		52%	32	26	26	22	22	20				14cm	
Operator	Arjun Kumar	–	–	–	–	–		Arjun Kumar	–	–	–	–	–	–				Arjun Kumar	
3 P.M.	4.10	8.59	7.57	7.55	7.53	7.51		50%	33	26	25	22	22	20				14cm	
4 P.M.	4.20	8.57	7.58	7.56	7.52	7.50		51%	32	27	26	23	21	19				13cm	
5 P.M.	4.10	8.56	7.57	7.54	7.52	7.50		50%	33	26	25	24	21	19				14cm	
6 P.M.	4.20	8.59	7.56	7.53	7.52	7.51		51%	31	27	26	25	20	20				17cm	
7 P.M.	4.25	8.59	7.57	7.56	7.51	7.50		51%	32	29	25	23	21	19				16cm	
8 P.M.	4.10	8.58	7.55	7.54	7.52	7.51		50%	30	28	24	22	21	20				16cm	
9 P.M.	4.20	8.57	7.54	7.56	7.51	7.50		51%	30	27	24	24	20	19				15cm	
10 P.M.	4.10	8.56	7.55	7.53	7.52	7.52		50%	31	26	23	24	20	20				17cm	
Operator	Arjun Kumar	–	–	–	–	–		Arjun Kumar	–	–	–	–	–	–				Arjun Kumar	
11 P.M.	4.25	8.60	7.58	7.56	7.54	7.52		52%	33	29	27	25	23	20				18Cm	
12 Night	4.22	8.58	7.56	7.54	7.52	7.50		54%	32	28	26	24	22	19				16Cm	
1 A.M.	4.20	8.56	7.54	7.53	7.52	7.51		52%	32	28	26	24	20	19				17Cm	
2 A.M.	4.15	8.57	7.55	7.53	7.53	7.51		51%	30	29	27	25	23	20				16Cm	
3 A.M.	4.10	8.56	7.54	7.52	7.51	7.50		50%	30	29	27	25	23	20				18Cm	
4 A.M.	4.20	8.56	7.54	7.52	7.51	7.50		52%	32	28	26	24	22	19				16Cm	
5 A.M.	4.22	8.58	7.56	7.53	7.52	7.51		54%	33	29	27	25	23	19				18Cm	
6 A.M.	4.25	8.60	7.58	7.56	7.54	7.52		53%	32	28	26	24	22	20				17Cm	
Operator	Faiz Hussain							Faiz Hussain										Faiz Hussain	

Operator A Arjun Kumar

Operator B Arjun Kumar

Operator C Faiz Hussain

Dy. Manager (EHS)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day
Date 14/12/2022

Time	pH						Sugar Trace Inlet	Sludge Vol In Areator Tank in %	Temp. in °C						Electrical Consumption in Unit			V-notch Reading in cm	Remarks if any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4·20	8·57	7·55	7·53	7·51	7·50		56%	33	29	27	25	23	20				18Cm	
8 A.M.	4·22	8·59	7·57	7·55	7·53	7·51		52%	32	28	26	24	22	19				15Cm	
9 A.M.	4·25	8·60	7·58	7·56	7·54	7·52		50%	30	29	27	25	23	20				16Cm	
10 A.M.	4·21	8·58	7·56	7·54	7·52	7·50		51%	31	28	26	24	22	19				17Cm	
11 A.M.	4·22	8·59	7·57	7·55	7·53	7·51		52%	32	29	27	25	23	20				18Cm	
12 Noon	4·25	8·60	7·58	7·56	7·54	7·52		54%	33	29	27	25	23	20				17Cm	
1 P.M.	4·24	8·58	7·56	7·54	7·52	7·50		56%	31	28	26	24	22	19				16Cm	
2 P.M.	4·23	8·57	7·55	7·53	7·51	7·50		52%	32	29	27	25	23	20				16Cm	
Operator	Faiz Hussain							Faiz Hussain										Faiz	
3 P.M.	[illegible]	8·59	7·58	7·56	7·54	7·51		50%	33	29	26	24	21	19				16Cm	
4 P.M.	[illegible]	8·58	7·56	7·55	7·53	7·50		51%	31	28	25	22	20	20				17Cm	
5 P.M.	[illegible]	8·56	7·55	7·53	7·51	7·51		52%	32	29	26	23	22	19				17Cm	
6 P.M.	[illegible]	8·59	7·58	7·56	7·54	7·51		51%	31	28	25	25	24	21				18Cm	
7 P.M.	[illegible]	8·57	7·56	7·55	7·53	7·50		50%	30	28	24	23	20	20				15Cm	
8 P.M.	[illegible]	8·56	7·57	7·56	7·51	7·51		50%	31	27	25	22	20	19				16Cm	
9 P.M.	[illegible]	8·60	7·56	7·56	7·56	7·56		55	30	26	24	24	22	19				16Cm	
10 P.M.	[illegible]	8·58	7·54	7·52	7·52	7·51		51	31	27	26	25	20	19				17Cm	
Operator	[illegible]	–	–	–	–	–		Anjum	–	–	–	–	–	–				Anjum	
11 P.M.	4·20	8·60	7·57	7·55	7·53	7·51		53%	33	29	27	24	22	20				14cm	
12 Night	4·20	8·60	7·57	7·55	7·53	7·51		53%	32	28	26	23	21	19				15cm	
1 A.M.	4·18	8·60	7·58	7·56	7·54	7·52		52%	32	28	26	23	21	19				16cm	
2 A.M.	4·20	8·58	7·56	7·56	7·54	7·52		52%	32	28	26	23	21	19				15cm	
3 A.M.	4·20	8·58	7·57	7·55	7·53	7·51		53%	33	29	27	24	22	20				15cm	
4 A.M.	4·18	8·59	7·57	7·55	7·53	7·51		53%	33	29	27	24	22	20				15cm	
5 A.M.	4·17	8·59	7·58	7·56	7·54	7·52		53%	32	28	26	24	22	20				16cm	
6 A.M.	4·19	8·60	7·58	7·56	7·54	7·52		53%	32	28	26	24	22	20				16cm	
Operator	Faiz	–	–	–	–	–		Faiz	–	–	–	–	–	–				Faiz	

Operator A Faiz Hussain

Operator B

Operator C

Dy. Manager (EHS)

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day _____
Date 15/12/22

Time	pH						Sugar Trace Inlet	Sludge Vol in Areator Tank in %	Temp. in °C						Electrical Consumption in Unit			V-notch Reading in cm	Remarks if any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4·25	8·80	7·58	7·56	7·53	7·51		53%	33	29	27	25	23	20				18Cm	
8 A.M.	4 22	8·58	7·56	7·54	7·52	7 50		50%	30	28	26	24	22	29				16Cm	
9 A.M.	4 24	8·59	7 57	7 55	7 53	7·51		52%	32	28	26	24	22	19				17Cm	
10 A.M.	4·23	8·57	7·55	7·53	7 51	7 50		54%	33	29	27	25	23	20				16Cm	
11 A.M.	4·25	8·60	7·58	7·56	7·54	7·52		52%	31	28	26	24	22	19				18Cm	
12 Noon	4·23	8·59	7·57	7·55	7·53	7·51		54%	33	29	27	25	23	20				16Cm	
1 P.M.	4·22	8·58	7·56	7·54	7·52	7·50		53%	32	29	27	25	23	20				17Cm	
2 P.M.	4·24	8·59	7·57	7·55	7·53	7·51		51%	30	28	26	24	22	19				16Cm	
Operator	Faiz Hus							Faiz Hussain										Faiz	
3 P.M.	4 22	8.58	7 56	7.54	7 52	7 50		52%	33	29	26	23	21	19				15cm	
4 P.M.	4 20	8.60	7.57	7.55	7.53	7.51		53%	32	28	26	23	21	19				14cm	
5 P.M.	4 18	8.62	7 58	7.56	7.54	7.52		53%	32	28	26	23	21	19				14cm	
6 P.M.	4.22	8.61	7.59	7.57	7.54	7.52		52%	30	28	26	23	21	19				14cm	
7 P.M.	4 20	8.60	7.58	7.56	7.50	7.52		53%	33	29	27	24	22	20				15cm	
8 P.M.	4.21	8.61	7.59	7.57	7.53	7.51		53%	33	29	27	24	22	20				15cm	
9 P.M.	4 20	8.59	7.58	7.55	7.53	7.51		52%	32	28	26	23	21	19				14cm	
10 P.M.	4 21	8.58	7.58	7.55	7.53	7.51		52%	32	28	26	23	21	19				14cm	
Operator																			
11 P.M.	4.10	8 58	7 58	7 56	7 52	7 51		51%	31	28	26	22	21	19				14Cm	
12 Night	4 20	8 56	7.56	7 53	7 56	7 50		50%	32	27	27	23	20	20				16Cm	
1 A.M.	4 10	8 57	7 54	7 55	7 55	7 51		50%	31	26	26	28	21	18				17Cm	
2 A.M.	4 25	8 60	7 56	7 56	7 53	7 50		51%	31	25	27	20	20	19				16Cm	
3 A.M.	4 15	8 55	7 55	7 54	7 50	7 51		51%	30	28	26	21	21	19				17Cm	
4 A.M.	4 10	8 51	7 56	7 53	7 52	7 50		50%	33	27	25	20	20	20				18Cm	
5 A.M.	4 10	8 56	7 54	7 52	7 52	7 51		52%	32	26	24	21	20	19				16Cm	
6 A.M.	4 15	8 57	7 55	7 58	7 50	7 56		52%	31	27	28	20	21	18				17Cm	
Operator	Ajay Kumar	–	–	–	–	–		Ajay Kumar	–	–	–	–	–	–				Ajay Kr	

Operator A Faiz Hussain

Operator B

Operator C

Dy Manager (EHS)

CHEMICAL USED

Sl. No	Shift	Name of Chemical Used	Received From Store	Opening Balance	Closing Balance	Chemical Used in Kg.	Final Balance	Remarks if any
1		Urea				3 kg		
						2 kg		
2		DAP				3 kg		
						3 kg		
3		LIME				5 bags		
						6 bag's		
						7 bags		

REMARKS

Lime - 18 X 40

- 720 kg Use Lime

Bajaj Sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day

Date 16/12/22

Time	pH						Sugar Trace Inlet	Sludge Vol In Aerator Tank In %	Temp. In °C						Electrical Consumption In Unit			V-notch Reading In cm	Remarks If any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.25	8.60	7.58	7.56	7.53	7.51		52%	32	29	27	25	23	20				18 Cm	
8 A.M.	4.22	8.58	7.56	7.54	7.52	7.50		51%	30	28	26	24	22	19				16 Cm	
9 A.M.	4.24	8.59	7.55	7.53	7.51	7.50		54%	33	29	27	25	23	20				16 Cm	
10 A.M.	4.23	8.58	7.56	7.54	7.53	7.51		50%	30	28	26	24	22	19				17 Cm	
11 A.M.	4.22	8.58	7.56	7.54	7.52	7.50		51%	32	29	27	25	23	20				18 Cm	
12 Noon	4.25	8.60	7.58	7.56	7.54	7.52		52%	30	28	26	24	22	19				17 Cm	
1 P.M.	4.22	8.58	7.56	7.54	7.52	7.50		54%	31	29	27	25	23	20				16 Cm	
2 P.M.	4.20	8.57	7.55	7.53	7.51	7.50		50%	30	28	26	24	22	19				16 Cm	
Operator	Faisal Hussain							Faisal Hussain										Faisal	
3 P.M.	4.10	8.56	7.56	7.56	7.51	7.50		50%	30	28	27	24	23	19				17 Cm	
4 P.M.	4.15	8.58	7.55	7.56	7.53	7.51		51%	31	27	26	23	21	20				16 Cm	
5 P.M.	4.20	8.56	7.54	7.55	7.50	7.50		50%	32	28	27	24	22	18				17 Cm	
6 P.M.	4.10	8.58	7.55	7.53	7.51	7.50		50%	30	26	26	24	21	18				15 Cm	
7 P.M.	4.15	8.56	7.56	7.52	7.50	7.51		52%	33	27	27	23	21	19				17 Cm	
8 P.M.	4.15	8.56	7.54	7.53	7.51	7.50		58%	31	27	27	22	20	20				16 Cm	
9 P.M.	4.10	8.56	7.53	7.50	7.50	7.51		52%	32	26	26	20	21	19				17 Cm	
10 P.M.	4.10	8.60	7.52	7.51	7.50	7.50		50%	31	28	27	21	20	20				17 Cm	
Operator	Arjun Kumar	–	–	–	–	–		Arjun Kumar	–	–	–	–	–	–				Arjun Kumar	
11 P.M.	4.18	8.61	7.58	7.56	7.53	7.51		51%	33	28	25	23	21	19				16 cm	
12 Night	4.20	8.61	7.58	7.56	7.53	7.51		52%	32	27	26	24	22	20				15 cm	
1 A.M.	4.20	8.60	7.59	7.57	7.53	7.51		52%	32	27	25	23	22	20				15 cm	
2 A.M.	4.18	8.62	7.59	7.57	7.54	7.52		51%	32	27	25	23	21	19				14 cm	
3 A.M.	4.18	8.61	7.58	7.56	7.54	7.52		52%	33	28	25	23	21	19				15 cm	
4 A.M.	4.20	8.60	7.58	7.56	7.55	7.53		52%	32	27	26	24	22	20				15 cm	
5 A.M.	4.20	8.60	7.59	7.57	7.56	7.52		52%	32	28	26	24	22	20				14 cm	
6 A.M.	4.21	8.61	7.59	7.57	7.55	7.52			32	28	26	24	22	20				14 cm	
Operator																			

Operator A HUSSAIN

Arjun Kumar
Operator B

Operator C

Dy. Manager (E&S)

CHEMICAL USED

Sl No	Shift	Name of Chemical Used	Received From Store	Opening Balance	Closing Balance	Chemical Used in Kg.	Final Balance	Remarks if any
1		Urea				2 kg		
						2kg		
2		DAP				3 kg		
						3kg		
3		LIME				7 bags		
						5 bags		
						6 bags		

REMARKS :

Lime – 18 X 40

= 720 kg Use Lime

... Kharihar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day ....
Date 17/12/22

Time	pH Inlet	pH E.T.	pH P.C.	pH A.T.	pH S.C.	pH Outlet	Sugar Trace Inlet	Sludge Vol in Aerator Tank in %	Temp. in °C Inlet	Temp. E.T.	Temp. P.C.	Temp. A.T.	Temp. S.C.	Temp. Outlet	Electrical Consumption in Unit Initial Reading	Final Reading	Total	V-notch Reading in cm	Remarks if any
7 A.M.	4.21	8.60	7.58	7.56	7.54	7.52		50%	32	29	27	25	23	20				16cm	
8 A.M.	4.22	8.58	7.56	7.54	7.52	7.50		51%	32	29	27	25	23	20				18cm	
9 A.M.	4.24	8.59	7.57	7.55	7.53	7.51		50%	30	28	26	24	22	19				16cm	
10 A.M.	4.23	8.58	7.56	7.54	7.52	7.50		52%	32	29	27	25	23	20				17cm	
11 A.M.	4.22	8.58	7.56	7.54	7.52	7.51		54%	33	29	27	25	23	20				18cm	
12 Noon	4.20	8.57	7.55	7.53	7.51	7.50		52%	32	28	26	24	22	19				17cm	
1 P.M.	4.24	8.60	7.58	7.56	7.54	7.52		54%	33	29	27	25	23	20				18cm	
2 P.M.	4.22	8.59	7.57	7.55	7.53	7.51		50%	31	28	26	24	22	19				16cm	
Operator	Faisal							Faisal Hussain										Faisal	
3 P.M.	4.10	8.58	7.57	7.53	7.50	7.50		50%	31	28	26	24	22	19				15cm	
4 P.M.	4.20	8.56	7.53	7.56	7.51	7.51		51%	31	26	27	23	21	20				17cm	
5 P.M.	4.10	8.57	7.52	7.51	7.51	7.51		50%	33	28	25	22	22	19				16cm	
6 P.M.	4.15	8.58	7.55	7.50	7.52	7.50		50%	32	29	24	23	20	19				17cm	
7 P.M.	4.20	8.56	7.50	7.51	7.53	7.51		52%	31	27	25	22	21	18				17cm	
8 P.M.	4.10	8.56	7.51	7.55	7.52	7.50		53%	32	26	22	23	21	20				16cm	
9 P.M.	4.20	8.55	7.50	7.54	7.50	7.51		50%	31	27	25	22	20	18				17cm	
10 P.M.	4.10	8.55	7.51	7.53	7.51	7.50		51%	30	26	24	21	21	19				17cm	
Operator	Bijun Kumar	—	—	—	—	—		Bijun Kumar	—	—	—	—	—	—				Bijun Kumar	
11 P.M.	4.18	8.59	7.57	7.54	7.52	7.50		52%	32	29	26	24	22	20				14cm	
12 Night	4.20	8.60	7.58	7.55	7.53	7.51		52%	32	29	26	24	22	20				15cm	
1 A.M.	4.20	8.60	7.58	7.55	7.53	7.51		53%	31	28	25	23	21	19				15cm	
2 A.M.	4.22	8.62	7.60	7.56	7.54	7.52		53%	31	28	25	23	21	19				15cm	
3 A.M.	4.22	8.62	7.60	7.56	7.54	7.52		52%	31	28	25	23	21	19				14cm	
4 A.M.	4.20	8.60	7.60	7.56	7.54	7.52		53%	32	29	26	24	22	20				14cm	
5 A.M.	4.20	8.60	7.58	7.55	7.53	7.51		54%	32	29	26	24	22	20				15cm	
6 A.M.	4.20	8.60	7.58	7.55	7.53	7.51		53%	31	28	25	23	21	19				14cm	
Operator	Sachin	—	—	—	—	—		Sachin	—	—	—	—	—	—				Sachin	

Operator A Faisal HUSSAIN

Operator B Bijun Kumar

Operator C Sachin

Dy. Manager (EHS)

CHEMICAL USED

Sl. No.	Shift	Name of Chemical Used	Received From Store	Opening Balance	Closing Balance	Chemical Used in Kg.	Final Balance	Remarks if any
1		Urea				2 kg		
						3 kg		
2		DAP				3 kg		
						2 kg		
3		LIME				7 bags		
						5 bag's		
						6 bag's		

REMARKS

Lime - 18 X 40

— 720 kg Use Lime

E.T.P. LOG BOOK

Crop Day .....
Date 18/12/22

Time	pH						Sugar Trace Inlet	Sludge Vol in Areator Tank in %	Temp. in °C						Electrical Consumption in Unit			V-notch Reading in cm	Remarks if any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.25	8.60	7.58	7.56	7.54	7.52		53%	33	29	27	25	23	20				18Cm	
8 A.M.	4.22	8.59	7.57	7.55	7.53	7.51		50%	30	28	26	24	22	19				17Cm	
9 A.M.	4.25	8.60	7.58	7.56	7.54	7.51		52%	31	28	26	24	22	19				18Cm	
10 A.M.	4.20	8.56	7.54	7.52	7.51	7.50		50%	30	29	27	25	23	20				16Cm	
11 A.M.	4.22	8.59	7.57	7.55	7.53	7.50		51%	32	29	27	25	23	20				16Cm	
12 Noon	4.24	8.59	7.57	7.55	7.53	7.51		50%	30	28	26	24	22	19				18Cm	
1 P.M.	4.22	8.58	7.56	7.54	7.52	7.50		52%	32	29	27	25	23	20				16Cm	
2 P.M.	4.25	8.60	7.58	7.56	7.54	7.52		50%	31	28	26	24	22	19				18Cm	
Operator	Faisal Hussain							Faisal Hussain										Faisal	
3 P.M.	4.10	8.56	7.53	7.54	7.53	7.51		50%	33	28	25	23	22	19				18Cm	
4 P.M.	4.15	8.60	7.50	7.58	7.52	7.51		51%	31	26	26	22	21	20				17Cm	
5 P.M.	4.10	8.58	7.55	7.55	7.56	7.50		50%	32	27	27	22	20	19				17Cm	
6 P.M.	4.10	8.56	7.56	7.56	7.52	7.51		50%	31	26	26	20	21	20				18Cm	
7 P.M.	4.15	8.57	7.55	7.57	7.51	7.50		53%	32	27	25	21	20	19				17Cm	
8 P.M.	4.90	8.56	7.53	7.56	7.50	7.50		52%	31	27	25	22	21	19				17Cm	
9 P.M.	4.25	8.55	7.56	7.57	7.51	7.52		51%	32	26	24	20	20	18				16Cm	
10 P.M.	4.10	8.55	7.56	7.56	7.50	7.51		51%	31	26	23	21	21	19				17Cm	
Operator	Arjun Kumar	—	—	—	—	—		Arjun Kumar	—	—	—	—	—	—					Arjun Kumar
11 P.M.	4.23	8.60	7.58	7.56	7.54	7.52		52%	32	29	26	23	21	19				16cm	
12 Night	4.24	8.61	7.59	7.57	7.55	7.53		53%	32	29	26	23	21	19				17cm	
1 A.M.	4.24	8.60	7.58	7.57	7.55	7.53		52%	31	28	25	22	20	18				16cm	
2 A.M.	4.21	8.60	7.58	7.56	7.54	7.50		53%	31	28	25	22	20	18				16cm	
3 A.M.	4.21	8.62	7.60	7.57	7.55	7.53		52%	32	29	26	23	21	19				15cm	
4 A.M.	4.22	8.62	7.60	7.57	7.55	7.53		53%	32	29	26	23	21	19				15cm	
5 A.M.	4.22	8.60	7.60	7.56	7.54	7.51		52%	32	29	26	23	21	19				16cm	
6 A.M.	4.20	8.60	7.58	7.57	7.55	7.52													
Operator																			

Operator A Faisal Hussain

Operator B Arjun Kumar

Operator C

Dy. Manager (EH&S)

CHEMICAL USED

Sl. No.	Shift	Name of Chemical Used	Received From Store	Opening Balance	Closing Balance	Chemical Used in Kg.	Final Balance	Remarks if any
1		Urea				2.5 kg		
						2 kg		
2		DAP				3 kg		
						3 kg		
3		LIME				7 bags		
						6 bags		
						5 bags		

REMARKS :

Lime — 18 kg = 720 kg

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....

Date 13-12-2022

Time	pH						Sugar Trace Inlet	Sludge Vol in Areator Tank in %	Temp. in °C						Electrical Consumption in Unit			V-notch Reading in cm	Remarks if any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.10	8.58	7.56	7.53	7.52	7.50		50%	33	28	25	24	22	20				16cm	
8 A.M.	4.15	8.56	7.55	7.54	7.50	7.51		51%	31	27	26	23	21	19				17cm	
9 A.M.	4.15	8.57	7.56	7.54	7.51	7.50		51%	32	26	27	22	22	20				18cm	
10 A.M.	4.10	8.56	7.54	7.53	7.52	7.51		52%	31	27	25	23	20	18				16cm	
11 A.M.	4.20	8.58	7.55	7.53	7.50	7.50		50%	33	26	24	22	21	20				14cm	
12 Noon	4.10	8.60	7.54	7.55	7.51	7.51		51%	30	27	28	23	22	19				13cm	
1 P.M.	4.20	8.55	7.57	7.53	7.51	7.51		50%	33	26	24	22	20	19				15cm	
2 P.M.	4.10	8.56	7.56	7.52	7.50	7.51		51%	31	27	23	21	21	18				17cm	
Operator	Arjun Kumar	—	—	—	—	—		Arjun Kumar	—	—	—	—	—	—				Arjun Kumar	
3 P.M.	4.10	8.55	7.55	7.53	7.50	7.51		51%	33	27	23	22	21	19				17cm	
4 P.M.	4.10	8.57	7.54	7.52	7.51	7.50		50%	31	28	25	23	22	18				18cm	
5 P.M.	4.20	8.56	7.53	7.51	7.50	7.51		50%	32	28	24	22	21	20				17cm	
6 P.M.	4.15	8.59	7.55	7.50	7.50	7.50		51%	31	27	23	22	22	19				16cm	
7 P.M.	4.10	8.58	7.50	7.55	7.51	7.50		51%	31	26	24	23	20	18				17cm	
8 P.M.	4.20	8.56	7.55	7.51	7.52	7.51		53%	31	27	23	21	21	18				16cm	
9 P.M.	4.15	8.57	7.51	7.50	7.50	7.53		52%	32	26	24	22	20	19				17cm	
10 P.M.	4.15	8.56	7.50	7.51	7.51	7.50		50%	30	27	23	23	20	18				16cm	
Operator	Arjun Kumar	—	—	—	—	—		Arjun Kumar	—	—	—	—	—	—				Arjun Kumar	
11 P.M.	4.20	8.60	7.59	7.56	7.52	7.50		50%	33	28	26	23	21	19				16cm	
12 Night	4.20	8.60	7.59	7.56	7.52	7.50		51%	32	28	26	23	21	19				16cm	
1 A.M.	4.22	8.60	7.60	7.57	7.54	7.52		51%	32	29	27	24	22	20				15cm	
2 A.M.	4.24	8.62	7.60	7.57	7.54	7.52		50%	32	29	27	24	22	20				15cm	
3 A.M.	4.28	8.62	7.60	7.57	7.54	7.52		50%	32	29	27	24	22	20				14cm	
4 A.M.	4.20	8.58	7.57	7.55	7.53	7.51		51%	33	29	26	24	22	20				14cm	
5 A.M.	4.22	8.60	7.57	7.55	7.53	7.51		52%	32	28	25	23	21	19				14cm	
6 A.M.	4.22	8.61	7.58	7.56	7.54	7.52		52%	32	28	25	23	20	18				14cm	
Operator	Sachin	—	—	—	—	—		Sachin	—	—	—	—	—	—				Sachin	

Arjun Kumar
Operator A

Arjun Kumar
Operator B

Sachin
Operator C

Dy. Manager (EHS)

CHEMICAL USED

S. No.	SKA	Name of Chemical Used	Received From Store	Opening Balance	Closing Balance	Chemical Used in Kg	Final Balance	Remarks if any
1		Urea				2 Kg		
						2 Kg		
2		DAP				3 Kg		
						3 Kg		
3		LIME				5 bag's		
						7 bag's		
						8 bag's		

REMARKS

Lime — 20 X 40

— 800 kg Use Lime

bajaj sugar, Khambhar Khera, Lakhimpur (Kheri)

E.T.P. LOG BOOK

Crop Day .....
Date 20/12/22

Time	pH						Sugar Trace Inlet	Sludge Vol In Areator Tank In %	Temp. in °C						Electrical Consumption In Unit			V-notch Reading in cm	Remarks if any
	Inlet	E.T.	P.C.	A.T.	S.C.	Outlet			Inlet	E.T.	P.C.	A.T.	S.C.	Outlet	Initial Reading	Final Reading	Total		
7 A.M.	4.22	8.60	7.58	7.56	7.54	7.52		50%	32	28	26	24	22	19				18Cm	
8 A.M.	4.25	8.59	7.57	7.55	7.53	7.51		52%	33	29	27	25	23	20				16Cm	
9 A.M.	4.24	8.60	7.58	7.56	7.54	7.52		54%	31	28	26	24	22	19				17Cm	
10 A.M.	4.25	8.59	7.57	7.55	7.53	7.51		50%	32	29	27	25	23	20				16Cm	
11 A.M.	4.22	8.58	7.56	7.54	7.52	7.50		52%	30	28	26	24	22	19				16Cm	
12 Noon	4.25	8.60	7.58	7.56	7.54	7.51		50%	32	29	27	25	23	20				18Cm	
1 P.M.	4.22	8.59	7.57	7.55	7.53	7.50		52%	31	29	27	25	23	20				16Cm	
2 P.M.	4.25	8.60	7.58	7.56	7.54	7.51		54%	30	28	26	24	22	19				16Cm	
Operator	Faisal Hussain							Faisal Hussain										Faisal H.	
3 P.M.	4.22	8.59	7.57	7.55	7.53	7.51		52%	33	29	27	25	23	20				18 Cm	
4 P.M.	4.20	8.57	7.55	7.53	7.51	7.50		50%	32	28	26	24	22	19				16Cm	
5 P.M.	4.23	8.60	7.58	7.56	7.54	7.52		51%	30	29	27	25	23	20				17 Cm	
6 P.M.	4.22	8.59	7.57	7.55	7.53	7.51		50%	31	29	27	25	23	20				16Cm	
7 P.M.	4.20	8.58	7.56	7.54	7.52	7.50		52%	33	28	26	24	22	19				18Cm	
8 P.M.	4.25	8.59	7.57	7.55	7.53	7.51		50%	32	28	26	24	22	19				16Cm	
9 P.M.	4.24	8.60	7.58	7.56	7.54	7.52		56%	31	29	27	25	23	20				18Cm	
10 P.M.	4.20	8.58	7.56	7.54	7.52	7.50		52%	30	28	26	24	22	19				16Cm	
Operator	Faisal Hussain							Faisal Hussain										Faisal H.	
11 P.M.	4.20	8.60	7.57	7.55	7.53	7.51		52%	33	29	27	25	23	19				15cm	
12 Night	4.20	8.59	7.57	7.55	7.53	7.51		53%	32	28	26	23	21	19				15cm	
1 A.M.	4.22	8.58	7.56	7.56	7.54	7.52		53%	32	28	26	23	21	20				14cm	
2 A.M.	4.21	8.60	7.58	7.56	7.54	7.52		52%	33	28	26	24	22	20				14cm	
3 A.M.	4.21	8.58	7.58	7.56	7.54	7.52		52%	33	29	27	24	22	20				14cm	
4 A.M.	4.22	8.58	7.57	7.55	7.53	7.51		52%	32	28	26	23	22	19				15cm	
5 A.M.	4.22	8.60	7.57	7.55	7.53	7.51		53%	32	29	26	24	21	19				15cm	
6 A.M.	4.22	8.60	7.58	7.56	7.54	7.52		53%	31	28	26	24	21	20				14cm	
Operator	Sachin	-	-	-	-	-		Sachin	-	-	-	-	-	-				Sachin	

Operator A Faisal Hussain

Operator B Faisal Hussain

Operator C Sachin

Dy. Manager (EHS)

CHEMICAL USED

No	Shift	Name of Chemical Used	Received From Store	Opening Balance	Closing Balance	Chemical Used in Kg.	Final Balance	Remarks if any
1		Urea				2 kg		
						2 kg		
2		DAP				3 kg		
						2 kg		
3		LIME				6 bags		
						6 bags		
						7 bags		

REMARKS :

Lime — 19 x 40 = 760 kg

8(E)

ETP ADEQUACY REPORT FOR SUGAR FACTORIES

1. Name of factory & address: *Bajaj Hindusthan Sugar Limited*
   Sugar Plant Khambharkhera,
   District- LakhimpurKheri. (U.P.).

2. Licensed crushing capacity: *12600 TCD.*

3. Process adopted: *Double Sulphitation.*

4. **Performance during last three crushing seasons:**

Year	Total crushing	Downti me %	Av. Crush rate (TCD) on available hrs.	Co-generation (MW)	Duration of season
2014-15	*11170451.85*	*3.73*	*8303.90*	*33705000*	*135*
2015-16	*9844035.81*	*2.68*	*8153.8*	*29265700*	*121*
2016-17	*11920219*	*2.48*	*8238.6*	*36420300*	*145*

5. **Fresh water usage:**

   a. Quantity of fresh water % cane used:

	2014-15	2015-16	2016-17
For Sugar Plant:	*7.8 %*	*8.2 %*	*8.8 %*
For Co-generation:	"	"	"
For Residential building etc.:	*1.8%*	*1.9%*	*2.0%*

   (if segregated figures for sugar plant and co-gen are not available, combined figures may be given)

   b. Source for drawing fresh water-*Bore Well.*

   c. System of on line measurement –*Mechanical Flow Meter Turbine type.*

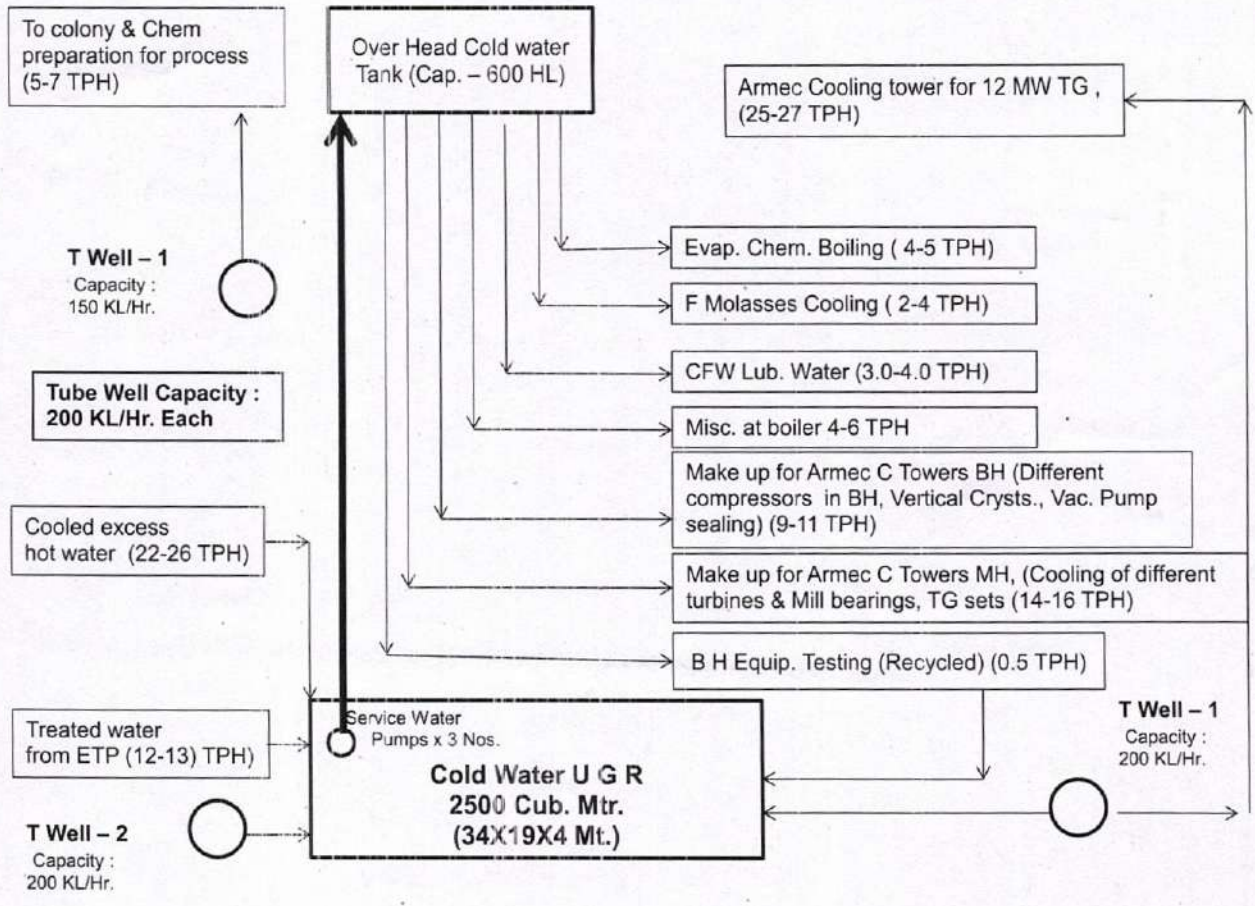
6. **Cold water management system-**

   (a) System for measuring utilization of cold water at various unit operations :
   We have mechanical flow meters installed at all three Bore Wells.

   (b) Mass Flow diagram of cold water usage, recirculation & discharge at various unit operations e.g. mill& turbine bearing cooling, sulphur dioxide gas cooling, crystallizer cooling, pumps, condensers, compressors and as make up water for

boiler feed water and spray pond water (if any) etc. A schematic diagram is to be given indicating quantities at respective operation.
Requirement of laboratory & human needs to be indicated separately-

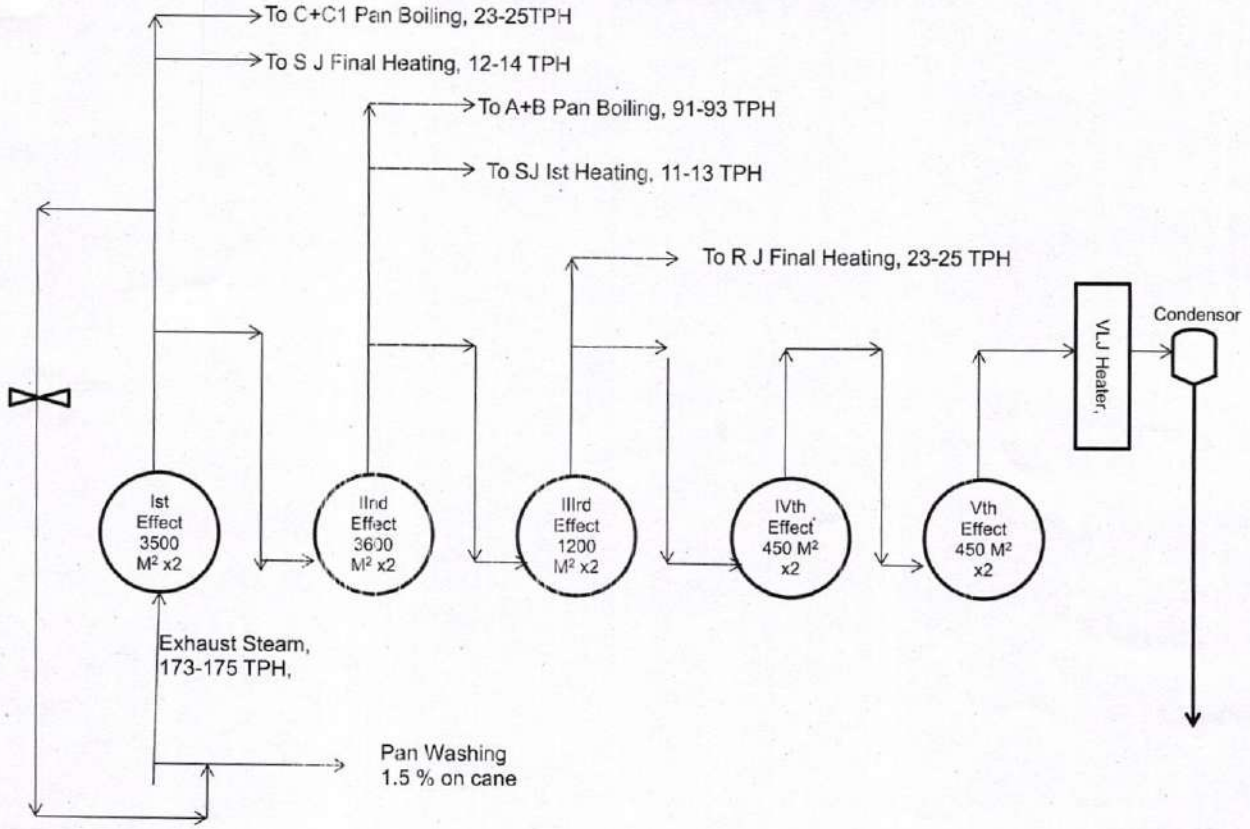
BHSL, KKH :
Bore-Well Water Schematic Diagram



7. Hot water management system-

(a) Details of evaporator configuration, requirement of steam/vapour at various operation massecuite % cane and calculation for steam consumption %cane.

Details of Evaporator Configuration



3

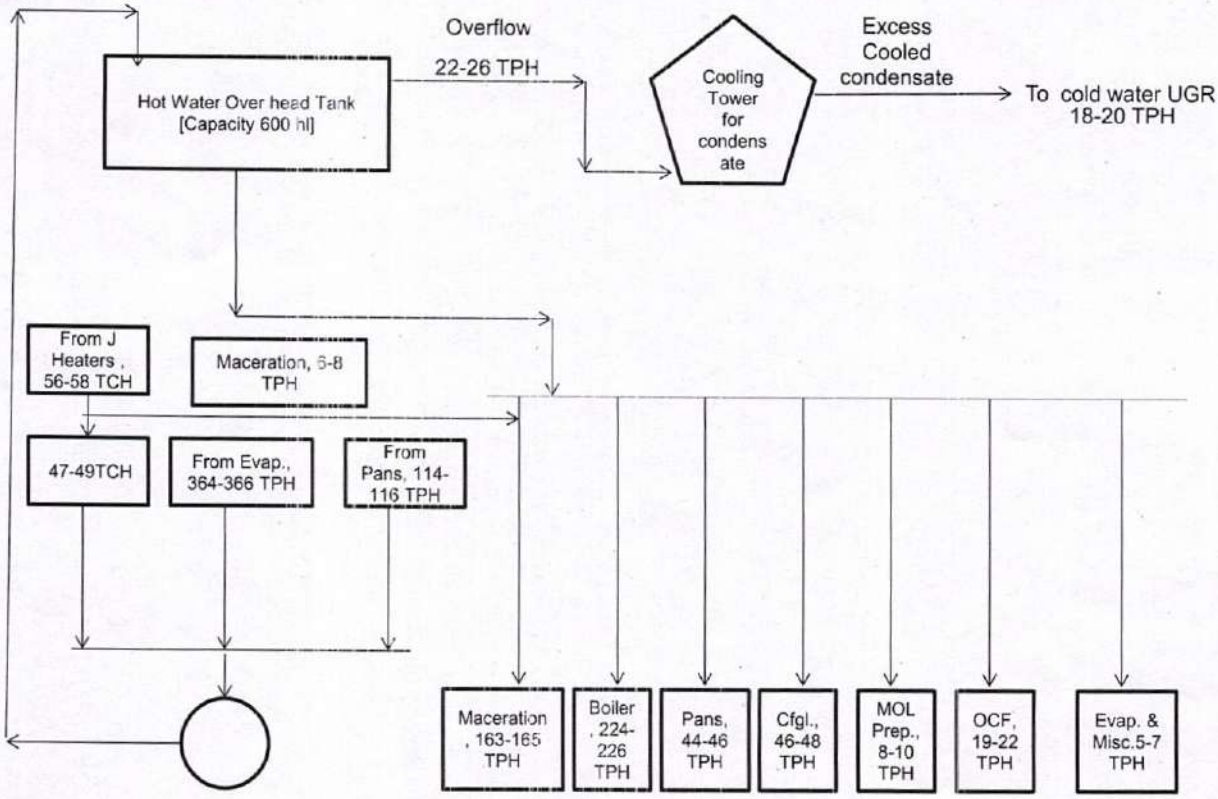
BHSL, KKH STEAM CALCULATION						
CANE	9000	TCD				
CANE	375	TCH				
RJ	461	@	123%			
SJ	488	@	130%			
CJ	461	@	123%			
A+B M/C	173	@	46%			
C+C1 M/C	49	@	13%			

TEMP RISE		T_1	T_2	Rise		
RJ Ist heating		30	40	10		
RJ Iind heating		40	72	32		
SJ Ist heating		70	85	15		
SJ Iind heating		85	102	17		
Brixes		12	62			
		CJ	SY.			
Total Required Evaporation			80.65%	i.e.	372	TPH
Vapours Required for RJ Ist Heating				7.69	TPH	
Vapours Required for RJ IInd Heating				24.83	TPH	
Vapours Required for SJ Ist Heating				12.42	TPH	
Vapours Required for SJ IInd Heating				12.80	TPH	
Vapour required for A+B M/C				91.43	TPH	
Vapour required for C+C1 M/C				24.38	TPH	
Total evaporation from Vth Effect				7.96	TPH	
Total evaporation from IVth Effect				7.96	TPH	
Total evaporation from IIIrd Effect				32.79	TPH	
Total evaporation from IInd Effect				136.64	TPH	
Total evaporation from Ist Effect				173.81	TPH	
Exhaust % cane			46.35	%		
Pan washing steam			1.5	%		
L STEAM			3.7	%		
TOTAL STEAM			51.55	%		

(b) Availability of condensates from various heat exchangers.

(c)Mass Flow diagram of hot water usage, recirculation& discharge at various unit operations i.e. imbibition, boiler feed water, milk of lime preparation, molasses dilution, melter, centrifugal & vacuum filter etc. . A schematic diagram is to be provided indicating quantities. The diagram should also indicate use of condensate/cooled condensate elsewhere e.g. ash quenching and chemical cleaning of heat exchangers etc.

MASS Flow Diagram of Hot Water



6

Hot Water Generation (TPH)	Hot Water Consumption (TPH)	Surplus hot Water (TPH)	Remarks
From: J Heaters: 47-49 Evap. : 364-366 Pans : 114-116 Flash : 1.5-1.7 ---------- Total – 529-533 TPH	Consumed At: Boiler: 224-226 Maceration: 155-157 MOL Prep: 6-8 O C Filter: 19-22 Pans: 44-46 Centrifugals: 46-48 Evap. & Misc.: 5-7 ---------- TOTAL 505-508	22-26 TPH	This surplus condensate , after cooling , is mixed with cold water in UGR

8. Details of cooling arrangement & polishing unit for recycling of condensate.
Mist type cooling system 02 Nos. of capacity 100 M^3/Hr. each.

9. Details of storage facility of cold condensate.
The excess condensate is cooled and stored in cold water UGR of capacity 2500 M^3.

10. Waste water generation

a. Details of flow meter installed to measure waste water flow from spray pond & other streams (Mill house, boiling house etc.)
No any flow meters installed at the Mill House, Boiling House & cooling tower.

b. Average waste water generation during season (% cane) from :

	2014-15	2015-16	2016-17
Spray pond over flow (Cooling tower) (L/Ton of cane)	100	95	90

Other streams (Boiling House)(%cane) : 5.5

Boiler & Cooling tower blow down (for cogen unit)

i. Boiler : 3.0 % cane

ii. Cooling Tower (Cogen) : 1.5 % cane

Total waste water generation (% cane) : 10% cane

c. In absence of proper measuring devices, calculation for over flow from spray pond/ cooling tower, other streams andblow down from boiler and cooling tower of Co-generation unit.

d. System for on line measurement. : V Notch

11. Sugar refinery-Brine recovery system & treatment system adopted for treating reject of brine., rinse water quantity.

12. Characteristics of Effluentat ETP (Average values as recorded) for 2016-17

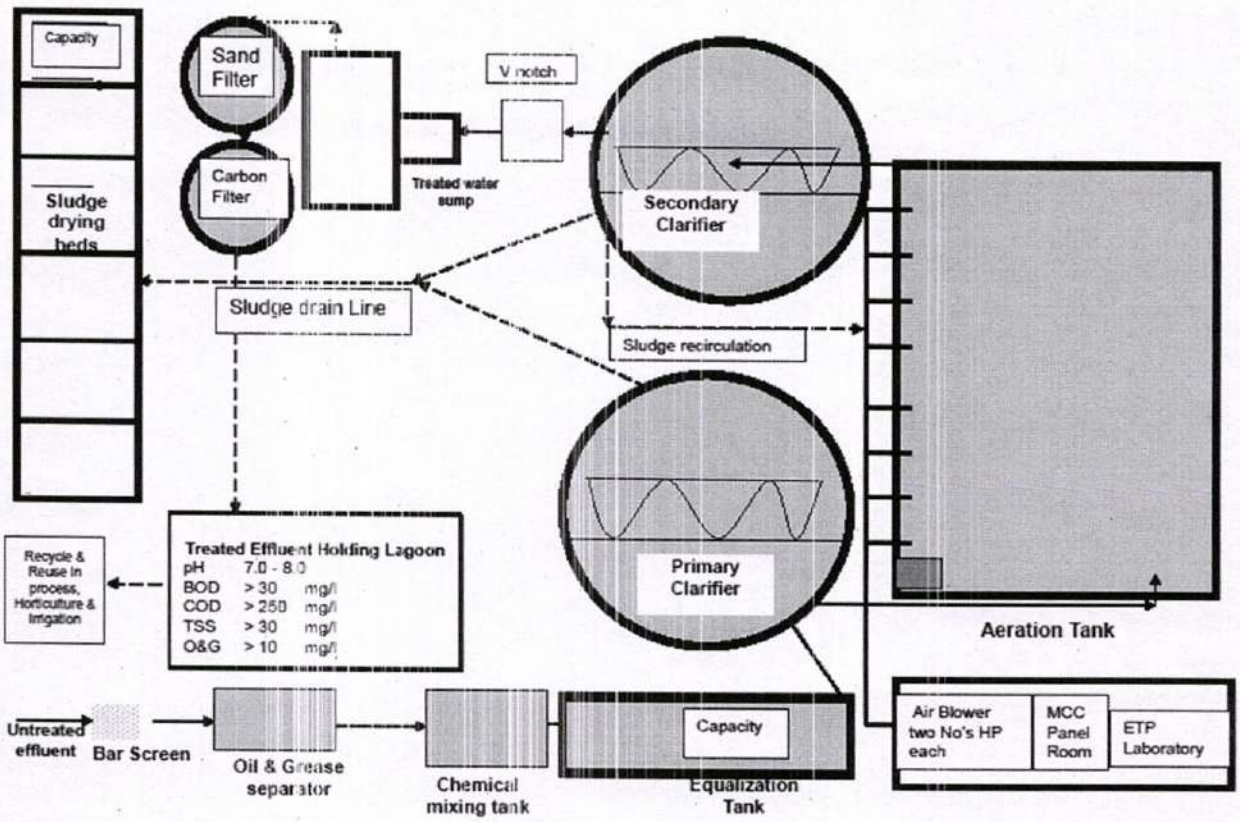
	Inlet	Outlet
pH	6.8 mg/l	7.6 mg/l
TSS	188 mg/l	24.2mg/l
BOD	246 mg/l	26mg/l
Oil &Grease	9.20mg/l	3.2 mg/l
TDS	714 mg/l	498mg/l
Total Quantity	127841 M3	127841 M3

13. Details of ETP including capacity, brief of process and layout. The schematic diagram is to be given indicating .

*Effluent Treatment Plant Capacity **1260 M3/day**. Activated sludge process based on Diffused aeration system followed by clarifier, aeration tank and sand & carbon filter is installed for the effluent treatment.*

The Effluent treatment plant is composed of the following units;

- *Oil and Grease Trap*
- *Equalization Tank*
- *Chemical dosing/neutralization Tank*
- *Primary Clarifier*
- *Aeration Tank*
- *Defused Aeration System*
- *Secondary Clarifier*
- *Sludge drying beds*
- *Carbon filter and sand filter*
- *V. Notch Chamber*
- *Sludge remover pumps*
- *Effluent lifting pump*
- *Nutrient dosing tank*



a) holding volumes and size of equalization, anaerobic tank, aerobic tank ,primary and secondary clarifiers, sludge drying bed etc.

1 Oil & Grease Tank 1 No.

Length 6 M
Width 4 M
Depth 1.75 M
Free Board 0.25 M 42
Material RCC

2 Equalization Tank 01 No.

Length 14.0 M
Width 8.0 M
Depth 2.5 M
Free Board 0.25 M 252
Material RCC

3 Chemical Dosing/Neutralisation Tank 1 No.

Length 4.0 M
Width 4.0 M
Depth 1.75 M 28
Material RCC
Agitator 60 RPM geared motor with Agitator

4 Primary Clarifier (Mechanical Type) 01 No.

Capacity 339.0 M3
Dia 12.0 M
Depth 3.0 M
Free Board 0.3 M
Material RCC
Driving Machine Motor 3 HP, TEFC 3 phase, 940 RPM, Squirral cage
Reduction ratio 1.0 RPH

5 Aeration Tank 01 No.

Capacity 1512 M3
Length 24.0 M
Width 18.0 M
Depth 3.5 M
Material RCC

6 *Diffused Air System*

Air Nozzles 200 Nos.

Air Compressors 02 Nos, Blower speed 1120 RPM, Motor-50.0 HP, 1500 CFM, Pressure - 0.5 Kg PSI

7 *Secondary Clarifier, Mechanical Type 01 No.*

Capacity 339.0 M3

Dia 12.0 M

Depth 3.0 M

Free Board 0.3 M

Material RCC

Driving Machine Motor 3 HP, TEFC 3 phase, 940 RPM, Gear box - V-500 A-287

Reduction ratio 1.0 RPH

8 *Sludge Drying Beds 06 Nos.*

Size 6.0m x 4.0m x 1.75m Each

Filter Media Brick aggregate, Gravels, sand as per requirement

9 *Sand Filter*

Number 1

Capacity 10 M3

10 *Carbon Filter*

Number 1

Capacity 10 M3

11 *V-Notch Chamber 1 with 90 deg cut MS plate*

Length 1.5 m

Depth 1.0 m

12 *Sludge Removal Pumps 04 Nos*

Capacity 20 cum/hr

Head 25.0 meter

Type No clog, Open impeller type

Driving Machine 10.0 HP electric motor 3 phase

Make Kirloskar

13 *Effluent Lifting Pump 2 Nos.*

Capacity 20 cum/hr

Head 25.0 meter

Type No clog, Open impeller type
Driving Machine 10.0 HP electric motor 3 phase
Make Kirloskar

14 ***Nutrient Dosing Tank 01 Nos.***
Capacity 500 Lt Each MS

14. Availability, holding volume with size(L, W, H)and type of treated effluent holding ponds(lagoons) for use during no irrigation demand period.

Fifteen days treated effluent volume holding lagoon available for use during no irrigation demand period having size Length=83 meter, Width=57 meter & Height 4 meter.

15. Details (Nos.& qualification) of existing supervisory / operating staff for ETP.

S.N.	***ETP operating Staff***	***Nos.***	***Qualification***
1	*Supervisor*	*01*	*Graduate*
2	*Operator*	*03*	*Intermediate*
3	*Unskilled manpower*	*01*	*High School*

16. Air pollution control devices in use & system for measurement.

Total 3 nos. of Boilers of 90TPH are install at Khambharkhera in which Bagasse will be used as fuel. Wet scrubber are installed with boiler along with 65 mtr. height of stack to control all pollution from stack. Online monitoring system is installed to measure the flue gasses emissions.

17. Average values of particulate matter emissions from stacks.
Average values of particulate matter emission from stack are 76.00 mg/Nm3.

18. Installation of online continuous effluent monitoring system (OCEMS) & its connectivity to CPCB/ SPCB server.
On line continuous effluent &emissions monitoring system are installed and connected, data being send to CPCB/SPCB server.

19. An irrigation plan to be enclosed indicating : Attached as annexure -1

a) Location including distance from the factory
b) Ownership of the land to be put under irrigation
c) Area
d) Crops and duration of cultivation (period during which they are cultivated)
e) Type of soil
f) Water balance indicating utilization of the treated effluent for irrigation i.e. plan as to how the same shall be consumed.

20. Ongoing and proposed water conservation & ETP up-gradation activities with time line.

21. RT8© of the last crushing season 2016-17 is attached as annexure-2

22. Schedule of machinery to be attached as annexure-3.

23. Any communication received from CPCB/ SPCB.

Annx-9

BHSL Sugar (ETP)	www.enviropulse.in ✓	✓	seplcpcb.glensserver.cor
	User ID-bhslukbkrk		User ID-BEPLKH
	Pass-bhsl#25kk#1k	-	BEPLKH@123
	-		(All in acpital letters)
BHSL Distillery	115.114.10.246:8080/enviroconnect	-	-
	User ID-BHLKKD	-	-
	BHLKKD	-	-

KKH Distillery- Zero well.	
Login Id- GWR000120 Password-ad1234	
KKH- Sugar	
Login Id- GWR000134 Password-ad1234	
URL- http://customer.enggenv.com	

[SUGAR ETP Web camera]

USER ID	PASSWORD			
admin	admin123			For EHS-ETP Camera
192.168.1.102(PTZ 2)				
etp	etp12345	Web browser		

Distillery -

URL: http://cpdms.forbesmarshall.in:8080/enviroconnect/

User Name: BHLKKD

Password: BHLKKD

Login Id — prawasthi.bhsl@bajajhindusthan.com
Password - Sugarbhsl@2019

ftdms.cpcb.gov.in/industry

Online details of Camera & Flowmeter

BSNL Fiber Static IP - 117.220.15.111 For internet ---> Flow Meter & Dist. Gate Cam
RUN-->ping -t 117.220.15.111

Distillation Flow Meter (Unitech RTU) IP 192.168.0.30
RUN->ping -t 192.168.0.30

MEE Flow Meter (Unitech RTU) IP 192.168.0.130
RUN->ping -t 192.168.0.130

Fiber Modem IP 192.168.01
RUN->ping -t 192.168.0.1

CP PLUS - Main gate Camera
PING 192.168.0.35 -t
User - admin & Password - Admin@123

http://cpdms.forbesmarshall.in:8080/enviroconnect/servlet/com.aipl.pls.web.admin
User Id- BHLKKD & Password -BHLKKD

DISTT-Bharti AirTel IIL/ISP Link(Circuit ID:13289546) Static IP - 182.78.183.198
RUN->ping -t 182.78.183.198

Airtel Modem IP 192.168.02
RUN->ping -t 192.168.0.2

NVR - Honneywell for Camera
PING 192.168.0.50 -t

Radio (P2P) Link---
ping 192.168.0.13 -t Lagoon (At Administrative Building)
ping 192.168.0.14 -t Lagoon (At ETP New Lagoon)

Radio (P2P)Link---
ping 192.168.0.11 -t Biocompost (At Administrative Building)
ping 192.168.0.12 -t Biocompost (At Biocompost Yard-2)

ping 192.168.0.170 -t Camera- ETP New Lagoon
ping 192.168.0.172 -t Camera-Biocompost Yard -2

http://customer.enggenv.com For Borewell water lavel monitoring (CGWA)
User Name - GWR00120 & Password - AD1234

Stack Monitoring URL https://pro.telsys.in/
User Id- upsingh.kkh@bajajhindusthan.com & Password - Ckhsingh@123

Annx-10

NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

Analyzing for an Assured Future

☎ +91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd.

Address: **Unit – Khambarkhera (Sugar Division), Sarda Nagar Road Khambarkhera, District-Lakhimpur kheri (U.P)-261502 India.**

Report Code	**: ST-151222-09**
ULR No.	**: TC681422000001634 1 F**
Test Report of	**: Stack Emission**
Service Request No	**: NTL/SRF/12/22-09**
Service Request Date	**: 14/12/2022**
Report Issue Date	**: 20/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn on	:	15/12/2022
Sample Drawn By	:	NTL Representative
Sampling Time	:	30 minutes
Sampling Plan &Procedure	:	SOP/SE/09
Analysis Duration	:	15/12/2022 to 20/12/2022
Flue Gas Temperature (°C)	:	138
Source of Emission	:	Stack -1 (Attached to Boiler)
Operating Schedule	:	As per requirements
Capacity	:	60 TPH
Type of Fuel used	:	Bagasse
Type of Stack	:	RCC
Height of Stack from ground level (meter)	:	65
Average Velocity of Flue Emission (m/s)	:	10.2
Attached APCS	:	Wet Scrubber

Boiler Emission					
S.N.	**Parameter**	**Test Method**	**Results**	**Units**	**Emission limits For Boiler**
1.	Particulate Matter (PM)	IS:11255(Part-1)	56.12	mg/Nm^3	150
2.	Sulphur dioxide (as SO_2)	IS:11255(Part-2)	18.40	mg/Nm^3	No Limit Specification
3.	Nitrogen dioxide (as NO_2)	IS:11255(Part-7)	21.50	mg/Nm^3	No Limit Specification
4.	Carbon dioxide (as CO)	IS:13270	0.38	%	1% Volume

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Ajali

CHECKED BY

AUTHORIZED SIGNATORY

NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

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Analyzing for an Assured Future

+91-93136 1642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd.

Address: **Unit – Khambarkhera (Sugar Division), Sarda Nagar Road Khambarkhera, District-Lakhimpur kheri (U.P)-261502 India.**

Report Code	**: WW-151222-010**
ULR No.	**: TC6814220000016342 F**
Test Report of	**: Waste Water**
Service Request No	**: NTL/SRF/12/22-010**
Service Request Date	**: 14/12/2022**
Report Issue Date	**: 20/12/2022**

SAMPLING & ANALYSIS DATA

Sample Received On	:	15/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	ETP Outlet
Sample Drawn On	:	15/12/2022
Sample Quantity/Packing detail	:	2 lt/Plastic Cane
Weather Conditions	:	Normal
Analysis Duration	:	15/12/2022 to 20/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limits as per CPCB Norms
1.	pH	IS:3025(Part-11):1983	7.36	-	5.5 – 8.5
2.	Total Dissolved Solid	IS:3025(Part-16):1984	912.0	mg/l	----
3.	Total Suspended Solid	IS:3025(Part-17):1984	10.50	mg/l	30.0
4.	Chemical Oxygen Demand (as O_2)	APHA 5220 B:2005	121.0	mg/l	250.0
5.	Biological Oxygen Demand (as O_2) (3 days at 27^0C)	IS:3025(Part-44):1993	23.0	mg/l	30.0
6.	Oil & grease	IS:3025(Part-19):1984	BDL (<1.0)	mg/l	10.0

BDL- Below Detection Limit

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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AUTHORIZED SIGNATORY

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TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd.

Address: Unit – Khambarkhera (Sugar Division), Sarda Nagar Road Khambarkhera, District-Lakhimpur kheri (U.P)-261502 India.

Report Code	**: WW-151222-013**
ULR No.	**: TC6814220000016345 F**
Test Report of	**: Waste Water**
Service Request No	**: NTL/SRF/12/22-013**
Service Request Date	**: 14/12/2022**
Report Issue Date	**: 20/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	15/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	**SRS Inlet**
Capacity	:	1100 KLD
Regular Flow	:	334 m^3/day
Sample Received On	:	15/12/2022
Sample Quantity/Packing detail	:	2 lt/Plastic Cane
Weather Conditions	:	Normal
Analysis Duration	:	15/12/2022 to 20/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11):1983	7.24	-
2.	Total Dissolved Solid	IS:3025(Part-16):1984	1260.0	mg/l
3.	Total Suspended Solid	IS:3025(Part-17):1984	520.0	mg/l
4.	Chemical Oxygen Demand (as O_2)	APHA 5220 B:2005	908.0	mg/l
5.	Biological Oxygen Demand (as O_2) (3 days at 27^0C)	IS:3025(Part-44):1993	450.0	mg/l
6.	Sulphate (as SO_4)	IS: 3025 (Part- 24)	1924	mg/l

Notes:

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TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd.

Address: **Unit – Khambarkhera (Sugar Division), Sarda Nagar Road Khambarkhera, District-Lakhimpur kheri (U.P)-261502 India.**

Report Code	**: WW-151222-014**
ULR No.	**: TC6814220000016346 F**
Test Report of	**: Waste Water**
Service Request No	**: NTL/SRF/12/22-014**
Service Request Date	**: 14/12/2022**
Report Issue Date	**: 20/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	15/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	**SRS Outlet**
Capacity	:	1100 KLD
Regular Flow	:	334 m^3/day
Sample Received On	:	15/12/2022
Sample Quantity/Packing detail	:	2 lt/Plastic Cane
Weather Conditions	:	Normal
Analysis Duration	:	15/12/2022 to 20/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limits as per CPCB Norms
1.	pH	IS:3025(Part-11):1983	7.50	-	5.5 - 9.0
2.	Total Dissolved Solid	IS:3025(Part-16):1984	816.0	mg/l	----
3.	Total Suspended Solid	IS:3025(Part-17):1984	110.0	mg/l	30.0
4.	Chemical Oxygen Demand (as O_2)	APHA 5220 B 2005	580.0	mg/l	250.0
5.	Biological Oxygen Demand (as O_2) (3 days at 27^0C)	IS:3025(Part-44):1993	212.0	mg/l	30.0
6.	Sulphate (as SO_4)	IS: 3025 (Part- 24)	1480	mg/l	1000

Notes:

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TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd.

Address: **Unit – Khambarkhera, Sarda Nagar Road Khambarkhera, District- Lakhimpur kheri (U.P.)-261502 India.**

Report Code	**: WW-151222-012**
ULR No.	**: TC6814220000016344 F**
Test Report of	**: Waste Water**
Service Request No	**: NTL/SRF/12/22-012**
Service Request Date	**: 14/12/2022**
Report Issue Date	**: 20/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	15/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	STP Inlet
Sample Received On	:	15/12/2022
Sample Quantity/Packing detail	:	2 lt/Plastic Cane
Weather Conditions	:	Normal
Analysis Duration	:	15/12/2022 to 20/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units
1.	pH	IS:3025(Part-11):1983	7.65	-
2.	Total Dissolved Solid	IS:3025(Part-16):1984	580	mg/l
3.	Total Suspended Solid	IS:3025(Part-17):1984	32.0	mg/l
4.	Chemical Oxygen Demand (as O_2)	APHA 5220 B:2005	68.0	mg/l
5.	Biological Oxygen Demand (as O_2) (3 days at 27^0C)	IS:3025(Part-44):1993	15.0	mg/l
6.	*Faecal Coliform*	IS 1622:1981	1600	MPN/ 100 ml

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd.

Address: **Unit – Khambarkhera, Sarda Nagar Road Khambarkhera, District- Lakhimpur kheri (U.P.)-261502 India.**

Report Code	**: WW-151222-011**
ULR No.	**: TC681422000001634 3 F**
Test Report of	**: Waste Water**
Service Request No	**: NTL/SRF/12/22-011**
Service Request Date	**: 14/12/2022**
Report Issue Date	**: 20/12/2022**

SAMPLING & ANALYSIS DATA

Sample Drawn On	:	15/12/2022
Sample Drawn By	:	NTL Representative
Sample Description	:	STP Outlet
Sample Received On	:	15/12/2022
Sample Quantity/Packing detail	:	2 lt/Plastic Cane
Weather Conditions	:	Normal
Analysis Duration	:	15/12/2022 to 20/12/2022

TEST RESULTS

S.No	Parameter	Test Method	Results	Units	Limits as per CPCB Norms
1.	pH	IS:3025(Part-11):1983	7.26	-	5.0 - 9.0
2.	Total Dissolved Solid	IS:3025(Part-16):1984	458.0	mg/l	----
3.	Total Suspended Solid	IS:3025(Part-17):1984	4.0	mg/l	100.0
4.	Chemical Oxygen Demand (as O_2)	APHA 5220 B:2005	12.0	mg/l	250.0
5.	Biological Oxygen Demand (as O_2) (3 days at 27^0C)	IS:3025(Part-44):1993	<2.0	mg/l	30.0
6.	*Faecal Coliform*	IS 1622:1981	40	MPN/ 100 ml	<100

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd.	**Report Code : SQ-151222-017**
Address: Unit – Khambarkhera, Sarda Nagar Road Khambarkhera, District- Lakhimpur kheri (U.P.)- 261502 India.	**ULR No. : TC681422000001634 9 F**
	Test Report of : Soil Quality
	Service Request No : NTL/SRF/12/22-017
	Service Request Date : 14/12/2022
	Report Issue Date : 20/12/2022

Sampling & Analysis Data

Sample Drawn On	:	15/12/2022
Sample Location	:	Khambharkhera Village
Sample Description	:	Soil Sample
Sample Received On	:	15/12/2022
Sample Quantity	:	2.0 Kg
Weather Conditions	:	Normal
Analysis Duration	:	15/12/2022 to 20/12/2022

RESULTS

S.No.	Parameter	Values in Samples
1	Water Content in %	23.4
2	Texture of Soil	Sandy loam / Clay
3	pH	7.80
4	EC (µ mhos/cm)	254.0
5	Sulphur (PPM)	18.20
6	Zinc (PPM)	0.36
7	Iron (PPM)	4.50
8	Copper (PPM)	0.38
9	Manganese (PPM)	2.56
10	Boron (PPM)	0.27
11	Molybdenum (PPM)	0.18

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters the customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd. **Address:** Unit – Khambarkhera, Sarda Nagar Road Khambarkhera, District- Lakhimpur kheri (U.P.)- 261502 India.	**Report Code** : SQ-151222-018 **ULR No.** : TC681422000016350 F **Test Report of** : Soil Quality **Service Request No** : NTL/SRF/12/22-018 **Service Request Date** : 14/12/2022 **Report Issue Date** : 20/12/2022

Sampling & Analysis Data

Sample Drawn On	:	15/12/2022
Sample Location	:	Mainaha Village
Sample Description	:	Soil Sample
Sample Received On	:	15/12/2022
Sample Quantity	:	2.0 Kg
Weather Conditions	:	Normal
Analysis Duration	:	15/12/2022 to 20/12/2022

RESULTS

S.No.	Parameter	Values in Samples
1	Water Content in %	25.0
2	Texture of Soil	Sandy loam / Clay
3	pH	7.36
4	EC (µ mhos/cm)	289.0
5	Sulphur (PPM)	16.50
6	Zinc (PPM)	0.21
7	Iron (PPM)	4.98
8	Copper (PPM)	0.36
9	Manganese (PPM)	3.45
10	Boron (PPM)	0.26
11	Molybdenum (PPM)	0.34

Notes:

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4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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TEST CERTIFICATE

Issued To: M/s Bajaj Hindusthan Sugar Ltd.	**Report Code : SQ-151222-019**
Address: Unit – Khambarkhera, Sarda Nagar Road Khambarkhera, District- Lakhimpur kheri (U.P.)- 261502 India.	**ULR No. : TC681422000001635 1 F**
	Test Report of : Soil Quality
	Service Request No : NTL/SRF/12/22-019
	Service Request Date : 14/12/2022
	Report Issue Date : 20/12/2022

Sampling & Analysis Data

Sample Drawn On	:	15/12/2022
Sample Location	:	Loniyanpurva Village
Sample Description	:	Soil Sample
Sample Received On	:	15/12/2022
Sample Quantity	:	2.0 Kg
Weather Conditions	:	Normal
Analysis Duration	:	15/12/2022 to 20/12/2022

RESULTS

S.No.	Parameter	Values in Samples
1	Water Content in %	20.5
2	Texture of Soil	Sandy loam / Clay
3	pH	7.60
4	EC (µ mhos/cm)	282.0
5	Sulphur (PPM)	23.40
6	Zinc (PPM)	0.26
7	Iron (PPM)	4.80
8	Copper (PPM)	0.54
9	Manganese (PPM)	2.20
10	Boron (PPM)	0.36
11	Molybdenum (PPM)	0.21

Notes:

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BUREAU VERITAS Certification

CIN-U29119PN2004PTC019820

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://www.steamequipments.com

SEPL/AMC/BHSL/EQMS/KHA-001/22-23 **DATE: 15.11.2022**

CALIBRATION CERTIFICATE

CUSTOMER: M/S BAJAJ HINDUSTHAN SUGAR LTD.
UNIT: KHAMBARKHERA, LAKHIMPUR KHERI
PURCHASE ORDER NUMBER:
CALIBRATION DATE: 15/11/ 2022
DUE DATE: March 2023

1) EQMS ANALYZER (Blue Box Analyzer Model-T4)

Make- Go-Systemelektronik GMBH
Serial No- TS0341
Blue box analyzer of Sr. No- TS0341 has been calibrated on 15 November 2022.
UV Vis Spectroscopy Method was adopted to calibrate the instrument.
Zero Calibration of the instrument was done using DI water and Span Calibration was done Using lab readings provided by the customer.

2) PH ANALYZER

MAKE- Teledyne Analytical Instrument, USA
MODEL: LXT330-PH / DEVICE SR. No- 151319-11

Above mentioned instrument was calibrated with buffer solution of pH 4 and pH 7 provided by the customer. The following readings were observed after calibration:

SNO.	PARAMETERS	STANDARD SOLUTION BUFFER SOLUTIONS	Measured Reading (Before Calibration)	Measured Reading (After Calibration)
1.0	PH	4	4.02	4.0
2.0	PH	7	7.09	7.01

Above instrument is factory calibrated and was checked and found working normally.

*****NOTE: SEPL hereby certifies that the equipment has been calibrated and tested as per factory test procedure. Calibration shall only be valid for three months.**

TESTED BY:
Name: Ashwani Kumar
Designation: Service Engineer
Email: ashwani.kumar@steamequipments.com
Contact: (+91) 9013464062

BUREAU VERITAS Certification

CIN-U29119PN2004PTCO19820

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://www.steamequipments.com

SEPL/AMC/BHSL/EQMS/KHA-001/22-23 **DATE: 15.11.2022**

CALIBRATION CERTIFICATE

CUSTOMER : M/s BAJAJ HINDUSTHAN SUGAR LTD.
UNIT : KHAMBARKHERA, LAKHIMPUR KHERI
PURCHASE ORDER NUMBER :

CALIBRATION DATE: 15/11/2022
DUE DATE: March 2023

1) **DUST MONITORING SYSTEM**
   MAKE :DYNOPTICS
   DEVICE MODEL :DSL340
   DEVICE ID : TRANSMITTER : ASY-168-3007
   PARAMETERS MEASURED : SPM (0 – 1000mg/m3)

Above mentioned instrument was calibrated as per the down stated CPCB Standards:

ZEROCALIBRATION :

REFERENCE SIGNAL	MEASURED SIGNAL	ANALYZER READING
4.0 VOLTS	4.17 VOLTS	00.04 mg/m3

The instrument was zero calibrated under no dust concentration and found the analyzer readings are ok and working properly.

SPANCALIBRATION :

ISOKINETIC READING (FROM MANUAL SAMPLING)	ANALYZER READING
105.70 mg/m3	80.1 mg/m3

The instrument was calibrated against Iso kinetic Value (Manual Sampling System) provided by the customer and found the readings of analyzer is in correlation with ISOKinetic Readings.

******NOTE: SEPL hereby certifies that the equipment has been calibrated and tested as per factory test procedure. Calibration shall only be valid for three months.***

TESTED BY:

Name : Ashwani Kumar
Designation : Service Engineer
Email :ashwani.kumar@steamequipments.com
Contact: (+91) 9013464062

Annx-12

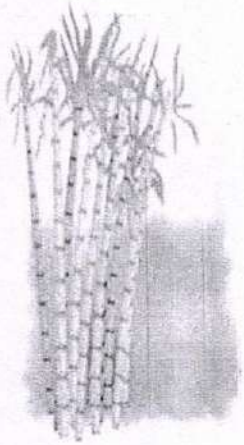
UTILIZATION OF TREATED EFFLUENT FOR IRRIGATION PURPOSE

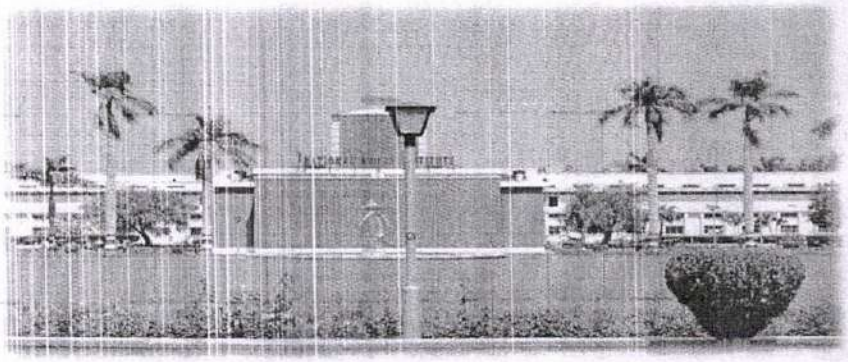
FOR

M/s Bajaj Hindusthan Sugar Ltd.

Village- Khambharkhera, Post- Khambharkhera,
District- Lakhimpur Kheri, Uttar Pradesh

PREPARED BY:





NATIONAL SUGAR INSTITUTE

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Ministry of Consumer Affairs, Food & Public Distribution
Department of Food & Public Distribution
Kanpur- 208 017 (U.P.) India
Ph. +91-512-2570730, 2570273
Fax. +91-512-2570247

1. **Introduction of factory:**

1.1 Name of the factory: Bajaj Hindusthan Sugar Limited

Village- Khambharkhera P.O.- Khambharkera
Tehsil- Lakhimpur, District- Lakhimpur Kheri

1.2 Plant Capacity: 12600 TCD

1.3 Period of visit: The factory was visited on crushing season 15.05.2018 by Dr. Lokesh Babar, Junior Scientific Officer (Agriculture Chemistry). Shri Hem Prakash Singh, Dy. G.M. (Production) and Sri R.P. Singh Manager (EHS) were present at the site during visit.

Factory Performance:

S. No.	Particulars	2014-15	2015-16	2016-17	2017-18 Till date 14th May, 2018
1.	Duration of season (days)	135	121	145	190
2.	Average sugarcane crushed per day (TCD)	8303	8153	8238	8032.6
3.	Total sugarcane crushed (Qts)	11170451.85	9844033.81	11920219.75	15262000.0

It may be seen from above table that factory could achieve crush rate much lower than the licensed capacity during the last three crushing seasons due non availability of sugarcane and various other reasons.

2. **Effluent Generation:** Copies of analysis reports of treated effluent and data communicated to CPCB server is attached as **Annexure-I.** Existing arrangement of Effluent Treatment Plant is attached as **Annexure-II.** The flow diagram of Effluent Treatment Plant is attached **as Annexure-III.**

bajaj hindusthan sugar ltd. Khambharkhera, Lakhimpur-Kheri

3. **Treated Effluent storage lagoon:** Capacity **15000 KL**

4. **Cropping pattern of the area:** The soil at command area of the BHSL Khambharkhera area is mostly sandy loam soil having soft pan of $CaCO_3$ & $MgCO_3$ and having medium permeability of water. These soils are comparatively medium in organic carbon and humus. Such type of soil is good for application of organic matter. Due to medium water table condition there is no charging of ground water by applying treated waste water through irrigation. Sugar cane is the main crop followed by wheat and paddy in the command area. The general pattern of the command area is 70% under cane and remaining 06% area mainly under wheat and paddy. On the crop rotational aspect, farmers of the command area mostly grow sugar cane followed by wheat.

5. **Quantity of effluent available for land application (KL/day):**

   a. Capacity of the sugar plant – **12600 TCD**

   b. Estimated average Effluent generation per day @200 liters/ton cane crushed

   - 2520 KL/day

   c. Net effluent generation left for irrigation after treatment – **2520KL/day**

   d. Total treated effluent generated for average crushing for **190** days

   – **190 x2520 = 4,78,000 KL/Crushing Season of 150 days**

6. **Characteristics of treated effluent:**

S. No.	Particular	Average values
1.	pH	7.35
2.	BOD	18.78 mg/liter
3.	COD	167.41 mg/liter
4.	TSS	18.05 mg/liter

The above average values are as per data transmitted by **M/s Bajaj Hindusthan Sugar Limited, Khambharkhera** through real time monitoring system to CPCB server from 1st November to 14th May, 2018. The copies are enclosed as **Annexure-I.**

bajaj hindusthan sugar ltd. * Khambharkhera, Lakhimpur-Kheri *

7. **Command Area:**

S. No.	Soil texture	Effluent loading rate(KL/hectare/day)
1.	Sandy loam	170-225 (average 197m³/hectare/day or say 200m³/ hectare /day)

8. **Command area identified:**

S. No.	Total available area (hectare)	Area available at 70 % land efficiency	Distance from unit (Km)	Mode of Effluent Transport
1.	Farmers's Land at Khambharkhera & Dhaurahra (305.98)	214.19	Within 2 km	HDPE pipe line (Up to factory outlet) after that farmers use their own flexible pipeline for using water
	Total	214.19		

Details of farmer fields to be used for irrigation purpose with farmer's name, area, village and crops cultivated attached as **Annexure-IV.** During the visit, the undersigned visited few fields for check distribution points of treat effluent and interacted with following cane farmers; discussed the benefits of treated effluent for irrigation in their cane fields.

S. No.	Name of farmers	Village	Area (ha)	Crop
1.	Mahendra Pal Yadav	Dhaurahra	1.681	Sugarcane
2.	Rameshwar	Dhaurahra	1.693	Sugarcane
3.	Jokhe	Dhaurahra	0.604	Sugarcane
4.	Santram	Dhaurahra	0.394	Sugarcane
5.	Raja Ram	Dhaurahra	0.382	Sugarcane
6.	Ram Naresh	Dhaurahra	0.634	Sugarcane
7.	Dharmendra Kumar	Dhaurahra	0.194	Sugarcane

9. **Details of crop area:**

S. No.	Location/ Village	Total available area (hectare)	Crop area under effluent application (hectare)		
			Kharif	Rabi	Annual
1.	**Farmers's Land at Khambharkhera & Dhaurahra**	**305.98**	-	55.39 (Wheat)	250.59 (Sugarcane)

10. **Yearly treated water balance per day with respect to land available for irrigation at factory farm keeping in view of the loading rates for different soil textures:**

Sugarcane grown area (Farmers' land) = 250.59**hectare**

Wheat grown area = 55.39**hectare**

Total land available= 305.98**hectare**

a) Water requirement for Sugarcane crop

On 70 % water efficiency required land **=175.41hectare**

Water requirement for irrigation with average 190 days crushing season

@ 200 **KL**/day/hectare @15 days irrigation interval

= 175.41X 200 X 190/15 (Days) = 4,44,372 KL/Crushing season

b) Water requirement for Wheat crop

On 70 % water efficiency required land = **71.81hectare**

Water requirement for irrigation in wheat with average **190** days crushing season

@ 200 **KL**/day/hectare @ **25** days irrigation interval

= 38.77X 200 X 190/25 (Days) = **58,930.40KL/Crushing season**

Total water requirement for irrigation

=4,44,372 KL (Water requirement for Sugarcane grown at farmers' field) + **58,930.40KL** (Water requirement for Wheat grown at farmers' field) = **5,03,302.40 KL/crushing season**

So, it may be seen that even at the maximum expected effluent generation **4,78,000@** KL/crushing season at instaaltion capacity 12600 TCD, the available land area shall be adequate for utilization of the complete treated effluent.

11. **Effluent application scheme:**

A. **Storage and transportation: M/s Bajaj Hindusthan Sugar Limited, Khambharkhera** has a lagoon with a capacity of 15000 cubic meters (**Layout of lagoon is attached as Annexure V**) to store the treated effluent. From lagoon, through pumps and by HDPE underground pipe line, treated effluent is to be transported to the different distribution points. At distribution point, farmers attach their flexible pipeline to irrigate the desired crop field.

B. **Irrigation schedule & plan of the command area:** The treated effluent is available from November to May depending upon the duration of crushing season which is generally below 190 days. Treated effluent generated is utilized for irrigation purpose by sugarcane farmers (occupies plant and ratoon cane crop) on an average of every 15 days interval, while wheat farmers use treated effluent on an average of every 25 days. The Irrigation schedule & plan proposed by **M/s Bajaj Hindusthan Sugar Limited, Khambharkhera** is attached as **Annexure-VIII.**

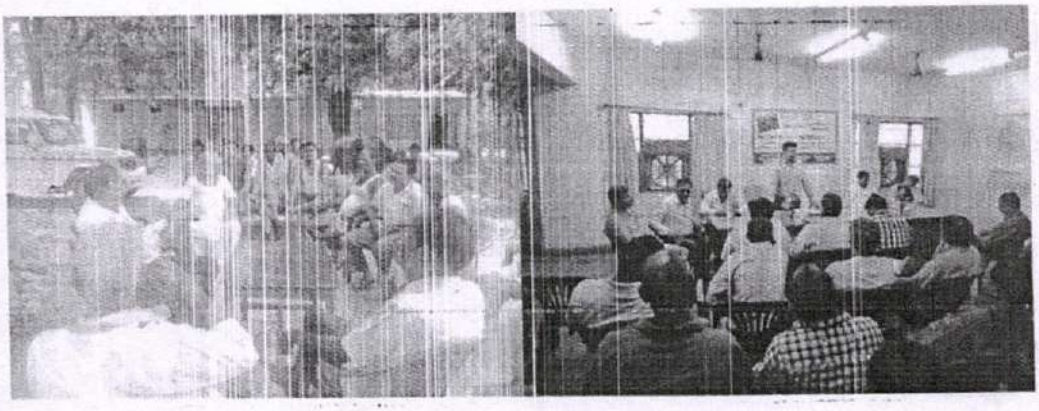
C. **Agreement with farmers:** attached as **Annexure X.**

D. **Demonstration farm and trials:** The Cane department of the **M/s Bajaj Hindusthan Sugar Limited, Khambharkhera** undertakes demonstration of Farm trials regularly to the farmers of the area (Photo Attached). The demonstration is not restricted to cultivation of the new sugarcane varieties but also about the best agricultural practices including irrigation techniques to be practiced during the course of sugarcane cultivation. In each of the demonstration, large no. of the farmers of the command area participates who are imparted the knowledge about such techniques by the staff of the factory.

E. Kishan Gosthi : Gosthis are regularly organized on various aspects of crop production by Factory's cane department. Conservation of natural resources and proper use of treated effluent in irrigation is a regular point of village meeting and farmer Gosthis.

Frequency of such Gosthis is as per following details:

S. No.	Activity	Schedule
1	Kisan Gosthis	Bimonthly
2	Field monitoring	Monthly



12. **Basic requirement and monitoring schedule:** To monitor the irrigation plan & schedule, **M/s Bajaj Hindusthan Sugar Limited, Khambharkhera** has deputed a team under the leadership of Mr Naresh Chandra Agarwal, Unit Head with three man power (if require more, are deputed as per requirement) on day to day basis. They regularly visit to farmer's field to proficiently maintain the irrigation plan and schedule. Use of treated effluent water

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for irrigation purpose supplied to farmers as per their demand and requirement and as per convenience for farmers.

13. **Technical backup and Manpower deployed: M/s Bajaj Hindusthan Sugar Limited, Khambharkhera** has a backup of technical team of two persons in general shift along with two ETP operators and one helper per shift for takes care of treated effluent supply for monitoring and maintenance purpose. However, the system needs to be strengthened.

14. **Physico-chemical properties of soil:** Analysis report of soil is attached as **Annexure-XIII**. It was also observed during the visit that **M/s Bajaj Hindusthan Sugar Limited Sugar Khambharkhera** soils in its command area. The analysis details are given below:

S. No.	Particular	Result
1.	pH	7.48 at 25^0C
2.	EC	0.38 mhos/cm
3.	Bulk density	1.36 g/cm3
4.	Particle density	2.62 g/cm3
5.	Porosity	46.8 %
6.	Sand	62.6 %
7.	Silt	24.8 %
8.	Clay	12.6 %
9.	Ca	0.52 %
10.	Mg	0.28 ppm
11.	Na	<0.1 ppm
12.	K	166 kg/ha
13.	P_2O_5	34 kh/ha
14.	$CaCO_3$	0.64 ppm
15.	Cl	5.6 ppm
16.	SO_4	4.8 ppm
17.	Water holding capacity	18.4%